Tuesday, July 5, 1977
Asadha 14, 1899 (Saka)

LOK SABHA DEBATES

(SIXTH SERIES)

Vol. IV

[July 5 to 15, 1977/Asadha 14 to 24, 1899 (Saka)]

Second Session, 1977/1899 (Saka)

(Vol. IV contains Nos. 21—30)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

(Sixth Series, Volume IV, Second Session, 1977)

No. 21, Tuesday, July 5, 1977/Asadha 14, 1899 (Saka)

	COLUMNS
Oral Answers to Questions :	
*Starred Questions Nos. 329, 333, 334 and 337	1—31
Short Notice Question No. 11	31—34
Written Answers to Questions :	
Starred Questions Nos. 128, 324 to 328, 330 to 332, 335, 336 and 339 to 342.	35—50
Unstarred Questions Nos. 2527 to 2631	50—144
Paper laid on the Table	144
Statement *re* Reported taking over of power by Army in Pakistan—	
Shri Atal Bihari Vajpayee	145—46
Demands for Grants, 1977-78—	
Ministry of Defence	147—64
Shri Jagjivan Ram	147—62
Ministry of Education and Social Welfare and Department of Culture	163—298
Shri Hitendra Desai	165—75
Prof. Shibban Lal Saksena	185—190
Shri Om Prakash Tyagi	191—200
Shri O. V. Alagesan	200—207
Shrimati Mrinal Gore.	208—219
Shri Bhagat Ram	219—225
Shri Janeshwar Mishra	225—236

---

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Shri V. Arunachalam . . . . 236—242
Shri Manohar Lal . . . . 242—248
Shri A. E. T. Barrow . . . . 248—254
Shri Kalyan Jain . . . . 254—261
Shri Gev M. Avari . . . . 261—266
Shri Ram Prakash Tripathi . . . . 266—271
Shri Nathu Singh . . . . 271—278
Shri D.G. Gawai . . . . 278—282
Shri Dhirendranath Basu . . . . 283—284
Shri R. Mohanarangam . . . . 284—288
Shri Raje Vishveshvar Rao . . . . 288—292
Shri Shambhu Nath Chaturvedi . . . . . . 292—297
Shri D.B. Patil . . . . 297—298

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 5, 1977/Asadha 14, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Conversion of Parbhani-Mudkhed-Adilabad-Ghugus Line into Broad Gauge Line

*329. DR. BAPU KALDATY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Maharashtra Government was carrying the work of survey for metre gauge to broad gauge line along the route Parbhani-Mudkhed-Adilabad-Ghugus;

(b) whether Maharashtra Government completed the survey; and

(c) what are its findings?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). A Preliminary Engineering-cum-Traffic Survey for gauge conversion of Parbhani-Mudkhed-Adilabad metre gauge section into broad gauge and construction of a new broad guage line from Adilabad to Ghugus has been carried out by South Central Railway recently at the instance of Government of Maharashtra at their cost. According to the Survey Report this project having a length of 245.18 Kms. of conversion and 73.65 Kms. of new line is estimated to cost Rs. 39.17 crores yielding a financial return of 4.2 per cent by D.C.F.

डा० बापू कालदाते : अध्यक्ष महोदय यह जो आदिलाबाद-घुघम तक लाइन ले जाने का सवाल है वह सही मानों में तीन जिलों से संबंधित है—चन्द्रपुर- नानदेड़ बीड़-जो तीनों महाराष्ट्र के बहुत पिछड़े हुए इलाके हैं। और अब जो थर्मल स्टेशन बन रहे हैं मराठवाड़ा में खासकर के परली में जो थर्मल स्टेशन हैं उसकी कैपेसिटी दुगुनी हो गई है इसके लिये घुघम की कोल माइन्स से कोल जा सकता है और वहां का जो इंडस्ट्रियल डेवलपमेंट है उसके लिये उसकी उपयोगिता बहुत है ।

It will expose the entire area to economic and industrial development. Considering this fact, does the hon. Minister intend to take up that line in the near future?

प्रो० मधु दण्डवते : माननीय सदस्य ने जो जानकारी दी है वह जानकारी हमारे पास भी है और इसीलिए हम चाहते हैं कि प्राथमिकता इस लाइन को दी जाय । सर्वे भी किया है । लेकिन पहले हमारे पास जो रिपोर्ट आई है उसके मुताबिक [illegible] रिटर्न 4.2 परसेंट समझा जाता है, यह डिसकाउन्टेड कैश फ्लों रिटर्न है । आप जानते हैं कि जब 10 प्रतिशत से ज्यादा रिटर्न होता है तो इकोनामिक वायेबिलिटी समझी जाती है । लेकिन जो पुरानी हमारे पास रिपोर्ट आयी है उसके मुताबिक इकोनामिक वायेबिलिटी नहीं है । अनइकोनामिक लाइन वह समझी जाती है । लेकिन फिर भी आपने जो नई जानकारी दी है उसके आधार पर जरूर

विचार करेंगे । लेकिन जब ग्रार्थिक साधन उपलब्ध होंगे तभी इस काम को लेंगे ।

डा० बापू कालदाते : यह जो रिटर्न की बात है इसके बारे में हमने रेल बजट में कहा था कि कोल्हापुर-मिराज लाइन के बारे में जब [illegible] रिटर्न की बात कही थी जो रिटर्न उन्होंने विजुएलाइज किया था उसका कई गुना ज्यादा रिटर्न उसके पहले ही मिल गया है । एक दफ़ा ग्रगर यह एरिया ऐक्सपोज हो जाता है डेवलपमेंट के लिये तो ग्राज जो भी कुछ ग्रापने रिटर्न दिखाया है वह ग्रन्दर-डेवलप एरिया के लिहाज से दिखाया है । लेकिन ग्रगर एक दफ़ा वहां ग्राप जाते हैं तो यह रिटर्न जो ग्रापके पास है उससे कई गुगा ग्राप को रिटर्न दिया जाएगा । इस लिये फिर टोटल डेवलपमेंट क्या होगा इसके लिहाज से ग्राप रिटर्न के बारे में फिर सोचेंगे क्या ?

प्रो० मधु दण्डवते : माननीय सदस्य ने कहा है वह तो जानते हैं कि जब रिटर्न बताये जाते हैं तो वह ऐंटिसिपेटेड रिटर्न्स होते हैं । ग्रौर जहां का डेवलपमेंट हुग्रा है वहां का रिटर्न बतलाना उसका कोई मकसद नही रहता है । तो जो उन्होंने जानकारी दी है उस की रोशनी में जरूर देखेंगे कि रिटर्न बढ़ सकते हैं क्या । हमारी नीति रही है कि पिछड़े हुए हल्कों को प्राथमिकता दें । तो उसकी रोशनी में हम काम करेंगे ।

SHRI VASANT SATHE: Sir, I would like to know from the hon. Minister whether he is aware that in the Chandrapur area, which is rich in coal, lime and forest resources instead of their being transported *via* this metre-gauge, at present, a circuitous route is adopted which is to-day 150 miles, it will cut down the distance to 48 miles. If this metre-gauge route is used.

Will that not be an economic factor that should be taken into consideration as a prospective proposition? Has that been taken into consideration, while working out the percentage of return on investment?

PROF. MADHU DANDAVATE: Sir, as far as this aspect that is referred to by the hon. Member is concerned, that has already been taken note of. But, I may add that the area which he has referred to is not merely a prospective developing area but it is also an adivasi area. That is also an added reason why the backwardness is to be taken note of and we will keep this suggestion in mind and I shall consider that as a suggestion for action.

SHRI SONU SINGH PATIL: Will the hon. Minister consider the advisability of changing this orthodox way of judging the viability of the rate of return on investment as far as backward areas which are inhabited predominantly by adivasis and harijans are concerned?

PROF. MADHU DANDAVATE: Sometime back I had made a reference that our norms will not be orthodox norms. I hope that the hon. Member will expect me to be not an orthodox person but a modern man! And therefore, our norms will not be orthodox norms. We will always see what are the likelihood of additional factors that may accrue to the development of the area and taking that into consideration, we will always try to assess our return.

PROF. R. K. AMIN: Mr. Speaker, Sir, this is not a question whether the norms are orthodox or modern. In our country, because of the multi-gauge system, it is uneconomical to transport the goods from one place to another. That is why a uniform gauge is required and it should be judged from that point of view. And if there is a new line that is to be laid....

MR. SPEAKER: No, you are now explaining the position fully.

PROF. R. K. AMIN: Sir, my point is this. Your norms are necessary when the new lines are to be laid and not when the metre-gauge is to be converted into a broad-gauge line. That is not the norm that should be applied. Here it should be only from the point of view of general development.

MR. SPEAKER: The Minister has noted it down.

PROF. R. K. AMIN: May I know from the hon. Minister from that point of view whether he has any general policy of converting the entire metre-gauge line into a broad-gauge line?

PROF. MADHU DANDAVATE: Sir, do you permit me to transform this question into....

MR. SPEAKER: No, no.

SHRI R. K. MHALGI: Sir, may I know from the hon. Minister as to what is the criterion for constructing the railway line?

PROF. MADHU DANDAVATE: As I indiacted earlier, there are two aspects. As far as the conversion of the gauge is concerned, priority number one is that those areas which have the prospects of being developed or those areas which are already developed areas but for want of adequate facilities of transport, probably, the production is suffering in that case, we will give priority to them. As far as backward area is concerned, I have already laid down a norm in the budget.

MR. SPEAKER: It is all a question of a particular route about which we are discussing. We are here discussing the general policy also. I won't allow that question unless it pertains to a particular area. We have already discussed the general issues in the Budget discussion. Now, if you have anything to ask with regard to this particular area, then I have no objection.

SHRI KRISHNA CHANDRA HALDER: Sir, the Minister has already replied the questions.

MR. SPEAKER: By experience I say that this question hour should not be utilised for discussing about policy matters.

SHRI KRISHNA CHANDRA HALDER: The Minister has replied the supplementary question. I only want to know from him whether he is aware that Bankura is a backward district and whether he will take up the railway line Bankura-Damodar railway. At present there is a narrow guage line. I want to know whether he will convert that into a broad-gauge line because of the backwardness.

MR. SPEAKER: This has nothing to do with the main question.

Retrenchment of Apprentices from Railway Workshops and Offices

*333. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are considering to stop retrenchment of apprentices from various railway workshops and offices; and

(b) the steps taken to absorb them?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) In terms of the provisions of the Apprentices Act 1961, the statutory obligation is to engage Apprentices according to the prescribed ratio in certain trades, and give them training only. There is no obligation to give employment to these apprentices when they have completed training. Accordingly, at the end of their training, their apprenticeship with

the Railways stands terminated, and therefore, the question of their retrenchment does not arise.

(b) As a special case, the Ministry of Railways have decided that Apprentices in clerical categories who have completed their training already will be considered for absorption against 50 per cent of the vacancies existing and those anticipated upto 31.3.1978. In artisan categories, the question of absorption of Apprentices in the skilled cadre is under consideration.

श्रीमती अहिल्या पी० रांगनेकर : मंत्री महोदय ने जो जवाब दिया है, वह पूरा नहीं है। जिन एप्रेनटिसिज को काम पर लिया गया था, उनका भी विक्टिमाइजेशन हो रहा है। मेरे पास एक टेलीग्राम आया है, जिसमें रिसर्च डिपार्टमेंट के कई लोगों के नाम हैं जिनको विक्टिमाइज किया गया है। क्या मंत्री महोदय इस बारे में जांच करेंगे ?

प्रो० मधु दण्डवते : किसी को एप्रेनटिस होने के कारण नहीं निकाला गया है। अगर माननीय सदस्य मुझे वे नाम दे देंगी, तो हम यह जांच करेंगे कि उनको किस कारण से काम से निकाला गया है। इस बारे में हमने एक नीति बनाई है और उसके अनुसार उनको काम पर लिया जायेगा। लेकिन एप्रेनटिसिज के बारे में पालिसी स्पष्ट है।

श्री रामधारी शास्त्री : इस समय प्रशिक्षण-प्राप्त कितने एप्रेनटिसिज हैं, जिन को काम नहीं मिला है ?

प्रो० मधु दण्डवते : मेरे पास चार पन्नों का एक टेबल है, जिसमें ये सब मालूमात हैं कि कुल कितने एप्रेनटिसिज हैं, कितने अभी बाकी हैं, हर रेलवे में कितने हैं, आर्टिसन, कामर्शल ग्रुप और क्लैरिकल ग्रुप के कितने कितने हैं। मैं आपकी इजाजत चाहता हूं कि मैं यह स्टेटमेंट सभा पटल पर रख दूं।

श्री छविराम अर्गल : इस समय कितने प्रशिक्षित व्यक्ति हैं, उनमें से अनुसूचित जातियों और अनुसूचित जनजातियों के कितने व्यक्ति हैं, और यदि उनके रिजर्वेशन का कोटा पूरा नहीं है, तो क्या उन्हें रोजगार देने के सम्बन्ध में प्राथमिकता दी जायेगी ?

प्रो० मधु दण्डवते : हमारी नीति हमेशा यह रहेगी कि हर एक श्रेणी में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिए जो प्रतिशत निश्चित किया गया है, उसको पूरा करने की कोशिश की जाये। अगर किसी जगह वैकेन्सीज पूरी नहीं हुई हैं, और उनके लिए योग्य एप्लिकेंट्स नहीं हैं, तो भी उन वैकेंसीज को फिल अप करके परसेंटेज को पूरा करने की कोशिश की जायेगी।

श्री छविराम अर्गल : मैं ने यह पूछा है कि इस समय कितने प्रशिक्षित व्यक्ति हैं, उनमें से अनुसूचित जातियों और अनुसूचित जन-जातियों के कितने हैं, और यदि ,आरक्षण का कोटा पूरा नहीं है, तो क्या उन्हें प्राथमिकता के आधार पर रोजगार दिया जायेगा।

प्रो० मधु दण्डवते : मेरे पास इस समय पूरी जानकारी नहीं है कि अनुसूचित जातियां और अनुसूचित जन-जातियां के कितने व्यक्ति ट्रेनिंग ले चुके हैं। लेकिन मैं माननीय सदस्य को यकीन दिलाना चाहता हूं कि ऐसे जितने लोग हैं, उन्हें प्राथमिकता दी जायेगी और जो परसेंटेज निश्चित किया गया है, उसे पूरा करने की पूरी कोशिश की जायेगी।

SHRI M. KALYANASUNDARAM: Mr. Speaker, Sir, from the answer given by the hon. Minister to the main question it appears that he is not properly informed about the nature of the problem. Thousands of young workers have been recruited

as apprentices and after the training is over they are sent out. Of course, the Railways have no obligations to absorb them. The unemployment situation in the country is so serious that these young men are unable to find employment anywhere else. After the completion of the apprentice Course by these young men in the Railways, neither the public sector nor the private sector is willing to take these apprentices with the result that thousands of these young men are unemployed, even after 3 or 4 years after completing of the training. Now, these apprentices are willing to work even as unskilled workers, as khalasis in the Railways. Will the hon. Minister consider at least absorbing these workers as unskilled workers in the existing vacancies.

PROF. MADHU DANDAVATE: He has widened the question. Anyway, I will answer that. Of the 14000 apprentices who were under training, about 1500 were in the clerical trade. Sir, the difficulty is that the trade unions have taken certain stand. As far as the commercial group or the clerical groups are concerned, we sat with the representatives of the apprentices and have arrived at an agreement and orders have been sent that by the end of the financial year whatever vacancies are left, 50 per cent of those vacancies on Railways in the clerical group will be filled by those who had completed the training and the other 50 per cent will be filled by the outsiders. As far as the artisan section is concerned, the problem is a bit complicated. My trade union friends know that. There had been pressure from the trade unions that when the apprentices or the artisans apply for skilled jobs, they should not be considered because there are unskilled labour who become semi-skilled labour after sometime and they have a desire that they should be actually promoted as skilled labour. There is a demand that they should be given priority and therefore unless we arrive at an agreement with the trade unions regarding the artisans, we will not be able to take a final decision.

SHRI M. KALYANASUNDARAM: My question is whether these people will be absorbed as unskilled workers.

PROF. MADHU DANDAVATE: As far as these workers are concerned, those who apply for skilled jobs themselves do not prefer to be absorbed as unskilled workers. But if they approach, they will be considered.

SHRI SAMAR MUKHERJEE: I have been approached by many apprentices with the complaint that they have been working as apprentices for several years. I do not know what is the exact position of these apprentices. I can give the example of Garden Reach Workshop. Their complaint is that if they are not absorbed at this stage, they will not be considered later because they will become age-barred. Therefore, this is the question which requires serious consideration because their future prospects are blocked. So, my question is that those apprentices who have served for several years should be absorbed without delay. For several years, they are waiting for absorption. I would like to know whether their case will be considered by the hon. Minister.

PROF. MADHU DANDAVATE: I have given a clear assurance and a written order has been sent that apprentices in clerical catogories will be accommodated in 50 per cent quota of vacancies existing and anticipated upto 31-3-78 and if we consider all the hundred per cent available vacancies for the apprentices, there will be no vacancies left for candidates selected by the Service Commission. Therefore, in that 50 per cent quota, we will try to accommodate those apprentices in clerical categories who are waiting for a number of years.

Holding of Special Class Railway Apprentices Examination

†334. SHRI A. BALA PAJANOR:
SHRI S. D. SOMASUNDARAM:

Will the Minister of RAILWAYS be pleased to state:

(a) the objective of holding special class Railway Apprentices Examination;

(b) whether the number of candidates finally selected on the basis of the Examination held in 1976 was meagre as compared to those selected in earlier years; and

(c) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The Special Class Railway Apprentices Scheme is intended to recruit teen-age boys for intensive practical training at Railway Workshops and theoretical training at the Indian Railways Institute of Mechanical and Electrical Engineering, Jamalpur. The training thus given is specially tailored to suit the requirements of Railways.

(b) The number of candidates selected on the basis of 1976 Examination was less than the previous 2 years.

(c) Recruitment is made in accordance with the number of vacancies assessed from year to year.

SHRI A. BALA PAJANOR: The hon. Minister has stated in his reply that the Special Class Railway Apprentices Scheme is intended to recruit teen-age boys. But I would like to know from the hon. Minister whether they have been absorbed later on, after their training.

PROF. MADHU DANDAVATE: As far as the number is concerned in 1976, the special class apprentices were 10 and graduates were 10. That seems to be the general proportion.

If more candidates are required and selected through this particular scheme, we would absorbe them.

SHRI RAM DHARI SHASTRI: Hallo Sir.

MR. SPEAKER: You must be noticed by the Speaker; you should not shout like this.

SHRI RAM DHARI SHASTRI: I did not shout.

MR. SPEAKER: This is not a market place. You should catch the eye of the Speaker, not this "Hallo Sir".

श्री हुकम चन्द कछवाय : : माननीय अध्यक्ष जी, मैं आपके माध्यम से जानना चाहता हूं कि विशेष श्रेणी के लोगों का शिक्षण पूरा हो जाने के बाद उनमें से कितने प्रतिशत को काम दिया जाता है और कितने शेष रह जाते हैं ? इस समय देश के अन्दर प्रतिवर्ष कितने लोग यह विशेष शिक्षण पाते हैं ? शिक्षार्थियों की संख्या कम है, उसको और अधिक बढ़ाना चाहिये क्या आप ऐसा अनुभव करते हैं ?

प्रो० मधु दण्डवते : : हम लोगों का अनुभव यह है कि विशेष श्रेणी के लिए जो इन्तजाम किया गया है, उसमें स्पेशल क्लास एप्रन्टिसिज की संख्या फलक्चुएट होती जा रही है । 1966 से 1976 तक की संख्या इस प्रकार है—

1966 . .	12
1967 . .	14
1968 . .	11
1969 . .	10
1970 . .	9
1971 . .	10
1972 . .	10
1973 . .	17

1974 . .	17
1975 . .	23
1976 . .	10

इनमें जो लोग ट्रेनिंग ले कर माते हैं, उनको एकामोडेट करने की कोशिश करते हैं।

श्री तेज प्रताप सिंह: क्या माननीय मंत्री जी बतलाने की कृपा करेंगे कि जो सिलैक्शन्ज हुये थे, इसमें बीकर सेक्शन्ज के लिये, हरिजनों के लिए स्थान सुरक्षित थे ?

प्रो० मधु दण्डवते : जहां तक शेड्यूल्ड कास्टस और शेड्युल्ड ट्राइब्स के रिजर्वेशन का सवाल है—सभी स्तर पर निश्चित किया गया है कि उनकी क्या परसेन्टेज होगी और जब अवेलेबिल होते हैं तो प्राथमिकता उनको दी जाती है और आगे चल कर तो निश्चित रूप से दी जायेगी।

SHRI SAUGATA ROY: The Indian Railways are also recruiting engineers directly in the Indian Railway Service of Engineers. This special class apprentice scheme was introduced during the British days when sufficient engineers were not available from the engineering college. In that context, is the hon. Minister considering the abolition of this special class apprentice scheme so that the graduate engineers passing out from the Indian engineering colleges can be directly recruited in the Indian Railways?

PROF. MADHU DANDAVATE: As far as direct recruitment to the Indian Railway Service of mechanical engineers is concerned, it is done generally through two channels. One is the integrated recruitment through the Union Public Service Commission as special apprentices and the second is the graduate engineers who pass the combined engineering services examination conducted by the UPSC. The hon. Member is suggesting a change in the procedure and says that the present procedure is outmoted. This issue will have to be discussed with the concerned organisations.

SHRI HARIKESH BAHADUR: What is the use of training many persons as apprentices if they could not be absorbed? There are many persons who have been trained as apprentices but they are not being absorbed by the Indian Railways and in the Northeastern Railway I know many cases.

PROF. MADHU DANDAVATE: On the basis of our experience we have already recommended to the Labour Ministry that the examination conducted by the Labour Ministry and the system of apprentices should be dropped because if we are not able to absorb all, that would create frustration in the minds of the apprentices. At present we are not admitting apprentices at all.

SHRI R. MOHANARANGAM: I want to know what is the minimum qualification prescribed for the railway apprentices examination.

PROF. MADHU DANDAVATE: As far as the clerical apprentices are concerned, if he is a matriculate he can just come as an apprentice and complete his training. Then there are two types of examinations.

Formerly, there was a Labour Ministry examination. Some apprentices working in railway offices told us that it is not possible for them to appear for that examination. So, we have given them the benefit of having the departmental screening. When they go through the screening, 50 per cent of the vacancies are filled up by posting them. Of course, that issue is not related to this.

श्री फिरंगी प्रसाद : मैं यह प्रश्न माननीय मंत्री जी के प्रश्न के उत्तर के संदर्भ में ही पूछ रहा हूं। हरिजन और अनुसूचित जन-जाति के लोगों के साथ

बहुत से विभागों में और रेलवे में भी नियोग्यता कह करके भेदभाव किया जाता है, क्या मंत्री जी रेल विभाग में यह भेदभाव न हो, ऐसी व्यवस्था करेंगे ?

प्रो० मधु दण्डवते : इसके लिए मुझे नोटिस दिया जाए ।

श्री उग्रसेन : बहुत से एप्रन्टिस लोग बेकार रहते हैं, उन्हें बराबर काम नहीं मिलता है । शायद अब मंत्री जी यह विचार कर रहे हैं कि आगे से एप्रेन्टिस ट्रेनिंग न दी जाये । मैं यह सवाल करना चाहता हूं कि जो लोग एबजोर्ब हो नहीं सके, बेकार घूम रहे हैं, क्या उनको बेकारी का भत्ता दिया जाएगा ?

प्रो० मधु दण्डवते : यह जो एप्रेन्टिस का सवाल है वह अलग सवाल है । यह जो जवाब मैंने दिया है वह स्पेशल केटेगरी के बारे में दिया हैं । मैं उम्मीद करता था कि आप मुझे रोकेंगे लेकिन गलत सवाल का जवाब तो मैंने दे ही दिया है ।

SHRI SONU SINGH PATIL: What is the speciality of the special class?

PROF. MADHU DANDAVATE: As I pointed out there are two sources from which these engineers and technicians are taken up and they are again to be accomodated against the vacancies that exist and it is being done like that. Because they are drawn from a particular technical and engineering category, special type of an arrengement for special training is done and then they are appointed.

Disparity in the Number of Voters in various Lok Sabha and Assembly Constituencies

*337. SHRI DURGA CHAND: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is a great disparity in the number of workers in various Lok Sabha and Assembly constituencies in the country;

(b) if so, what steps are being taken by Government to have uniform pattern in regard to the number of voters in various constituencies;

(c) whether it is a fact that the Lok Sabha and the Assembly constituencies in hilly areas are spread out widely; and

(d) whether it is proposed to put Lok Sabha and Assembly constituencies in hilly areas on a different pattern, if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) There is some variation in the average number of electors per parliamentary/assembly constituency from State to State.

(b) The only step which can be taken is to make the enumeration of voters as thorough as possible.

(c) Yes, Sir. Some of the constituencies are widely spread out.

(d) No, Sir.

SHRI DURGA CHAND: I would like to know from the hon. Minister the criteria and norms for delimiting a certain constituency.

SHRI SHANTI BHUSHAN: The Constitution itself provides that the number of parliamentary constituencies which shall be allotted to a State will be in proportion to the population of that State. Here I should make it clear that the population of a State does not merely consist of voters but consists of people who are not voters, who are not of age. But since the distribution of the parliamentary constituencies has to be made on the basis of the total population of the State, it sometimes happens that the number of voters in a State may not

be in the same proportion. Therefore it happens that since a particular number of parliamentary constituencies have to be in a State, the total number of voters has to be divided among that number of constituencies with the result that in some states the average number of voters is more while in some others it is less. Apart from that a constituency has to be a sort of well integrated one and it must not be spread out so that a margin of 10 per cent is kept even in the State for the sake of convenience, etc.

SHRI DURGA CHAND: May I know whether the geographical aspect of the area is also taken into account in delimiting a constituency, because certain constituencies are spread over 300 to 500 KM while certain constituencies are confirmed to a 10 KM radius?

SHRI SHANTI BHUSHAN: Since in the same State the number of voters in each constituency should be roughly the same with minor variations up to 10 per cent if certain areas are sparsely populated, obviously the size of the constituency becomes bigger. This happens particularly in those States where the constituencies are spread out very much because the State is large while the population is not large.

SHRI K. LAKKAPPA: The important aspect is the enumeration of voters. Our experience of both Parliamentary as well as Assembly elections is that most of the voters have not been enumerated properly. The people who go for enumeration are not properly enumerating the voters. Consequently a large number of voters have not been included in the voters, list. What steps are the government going to take to see that the enumeration of voters is perfect in this country both for Parliamentary as well as Assembly elections?

SHRI SHANTI BHUSHAN: Full care will be taken to see that the process of enumeration is as best as possible. If there are any suggestions, all those suggestions will be considered and the imperfections will be removed.

श्री कंवर लाल गुप्त : मंत्री महोदय ने अभी कहा कि दस परसेंट का वेरिएशन होता है लेकिन मंत्री महोदय यह जानते हैं कि एक ही स्टेट में तीस तीस और चालीस चालीस परसेंट का भी वेरिएशन होता है । दस साल के बाद आप डीलीमिटेशन करते हैं और सेंसस रिपोर्ट के आधार पर करते हैं । क्या आप इस बात पर विचार करेंगे कि पांच साल के बाद वोटर्ज स्ट्रेंग्थ के आधार पर डिलीमिटेशन करें न कि सेंसस रिपोर्ट के आधार पर क्योंकि बहुत सी पापुलेशन शिफ्ट हो जाती है और उसके कारण से कई स्थानों पर 40–50 परसेंट का भी डिफ़ेंस हो जाता है ?

श्री शान्ति भूषण : संविधान में डीलिमिटेशन के लिए प्राविजन किया गया है और उसके लिए एक डीलिमिटेशन कमीशन बैठता है जिसमें कोई एक सुप्रीम कोर्ट जज या रिटायर्ड सुप्रीम कोर्ट जज, हाई कोर्ट जज और चीफ इलैक्शन कमिश्नर मेम्बर होते हैं । यह तीन सदस्यों का डीलिमिटेशन कमीशन इस चीज को देखता है । उस में लोक सभा के सदस्य भी स्पीकर नोमीनेट करते हैं । हर स्टेट एसेम्बली के सदस्य भी होते हैं । यह कमिशन डीलिमिटेशन करता है । इस बात की सावधानी जरूर रख जाती है कि ज्यादा वेरिएशन न हो लेकिन किसी वक्त अगर इलैक्शन के ईव पर लार्ज स्केल पापुलेशन इधर से उधर चली जाती है तो एसा हो जाता है ।

श्री नाथू सिंह : अब तक जो सरकार सत्तारूढ़ रही है उसने हर चुनाव में कांस्टिट्युएंसीज को तोड़ मरोड़ कर इस तरह का बनाया ताकि उसको फायदा हो । उसने एक एक पार्लियामेंटरी कंस्टिट्युएंसी को मीलों लम्बा बना दिया था और मीलों दूर तक वह फैली हुई हुआ करती थी ।

दूसरी को बहुत छोटा बना दिया। उससे यह हुआ कि एक कांस्टीटुएंसी का बीच का हिस्सा दूसरी में मिल गया और दूसरी कांस्टीटुएंसी का, हिस्सा दूसरी में मिल गया। तो जो इस तरह की कांस्टीटुएंसीज बनी हुई हैं उनको सुधारने के लिए जनसंख्या के साथ साथ क्या क्षेत्रफल का भी ध्यान रखा जाएगा ? इस बारे में आप क्या करने की सोच रहे हैं ?

श्री शान्ति भूषण : इसीलिए एक्ट में डीलिमिटेशन कमीशन की व्यवस्था की गई है और उसमें स्पीकर के द्वारा 10 पालियामेंट के सदस्यों को एक स्टेट से जिसमें डीलिमिटेशन हो, उस स्टेट के 10 सदस्य, जिनको स्पीकर नोमीनेट करे, वह भी उसमें शामिल हों और असेम्बली के सदस्य भी जिनको स्पीकर नोमीनेट करे वह शामिल हों और वह लोग डीलिमिटेशन करते हैं। तो हर बात का ख्याल रखा जाता है।

PROF. P.G. MAVALANKAR: The Minister did admit that there has a great disparity between the Lok Sabha and Assembly constituencies as regards the number of voters. Even among the Lok Sabha constituencies there is a tremendous gap between one constituency and another in terms of voters. For example, in my own constituency of Gandhinagar in Gujarat mine is the largest with nearly 620,000 voters and in others the number was near about five-and-a-half lakhs. So the margin was 70,000 voters. Then, about 25000 voters were not enlisted because of population changes. Will the Minister look into the question by asking the Election Commission to have an effective, regular, periodic check of voters so that these anomalies or disparities are brought to the minimum?

श्री शान्ति भूषण : इलेक्शन कमीशन से अगर कोई इस तरह की शिकायत होगी जैसा कि माननीय सदस्य ने कहा कि 60, 70 हजार का फर्क है, मैंने पहले ही कहा था कि 10 परसेंट की मार्जिन इस बात के लिए रखी जाती है, 6 लाख के ऊपर 60 हजार का फर्क 10 परसेंट ही हुआ, कि जिससे कनवीनिएंट हो कांस्टीटुएंसी। सिर्फ उसमें एक नम्बर सी बिल्कुल यूनीफार्म हो जाय उसके लिये अगर इनकनवीनिएंट हो जाय डीलिमिटेशन तो वह नहीं किया जाता है। लेकिन अगर इसमें इस तरह की परेशानी है तो इलेक्शन कमीशन का ध्यान खींचा जाएगा।

SHRI SHYAMNANDAN MISHRA: It appears that the present position is not in accordance with the provisions of the Constitution. Article 81(2) of the Constitution lays down that the number of seats and the population will bear a certain ratio which will be uniform throughout the country. That is the constitutional position. In some constituency at the present moment if the voters' strength is one, in another it is three, i.e., three times the voters' strength. How does the hon. Minister think that this position can continue in accordance with the provisions of the Constitution? May I know whether there is any idea to come forward with proposals so that this disparity is removed?

SHRI SHANTI BHUSHAN: As I said, so far as the large States are concerned, the constitutional provision to which reference has been made by the hon. Member is that that depends on the total population of the State and not the number of voters in the State. There can be a difference, namely, that a higher percentage of population in one State may be voters and a lower percentage of population in another State may be voters so that that counts for some difference in the number of voters between one State and another. There is a special provision so far as Union Territories etc. are concerned because there a provision has to be made. If a single Union Territory is very small with very small population, even then one parliamentary consti-

tuency has to be provided with the result that it may have a very little voters' strength.

SHRI VINODBHAI B. SHETH: Thousands of voters from the middle class families had not been enlisted. Was it not the result of the conserted move by the previous Government? Is the overnment thinking of simplifying the procedure so that the voters could get their names included?.

SHRI VINODBHAI B. SHETH: before an election a notification is published for making any corrections needed in the voters' list, so that any person who feels that his name has not been included, etc. can make an application; and that application is dealt with. If there are a large number of omissions on account of people having gone over etc., if they make applications, they are dealt with accordingly.

SHRI V. KISHORE CHANDRA S. DEO: At present, polling booths are installed on the basis of population and the number of voters in an area. But in certain hilly areas which are sparsely populated, the distance between the polling booths and residences is too much, and the people have to walk for miles and miles. As a result, people are not able to go and vote. Is government thinking of some arrangement to meet this, so that people can vote easily, without having to walk for 10 or 15 miles?

SHRI SHANTI BHUSHAN: Efforts have been made earlier also to provide booths in such locations, so that voters are not put to too much difficulty. But if there are still complaints from some places, certainly, attention will be given to them.

श्री राम कंवर बेरवा : जो पोलिंग बूथ और निर्वाचन क्षेत्र बनाये जाते हैं क्या मंत्री महोदय ने कभी ख्याल किया है कि उन में पक्षपात बरता जाता है। जैसे मेरे निर्वाचन क्षेत्र से हमेशा अपोजिशन का मेम्बर आता था, अब उस निर्वाचन क्षेत्र को बहुत टेढ़ा मेढ़ा बना दिया गया है। मंत्री महोदय ने जवाब दिया है कि डीलिमिटेशन कमेटी में लोक सभा और विधान सभा के मेम्बर बैठते हैं लेकिन हम ने जो सुझाव दिया, उन्होंने नहीं माना। मेरे अपने निर्वाचन क्षेत्र में 8 विधान सभा के क्षेत्र हैं, और उन में दो वर्तमान मंत्री आ गये। वहां से हरिजन का जीतना मुश्किल हो जाता है। क्या मंत्री महोदय ने इस तरह की कोई देखरेख की है कि यह ठीक हो और आगे कोई द्वेषपूर्ण बात न हो?

श्री शान्ति भूषण : अगर पहले कभी कोई ऐसा पक्षपात का कार्य हुआ हो, तो मुझे उस की जानकारी नहीं है, अगर मुझे कोई नोटिस दिया जायेगा तो जानकारी हासिल करुंगा। लेकिन कोई ऐसा काम आगे न हो, इस के लिये सावधानी बरती जायेगी।

श्री मनोहर लाल : हिन्दुस्तान में जब से प्रजातंत्र का जन्म हुआ है और जब से चुनाव हो रहे हैं तभी से कुछ प्रान्तों में ऐसा हो रहा है कि कुछ कांस्टीट्यूएंसी बराबर रिजर्व चली आ रही हैं। मैं जानना चाहता हूं कि क्या इस के कोई राजनीतिक कारण रहे हैं या सरकार की ऐसी कोई प्रक्रिया है जिस के अनुसार क्षेत्रों का विचार होता है?

श्री शान्ति भूषण : रिजर्व्ड कांस्टीट्युएंसीज के बारे में नीति यह है कि किसी भी प्रदेश में एक जगह सारी सीटें इकट्ठी न हों, इस तरह से बटें और दूसरे यह कि ऐसे एरियाज में रिजर्वेशन दिया जाये जहां कि अन्य जगहों के मुकाबले में हरिजनों और ऐसी जातियों के लोगों की संख्या ज्यादा हो। इन बातों को ध्यान में रखते हुए यह देखा जाता है।

SHRI P. RAJAGOPAL NAIDU: Is government aware that voters belonging to one booth are attached to another booth in an area? If so, will government correct this?

MR. SPEAKER: They will be corrected automatically, if they are brought to notice. I do not know whether Parliament should come into the picture. Due to some mistake somewhere, villages enumerated in, say village 'X' may be attached to village 'Y'.

श्री शिवनारायण सरसूनिया : मैं मंत्री महोदय से यह जानना चाहता हूं कि डी-लिमिटेशन की जो बात है इसमें आहिस्ता आहिस्ता सुरक्षित क्षेत्र कम किये जा रहे हैं जैसे कि अभी एक सीट कम हो गई है। अनुसूचित जातियों की संख्या बढ़ती जा रही है, लेकिन इन की सीटें कम होती जा रही हैं। क्या मंत्री महोदय इस की ओर ध्यान देंगे कि ये कम न हों?

श्री शान्ति भूषण : मैं नहीं समझता कि सीटें कम हुई होंगी। लेकिन अगर वे इधर से उधर हो गई हो तो वह दूसरी बात है। अगर माननीय सदस्य नोटिस देंगें तो मैं इस बारे में जानकारी प्राप्त करने की कोशिश करूंगा।

श्री शिवनारायण सरसूनिया : लोक सभा में 86 से 85 हो गई हैं।

श्री भानु कुमार शास्त्री : जिन मतदाताओं के नाम दर्ज होने से छूट जाते हैं उन के लिये यह प्रावधान किया गया है कि वे एप्लिकेशन दें और उस के आधार पर उन के नाम दर्ज हो जायेंगे। ऐसे अनेक क्षेत्र हैं, जहां कोई पढ़ा लिखा व्यक्ति नहीं होता है। उदाहरण के लिये मेरे क्षेत्र में दस लाख आदिवासी हैं और उन में कोई पढ़ा लिखा नहीं है। इस का मतलब यह हुआ कि न तो कोई एप्लिकेशन देगा और न वोटर्ज लिस्ट में नाम एन्टर होगा। क्या सरकार अपनी ओर से कोई ऐसी व्यवस्था करेगी, जिसके अनुसार ऐसे क्षेत्रों में यह जांच की जाय कि किन लोगों के नाम छूट गये हैं और उन्हें वोटर्ज लिस्ट में दर्ज कर दिया जाये?

श्री शान्ति भूषण : समय समय पर चुनाव आयोग स्वयं इस तरह का सर्वेक्षण करता है, जिस के आधार पर वोटर्ज लिस्ट में सुधार किया जाता है। दूसरा नोटिस इस लिये इश्यू किया जाता है कि अगर फिर भी कोई गलती रह गई हो तो हर एक को यह अवसर मिल जाये कि वह अपना नाम दर्ज करा लें, वर्ना चुनाव आयोग का यह कर्त्तव्य है कि वह समय समय पर वोटर्ज लिस्ट को रिवाइज करता रहे।

श्री राजे विश्वेश्वर राव : आदिवासियों के लिये एरिया रेस्ट्रिक्शन को हटा दिया गया है शिड्यूल्ड एरियाज को खत्म कर दिया गया है, और इसलिये आदिवासियों की संख्या ज्यादा हो गई है। इसलिये क्या उन के सीटें बढ़ायें जायेंगे या नहीं?

श्री शान्ति भूषण : जहां तक रिजर्व्ड सीट्स का संबंध है, वे तो संविधान और ला से रेगुलेटिड हैं। मैं नहीं समझता कि उस के अनुसार सीटें नहीं रखी गई हैं। अगर मेरा ध्यान आकर्षित किया जायेगा कि कहीं गलती हुई है, तो जरूर उस पर ध्यान दिया जायेगा।

श्री रामलाल राही : इस में संदेह नहीं है कि संवैधानिक रूप से जो लोग मत दे सकते हैं मतदाता सूचियों में उन में से बहुतों के काम नहीं होते हैं और इस

लिये वे मत नहीं दे पाते हैं। हमारे देश का दुर्भाग्य है कि रेवेन्यू विभाग के लोगों द्वारा मतदाता सूचियां तैयार की जाती हैं। रेवेन्यू विभाग एक प्रकार से रामवाण हो गया है—हर काम पटवारी आदि से कराया जाता है। क्या सरकार कोई ऐसी मशीनरी स्थापित करेगी कि अगर मतदाता सूची में कोई गलती रह जाये, या लोगों के नाम उस में न आयें, तो जो अधिकारी उस के लिये उत्तरदायी हो, उस के खिलाफ कानूनी कार्यवाही की जाये ?

श्री शान्ति भूषण : चुनाव आयोग का यह कर्तव्य है और चुनाव आयोग उस को करता है। वह जिस मशीनरी को सब से ज्यादा उपयोगी और प्रैक्टिकल समझता है, उस को उपयोग में ला कर वह काम करता है। अगर किसी कर्मचारी की त्रुटि से किसी का नाम रह जाये, और यह मालूम हो कि उस कर्मचारी ने जान बूझ कर गलत काम किया है, तो जरूर उस के खिलाफ एक्शन लिया जायेगा।

SHRI L. K. DOLEY: It has been our experience that the size of the constituencies is in accordance with the pattern of the population, its density etc. In an area where the density of population is large, the constituency is smaller, and in areas where there is no such density, the constituency is unnecessarily big and unwieldy. The candidates will have to go to those areas which means bigger expenditure and some of the areas are also inaccessible. In that case, enormous efforts have to be made so far as finance is concerned. So, in view of the variation in the size of the constituencies, is Government ready to consider some relaxation in the matter of the financial aspect of the elections?

SHRI SHANTI BHUSHAN: The question of financial aspect of the tions can be considered at the time when the proposal for electoral reforms is gone into. At that time all the parties would be consulted, and whatever is possible will be done.

डा० सुशीला नायर : हर चुनाव में यह देखा जाता है कि हजारों हजार वोटर हर कांस्टीट्यूएंसी में रह जाते हैं। हर एक चुनाव से पहले पूरी वोटर लिस्ट दोबारा बनाई जाती है। इस चुनाव में कुछ दुरुस्त कारवायी जो नाम छूटे थे लिस्ट में डाले गये। अगले चुनाव में दूसरे एरिया में और नाम निकाल कर फेंक देते हैं। बहुत दफा घर बैठे वोटर लिस्ट बनाई जाती है। तो क्या मंत्री महोदय इस पर विचार करेंगे कि परमानेंट वोटर लिस्ट हो और उसमें चुनाव से पहले इतना ही परिवर्तन किया जाए कि जो मर गए या छोड़ कर कहीं और चले गए उनका नाम निकाल दिया जाय और जो पूरी उम्र के वोटर बन गये उनको उसमें डाल दिया जाय ? आज क्या होता है कि बीस बीस साल से वोटर जो हैं उनके नाम वोटर लिस्ट से गायब हो जाते हैं। पिछले लोक सभा के चुनाव में वोटर थे, अभी लोकल बाडी के चुनाव में उनके नाम गायब हो गए। तो इसकी कोई व्यवस्था होनी चाहिए।

इसी के साथ लगा हुआ मेरा दूसरा प्रश्न यह है कि इंग्लैंड वगैरह दूसरे देशों में परमानेंट कांस्टीट्यूएंसीज़ हैं। यहां पर हर वक्त डिलिमिटेशन करते रहते हैं। जिस उम्मीदवार की अप्रोच है, उसको अगर ऐसा लगता है कि यह हिस्सा उसके खिलाफ पड़ता है तो उसको कटवा कर वह दूसरे के साथ लगवा देता है। यदि परमानेंट कांस्टीट्यूएंसी का आधार रखा जाय जैसे कुछ और देशों में है तो यह गड़बड़ नहीं रहेगी। क्या इस विषय पर भी मंत्री महोदय विचार करेंगे ?

श्री शान्ति भूषण : परमानेंट वोटर्स लिस्ट तो इसलिए नहीं हो सकती कि गये

नये वोटर्स आते रहेंगे और पुराने मरते रहेंगे कुछ वोटर्स एक स्थान से दूसरे स्थान में जाते रहेंगे, इसलिए परमानेंट वोटर्स लिस्ट तो नहीं हो सकती । बाकी पिछली वोटर्स लिस्ट को ध्यान में रखा जाय नयी लिस्ट बनाते समय इसका जहां तक संबंध है पिछली वोटर्स लिस्ट तो चुनाव आयोग के सामने और संबंधित अधिकारियों के सामने रहती ही है ।

जहां तक परमानेंट डिलिमिटेशन का संबंध है उस में भी क्योंकि पापुलेशन बदलती रहती है कहीं पर नया उद्योग लग जाता है तो वहां बहुत सारे आदमी आ जाते हैं और क्यों कि पापुलेशन का आधार एक मेजर आधार है इसलिए बिलकुल परमानेंटली यहां पर यह पासिबल नही है । समय समय पर इसे बदलना पड़ता है ।

SHRI G. S. REDDI: Is it not possible to arrange mobile polling booths in order to avoid people walking?

SHRI SHANTI BHUSHAN: I will bring to the notice of the hon. Member that walking is a healthy exercise but, at the same time, full attention will be given to his suggestion.

SHRI CHARAN NARZARY: Normally the Scheduled Tribes people live in compact areas. But what we have seen for the last thirty years is that the Scheduled Tribes constituencies are delimited in such a manner that non-tribals in the tribal reserved constituencies are made into a majority and that is the reason why, proper representation has not been ensured to the Scheduled Tribes. What the relevent law says in this regard and whether the Government is considering or thinking of taking positive steps to delimit reserved constituencies for Scheduled Tribes in future in such a manner that the Tribals constitute a majority in all the Scheduled Tribes constituencies.

SHRI SHANTI BHUSHAN: Since constituencies have to be in a geographically compact unit and if there is any geographical area in which tribals constitute a majority, then , of course, it may be possible to have a constituency in which the tribals by themselves will have a majority. But otherwise, if in a geographical unit they are in such numbers that by themselves they would be in a majority, then this situation cannot be helped.

श्री हुकम देव नारायण यादव : अध्यक्ष महोदय मतदाताओं के पास कोई पहचान-पत्र न होने के कारण मतदान केन्द्र में जाली मतदान की सम्भावना बनी रहती है । क्या इसको रोकने के लिए हर मतदाता को पहचान-पत्र (आइडेन्टिटी कार्ड) जैसा हम लोगों का फोटो वाला दिया गया है उसी तरह का फोटो के साथ मतदाताओं को भी दिया जायगा जिसमें उनकी मतदाता सूची की क्रम संख्या तथा पोलिंग बूथ का नम्बर दिया हुआ हो तथा जब तक वे जिन्दा रहें उनकी संख्या तथा पोलिंग बूथ का नम्बर न बदला जाय ताकि वे हर दफा वहां जाकर अपना मत दे सकें ?

श्री शान्ति भूषण : माननीय सदस्य का सुझाव बहुत अच्छा है लेकिन जब भारतवर्ष बहुत अमीर देश हो जायगा जो कि कुछ दिन बाद जरूर हो जायेगा तब इस सुझाव पर विचार किया जा सकता है । लेकिन अभी तो इस पर इतना खर्चा आयगा जिसका प्रभाव गरीबों पर पड़ेगा जिसको वे सहन नहीं कर सकेंगे ।

श्री चन्ना सिंह गुलशन : आपको मालूम होगा कि कई रिजर्व हल्के 15—15 साल तक रिजर्व रहते हैं जिसकी वजह से उस क्षेत्र के सवर्ण-जाति के लोग मायूस हो जाते हैं क्योंकि उनको मौका ही नहीं मिलता कि वे सवर्ण जाति के नुमायन्दे को चुन सकें ?

श्री शान्ति भूषण : उनको मौका मिल जाता है इस लिये कि वे किसी भी क्षेत्र से खड़े हो सकते हैं। वे किसी भी क्षेत्र के मतदाताओं से दोस्ती बढ़ा सकते हैं और वहां से चुनाव लड़ सकते हैं। इसके लिये कोई आवश्यकता नहीं है कि सुरक्षित कांस्टीट्यूएंसी का जरूर बदला जाय।

श्री कृष्ण कुमार गोयल : अध्यक्ष महोदय डीलिमिटेशन का सिस्टम हर दस साल में पूरा होता है और जैसा अभी शिकायतें आई हैं उसको पोलिटिकल आधार पर या उनकी कन्वीनियेंस के आधार पर बनाया जाता है। क्या मंत्री महोदय इन बातों को ध्यान में रखते हुए डीलिमिटेशन का कामी पांच सालों में पूरा हो जाय—ऐसी कोई व्यवस्था करने की कोशिश करेंगे ?

श्री शान्ति भूषण : डीलिमिटेशन में दस साल लगते हों ऐसी बात नहीं है। 1973 में डीलिमिटेशन का कानून बना और उसके बाद डीलिमिटेशन आयोग बन गया और उसने कार्यवाही करके डीलिमिटेशन का काम कर दिया। अब संविधान में ऐसा संशोधन हो गया है कि सन् 2000 के बाद सेंसस के आधार पर कांस्टीट्यूएन्सी को बदला जायगा।

SHRI AMAR ROY PRADHAN: There are some areas namely Indian enclaves, in the province of West Bengal, the district of Cooch Behar, where there is no arrangement of enumeration and in the last few elections, the people of those areas were not able to participate in the elections. My question is: What steps have been taken by the Government to have enumeration of those people and help them to participate in the elections.

SHRI SHANTI BHUSHAN: If the the hon. Member will send me a specifis question in detail about the matter, it will be examined.

श्री शिवनारायण : मैं यह जानना चाहता हूं कि जो यह रिटर्निंग अफसर के यहां नाम दर्ज कराने के लिए एप्लीकेशंस दी जाती हैं और उन पर कार्यवाही नहीं होती, और यह जो पचास-पचास मील लम्बी कांस्टीट्यूएंसीज होती हैं जिनमें आने जाने में दिक्कत होती है, क्या आप चुनाव प्रणाली में सुधार के लिए कोई ऐसा ढांचा बनायेंगे जिसमे ये दिक्कतें न हों ?

श्री शान्ति भूषण : जैसा मैंने कहा, कानून में तो हर चीज के लिए व्यवस्था है। अगर हरेक आदमी ठीक ढंग से अपना काम करे और अपना पूरा ध्यान दे तो ये सब चीजें न हों।

MR. SPEAKER: Now we shall take up SNQ No. 11.

SHRI SAUGATA ROY: On a point of order. We have already seen the reply of the Minister to this question. He said that the Son-in-law of Shri Gokhale was not present. Now I would like to draw you attention to Rule 54(2). It says, "If the Minister concerned agrees to reply, such question shall be answered on a day to be indicated by him." Now you see part (c) of the reply of the hon. Minister. It says, "Does not arise." The question is that the Minister himself decides about it. How is it that it has come as a short Notice Question and is taking the time of the House?

SHRI C. K. CHANDRAPPAN: The point is, as far as its admissibility is concerned, it is your prerogative. After you have asked the Minister whether he is in a position to answer that, only then it can be considered. What happened in the last week was that a question was asked on the edible oil. There was an ordinary Short Notice Question on the same day on that subject. So, the Short Notice

Question was also allowed. Sir, here the question is that it is a trivial matter. The Minister should have told you that this could not be treated as a Short Notice Question.

MR. SPEAKER: He may consider it as a very trivial matter but the Member considers it as a very important matter. Therefore, we should not impose our opinion on anybody. Now the Member has asked a question, the hon. Minister will have to answer it. Kindly hear him.

(Interruptions)

SHRI C. K. CHANDRAPPAN: We are sending notices regarding these questions, but they do not admit them.

SHRI SHANTI BHUSHAN: May I say, with your permission, a few words about it. You have said that when the hon. Member attaches importance to a question, that question is sent to the Minister to find out whether he is in a position to answer that question. If he is in a position to answer that question, whatever may be the reply, it becomes the duty of the Minister to say that he is in a position to answer that question.

(Interruptions)

MR. SPEAKER: Do not convert Question Hour into a point of law. Now Short Notice Question.

SHORT NOTICE QUESTION

Meetings of Company Law Board at Bombay

SNQ 11. PROF. R. K. AMIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board held its meetings in Bombay during the months of January and February, 1977;

(b) if so, how many sittings were held and whether the son-in-law of the Ex-Minister of Law, Mr. Gokhale appeared as Counsel for several companies; and

(c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) Five sittings of the Company Law Board Bench were held in Bombay in January, 1977 and five sittings in February, 1977.

None of the sons-in-law of the Ex-Minister of Law, Justice and Company Affairs, Shri H. R. Gokhale, appeared in any of these cases heard in these sittings.

(c) Does not arise.

PROF. R. K. AMIN: This is exactly the case in which there is something fishy. Generally, the Company Law Board's meetings are never held outside Delhi; they are held in Delhi. Generally, they are not in a position to hold five sittings in a month. Moreover these meetings were held soon afer the Lok Sabha was dissolved after 17th of January. Only during those two months, major decisions were taken by the Company Law Board. When it was a caretaker Government, can it take such important decisions and so soon and so rapidly during those two months. I would put these facts with the other facts, the Law Minister was contesting the election......

MR. SPEAKER: That is not part of the Question.

PROF. R. K. AMIN: These facts go together. When he knew that he was to spend a considerable amount of money in the elections....

MR. SPEAKER: No., please. Ask your question.

PROF. R. K. AMIN: I want to know whether it is a practice to hold so many meetings of the Company Law Board during one month; secondly, whether it is so very necessary to hold them outside Delhi and whether this has been done before; and thirdly

why so many major decisions have been taken only during those two months soon after dissolution of the Lok Sabha?

SHRI SHANTI BHUSHAN: For hearing cases in the western region, the Board constituted two double-member benches and one single-member bench. The double-member benches were constituted with effect from 28th December, 1976; the single-member bench consisted of Shri Rajagopalan and was constituted with effect from 6th January, 1977. This single-member bench disposed of ten cases in the month of January, 1977, and eight cases in the month of February, 1977. The double-member Bench disposed of 15 cases in the month of January, 1977 and eight cases in the month of February, 1977.

PROF. R K. AMIN: When I have asked about the son-in-law appearing as a counsel for certain companies, the idea was not about the official payment; the reference is to the fees which have been paid by certain companies in order to help them—not as an official counsel but in an indirect way. May know whether these companies whose cases have been disposed of—these ten cases and eight cases as referred by the Hon. Minister—during the period January-February have paid any fees?

SHRI SHANTI BHUSHAN: I have no information that, in those cases in which they did not appear they were paid any fees. But may I say one thing, namely, in one of the cases of Arvo Industries, not the son-in-law but the wife of the son-in-law, namely, the daughter of Shri Gokhale, Mrs. Sunanda Bhandare, had filed a vakalathnama. This case was filed in New Delhi in September, 1975, but was transferred to Bombay because of the constitution of the bench at Bombay. However, she did not appear at Bombay.

SHRI K. SURYANARAYANA: I want to know whether there is any rule that the meetings should not be held at places other than Delhi, whether the previous Government had no right to hold such meetings in Bombay or elsewhere.

SHRI SHANTI BHUSHAN: No, Sir. The meetings could be held in Bombay by the Company Law Board Benches.

श्री उग्रसेन : जब भूतपूर्व विधि मंत्री कम्पनी ला बोर्ड के कर्ताधर्ता थे, तो अपने ही चुनाव क्षेत्र में चुनाव के दिनों में, ड्यूरिंग प्रासेस आफ इलेक्शन उन्होंने इसकी इतनी मीटिंगें क्यों कराई ?

श्री शान्ति भूषण : जो बेंच केसिस होते हैं उनकी दिल्ली, कलकत्ता, मद्रास, बम्बई में रेग्युलरली बेंचिज की सिटिंग्ज होती हैं ।

श्री उग्रसेन : मेरे प्रश्न का उत्तर यह नहीं है ।

श्री शान्ति भूषण : उसके बारे में मैं कुछ नहीं कह सकता हूं ।

SHRI SHYAMNANDAN MISHRA: May we know what is the average number of meetings held every month and what was the number of meetings held particularly in the month of February and what were the important items transacted by the Board during the month of February?

श्री शान्ति भूषण : इसके बारे में माननीय सदस्य अगर नोटिस देंगे तो मैं जानकारी ले कर उनको दे सकता हूं ।

WRITTEN ANSWERS TO QUESTIONS)

रामपुर से काठगोदाम (उत्तर प्रदेश) तक ब्राडगेज रेल लाइन

*128. डा० मुरली मनोहर जोशी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1974 में तत्कालीन प्रधान मंत्री ने रामपुर से काठगोदाम (उत्तर प्रदेश) तक ब्राड गेज रेल लाइन के निर्माण के लिये शिलान्यास किया था ;

(ख) यदि हां, तो इस काम पर अब तक क्या प्रगति हुई है ; और

(ग) इस योजना का कार्यान्वयन कब तक प्रारम्भ होगा ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) से (ग). जी हां। परियोजना की आधारशिला 1974 में तत्कालीन प्रधान मंत्री द्वारा रखी गई थी। यह परियोजना रेलवे बजट में शामिल है। अन्तिम मार्ग निर्धारण सर्वेक्षण पूरा होने वाला है और इस परियोजना का निर्माण-कार्य भी शुरू कर दिया गया है।

Constitution of Rail India Technical and Economic Services

*324. SHRI R. KOLANTHAIVELU: Will the Minister of RAILWAYS be pleased to state:

(a) the position regarding the organisation and constitution of the Rail India Technical and Economic Services; and

(b) the achievements made by the organisation so far?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE: (a) and (b). Rail India Technical and Economic Services Ltd. (in short RITES), with its headquarter. registered at New Delhi, is a public sector undertaking under the administrative control of the Ministry of Railways. The present authorised share capital of the Company is Rs. 1 crore and the subscribed share capital of the Company is Rs. 10 lakhs. The Company is managed by a full time Managing Director and two full time functional Directors. The Chairman, Railway Board is part time Chairman of the Company and there are three more part time Directors on the Company's Board of Management.

2 This Company was set up in 1974 to cater to the considerable demand primarily outside India, for consultancy services in all fields of railway construction, operation and management.

3. Rail India Technical and Economic Services Ltd. have successfully completed abroad the following projects:—

(i) Feasibility-cum-cost study together with economic study of three new lines in Syria (450 Kms.).

(ii) Preliminary feasibility-cum-cost study for a new line in Iran (325 kms.)

(iii) System study of the Ghana Railways for improving maintenance standards of the rolling stock in particular and the railway system in general.

4. The Company has currently the following foreign assignments in hand:—

(i) Deputation of expert personnel in the various disciplines of railway working to the Zairian National Railway, including provision of back-up services from the Home Offices.

(ii) Provision of consultancy on strengthening and rehabilitation of the 474 wms. long Manila-Legaspi

line of the Philippine National Railway system. (Asian Development Bank aided Project).

(iii) Provision of consultancy on the setting up of training facilities and for improvement in the maintenance of rolling stock and diesel locomotives on the Ghana Railway.

(iv) Provision of consultancy for study of the existing net-work for formulation of short and long term solution in reference to gauge conversion and/or construction of new lines in Standard Gauge for the Nigerian Railway Corporation.

5. The Company is also handling the following assignments within the country:—

(i) Survey for a road-bridge across the river Brahmputra.

(ii) Optimisation of transport of fertilisers and raw-materials therefor.

(iii) Consultancy for close loop railway service for a Super Thermal Power Plant in East India.

(iv) Consultancy regarding railway facilities for a major Steel Plant in South India.

(v) Consultancy for Inland Water Transport in the North-Eastern Region of India.

6. A dividend of 12 per cent was declared by the Company for its operation in 1976. It is expected to make a sizeable profit this year also.

High Priority for Guruvayoor-Kuttipuram Railway Line

*325. SHRI K. A. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to give high priority for construction of Guruvayoor-Kuttipuram Railway in Kerala State; and

(b) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). A Preliminary Engineering-cum-Traffic Survey has been carried out for the rail link from Kuttipuram to Trichur via Guruvayoor. The proposed line will be 60 Kms. long and is estimated to cost about Rs. 11 crores yielding a financial return of 1.4 per cent. A decision regarding construction of the line will be taken after the examination of the reports is completed and would depend upon the availability of resources.

Looting of Passengers of Triveni Express

*326. SHRI SUKHDEO PRASAD VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the reported looting of passengers of Triveni Express near Atrampur Station on 8th June, 1977;

(b) if so, the details thereof; and

(c) the measures Government propose to take in future to step up security of travelling passengers?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). Yes. An armed robbery took place in 70 Dn. Lucknow-Chopan express on 8-6-77. While it was passing between Railway Stations Lal Gopalganj and Ram Chaura Road, three miscreants looted six passengers and threw two boxes, one attache ase and a brief case from second class coach No. 9068. When resisted by passengers, they injured two passengers with knife while another passenger was shot at with a countrymade pistol injuring him in the arm. The miscreants loosened the hosepipe stopper and managed to jump out when the train slowed down due to drop in vacuum. Two of the injured were admitted into hospital. Clues collected were followed up and two accused persons (1) Muktar Ahmed, s/o Shahzad Hussain, (2) Abul Hussain, s|o. Bashir Ahmed, both

residents of Kasba Lal Gopalganj, P.S. Nawabganj, District Allahabad were arrested. They admitted this crime and 40 sarees and some clothes were recovered. Another person Mohiuddin *alias* Altu, resident of Lal Gopalganj was subsequently arrested and a looted wrist watch and a country made pistol were recovered from him. The total value of property stolen is about Rs. 15,000/- out of which property worth about Rs. 4,627/- and one wrist watch has already been recovered. A case has been registered by GRP, Allahabad under Section 394/412 IPC. The case is still under investigation. All the three accused have been sent to jail.

(c) Maintenance of law and order being a State subject, protection of passengers and their personal belongings is the responsibility of the State Government. The Railway Ministry have requested the State Governments to intensify patrolling and they have taken necessary steps to control such crime by escorting important trains at night, posting of regular patrols at station platforms and waiting halls and keeping surveillance over criminals.

Special Section for Tourists

*327. SHRI SARAT KAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal in his Ministry to open a special section for tourists and make Indian railways tourist-oriented; and

(b) what steps have been initiated to attract foreign tourists?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) A Statement showing the steps taken to attract foreign tourists is laid on the table of the Sabha.

Statement

For foreign tourists as well as Indians residing abroad, a scheme of Indrail Pass tickets has been introduced w.e.f. 1-6-77 permitting unlimited travel on Indian Railways within the period of validity. These tickets are issued for validity periods ranging from 7 days to 90 days and the fares are as follows:—

Period of Validity.	Fares (in U.S.Dollars)		
	Air-conditioned class	First Class/ A.C. Chair Car	Second Class
7 days . .	70	35	12
15 days . .	100	50	17
21 days . .	125	63	21
30 days . .	150	75	25
60 days . .	220	110	37
90 days . .	260	130	45

Childeren between 3-12 years pay half the fare rounded off to the nearest dollar.

2. These tickets are being sold only to foreign nationals as well as Indians residing abroad holding valid passports. Payment has to be made in foreign exchange. The tickets are available for sale at the following places:—

(1) Railway Tourist Guide, Western Railway, Churchgate, Bombay.

(2) Railway Tourist Guide, Central Railway, Bombay V.T.

(3)) Railway Tourist Guide, Eastern Railway, Fairlie Place, Calcutta.

(4) Central Reservation Office, South Eastern Railway, Esplanade Mansions, Calcutta.

(5) Central Reservation Office, Southern Railway, Madras Central, Madras.

(6) Railway Tourist Guide, Northern Railway, Baroda House, New Delhi.

Besides, they can also be sold by recognised Railway Travel Agents holding restricted money changer's licence from Reserve Bank of India.

3. "INDRAIL PASS" entitles the holder to travel within the period of validity for all trains, including Rajdhani Express trains, as and when he likes. No separate charge is payable for meals on Rajdhani Express trains as Rajdhani fare is inclusive of meal charges. Besides, no sleeper surcharge, supplementary charge for travel by Superfast trains or reservation fees payable by holders of "INDRAIL PASS". The period of validity is reckoned from the date of commencement of first journey and upto the mid-night of the date on which the validity expires. No refund of fares on partially used "INDRAIL PASS" or for travel in lower class of accommodation is permissible.

4. Payment in railway offices for purpose of Indrail Pass is accepted in U.S. Dollars or Pound Sterling only For other foreign currencies, the tourist has to encash the requisite amount into rupees with an authorised dealer and then pay in rupees alongwith "Encashment Certificate".

5. Foreign tourists are permitted to make advance reservation upto one year before the date of departure of the train as against six months permitted to other passengers. Quotas have been earmarked for foreign tourists at important stations on selected trains. Railway Tourist Guides have been posted at Bombay V.T., Churchgate (Bombay), Fairlie Place (Calcutta), Baroda House (New Delhi) and Kathgodam station for giving guidance to tourists. Besides, instructions have been given for accommodating foreign tourists against unutilised H.O.R. quota, wherever feasible. The aforesaid facilities are also extended to non-resident Indians paying in foreign exchange.

6. Apart from using railway channels, recognised tourist agents of Railways have the option of sending reply-paid telegrams direct to the concerned Reservation Offices upto one year in advance for reservation of foreign tourists groups. Only the total number of berths/seats required and the ticket numbers need be given in this telegram, which must be replied by reservation offices within 48 hours of the receipt. Details of the names, nationality, etc. of the individual tourists can be advised upto 10 days before commencement of the journey.

India Tobacco Company Limited

*328. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he is aware of the fact that India Tobacco Co. Ltd. (formerly known as Imperial Tobacco Co. Ltd.—a British controlled company) have control through backdoor finances in the following companies:—

(i) Mimec India Private Limited (ii) CPA (iii) Sumit Investment India (iv) Delhi Enterprises (v) Card Board Container Making Co. (vi) Nilambur Plant and Trollers Co. and (vii) Summit Films; and

(b) whether the erstwhile Prime Minister reversed her own findings relating to registration of all inter-connected companies owned/controlled by India Tobacco Co. Ltd. and Wazir Sultan Co. Ltd.?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) (i) Nilambur Plant and Trollers Co. and Summit Films named in part (a) of the question do not appear to be joint stock companies under the Companies Act and no information is available about these two concerns.

(ii) I.T.C. Ltd. (formerly India Tobacco Co Ltd.) holds 17,500 shares out of a total of 105,000 ordinary

shares of Rs. 10/- each of Mimec India Private Ltd. There are no common directors on the Board of the two companies. The undertakings are not, therefore, interconnected with each other in terms of Section 2(g) of the MRTP Act from the point of view of control over equity or management. The companies are also not under the same management within the purview of Section 370(1B) of the Companies Act, 1956.

(iii) CPA referred to in the question is presumed to be the same as CPA Consultancy Services Private Ltd. This company was appointed as Registrars and Share Transfer Agents of I.T.C. Ltd. in April 1976 for a period of 5 years. The two companies are neither interconnected nor under the same management.

(iv) The remaining three companies whose correct names appear to be (i) Delhi Enterprises Private Ltd., (ii) Summit Investment Private Ltd. and (iii) Cardboard Containers Ltd. are also not found to be either interconnected or under the same management.

(v) Loans given to bodies corporate which are not under the same management in terms of Section 370(IB) of the Companies Act, 1956 are not required to be disclosed in the balance sheets. As such information in this regard is not available.

(b) It is presumed that the reference to registration made in part (b) of the question relates to Section 26 of the MRTP Act. No finding was given by the erstwhile Prime Minister in this matter in respect of the companies mentioned in the question and hence there was no occasion for reversal of findings.

Anti-Social Elements Active in Railways

*330. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in *'Financial Express'* of 18th May, 1977 under caption Anti-social elements again active in Railways; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). It is true that the incidents mentioned have occurred. All the cases have been registered by the Police and they are under their investigation. Police Vigilance has been tightened.

Customer-Oriented Scheme for Booking of Goods

*331. SHRI D. B. CHANDRA GOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Northern Railway has introduced a new customer-oriented scheme under which easier booking and elimination of delays in the movement of goods have been made possible; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) In October, 1976 the Northern Railway introduced a new rationalised scheme for clearance of "smalls" traffice (less than a wagon load) from 12 selected stations (since increased to 18) to 74 selected stations on Indian Railways (now increased to 80 stations). Under the scheme, sealed vans are made from all these 18 stations directly on the day the goods are accepted to any of the other 79 stations, irrespective of the minimum weight condition prescribed for formation of through sealed vans. Such vans are despatched by nominated super express goods trains.

Selection Committee for III and IV Grade Posts in North-Eastern Railway

*332. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a Selection Committee to select persons for III and IV grade posts in North-Eastern Railway; and

(b) if so, the composition of the Committee?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Appointment to Class III on the N.E. Railway is through Railway Service Commission, Muzaffarpur. Class IV vacancies are normally filled by screening serving Casual Labour by a committee of officers.

(b) The Railway Service Commission consists of a Chairman and a Member Secretary. The latter post is vacant at present.

Conversion of Rupsa-Talband Narrow Gauge Line into Broad Gauge Line

*335. SHRI S. KUNDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether any fresh survey has been undertaken to convert into broad gauge the Rupsa-Talband narrow gauge line in the South-Eastern Railway;

(b) if so, when and when will the survey be completed; and

(c) whether any steps have been taken in the recent past for improving the condition of running of goods and passenger trains in this line, if so, details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). A survey for the gauge conversion of Rupsa-Talband narrow gauge line to broad gauge was completed in 1972-73.

(c) The Government of Orissa have been requested to furnish details of the industries proposed to be set up by them and other development schemes for exploitation of forest and mineral resources in the area served by the line. A decision regarding further investments on the line will be taken after these details are furnished by them, and a fresh assessment of the project is made.

Selection of Apprentices through Special Class Railway Apprentices Examination

*336. SHRI P. THIAGARAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of apprentices selected every year from 1974 to 1977 on the basis of the special class Railway Apprentices examination; and

(b) the number who completed the courses successfully from each batch of recruits from 1974 to date?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The number of Special Class Apprentices recruited on the basic of the Examinations held during 1974 to 1977 is as under:—

(1) 1974	17
(2) 1975	23
(3) 1976	10
(4) 1977 . . .	Selections have no been com pleted by the UPSC. It is in tended to take 10 candidates.

(b) None of the above mentioned Special Class Apprentices has so far

completed 4 years' apprenticeship as they joined in February, 1975 onwards.

Practice of obtaining Signatures or Thumb Impression of Voters in Elections

*339. SHRIMATI PARVATHI KRISHNAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are examining the proposal for re-introducing the practice of obtaining the signature or thumb impression of the voter on the counterfoil of the ballot paper;

(b) if so, the details thereof; and

(c) what other measures are being contemplated in order to make the election absolutely free and fair?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The question has come up for consideration before Government. No decision has yet been taken in the matter.

(c) Steps required for improving the election machinary will be examined by Government as part of the Electoral Reforms under consideration.

Curbing all Trade Union Rights by the Management of FCI, Durgapur

*340. SHRI R. P. DAS: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether attention of Government has been drawn to the fact that the management of Fertilizer Corporation of India, Durgapur Unit is indulging in excesses for curbing all trade union rights of the working class; and

(b) if so, whether Government have conducted any enquiry into the allegation made by the FCI Employees' Union, Durgapur?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) There is no evidence to suggest that the management of Durgapur Unit is indulging in excesses for curbing trade union rights of the working class.

(b) Does not arise.

Steps to improve Working of Oil Companies

*341. SHRI K. LAKKAPPA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his Ministry is taking any steps to improve efficiency and to effect economy in the working of oil companies; and

(b) if so, the facts thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The Ministry has got studies carries out in subjects such as crude optimisation, improvement in product pattern, integration of facilities, coordination in transport arrangements of crude oil imports and coastal movements and refinery fuel and loss and optimisation in the use of equipment and installations by reduction in down time. The results of these studies were passed on to the oil companies and in several cases economies have been effected and efficiency has been improved as a result of the implementation of the recommendations contained in them. Such steps are taken on a continuing basis.

Accommodations taken on Rent by certain Undertakings

*342. SHRI K. SURYANARAYANA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any guidelines have been laid down by his Ministry for taking accommodation on rent for office and godown purposes by the Public Undertakings under his Ministry in the capital, if so, what;

(b) whether some of the Undertakings like I.D.P.L. and National Fertilizers Limited have taken accommodation on exorbitant rent, if so, the manner in which the rent was negotiated and at what level; the period of lease and advance rent paid for each flat or flats;

(c) the difficulties which lay in the way of these undertakings taking accommodation in the D.D.A. Commercial Complex in Nehru place or other D.D.A. Complexes in the capital; and

(d) the action being taken now to get the rent rationalised and explore the possibility of getting D.D.A. accommodation at cheaper rates?

THE MINISTER OF PEROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir.

(b) No, Sir. The rents being paid by the public sector undertakings under this Ministry for their accommodation in Delhi are not considered exorbitent.

(c) Two public sector undertakings under this Ministry viz., Fertilizer Corporation of India and National Fertilizers Ltd., are already in DDA-sanctioned commercial complexes. Others had taken accommodation in other areas and are continuing in those premises either because suitable and adequate accommodation was not readily available at the appropriate time in DDA complexes, or because the accommodation at present occupied by them—is cheaper, or because some of them have only small liaison offices in Delhi.

(d) Does not arise.

Inter Ministerial Committee on Utilisation of Bombay High

2527. SHRI K. MALLANNA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any proposal under the consideration of Government for getting up of Inter-Ministerial Committee to prepare a plan for transportation and utilisation of large quantities of additional natural gas that would be produced in the Bombay High Offshore areas and other regions; and

(b) if so, the main features thereof?

THE MINISTER OF PETROLEUM. CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The question of the optimal utilisation of the crude oil and associated gas of the Bombay High field has been under Government's consideration right from the time the discovery was known to be of commercial significance. In February, 1975, Government appointed a Working Group consisting of experts and representatives of the industry to recommend measures for the optimal utilisation of the Bombay High oil and gas. While the recommendations of the Working Group were under examination, representations were received from the Government of Maharashtra and Government of Gujarat concerning certain aspects of the utilisation of the associated gas from Bombay High. The entire matter has been discussed at a series of inter-ministerial meetings as also with the Chief Ministers of Gujarat and Maharashtra and a decision taken thereafter on techno-economic

considerations that pipelines should be laid for the transport of oil and associated gas from the Bombay High field to Trombay via Uran, where a shore terminal would be established. The associated gas would be fractionated and the liquified petroleum gas extracted from it and supplied to the consumers. The heavier fractions would be mixed with crude stream and the lighter fractions used for fertilizer manufacture. The possibility of utilising the lighter fractions in the short run for power generation until new fertilizer units are commissioned is also under consideration.

2. To monitor the sanction and implementation of the new projects arising out of the utilisation of the Bombay High associated gas, a Special Inter Ministerial Committee has been constituted. The Special Committee would consist of Secretaries of the Ministry of Petroleum, Ministry of Chemicals and Fertilizers, Ministry of Energy, Department of Expenditure, Planning Commission and others.

3. The Government have also decided that feasibility studies should be initiated for transporting free gas from the South Bassein field to Gujarat through an appropriate pipeline system.

बरौनी तेल शोधक कारखाने का बन्द होना

2528. श्री युवराज : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बरौनी (बिहार) तेल शोधक कारखाना गत वर्ष वर्षा ऋतु में बन्द रहने के कारण 15 करोड़ रुपए की हानि हुई;

(ख) क्या इस तेल शोधक कारखाने में काफी पानी एकत्रित हो गया था जिसे कुप्रबन्ध के कारण बाहर नहीं निकाला जा सकता था; और

(ग) यदि हां, तो इसके लिए उत्तरदायी अधिकारियों के विरुद्ध कब तक कार्यवाही की जाएगी और क्या कार्यवाही की जायेगी ?

पेट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा) : (क) से (ग). 18–19 सितम्बर, 1976 को बरौनी शोधनशाला में अभूतपूर्व वर्षा हुई । शोधनशाला की चार दिवारी में एकत्रित पानी को शोधनशाला के बाहर चारों तरफ के पानी का ऊंचा स्तर होने के कारण निकाला नहीं जा सका । शोधनशाला के गुरुत्व के परिणाम स्वरूप पानी के मुक्त प्रवाह में बाधा आई और वर्षा का पानी केबिल खाईयों में, कुछ विद्युत प्रतिष्ठानों में दाखिल हो गया और जिसके परिणामस्वरूप शोधनशाला को 19 सितम्बर, 1976 से बन्द करना पड़ा । एकत्रित पानी को निकालने के उपरान्त पानी में डूबी हुई मोटरों को खोला गया और आवश्यकतानुसार सुखाया मरम्मत की गई । कुछ केबिल लाइनों को भी सही किया गया था । उत्पादन पुन: 15 दिनों के बाद आरम्भ किया जा सका था ।

2. शोधनशाला के बन्द हो जाने के परिणामस्वरूप कच्चे तेल को साफ करने की प्रक्रिया में जो कमी हुई उसको उत्तरवर्ती माहों में पूरा कर दिया गया था और बजटबद्ध 2.9 मिलियन मी० टन के आंकड़ों की अपेक्षा बरौनी शोधनशाला की वर्ष 1976–77 के दौरान 2.882 मिलियन मी० टन का वास्तविक उत्पादन हुआ था । तथापि बरौनी शोधनशाला के उत्पादन की इस आंशिक कमी को गोहाटी शोधनशाला की अतिरिक्त अशोधित तेल को साफ करने की प्रक्रिया द्वारा पूरा किया गया था जिसका वास्तविक अशोधित तेल का उत्पादन वर्ष के बजटबद्ध 0.83 मिलियन मी० टन उत्पादन की अपेक्षा 0.841 मिलियन मी० टन था । पानी में डूबे हुए

विद्युत् प्रतिष्ठानों को ठीक कराने में लगभग एक लाख रुपए का खर्चा होगा और इसके अतिरिक्त किसी प्रकार की क्षति अथवा हानि शोधनशाला प्रतिष्ठानों को नहीं हुई थी । यह संकट अप्रत्याशित वर्षा के परिणामस्वरूप आया था और इसका सम्बन्ध शोधनशाला के किसी कार्मिक की लापरवाही अथवा असावधानी के कारण नहीं थी ।

3. बरौनी-बेगुसराय औद्योगिक कम्प्लैक्स क्षेत्र में पर्याप्त निकासी प्रवाह को सुनिश्चित करने के लिए उपायों पर राज्य सरकार सक्रिय रूप से विचार कर रही है ।

Broad Gauge Line on Latur-Pandharpur-Miraj Track

2529. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Maharashtra Government has urged upon the construction of broad gauge railway on Latur-Pandharpur-Miraj track;

(b) if so, when; and

(c) whether the Central Government have accepted the Maharashtra Government's request?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) Since 1960.

(c) Surveys have been carried out for the conversion of Miraj-Pandharpur-Kurduwadi-Latur Narrow Gauge line into Broad Gauge. It has, however, not been possible to take up the project on account of paucity of funds.

कच्चे तेल के आयात के लिए करार

2530. श्री मोठालाल पटेल : क्या पैट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कच्चे तेल के आयात के लिए किसी देश के साथ हाल में किसी करार पर हस्ताक्षर किये है ; और

(ख) यदि हां, तो इस सम्बन्ध में ब्यौरा क्या है ?

पैट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा) : (क) और (ख). कैलेंडर वर्ष 1977 के दौरान 1.1 मिलियन मी० टन अरब के हल्के कच्चे तेल की सप्लाई करने के लिए इंडियन आयल कारपोरेशन ने हाल ही में सऊदी अरब की पैट्रोमिन नामक नेशनल कम्पनी के साथ एक करार किया है । इंडियन आयल कारपोरेशन के वाणिज्यिक हितों की दृष्टि से इसके और ब्यौरे प्रकट करना उचित नहीं होगा ।

नीम का थाना में सीमेंट कारखाने को रेलवे लाईन से जोड़ना

2531. श्री लालजी भाई : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन के मंत्रालय ने नीम का थाना (जिला सीकर, राजस्थान) में प्रस्तावित सीमेंट कारखाने को रेल लाईन से जोड़ने से इंकार कर दिया है जिसके कारण कारखाने का काम ठप्प पड़ गया है ; और

(ख) यदि हां, तो इस संबंध में तथ्य क्या थे ?

रेल मन्त्री (प्रो० मधु दण्डवते): (क) और (ख) : नीम का थाना में सीमेन्ट

फैक्टरी लगान के प्रस्ताव पर विचार करते समय ग्रहमदाबाद-दिल्ली मीटर लाइन पर संतृप्त लाइन की क्षमता की स्थिति एवं स्थानान्तरण के कारण होने वाली कठिनाई से उद्योग मंत्रालय एवं संबंधित पार्टी को ग्रवगत करा दिया गया था जिन्होंनें बाद में यह फैक्टरी कोटा के पास बड़ी लाइन पर मोरक में स्थापित करने का निर्णय कर लिया था। वैकल्पित स्थान को रेल मंत्रालय ने ग्रपनी स्वीकृति दे दी है।

Setting up of Traction Equipment Plant by Railways at Nasik

2532. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to establish traction equipment plant by the Railways at Nasik in Maharashtra State;

(b) if so, details of the proposal and the time schedule for execution;

(c) whether the Maharashtra State have made proposals for construction of new lines/improvement of existing lines in the States; and

(d) if so, the details of the proposals and reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) It has been decided to set up a 'Traction Motor Rewinding/Heavy Repair Workshop for Electric Rolling Stock' at Nasik Road in Maharashtra;

(b) The Project, which is estimated to cost about Rs. 3.87 crores, is expected to be completed by 1980. The workshop will employ about 500 men and shall rewind|repair 30 traction motors per month.

(c) and (d). The new railway lines recommended by the Government of Maharashtra from time to time are:

1. Apta-Kharpada-Dasgaon-Goa.

2. Sholapur-Osmanabad-Beed-Paithan-Aurangabad-Chalisgaon and Dhulia to Nardhana.

3. Ballarshah-Ashti-Allapalli-Gurupalli-Surajgarh-Bhamragadh to join to Gidam Jagdapur B.G. Railway line.

4. Kalumna Khaparkheda (Railway Siding).

5. Kurla-Panvel (Part of Kurla Karjat).

6. Miraj-Pandharpur-Barsi-Latur Section Coversion from Narrow Gauge to Broad Gauge.

7. Latur-Parli-Vaijanath via Nominabad.

8. Adilabad-Chanda via Ghugus.

9. Kolhapur-Ratnagiri.

10. Karad-Chaplun.

11. Darwha-Pusad.

12. Badnera-Amravati-Narkhed.

13. Khamgaon-Jalna via Chikhli.

14. Chimur-Umrer.

15. Gangakhed to Bodhan and Nanded to Latur Railway line.

16. Manmad-Malegaon-Dhulia Nardhana.

17. Kurduwadi-Karmala-Nagar-Karmala-Aurangabad and Kurduwadi- Shignapur Railway line.

18. Ghugus to Sindola Railway line.

19. Kolhapur-Nagpur Rilway line.

20. Bhimkund via Chanaka Bori and connect it either to Wani or Ghugus.

21. Diva-Bassein Railway line (Tarapur Vangaon to Diva).

22. Bombay-Ahmednagar-Parli (Daryaghat Railway line).

23. Pune-Nasik Railway line.

24. Nagpur-Ramtek-Katanji.

25. Nagpur-Ramtek-Jabalpur.

26. Amravati-Achalpur-Dharni-Khandwa.

27. Pandharpur to Lonand.

In view of financial constraints, only the following proposals are, at present, under construction/consideration:

1. The construction of 42 Km. long rail link between Diva and Bassein at the estimated cost of Rs. 12.75 crores is in progress and is expected to be completed by March 1980;

2. The construction of 76 Km. long new BG line from Chanaka to Wani at an estimated cost of Rs. 5.3 crores is in progress. Target for completion has yet been fixed;

3. Construction of a 900 Km. long new BG line from Apta to Mangalore at an estimated cost of about Rs. 250 crores. A final location survey and a traffic survey for Apta-Dasgaon section have been completed and a final location survey from Dasgaon to Ratnagiri with spot checks on earlier surveys from Ratnagiri to Mangalore is in progress;

4. Construction of a 40 Km. long line from Roha to Murud (Janjira) on Apta-Dasgaon Route at an estimated cost of Rs. 5 crores. The survey showed that the Project is unremunerative and as such has not been taken up;

5. Construction of an 80 Km. long new BG line from Wardha to Katol at an estimated cost of Rs. 12 crores. The survey has been completed and the report is under examination;

6. Construction of a 90 Km. long new BG line from Adilabad to Ghugus at an estimated cost of Rs. 15 crores. The survey has been completed and the report is under consideration;

7. Extension of a 33 Km. BG rail link from Latur to Latur Road at an estimated cost of Rs. 5 crores. The survey reports indicated the Project to be unremunerative. Hence, it has not been taken up.

राधनपुर-चाहण रेलवे लाईन का निर्माण

2533. श्री मोतीभाई आर० चौधरी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) राधनपुर-चाहण रेलवे लाईन का का निर्माण कार्य कहां तक पूरा हो चुका है ;

(ख) इस के लिये सर्वेक्षण कब किया गया था ; और

(ग) इस रेलवे लाईन संबंधी निर्माण कार्य कब तक पूरा हो जायेगा ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) से (ग). राधनपुर से चाहण तक नयी रेलवे लाईन के लिये कोई सर्वेक्षण नहीं किया गया है और इसका निर्माण शुरू करने का फिलहाल कोई प्रस्ताव नहीं है ।

Revenue from Goa, Daman and Diu in respect of Petrol Base

2534. SHRI EDUARDO FALEIRO: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state the annual income to the Central Exchequer separately from Goa. Daman and Diu in respect of petrol tax?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): During the year 1976-77 the total duty realisa-

tion on sale of petrol in Goa, Daman and Diu is given below:

	(Rupees Lakhs) (Approx.)
Goa . . .	207·36
Daman . . .	3·61
Diu . . .	(Negligible)
TOTAL	210·97

Special Trains run at the time of Visit of R.S.S. Leader

2535. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether two special trains were run to Ernakulam in Olavakkot Division (Kerala) during the visit of R.S.S. leader Mr. Deoras in May; and

(b) if so, the conditions laid down to run the special trains and the amount remitted by the concerned people?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) These specials were run on railway convenience to clear the extra rush of passengers. A total of Rs. 26,861.45 was realised from the passengers through sale of tickets.

Shivpuri-Gwalior Line declared as Uneconomic Line

2536. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to review the report of the Committee appointed by Government some decades ago for declaring a particular railway line as un-economic;

(b) if so, whether Shivpuri-Gwalior narrow-gauge line is one of them which was then declared as uneconomic line; and

(c) if not, whether Government propose to restore the Shivpuri-Gwalior railway line by converting it into broad gauge in view of the heavy inflow of passenger traffic on this line?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). It is not proposed to review the Report of the Uneconomic Branch Lines Committee, 1969 as such, but the performance and functioning of uneconomic railway lines are subjected to review from time to time. Gwalior-Shivpuri line which is one of the branch lines declared as uneconomic, has been closed for traffic with effect from 1-8-1975. There is no proposal at present either to restore this line or to convert it into Broad-gauge.

उर्वरक बनाने के लिए कच्चे माल की उपलब्धता

2537. श्री भागीरथ भंवर : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उर्वरक बनाने के लिये अपेक्षित कच्चा माल देश में पर्याप्त मात्रा में उपलब्ध है, परन्तु कारखानों का अभाव होने के कारण उस का ठीक से उपयोग नहीं हो रहा है ;

(ख) क्या सरकार यह नीति बनाने के पक्ष में है कि उर्वरक कारखाने उन पिछड़े क्षेत्रों में खोले जायें, जहां फास्फेट तथा अन्य अपेक्षित पदार्थों के भंडार उपलब्ध हैं ; और

(ग) क्या मध्य प्रदेश और राजस्थान के उन क्षेत्रों में कारखाने खोलने हेतु कार्यवाही करने पर विचार किया

जा रहा है जहां तक फास्फेट के भंडार भारी मात्रा में पाये गये हैं ?

पैट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा) : (क) से (ग) इस समय नाइट्रोजन युक्त उर्वरकों के उत्पादन के लिये नैफ्था, लिग्नाइट, कोयला, कोक ओवन गैस, विद्युत और प्राकृतिक गैस जैसी विभिन्न प्रकार की सम्भरण सामग्री का प्रयोग किया जा रहा है। सरकार की यह नीति रही है कि उर्वरकों के उत्पादन के लिए देशीय रूप से उपलब्ध सम्भरण सामग्री कच्चे माल का अधिक से अधिक प्रयोग किया जाए ताकि आयात पर से निर्भरता कम की जा सके।

राजस्थान और मध्य प्रदेश में उत्पादित राक-फास्फेट, फोस्फेटिक उर्वरकों के निर्माण के लिये राक-फास्फेट की आवश्यकता को पूर्ण रूप से पूरा करने के लिये पर्याप्त नहीं है। इसलिये उर्वरक उद्योग की आवश्यकताओं को पूरा करने के लिये देश को राक-फास्फेट के आयात पर निर्भर रहना पड़ता है।

उर्वरक प्रयोजनाओं के लिये स्थान का निर्णय करने में, सम्भरण सामग्री की सन्निकटता, इनफ्रेस्ट्रक्चर की उपलब्धता, खपत के क्षेत्रों की सन्निकटता और अन्य सम्बन्धित तकनीकी-आर्थिक पहलुओं को ध्यान में रखा जाता है। अतिरिक्त उर्वरक क्षमता की योजना बनाते समय सम्बन्धित तकनीकी आर्थिक पहलुओं को ध्यान में रखते हुए मध्य प्रदेश और राजस्थान में फास्फेटिक उर्वरक एककों की स्थापना की सम्भावना पर उचित ध्यान दिया जाएगा।

Absorption of Emergency Commissioned Officers in R.P.F. and G.R.P.

2538. SHRI K. PRADHANI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Emergency Commissioned Officers who have been absorbed in the R.P.F. and G.R.P. Cadres separately;

(b) whether there is any proposal under Government's consideration to absorb more Emergency Commissioned Officers in R.P.F. and G.R.P. cadres; and

(c) if so, the details thereof?

THE MINISTER FOR RAILWAYS (PROF. MADHU DANDAVATE): (a) 23 released Emergency Commissioned Officers have been recruited in Group 'B' posts in the Railway Protection Force. As recruitment to the Government Railway Police is made by the State Governments, the Ministry of Railways have no information regarding the number of released Emergency Commissioned Officers recruited in that cadre.

(b) No, so far as Railway Protection Force is concerned.

(c) Does not arise.

Representation regarding Corruption in the Sindri Modernisation Project

2539. SHRI A. K. ROY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the representation dated the 16th April, 1977 by Shri Hari Ram Upadhayay, the representative of the Fertilizers Corporation Kamgar Union regarding rampant corruption by the officers causing loss of lakhs of rupees in the matter of Sindri Modernisation Project has been received; and

(b) if so, the action taken by the Government or proposed to be taken to eliminate these social evils?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). A representation dated 2-4-1977 (and not 16-4-1977) was received from

Shri Hari Ram Upadhayay. The representation contained general allegations of corruption against Officers of Sindri Unit of FCI but there were no specific allegations. Facts are being verified to the extent possible.

Sanction of Gas Connections in Delhi

2540. SHRI RAM KANWAR BERWA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of persons registered for cooking gas connections with various Indane Gas Agencies in Delhi during the year 1972-1973;

(b) the number out of them who have since been provided with the gas connections; and

(c) the date by which the persons on the waiting list will be provided with gas connections?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) During the year 1972-73, the total number of persons who registered for cooking gas connections with various Indane Gas Agencies in Delhi was 30.433.

(b) Out of the above number, only 414 persons are still on the waiting list.

(c) New Gas connection can be released to those on the waiting list only when additional product becomes available.

6 अप गाड़ी में विदिशा के लिए बर्थों का कोटा

2541. श्री राघवजी : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जनता पार्टी की सरकार बनने के बाद 6 अप गाड़ी में विदिशा के लिए जो तीन बर्थ का कोटा था उसे घटा कर एक कर दिया गया है; और

(ख) यदि हां, तो ऐसा किसके आदेश से किया गया है ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) और (ख) मध्य रेलवे प्रशासन ने 1-6-77 से विदिशा स्टेशन पर 6 अप पंजाब मेल में दूसरे दर्जे के 3 शयन यान के कोटे को घटा कर एक कर दिया है क्योंकि कोटे का पूरा-पूरा उपयोग नहीं हो रहा था । मध्य रेल प्रशासन को कहा गया है कि इस स्टेशन पर होने वाले यातायात को ध्यान में रखते हुए कोटे की समीक्षा करें और यदि औचित्य हो तो उसमें वृद्धि करें ।

राजस्थान में उर्वरक कारखाना स्थापित करने के लिए आवेदन पत्र

2542. श्री कृष्ण कुमार गोयल : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में नए उर्वरक कारखानों की स्थापना के लिए कितने आवेदन पत्र सरकार के विचाराधीन हैं;

(ख) आवेदनकर्ताओं के नाम क्या हैं तथा उनके आवेदनपत्रों पर अन्तिम निर्णय कब तक लिया जाएगा; और

(ग) नए कारखाने किन स्थानों पर लगाए जाएंगे ?

पैट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा) : (क) से (ग). राजस्थान में नए उर्वरक कारखाने स्थापित करने के लिए विलंबित आवेदन-पत्रों के अपेक्षित ब्यौरे नीचे दिए गए हैं :—

क्रम० सं०	आवेदक का नाम	स्थान	वर्तमान स्थिति
1	2	3	4
1	श्रीराम कैमिकल इन्डस्ट्रीज, कोटा	कोटा	यूरिया के 3.5 लाख मी० टन के अतिरिक्त उत्पादन हेतु पार्टी को अपने वर्तमान एकक के विस्तार के लिये जनवरी 1974 में एक आशय पत्र जारी किया गया था जो जुलाई 1977 तक वैध रहेगा । आशय-पत्र की वैधता बढ़ाने के लिये आवेदक के प्रार्थना पत्र की जांच की जा रही है ।
2	श्री एम० एल० जलन	राजस्थान के पिछड़े क्षेत्र	प्रतिवर्ष 50,000 मी० टन ग्रेन्यूलेटेड उर्वरक के उत्पादन के लिये (एकक की स्थापना हेतु) पार्टी का आवेदन पत्र लाइसेंसिंग समिति द्वारा पहली बार अस्वीकार किया गया था। पहली बार अस्वीकृति प्रार्थना पत्र के विरुद्ध आवेदक के अभ्यावेदन की लाइसेंसिंग समिति द्वारा जाच की जा रही है ।
3	श्री एस० के० बिहानी, अलवर	अलवर	प्रतिवर्ष 60,000 मी० टन ग्रेन्युलेटेड उरर्वक के उत्पादन के लिये पार्टी का आवेदन पत्र लाइसेंसिंग समिति द्वारा पहली बार अस्वीकार किया गया था; पहली बार अस्वीकृत प्रार्थना पत्र के विरुद्ध आवेदक अभ्यावेदन की लाइसेंसिंग समिति द्वारा जांच की जा रही है ।

लम्बित आवेदन पत्रों पर अन्तिम निर्णय लेनें की कोई निश्चित तिथि बताना कठिन है परन्तु सरकार का इन सभी मामलों पर यथासंभव शीघ्र कार्यवाही करने का प्रयास रहेगा ।

कच्चे माल के स्रोत की निकटता, अपेक्षित इन्फ्रास्टक्चर की उपलब्धता, खपत केन्द्रों की निकटता, विशेष किस्मों के लिये अतिरिक्त क्षमता स्थापित करने के लिये क्षेत्र और अन्य सबंधित तकनीकी आर्थिक विचारधाराओं को ध्यान में रख कर स्थापित किये जाने वाले नये उर्वरक संयत्रों पर अन्तिम निर्णय लिया जायेगा ।

Election to Parliament and Legislative Assemblies

2543. SHRI DHARAM VIR VASISHT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of sets contested by each all India recognised political party in (i) the Parliamentary poll held in March, 1977 (ii) State Assemblies polls held in June, 1977 and (iii) the polls in the Centrally administered areas held in June, 1977, together with the percentage of valid votes polled by each all India recognised party and regional parties recognised in States?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): The information is being collected from the Election Commission and will be laid on the Table of the House.

Abolition of Standing Voluntary help Committee and Committee for Social Reforms

2544. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have recently dissolved the Standing Voluntary Help Committee and the Committee for Social Reforms on the Railways;

(b) if so, the reasons therefor;

(c) whether any useful and concrete work was done by the said two Committees during their existence and if so, main indications thereof; and

(d) the total duration of the said Committees, their personnel, the expenses incurred by both the Committees during their existence and the special privileges, if any enjoyed by the members of these two so-called white elephants in the Railways?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) The Government while reviewing the tenure of the Committees decided to dissolve them.

(c) The work done by these Committees was mostly a mere duplication of the work done by different departments of the railways.

(d) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-620/77].

बम्बई के आस-पास के रेलवे स्टेशनों पर चाय की दुकानें लगाने तथा अन्य सामान बेचने के लिये ठेके

2545. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भतपूर्व रेल मंत्री ने रेलवे बोर्ड के नियमों की अवहेलना करके बम्बई के आस-पास के रेलवे स्टेशनों पर चाय की दुकानें लगाने तथा अन्य सामान बेचने के लिए अपने निजी आदमियों को ठेके दिए थे ;

(ख) क्या ग्रान्ट रोड स्टेशन पर भी किसी व्यक्ति को ठेका दिया गया था यद्यपि वहां पहले ही एक अन्य व्यक्ति काम कर रहा है ;

(ग) आपात स्थिति के दौरान बम्बई चर्च रोड स्टेशन के चारों ओर 100 किलोमीटर की दूरी पर स्टेशनों पर सामान बेचने के लिए कितने नए ठेके दिए गए; और

(घ) क्या सरकार इन ठेकों को रद्द करने और उनको उचित व्यक्तियों को देने के लिए नए आवेदन पत्र आमंत्रित करने का विचार रखती है ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) भूतपूर्व रेल मंत्री द्वारा दिए गए आदेशों के अन्तर्गत मध्य रेलवे के घाटकोपर स्टेशन पर और विखरौली स्टेशन पर चाय

को एक-एक स्टाल का ठेका आबंटित किया गया था। पश्चिम रेलवे की रिपोर्ट को ध्यान में रखते हुए भूतपूर्व रेल मंत्री के अनुमोदन से अन्धेरी स्टेशन पर चाय के दो स्टाल और ग्रांट रोड स्टेशन पर चाय की एक स्टाल का ठेका आबंटित किया गया था। सरकार को इस बात की जानकारी नहीं है कि ये व्यक्ति भूतपूर्व मंत्री के अपने निजी आदमी थे।

(ख) ग्रांट रोड स्टेशन पर पहले से ही चार ठेकेदार काम कर रहे थे। चाय की एक नई स्टाल का ठेका वर्तमान ठेकेदारों में से एक को आवंटित किया गया था।

(ग) सत्रह, पश्चिम रेलवे पर आठ और मध्य रेलवे पर नौ।

(घ) यह मामला विचाराधीन है?

Representation regarding Payment of Royalty on Crude from Gujarat

2546. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) since when representation of Government of Gujarat for increase in royalty on crude is pending with the Central Government; and

(b) when a decision is likely to be taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The Government of Gujarat represented for a further increase in the rate of royalty on Crude Oil in May, 1977. The rate of royalty on crude oil and Casing head condensate was enhanced from Rs. 15/- per tonne to Rs. 42/- per tonne with effect from 8th September, 1976, Under the provisions of the Oilfields (Regulation and Development) Act, 1948 the rate of royalty can be enhanced only once in four years. The next revision upwards cannot therefore be before 8-9-1980.

Reinstatement of Workers of 1960 Strike in Secunderabad Division

2547. SHRI DINESH CHANDRA JOARDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of Government has been drawn to the fact that out of 25 railway workers in Secunderabad Division, 17 workers were taken back in service in 1972 who participated in the 1960's strike of Central Government employees and remaining 5 workers were left out in spite of the fact that all of them had faced similar charges;

(b) if so, the reasons thereof; and

(c) the steps taken to take them back in service?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). Out of those dismissed or removed from service on Secunderabad Division in connection with the 1960 strike, it was decided to take back all except five who had serious charges against them. Out of those, one has since expired leaving four still out of service. It is not proposed to re-open their cases.

Creation of a Fertilizer Complex around Bombay

2548. SHRI SAMAR MUKHERJEE: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have decided to create a fertilizer complex around Bombay based on natural gas from the Bombay High and North Bassein oil fields;

(b) if so, what will be the quantity of availability of gas from Bombay High and North Bassein;

(c) whether there is any scope for setting up not only more fertilizer plants but also petro-chemical units; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The quantity of the associated gas expected to be available from the fields of Bombay High and North Bassein at an optimum level of production is likely to be of the order of about 4 million cubic metres per day. It is proposed to set up additional fertilizer capacity based on Bombay High Gas taking into account the fact that the most profitable utilisation of gas is in the manufacture of nitrogenous fertilizers.

(c) and (d). Yes, Sir. Consultants have been appointed to study the feasibility and the desirability of setting up a new petrochemical complex based on the appropriate fractions of the offshore associated gas. A decision regarding the establishment of a petrochemical complex can be taken after the consultant's report is received and studied.

Wheel sets supplied at Subsidized Rates by Durgapur Steel Plant

2549. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that while the Railways have been importing about 26,000 wheel sets every year at a cost of about Rs. 7 crore, the Durgapur Steel Plant has been subsidising the railways every year on the supplies by over Rs. 10 crore; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No. Durgapur Steel Plant has not been subsidising the Railways. The price payable to the Steel Plants is approved by the Government on the basis of proposals submitted by the Deptt. of Steel to the Cabinet.

(b) The question does not arise.

Non-Payment of Pay and Allowances to Khalasis in Guntakal

2550. DR. SARADISH ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that in spite of the judgement of the Andhra Pradesh High Court in favour of Khalasis of Carriage and wagon Department, Traffic Department Diesel Mechanical and Electrical Diesel Loco Shed in Guntakal, the Khalasis have not yet been paid, pay and allowances in full for the period of termination of their services;

(b) whether Government have instructed the concerned authorities to pay their dues; and

(c) if so, when?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The Andhra Pradesh High Court in their judgement had not referred to payment of wages for the period the petitioners were out of employment.

(b) and (c). Do not arise.

Supply of Bombay High Gas to Gujarat State

2551. SHRI PRASANNBHAI MEHTA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Central Government have decided to give a share of Bombay High Gas to Gujarat State;

(b) if so, the total amount of share to be given to the State of Gujarat from the Bombay High Gas;

(c) whether Government had taken a decision to set up a pipeline to carry some of the gas from Bombay High to Gujarat to meet the requirements of the State;

(d) if so, when the pipeline is likely to be laid; and

(e) the expenditure involved thereon?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (e). The question of the optimal utilisation of the crude oil and associated gas of the Bombay High field has been under Government's consideration right from the time the discovery was known to be of commercial significance. In February, 1975, Government appointed a Working Group consisting of experts and representatives of the industry to recommend measures for the optimal utilisation of the Bombay High oil and gas. While the recommendations of the Working Group were under examination, representations were received from the Government of Maharashtra and Government of Gujarat concerning certain aspects of the utilisation of the associated gas from Bombay High. The entire matter has been discussed at a series of inter-ministerial meetings as also with the Chief Ministers of Gujarat and Maharashtra and a decision taken thereafter on techno-economic considerations that pipelines should be laid for the transport of oil and associated gas from the Bombay High field to Trombay *via* Uran, where a shore terminal would be established. The associated gas would be fractionated and the liquified petroleum gas extracted from it and supplied to the consumers. The heavier fractions would be mixed with crude stream and the lighter fractions used for fertililer manufacture. The possibility of utilising the lighter fractions in the short run for power generation until new fertilizer units are commissioned is also under consideration.

2. To monitor the sanction and implementation of the new projects arising out of the utilisation of the Bombay High associated gas, a special Inter-Ministerial Committee has been constituted. The Special Committee would consist of Secretaries of the Ministry of Petroleum, Ministry of Chemicals and Fertilizers, Ministry of Energy, Department of Expenditure, Planning Commission and others.

3. The Government have also decided that feasibility studies should be initiated for transporting free gas from the South Bassein field to Gujarat through an appropriate pipeline system.

Inuuence of Money in Election

2552. SHRI M. N. GOVINDAN NAIR:

SHRI M. KALYANASUNDARAM:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have given any thought to the problem of money power in elections; and

(b) if so, what concrete steps are proposed to be taken to minimise the influence of money in elections?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The question of reducing election expenses will *inter alia* be examined as part of the proposals for the reform of the electoral law under consideration.

*

टांडा-अकबरपुर शटल को जौनपुर तक बढ़ाया जाना

2553. श्री यादवेन्द्र दत्त : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या टांडा अकबरपुर शटल को जौनपुर तक बढ़ाए जाने का प्रस्ताव है ; और

(ख) यदि हां, तो इसे कब तक क्रियान्वित किया जाएगा ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

Withdrawal of VIP Privileges

2554. SHRI G. Y. KRISHNAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Ministry has taken steps for economy in his Ministry by withdrawing some VIP privileges like air conditioned class travel, official cars for private use and other facilities: and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). Only officers of J. A. Grade and above drawing Rs. 1800/- and above are entitled now to travel Air-conditioned, while on duty. As regards use of official cars, they cannot be used for private purposes, except on payment and that too, if they are not required for official purposes at that particular period of time.

Marathe Committee Reports on Fertilizer Prices

2555. SHRI R. V. SWAMINATHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Marathe Committee on fertilizer prices has submitted its report to Government;

(b) if so, its main recommendations;

(c) how far these recommendations have been accepted; and

(d) whether they have recommended a system of retention prices of various fertilizers?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) (a) The Committee on Fertilizer Prices, set up under the Chairmanship of Shri S. S. Marathe, have submitted Part I of the Report relating to straight nitrogenous fertilizers. Part II of the Report relating to phosphatic fertilizers is yet to be submitted by the Committee.

(b) to (d). For the purposes of pricing, the Committee have recommended that plants producing urea should be grouped on the basis of vintage, technology, feedstock etc. and have recommended a retention price for each group which would enable each unit in the group to earn a reasonable return on investment provided they operate at 80 per cent of capacity and with ideal consumption efficiencies. In respect of Ammonium Sulphate and Calcium Ammonium Nitrate, the Committee have recommended retention prices for individual units. The Committee have also recommended measures for reduction in the capital cost of fertilizer projects with a view to reducing cost of production for future fertilizer plants. The Report of the Committee is under the consideration of Government.

Re-Instatement of Temporary workmen in Guntakal Division

2556. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether about one thousand railway temporary workmen were retrenched one year ago in Guntakal division; and

(b) whether they have since been reinstated?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) 76 Substitutes and 381 Casual labourers on monthly rates of pay as well as 734 Casual labourers on daily wages, have been retrenched in Guntakal Division in December 1976 due to completion of works/reduction in the scope of the works, etc.

(b) Out of the 76 substitutes, 54 have been taken back so far. As and when new works are sanctioned in the area, others also will be re-engaged to the extent feasible.

पेट्रोलियम उत्पादों की आवश्यकता और उत्पादन

2557. श्री धर्मसिंह भाई पटेल : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में सभी किस्मों के पेट्रोलियम उत्पादों की इस समय टनों में कितनी आवश्यकता है ;

(ख) देश में तेल के विभिन्न कुओं से उनका कितनी मात्रा में उत्पादन होता है तथा किन-किन स्थानों से ;

(ग) पैट्रोलियम के बारे में अपना देश कब तक और किस प्रकार स्वावलम्बन प्राप्त करेगा ; और

(घ) विभिन्न स्रोतों से इस समय प्रतिदिन कितना तेल निकाला जाता है ?

पेट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा) : (क) वर्ष 1977-78 के लिए सभी किस्मों के पैट्रोलियम उत्पादों के लगभग 26 मिलियन मी० टन की खपत का अनुमान है।

(ख) ब्यौरे निम्नलिखित है :–

तेल क्षेत्र का नाम	1976-77 के दौरान अशोधित तेल का उत्पादन	1977-78 के दौरान अशोधित तेल का अनुमानित उत्पादन
(i) तेल तथा प्राकृतिक गैस आयोग	(आंकड़े 000' मी० टन० में)	
अंकलेश्वर तेल क्षेत्र	1158	1420
गुजरात तेल क्षेत्र	4187	4200
बम्बई अपतट	406	2500
(ii) आयल इंडिया लिमिटेड के तेल क्षेत्र (नाहर कटिया तथा मोरान)	3084	3130
(iii) असम आयल कम्पनी	62	66
योग	8897	11310

(ग) इस समय यह कहना सम्भव नहीं है कि हमारा देश अशोधित तेल के उत्पादन में कब आत्म निर्भर हो जायेगा। फिर भी इस उद्देश्य को प्राप्त करने के लिये तटीय और अप तटीय दोनों क्षेत्रों में तेल अन्वेषण प्रयासों को तेज कर दिया गया है।

(घ) विभिन्न तेल क्षेत्रों से अशोधित तेल के प्रति दिन का औसत उत्पादन नीचे दिया गया है :—

तेल एवं प्राकृतिक गैस आयोग ; असम तेल क्षेत्र 3750 मी० टन ; गुजरात तेल क्षेत्र 11,500 मी० टन ; बम्बई अपतटीय क्षेत्र 4,600 मी० टन आयल इंडिया तेल क्षेत्र 8,450 मी० टन तथा असम आयल कम्पनी 165 मी० टन।

Assistance Sought by IDPL to Increase Production of Drugs

2558. SHRI RAMANAND TIWARY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Drugs and Pharmaceuticals Limited has sought assistance of Government to increase the production of drugs in the country; and

(b) if so, the decision of Government thereon?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). For increasing the production of Drugs in the country I.D.P.L. had submitted the following expansion schemes and these have been approved by the Government:—

(i) Expansion of the Synthetic Drugs Plants, Hyderabad, involving an investment of Rs. 21.79 crores which would increase the production capacity from 1968 tonnes to 3886 tonnes.

(ii) Establishment of a Nicotinamide Plant in Bihar involving an estimated capital outlay of Rs 8.53 crores.

(iii) Establishment of a New Formulation Unit in Gurgaon, Haryana, at an estimated capital cost of Rs. 6.93 crores.

(iv) Expansion of the Antibiotics Plant, Rishikesh, involving an investment of Rs. 15.31 crores.

Government have also approved I.D.P.L.'s proposals for investment to the extent of Rs. 32.64 lakhs in a company to be set up by the Pardesiya Industrial Investment Corporation of Uttar Pradesh for the manufacture of drug formulations and for investment of Rs. 89.17 lakhs in a company set up by the Punjab State Industrial Development Corporation for the manufacture of Dextrose, Starch, Glucose etc.

गत दो वर्षों में अनिवार्य रूप से सेवा निवृत्त किये गये न्यायाधीश

2559. डा० लक्ष्मी नारायण पांडेय : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में कितने न्यायाधीशों को अनिवार्य रूप में सेवा निवृत्त किया गया ; और

(ख) उनको इस प्रकार से सेवा-निवृत्त करने के क्या कारण हैं ; और क्या सरकार का विचार ऐसे मामलों पर पुन: विचार करने का है?

विधि, न्याय और कम्पनी कार्य मन्त्री (श्री शान्ति भूषण) : (क) और (ख). उच्चतम न्यायालय या उच्च न्यायालयों के न्यायाधीशों की अनिवार्य सेवानिवृत्ति

के लिए संविधान में कोई उपबन्ध नहीं है। सम्भवत: सदस्य महोदय के ध्यान में उन दो न्यायाधीशों अर्थात मुम्बई उच्च न्यायालय के श्री य० आर० ललित और दिल्ली उच्च न्यायालय के श्री आर० एन० अग्रवाल का मामला है, जिनको स्थायी नहीं किया गया था और जिनको अतिरिक्त न्यायाधीश के रूप में कार्यकाल समाप्त हो जाने पर, बढ़ाया नहीं गया था। अब श्री आर० एन० अग्रवाल के बारे में अन्तिम निर्णय कर लिया गया है और उन्हें दिल्ली उच्च न्यायालय का न्यायाधीश नियुक्त करने वाला समादेश जारी कर दिया गया है।

मोतिया खान क्षेत्र में रेलवे सुरक्षा दल के क्वार्टर

2560. श्री शिवनारायण सरसूनिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) मोतिया खान क्षेत्र में रेलवे सुरक्षा बल के लिए क्वार्टरों की संख्या कितनी है और उनका कब निर्माण किया गया था ;

(ख) उनकी कब मरम्मत की गई थी और उनमें कितने परिवार रह रहे हैं ;

(ग) क्या इन परिवारों को स्थायी रूप से बसाने के लिए कोई वचन दिए गए थे; और

(घ) इन वचनों को पूरा करने के क्या कारण हैं ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) सम्भवत: माननीय सदस्य का आशय सदर कालोनी दिल्ली के वर्तमान क्वार्टरों जो मोतिया खान क्षेत्र के समीप हैं, से है। इस क्षेत्र में टाइप I के 23 और टाइप II के 15 क्वार्टर रेल सुरक्षा दल के कर्मचारियों को आबंटित किये गये हैं। ये क्वार्टर 1957 के लगभग बनाए गए थे। इसके अलावा एक बैरक है जिसका निर्माण 1950 में पहले किया गया था ।

(ख) क्वार्टरों और बैरकों की मरम्मत आवश्यकता के अनुसार नियमित रूप से की जाती है। रेल सुरक्षा दल के 38 कर्मचारियों के परिवारों के लिए क्वार्टरों की व्यवस्था की गयी थी और लगभग 107 जवान बैरकों में रहते हैं जहां इकहरे स्थान की व्यवस्था है ।

(ग) जी नहीं ।

(घ) प्रश्न नहीं उठता ।

इन्सोव आटो लि०, कलकत्ता के सप्लाई एजेंट

2561. श्री लक्ष्मण राव मानकर : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स इन्सोव आटो लि०, कलकत्ता ने वर्ष 1970 से अपने एजेन्टों को मोटर सप्लाई नहीं किये हैं ;

(ख) सप्लाई एजेन्ट नियुक्त करते समय और उसके बाद कितनी धनराशि जमा की गई ;

(ग) नियुक्त एजेन्टों को मोटर सप्लाई न करने के क्या कारण हैं ; और

(घ) क्या कम्पनी ने एजेन्टों को जमा धनराशि वापस करने से इन्कार कर दिया है और क्या उन्होंने इस बारे में सरकार को कोई अभ्यावेदन भेजा है और यदि हां, तो उस पर क्या कार्यवाही की गई है ?

विधि, न्याय और कम्पनी कार्य मन्त्री (श्री शान्ति भूषण) : (क) और (ग). मै० इन्सोव आटो लिमिटेड के, दिसम्बर, 1975 से मार्च, 1976 के मध्य, कम्पनी

अधिनियम, 1956 की धारा 209क के अन्तर्गत किये गये लेखा-बहियों, आदि के निरीक्षण से, साथ-साथ यह पता चला था कि उस समय तक कम्पनी ने अपना निर्माण कार्य प्रारम्भ नहीं किया था अतः यह प्रतीत होता है कि इसने अपने अभिकर्ताओं को मोटर सप्लाई नहीं किये हैं ।

(ख) कम्पनी की लेखा-बहियों, आदि के ऊपर निदेशित निरीक्षण के समय पर उपलब्ध सूचना से यह देखा गया है कि कम्पनी ने अपने अनेक व्यापारियों से प्रतिभूत जमाओं के रूप में लगभग 11.83 लाख रुपयों की राशि संग्रह की थी ।

(घ) हां, श्रीमान जी । सरकार के नोटिस में यह लाया गया है, कि कम्पनी ने जमाओं को वापिस नहीं किया है । कम्पनी अधिनियम, 1956 की धारा 237(ख) के अन्तर्गत आदेशित, कम्पनी के कार्य-कलापों की जांच पहले ही प्रवर्तमान है ।

Election to Remaining State Assemblies

2562. SHRI KANWAR LAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal to hold elections before March, 1978 to those Assemblies to which elections were not held in June, 1977;

(b) whether Government have consulted the concerned Governments in this regard; and

(c) if so, the reaction of the Governments of those States thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) It is proposed to hold the election to the Nagaland Legislative Assembly during 1977 after the monsoon season. There is no proposal for holding election to the Legislative Assembly of any other State before March, 1978.

(b) No, Sir.

(c) Does not arise.

Fly Over-Bridge in Siliguri

2563. SHRI K. B. CHETTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the construction of a fly over-bridge in Siliguri near old Railway Station is under the consideration of Government; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) The Government of West Bengal have a proposal to construct a fly over-bridge near Siliguri Town Railway Station in replacement of the existing level crossing and widening improvement to the approach roads. Details of the scheme are still being worked out by the State Government. The broad features of the tentative scheme were examined by the Railway and the State Government were informed that the Railway have no objection to the proposal. Further communication from the State Government is awaited.

Railway Accidents

2564. SHRI K. T. KOSALRAM: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway accidents that took place during the period from 18th March, 1976 to 17th March, 1977 together with the number of persons who lost their lives and who were injured;

(b) the number of railway accidents that took place after 18th March, 1977 uptodate after the new Government assumed power at the Centre together with the number of persons who lost their lives and who were injured; and

(c) total compensation paid to the victims to such rail accidents from 18th March, 1976 to 17th March, 1977 and after 18th March, 1977 separately?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The number of train accidents in the categories of collisions, derailment, level crossing accidents and fires in trains during the periods 18th March, 1976 to 17th March, 1977 and 18th March, 1977 to 17th June, 1977 and casualties involved therein are given below:—

	18-3-76 to 17-3-77	18-3-77 to 17-6-77
1. No. of train accidents . .	783	222
2. Casualties .		
(a) Railway staff		
Killed	23	14
Injured	133	44
(b) Passengers		
Killed	66	99
Injured	314	254
(c) Others		
Killed	57	30
Injured	131	77

(c) Rs. 50,000 have been paid to the victims of rail accidents from 18th March, 1976 to 17th March, 1977 and nil from 18th March, 1977 to 30th June, 1977 under the Indian Railways Act, 1890.

The claims are preferred to the *Ad-hoc* Claims Commissioners/Ex-officio Claims Commissioners. On the basis of the verdict given by court of Claims Commissioners payments are arranged by the Railway Administration.

In the case of railway employees, who were killed or injured in railway accidents during 18th March, 1976 to 17th March, 1977, a sum of Rs. 3,19,889 has been paid under the Workmen's Compensation Act in a few cases, while in other cases, the matter is under examination.

So far as railway employees who were killed in accidents after 18th March, 1977 are concerned, their cases are under examination.

MRTP Commission's Enquiry against Andhra Prabha Pvt. Ltd., Indian Newspapers, Bombay and Indian Express, Madurai

2565. SHRI K. RAMAMURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have received the enquiry report of MRTP Commission with regard to the cases of (i) considerable amount taken from commercial banks, both advances and deposits, having been utilised for non-newspaper business (ii) a sum of Rupees 11 crores having been utilised on purposes unrelated to newspaper publication, by the Andhra Prabha Private Ltd., Vijayawada, Indian Newspapers, Bombay (Pvt.) Ltd., and the Indian Express, Madurai (Pvt.) Ltd., referred under Section 27 of MRTP Act on 2nd December, 1976;

(b) if so, what action has been taken on the report; and

(c) if the report is not received so far what is the position of enquiry?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The reference u/s 27 of the Monopolies and Restrictive Trade Practices

Act was made on 2nd December, 1975 and the report of the Monopolies and Restrictive Trade Practices Commission is awaited.

(b) Does not arise.

(c) The matter is fixed for hearing before the Commission on 25th July, 1977.

Double Railway Line between Khalilpur and Garhi Harsaru (Northern Railway)

2566. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether metre gauge railway line between Delhi and Rewari was doubled long ago leaving a little portion between Khalilpur and Garhi Harsaru railway stations as single line;

(b) if so, the reasons for not completing it in view of the fact that six trains cross each other between these places and the trains are generally delayed in this very place; and

(c) when Government would construct this portion also?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) The doubling of Khalilpur-Garhi Harsaru portion was not contemplated, as the line capacity available is quite adequate for meeting the traffic requirements.

(c) The entire metre gauge route from Ahmedabad to Delhi is proposed to be converted from MG to BG. This project envisages a through metre gauge link and a through broad gauge link between Delhi and Rewari.

Conversion to broad gauge line between Ahmedabad and Delhi

2567. SHRI SATISH AGARWAL: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which the work on the construction of Delhi-Ahmedabad broad gauge link *via* Jaipur is to start and whether Government have sanctioned any outlay for it and the progress of work made in this regard; and

(b) what will be total cost of converting this track into broad gauge and when is it expected to be completed; and

(c) will this be a double line track?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The project has been included in the Budget for 1977-78 at an estimated cost of Rs. 108 crores, with outlay of Rs. 10 lakhs. The work is yet to be started.

(c) No.

बरेली में उच्च न्यायालय की बेंच

2568. श्री सुरेन्द्र विक्रम : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि बरेली में उच्च न्यायालय की बेंच स्थापित करने के बारे में उत्तर प्रदेश सरकार की सिफारिश पर सरकार द्वारा क्या कार्यवाही की जा रही है और वहां बेंच कब तक स्थापित हो जायेगी ?

विधि, न्याय और कम्पनी कार्य मन्त्री (श्री शान्ति भूषण): बरेली में उच्च न्यायालय की बेंच स्थापित करने के लिए उत्तर प्रदेश सरकार से कोई सिफारिश प्राप्त नहीं हुई है। अतः इस सम्बन्ध में कोई कार्रवाई करने का प्रश्न ही नहीं उठता ।

Shortfall in quota of S/C in grades of P.W.Is. and P.W.Ms. (Northern Railway)

2569. SHRI R. L. KUREEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether any steps are being taken to make good the shortfall in the quota of Scheduled Castes in the cadres of PWIs Grade I, Grade II, Grade III and PWM in Northern Railway;

(b) whether any special steps are being taken to ascertain the correctness of figures of shortfall of quota of scheduled castes employees in the Railways submitted by the departmental officers; and

(c) whether in the whole of Lucknow Division of Northern Railway, there are only two scheduled caste APWIs whereas the total strength of APWIs is more than 50 and there are only two scheduled castes Permanent Way-Mistries out of a total strength of 75?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) Yes.

(c) On Lucknow Division of Northern Railway, the strength of Permanent Way Inspectors Grade III (Previously designated as Asstt. Permanent Way Inspectors) and Permanent Way Mistries as on 1st April, 1977 was as under:

	Total strength	No. of Sch. Castes
Permanent Way Inspectors Gr. III .	54	1
Permanent Way Mistries . . .	38	Nil

Price of wheel set manufactured in Wheel and Axle Unit of Durgapur Steel Plant

2570. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have been giving a price of just Rs. 2,750 per wheel set to the wheel and axle unit of Durgapur Steel Plant while it costs near three times to the plant;

(b) whether Government are aware that imported price of a wheel set which the railways used to import, is even higher around Rs. 10,000; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The price of wheel set paid by the Railways, is Rs. 3116 per wheel set of 20.3 tonne exclusive of duties as approved by the Government on the basis of proposals submitted by the Department of Steel in accordance with their dual pricing policy.

(b) and (c). The price of imported wheels includes ocean freight, insurance and custom duty. The import is resorted to only when the indigenous producers are unable to meet the demands.

The price to be paid to the Durgapur Steel Plant has been examined by the Ministry of Steel and Railways and a provisional price of Rs. 4,308 for 20.3 tonne wheel set has been fixed subject to verification by the Chief Cost Accounts Officer of the Ministry of Finance and approved by Cabinet.

Construction of Diva-Basin Railway in Maharashtra

2571. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) what is the progress of Diva-Basin Railway construction in Thana District of Maharashtra;

(b) when the said project has been undertaken and when it is likely to be completed as per original schedule;

(c) whether the schedule is being kept-up, if not, what are the reasons; and

(d) when would the said project now to be completed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Earth work and bridges are in progress. The overall progress is 32 per cent.

(b) The project was started in March 1973. As per the original schedule, the work was to be completed by 1st June, 1976.

(c) It has not been possible to keep to the schedule due to paucity of funds.

(d) The project is targetted for completion by March, 1980.

कांसा और भीलडी के बीच रेलवे लाइन का बिछाया जाना

2572. श्री मोतीभाई [illegible] : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) कांसा-भीलड़ी रेलवे लाइन बिछाने के कार्य में कितनी प्रगति हुई है ;

(ख) इसका सर्वेक्षण कार्य कब पूरा हुआ था ; और

(ग) यह कार्य कब तक पूरा हो जायेगा ?

रेल मंत्री (प्रो० मधु दण्डवते) : (क) से (ग). सम्भवत: माननीय सदस्य का आशय भिलडी कोसा रोड लाइन से है । भिल्डी से कोसा रोड तक रेल लाइन बिछाने के लिये कोई सर्वेक्षण नहीं किया गया है और निर्माण के लिए इस परियोजना का अनुमोदन नहीं किया गया है ।

Victimisation of Parcel Porters at Allahabad Railway Station

2573. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether memorandum dated 14th October, 1976 and 11th November, 1976 complaining victimisation of parcel porters working at Allahabad Railway Station under the Railway Station Porters' Cooperative Labour Contract Society, Limited, Allahabad were received in his Ministry; and

(b) if so, whether any action was initiated for redressal of grievances of parcel porters?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) The Society has been taken up for its failure and the matter is under further examination of the Administration.

Goods handling contracts

2574. SHRI JAGDAMI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether goods handling contracts are awarded to Labour Cooperative Societies on piece rate basis and such rates are being fixed by the Committee of three gazetted officers;

(b) whether any yardstick has been fixed by the Railway Board for observance by the Committee to enable workable and reasonable rates being fixed for each individual operation of the schedule;

(c) the details of piece rates fixed schedule itemwise for goods handling contracts at Allahabad, Mirzapur, Naini, Juhi TPT, Kanpur Central Goods Shed, Cooperganj (MG), Tundla and Chunar together with dates from which these rates were made applicable; and

(d) whether local wage rate and other relevant facts and factors were taken into consideration by the Rate fixing Committee while fixing rates for individual items of work at goods sheds mentioned in part (c) above?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) No. However, broad guidelines have been laid down by the Railway Board that the Rates Committee should recommend rates with due regard to the local conditions, taking into consideration the minimum wage rate fixed for labour by the local authority, or where it does not exist, the market rate, the statutory obligations such as weekly off, bonus etc., the volume of work and other relevant factors.

(c) A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT-621/77].

(d) Yes.

Cycle stand contract at Kanpur

2575. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the parties who submitted tenders for allotment of Cycle Stand Contract at Kanpur during the year 1974, 1975 and 1977 together with amount offered by individual tenderer;

(b) the names of the parties whose tenders were accepted by the Divisional Superintendent, Allahabad, during the years 1974, 1975 and 1977;

(c) whether successful tenderers did not turn up to start the work from the dates stipulated in the tender acceptance letters; and

(d) if so, what action was taken by the Divisional Superintendent to safeguard the interests of Railway Administration?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The names of the parties who submitted tenders for allotment of Cycle Stand Contract at Kanpur during the year 1974, 1975 and 1977 together with the amount offered by the individual tenderers are as under:—

1974	Rs.
1. M/s M.D. & Co.	1,31,000
2. M/s Raza & Co.	1,?9,000
3. Mohd. Farid Idrisi	99,9?9
4. Mohd. Sabir	98,700
5. M/s Nirankari Engineering Corporation	87,050
6. Sh. Kudratdin	82,000
7. M/s Patla Traders	77,101
1975	
1. M/s Banney & C	1,32,000
2. M/s Dinesh & Co.	1,11,000
3. M/s M.D. & Co.	1,10,000
4. Sh. Kudrat din	3,000
1977	
1. Mohd. Farid Idrisi	1,50,000
2. M/s Seema & Co.	1,?6,000
3. M/s R.S.V.M. & Co.	1,45,000
4. M/s Shakeel Bros.	1,35,200
5. M/s Rly. Parcels & Goods Porters Coop. Labour Contract Society Ltd.	96,500
6. M/s Friends Trading Corpn.	95,000
7. M/s Saleem & Co.	78,000

In 1974 and 1975, the contracts were not awarded to the highest tenderers, as their tenders were conditional. In 1977, the contract was not awarded to the highest tenderer as the earnest money had not been deposited.

(b) The names of the parties whose tenders were accepted by the Divisional Superintendent, Allahabad, during the years 1974, 1975 and 1977 are as under:—

1974 . . .	M/s Raza & Co.
1975 . . .	M/s Dinesh & Co.
1977 . . .	M/s Seema & Co

(c) Successful tenders did not turn up to take up the work in 1974 and 1975. In the year 1977, the successful tenderer accepted the offer and started work from 1st February, 1977. In the intervening period, the erstwhile contractor was allowed to work.

(d) In 1974, the contractor took too much time in completing the documents. After that he backed out. The earnest money could not be forfeited as the scheduled time limit for forfeiture of earnest money had elapsed. The lapse is being taken up.

In 1975, M/s. Dinesh & Co. who were offered the contract, did not take up the work. Their earnest money was forfeited.

Parcels handling work at Allahabad

2576. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the basis for fixation of subsidy paid to Railway Station Porters' Cooperative Labour Contract Society Ltd., Allahabad, for performing parcels handling work at Allahabad Railway Station;

(b) whether the Society was/is obliged to pay daily wage rate of Rs. 5|50 fixed by the Railway Administration;

(c) whether complaints were received by the Railway Administration regarding short|inadequate payments to workers; and

(d) if so, whether any action has been taken by the 'Principal Employer' in terms of provisions made under Contract Labour (Regulation & Abolition) Act, 1970 to recover short payments made to workers by the Society?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Subsidy paid to Railway Station Porters' Cooperative Labour Contract Society Ltd., Allahabad, for performing Parcels handling work at Allahabad Railway Station has been fixed on the basis of supply of 110 men daily at the rate of Rs. 5.50 per head The amount is increased by 1/6th for giving weekly rest to the workers.

(b) Yes.

(c) Yes.

(d) The Society has been taken up for its failure and the matter is under further examination of the administration.

Revenue from Goa Daman and Diu

2577. SHRI EDUARDO FALEIRO: Will the Minister of RAILWAYS be be pleased to state the annual income to the Central Exchequer from Railways in Goa, Daman and Diu?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Information about income and expenditure is not compiled State-wise but Railway-wise.

Conversion of Gwalior-Shivpuri Line into Broad Gauge Line and its Extension upto Guna

2578. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received representation from the Gwalior Commerce and Industry Organisation for the conversion of Gwalior-Shivpuri railway line into broad gauge line;

(b) whether the Organisation has stressed the need to extend it upto Guna to link Indore *via* Maksi; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) A representation has been received regarding construction of BG line from Gwalior to Shivpuri.

(b) Yes.

(c) Gwalior-Shivpuri Narrow Gauge line was closed to traffic on 1st August, 1975 as it was attracting very little traffic and was running at heavy loss. On account of paucity of resources, it will not be possible to consider construction of a new line from Gwalior to Shivpuri and its extension upto Guna.

Harrassment of a Group of Students at Mehsana Station

2579. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether a group of student from Delhi visiting Gujarat are harassed and put to all difficulties by the Railway authorities at Mehsana Railway Station;

(b) whether it is a regular practice of railway authorities to harass the tourist groups to extract bribes; and

(c) if so, what action has been taken against the corrupt officers and prevent such incidents in future?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No case of general harassment of student groups from Delhi at Mehsana Station has come to notice. In an incident on 30th May, 1977, 2nd class coach No. 34213 in which delegates of Gandhi Peace Foundation had arrived at Mehsana by 35 UP Kirti Express, was declared sick on examination by the Train Examiner and arrangements made by the railway authorities to tranship the delegates to another coach (Mahesana-Ahmedabad Slip coach) to be hauled by 67 UP, according to party's original programme. The delegates, however, protested against the decision to mark coach No. 34213 as 'sick' and refused to shift to another coach.

(b) No.

(c) Whenever any such complaints are received these are looked into and action taken on merits. In the incident referred to in answer to part (a), following an enquiry by railway officers, the Train Examiner and Assistant Yard Master held responsible for delay in attending to the sick coach so that the same coach could go according to programme, are being taken up for departmental action.

Overbridge at Varkala

2580. SHRI VAYALAR RAVI:
SHRI K. KUNHAMBU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government received many representations for the construction of an overbridge at Varkala (Kerala);

(b) if so, the steps taken in this regard; and

(c) when will the work commence and the time by which it is likely to be completed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Two representations have been received by the Railway for the provision of a road overbridge at Varkala (on Varkala-Kallambalam Road) in replacement of level crossing at km 786/13-14.

(b) Proposals for the construction of road over/under bridges in replacement of level crossings are to be sponsored by the State Government (Road Authority), who have also to give as undertaking to bear their share of the cost as per extant rules. The representationists have been accordingly advised to move the State Government to sponsor the proposal. No communication in this regard has so far been received from the State Government.

(c) Does not arise, in view of reply to (b) above.

Reaction of State Government on Conversion of Uneconomic Railway Lines

2581. SHRI K. PRADHANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government had sent proposals to certain states for the conversion of uneconomic railway lines into roads; and

(b) if so, the reaction of the State Governments in this regard?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No such proposals have been sent to the State Governments.

(b) Does not arise.

Role of Public Sector in Oil Industry & Trade

2582. SHRI K. A. RAJAN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state the present role of public sector in the whole oil industry and trade in the country?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Except for Oil India Limited, which operates in a limited area in Assam and Arunachal Pradesh, exploration and production of crude oil and natural gas in the country is looked after by the public sector. In the field of refining and marketing only Assam Oil Company, which has a small refinery at Digboi, is yet to be taken over by the public sector. Negotiations for the take over of Assam Oil Company and Burmah Oil Company's interest in Oil India Ltd. are in hand and are expected to conclude in a few months time.

Corporate Plan for Indian Railways

2583. SHRI SARAT KUMAR KAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to implement a corporate plan of fifteen years for Indian Railways; and

(b) if so, what specific proposals are made in that plan for a backward state like Orissa?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). Indian Railways have prepared a Corporate Plan giving the estimated rail transport requirements upto the year 1988-89 and also the measures required to be taken to meet the demand.

Specific projects and proposals are to be finalised from time to time in consultation with Zonal Railways and

Planning Commission, keeping in view the needs of the area and the resources available.

System of Proportional Representation for Election to State Legislatures and Parliament

2584. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have any plan to introduce the system of proportional representation for elections to State Legislatures and Parliament; and

(b) if so, details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) There is no proposal to introduce the system of proportional representation for elections to the House of the People and the State Legislative Assemblies.

(b) Does not arise.

Extension to Dy. C.M.E. at Amritsar

2585. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) the length of service rendered by Shri G. S. Sokhey, Dy. CME at Amritsar;

(b) how many extensions has he got already;

(c) whether there are serious grievances against this officer from amongst the workers there; and

(d) if so, reason for granting him extensions?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) 21 years since he came on transfer to Indian Railways, except for a break of 2 years.

(b) Extension of service has been granted for 2 years in three spells between 10th February, 1976 to 28th February, 1978.

(c) No.

(d) The extensions were given by the then Minister on grounds of public interest and the work done by him at the Amritsar workshop.

The Constitution (42nd Amendment) Act

2586. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Shri N. A. Palkhivala, Jurist has urged upon the Centre to consider his suggestion that the Supreme Court be asked to invalidate the damage done by the 42nd amendment to the Constitution; and

(b) if so, Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) Does not arise.

Demand for Broad Gauge line from Sholapur to Jalgaon

2587. DR. BAPU KALDATY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a demand for a new broad gauge line from Sholapur to Jalgaon *via* Osmanabad and Bhir in Maharashtra; and

(b) Government's decision thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) No investigations have been carried out for this rail link in the past. Due to severe constraint of resources, it could not be possible to consider the construction of this line at present.

Survey work on Konkan Railway

2588. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey work on the proposed Konkan Railway has been completed; and

(b) if not, the reasons therefor and steps being taken to expedite the completion of survey work?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). A Final Location Survey and a traffic survey for Apta-Dasgaon section of the proposed Apta-Mangalore (Konkan railway line) have been completed. A final location survey from Dasgaon to Ratnagiri with spot checks on the earlier surveys from Ratnagiri to Mangalore is nearing completion.

Staff Union Demands in Chakradharpur Division

2589. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of the Government has been drawn to the fact that the Divisional Superintendent, Chakradharpur Division has refused to accept the memorandum of demands submitted by the staff Union; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). There has been no occasion when the Divisional Superintendent, Chakradharpur Division has refused to accept the memorandum of demands submitted by the staff.

Withdrawal of Victimisation Cases against R.D.S.O. Railwaymen

2590. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are considering to withdraw all the victimisation cases against the R.D.S.O. railwaymen; and

(b) if so, when and the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). No staff of R. D. S. O. was removed or dismissed from service in connection witn the railways strike of 1974 or during the periol of emergency.

There was, however, a case of one Shri S. L. Srivastave, LDC who was on unauthorised absence from 9-5-1974. A case was registered against him by the Civil Police who arrested him on 25-5-1974. He was treated as having gone on striks from 9-5-1974 to 27-5-1974 and place under suspension from 28-5-1974. Subsequently, the suspension orders were revoked from 18-6-1974 afternoon. The period from 9-5-1974 to 27-5-1974 has been treated as *dies-non* by condoning the break in service. Since the charges framed against him could not be proved based on the information furnished by the Police authorities the period of his suspension from 28-5-1974 to 18-6-74 is being regularised as duty.

There was another case of two Casual Workers enjoying temporary status, S/Shri Ram Dhari and Binod Prasad who had been imprisoned by

the U. P. Government during the emergency and who were subsequently deemed to have resigned, under the rules, on completion of 90 days unauthorised absence. They have, however, been re-engaged with effect from 5-5-77 after being released by the State Government with effect from 16-2-77.

Delay in Construction of Talcher Fertilizer Plant

2591. SHRI S. KUNDU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZER be pleased to state for how many years has the construction of the fertilizer plant at Talcher been delayed from the original schedule of construction?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): The coal based fertilizer plant of FCI at Talcher was scheduled to be mechanically completed in July, 1975. However, due to delays in the delivery of equipment, both imported and indigenous, the completion of the project has been delayed and the project is now expected to be mechanically completed by October, 1977.

Special Intelligence Group to watch Activities of Trade Unions' Activities

2592. SHRIMATI PARVATHI KRISHNAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the special intelligence group set up by the Railway Ministry in May, 1974 to keep a watch on the activities of the trade unions' activists in the Railways is still continuing its function; and

(b) if so, what are the reasons for retaining the special set up even after normalcy has been restored in the railways?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The Directorate of Intelligence set up in July, 1973 is functioning in the Ministry of Railways but it is not used for surveillance over trade union activists on Railways. The set up is retained, since the need for which the Directorate was started continues.

Countries visited by the Minister of Law, Justice and Company Affairs

2593. PROF. P. G. MAVALANKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he visited the United States and some other foreign countries in the months of May and June, 1977;

(b) if so, the purpose of such a visit together with the countries visited by him and the duration of these visits: and

(c) whether any concrete agreements were arrived at or specific broad areas of mutual understanding were identified as a result of the said visit?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) As Leader of the Indian Delegation to the Sixth Session of the U. N. Conferenc on the Law of the Sea being held in New York, I was in the U. S. A. from 28th May, 1977 to 11th June, 1977. On my way to New York I stopped over in Moscow for two days, that is on the 25th and the 26th May, 1977. On the return journey from U. S. A. I stopped over in London for a day on the 12th June, 1977. Although the visits to Moscow and London were of an unofficial nature, I utilised the opportunity for establishing contacts with the Soviet and British authorities for discussing mat-

ters connected with the Law of the Sea Conference.

(c) The negotiations at the Sixth Session of the U. N. Conference on the Law of Sea are still in progress.

Introduction of direct Train between Ahmedabad and Amritsar

2594. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation/memorandum from individuals and associations in Gujarat and Punjab States demanding the introduction of a new direct train—express or fast—between Ahmedabad and Amritsar; and

(b) if so, Government's response thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). No recent representation or memorandum suggesting introduction of a direct train between Ahmedabad and Amritsar has been received. Introduction of a direct train between Ahmedabad and Amritsar is at present not operationally feasible for want of spare line capacity on saturated sections enroute and of requisite terminal facilities at Ahmedabad.

Improvement in Rail Communication in Saurashtra and Gujarat

2595. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the railway network in the Saurashtra peninsula region of Gujarat is quite cumbersome and complex involving a lot of junctions and changes, tiring and long journeys, slow moving trains, time consuming and breath-taking for the passengers; and

(b) if so, broad details of how and when Government propose to remedy and improve the said situation of rail communication in Saurashtra and Gujarat?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The Railway network in Saurashtra region is quite intense and consequently there are large number of junctions. The conversion of Viramgam-Okha-Porbandar section to BG is under progress and this will eliminate transhipment partly and speed up traffic.

रेलवे स्टेशनों पर सामान बेचने के लिए ठेका देने हेतु अपनाया गया मापदण्ड

2596. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय मे रेलवे स्टेशन पर सामान बेचने हेतु ठेके देने के बारे मे क्या मापदंड अपनाया है;

(ख) आपात स्थिति के दौरान महाराष्ट्र राज्य में पश्चिमी तथा मध्य रेलवे में टी स्टाल खोलने तथा अन्य सामान बेचने के लिए किन किन स्टेशनों पर किन किन व्यक्तियों को ठेके दिये गये ;

(ग) क्या यह सच है कि कुछ रेलवे स्टेशनों पर ऐसे व्यक्तियों को ठेके दिये गये जिनके आवेदन पत्र समय पर प्राप्त नहीं हुए थे और जिन्हें सामान विक्रय करने का कोई अनुभव भी नहीं था; और

(घ) क्या रेलवे बोर्ड का विचार उन सभी व्यक्तियों के ठेके रद्द करके जिनके लिये आदेश सीधे मंत्रालय द्वारा दिये गये थे, नये सिरे से आवेदन पत्र मांग कर रेलवे स्टेशनों पर स्टाल खोलने के लिए ईमानदार व्यक्तियों को ठेका देने का है ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) बॅडिग के ठेके देने के लिए प्रेस अधिसूचनाओं द्वारा आवेदन-पत्र आमंत्रित किये जाते हैं और रेलवे स्टेशनों पर विशिष्ट स्थानों पर सूचनाएं भी प्रदर्शित की जाती हैं। उसके बाद, उम्मीदवारों की योग्यता, अनुभव, वित्तीय स्थिति आदि को ध्यान में रखते हुए, एक जांच समिति जिसमें दो या दो से अधिक अधिकारी होते हैं, द्वारा आवेदन-पत्रों की संवीक्षा की जाती है। जाच समिति उपयुक्त उम्मीदवारों के गुण-दोष के आधार पर समर्थ प्राधिकारी से सिफारिश करती है जो जांच समिति की सिफारिशों पर विचार करने के बाद—सब से उपयुक्त व्यक्ति को ठेका देती है।

(ख) एक विवरण सभा पटल पर रखा है। [ग्रन्थालय में रखा गया। देखिये संख्या एल टी—622 77]

(ग) भूतपूर्व रेल मंत्री द्वारा दिये गये आदेशों के अन्तर्गत मध्य रेलवे के घटको पर स्टेशन पर और बिखरौली स्टेशन पर चाय की एक-एक स्टाल का ठेका आवंटित किया गया था और कोई आवेदन-पत्र आमंत्रित नहीं किये गये थे। इन दोनों व्यक्तियों को पूर्व अनुभव था। अन्य सभी मामलों में नियमानुसार आवेदन-पत्र आमंत्रित किये गये थे और पूर्व अनुभव-प्राप्त व्यक्तियों को ठेके आवंटित किये गये थे।

(घ) यह मामला विचाराधीन है।

आपात स्थिति के दौरान सामान्य व्यक्तियों का निःशुल्क रेलवे पास

2597. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि।

(क) आपात स्थिति के दौरान कितने व्यक्तियों को निःशुल्क रेलवे पास दिये गये और इसकी कसौटी क्या थी ;

(ख) 1 मई, 1977 तक कितने व्यक्ति पासों का लाभ उठा रहे थे और इसके परिणामस्वरूप राष्ट्र को क्या लाभ हुआ ; और

(ग) क्या उक्त पास जारी किये जाने के कारण रेलवे को राजस्व की हानि हुई और इससे पक्षपात को बढ़ावा भी मिलता है ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) और (ख). मंत्री महोदय के अनुमोदन से संगठनों व्यक्तियों को 253 मानार्थ कार्ड पास जारी किये गये थे जिनमें से 240 मानार्थ कार्ड पास 1—5—77 को वैध थे।

(ग) यदि ये मानार्थ कार्ड पास न दिये जायें, तो उन व्यक्तियों द्वारा की जाने वाली सम्भावित रेल यात्राओं का अनुमान लगा पाना कठिन होगा। अतः रेलवे राजस्व को होने वाली हानि का अनुमान नहीं लगाया जा सकता। इस प्रकार के पास जारी करने से सम्बन्धित मानदण्डों की पुनरीक्षा की जा रही है।

Contracts of tea and other Stalls in Maharashtra

2598. SHRI NAWAB SINGH CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that while granting contracts of tea and other stalls on the railway stations on the Western and Central Railways in Maharashtra during emergency, the recommendations of the concerned General Managers were not taken into account; and

(b) whether these contracts were given to persons belonging to Eastern Uttar Pradesh who were personal men of the former Railway Minister?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Allotment of tea and other stall contracts is within the competence of the General Managers. However, one tea stall contract at Ghatkopar station

and one tea stall contract at Vikhroli station of Central Railway were allotted under the direct orders of the former Minister of Railways. Contracts of two tea stalls at Andheri and one at Grant Road stations of Western Railway were allotted with the approval of former Minister of Railways after taking into consideration the report of Western Railway.

(b) Three persons belonging to Uttar Pradesh were given contracts on Central and Western Railways. The Government is not aware whether these persons were personal men of the former Railway Minister.

New Railway Lines Conversion to Broad Gauge Lines in Western Region

2599. SHRI AHMED M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether any new proposal has been made for laying of new railway line or converting metre gauge line into broad gauge line in Western Region during the next five years; and

(b) if so, the salient features thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The following schemes in the Western Region (Gujarat and Maharashtra) are in hand:—

(1) Conversion of Viramgam-Okha/Porbandar metre gauge line to broad gauge.

(2) New line from Diva to Bassein.

(3) New line from Wani to Chanaka.

(4) Gauge conversion of Manmad-Parbhani-Purli-Baijnath metre gauge line to broad gauge.

Gauge conversion of Delhi-Ahmedabad metre gauge line to broad gauge has been included in the budget for 1977-78.

Surveys for the following projects have been carried out during the recent years or are in hand. No decision about their construction has been taken so far.

(b) Construction of Ratlam-Banswada broad gauge line.

(b) Construction of Bhavnagar-Tarapore broad gauge line.

(c) Construction of Apta-Mangalore broad gauge line.

(d) Construction of Wardha-Katol broad gauge line.

(e) Conversion of Nadiad-Kapadvanj narrow gauge line to broad gauge and its extension to Modasa.

(f) Conversion of Miraj-Kurduwadi-Lature narrow gauge line to broad gauge and its extension to Latur Road.

Proposals for the 6th Five Year Plan have not been finalised so far.

Reinstatement of Retrenched Workers of P.W.I. Section Jalpaiguri (Northeast Frontier Railway)

2600. SHRI DINESH CHANDRA JOARDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of Government has been drawn to the fact that the North East Frontier Railway authorities have retrenched 42 casual workers of P.W.I. section, Jalpaiguri when the railways are following a policy of undoing the anti-labour actions of the previous Congress Government; and

(b) if so, the steps taken to reinstate them?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). 42 casual labourers working under the P.W.I. Jalpaiguri were dis-

charged with effect from 16th April 1977. All of them have since been re-engaged on different works.

Lack of orders from Railways for Durgapur Steel Plant

2601. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether due to the lack of order from the railways the wheel and axle unit of Durgapur Steel Plant which has been designed to cater mainly to the Railways has been incurring losses year after year;

(b) whether the plant authorities have been complaining that the railways being the only buyer have been exploiting them by paying unremunerative prices; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir. Railways have always been taking over the entire production of Durgapur Steel Plant. In fact Railways have been continually urging D.S.P. to step up production so as to reduce/eliminate imports.

(b) The question of exploitation does not arise The prices are approved by the Government on the basis of proposals submitted by the Department of Steel to the Cabinet. The Steel Plants represented, during 1975, that the earlier prices fixed in 1971 were un-remunerative.

(c) An Export Committee was constituted, in 1975. to go into the question of price. Based on the study made by this Committee in August, 1975, the Railways had offered to pay a price of Rs. 4,003/- (exclusive of duty) per wheel set of 20.3 tonne size with effect from 1st April 1976. subject to the approval of Cabinet being obtained as against the then current price of Rs. 3,116/- per 20.3 tonne wheel set (exclusive of duty). Since then this question has been examined by the Minister of Railways and Minister of Steel and as a result of these discussions the Ministry of Railways have agreed to a further increase in the price of 20.3-T.B.G. wheel sets by Rs. 305/- each over the previous offer of Rs. 4,003/- (exclusive of duty) from 1st April 1976. The increased price will be provisional subject to the verification by the Chief Cost Accounts Officer of the Ministry of Finance and the Cabinet.

Payment of Pension through Nationalised Banks

2602. DR. SARADISH ROY:
SHRI KRISHNA CHANDRA HALDER:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the rural railway pensioners are facing trouble in their old age to get pensions from the far away cities/towns;

(b) if so, the steps taken to mitigate their hardship; and

(c) whether Government contemplate to make arrangements for drawing of pensions from the nationalised banks?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) A Scheme for disbursement of pension to Railway pensioners through Post Offices was initially introduced in selected places with effect from 1-8-1976. This Scheme has now been extended to cover all the Head and Sub Post Offices in all States and Union Territories througout the country with effect from 1-6-1977. Pensioners drawing up to Rs. 100 per month have the choice of receiving their pensions through Postal Money Orders at Government expense; where the amount of individual pension exceeds Rs. 100 per month, the pensioner has the option to receive it through Postal Money Order at his own expense.

(c) Yes. The facility of drawing pension through Nationalised Banks is available to Railway pensioners in 22 selected places with effect from 1-8-77 (i. e. pension for the month of July/77 payable on 1st August/77).

Pipeline Project of Indian Oil Corporation

2603. SHRI PRASANNBHAI MEHTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Oil Corporation is considering to have a Rs. 2000 crore pipeline project linking the off-shore oil terminal for very large crude carriers at Salaya (North West of Jamnagar in the Gulf of Kutch) to a bifurcation point at Viramgam in Saurashtra;

(b) if so, the main features of the same: and

(c) when it is likely to be completed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Indian Oil Corporation Ltd. have taken up construction of off-shore terminal and Salaya -Viramgam-Mathura Pipeline with a branchline from Viramgam to Koyali for carrying imported and off-shore indigenous crude to the existing refinery at Koyali under expansion and the new refinery at Mathura under construction.

The cost of the pipeline project sanctioned at the feasibility stage in August, 1973 was Rs. 120 crores. Due to escalation in the cost of equipment, materials etc. the estimate has increased substantially. In 1974, it was assessed that the pipeline project would cost Rs. 188 crores. The latest cost estimates are under preparation of the Indian Oil Corporation.

(b) The pipeline project comprises of the following:

(i) A Single Buoy Mooring System in the Gulf of Kutch, located at a point about 11 kms. from Salaya (village Vadinar), designed to handle tankers ranging from 87,500 DWT to very large crude carriers upto 300,000 DWT capacity. The Single Buoy Mooring System is to be connected to the shore terminal tank-farm located at Vadinar by a 42" diameter pipeline 11 kms. long, half of its length being laid as submarine pipeline and the remaining half running as on-shore pipeline.

(ii) The Shore Terminal at Salaya (Village Vadinar) is to have a net effective storage capacity of 600,000 tonnes. From this Shore Terminal crude will be pumped through the land pipelihe system to the existing refinery at Koyali and the proposed refinery at Mathura.

(iii) The land pipeline system consists of a 275 kms. 23" diameter pipeline section from Salaya to Virangam, a 141 km 18" dia-meter pipeline section from Viramgam to Koyali, and a 804 km 24" dia- meter pipeline section from Viramgam to Mathura. The pipeline system is designed for an annual throughput of 3 million tonnes to Koyali and 7 million tonnes to Mathura initially, and is capable of being further expanded to carry a throughput of 5 million tonnes to Koyali and 10 million tonnes to Mathura in future. Besides having Terminal Stations at Koyali and a 804 km 24" dia-meter of delivery of the crude to the respective refineries, the pipeline system will have suitable intermediate pump stations at various locations including one at Viramgam, with adequate pumping capacities, for carrying the above quantities of crude oil.

(c) The offshore facilities and the pipeline sections linking Salaya Terminal to Koyali Refinery will be ready in time to feed the expanded Koyali Refinery which is scheduled to be mechanically completed by the first quarter of 1978. The Viramgam-Mathura Section will be ready by December, 1979, by which time the Mathura Refinery is also scheduled to be mechanically completed.

Mani Halt in Jaunpur District

2604. SHRI YADVENDRA DUTT: Will the Minister of RAILWAYS be pleased to state whether a full platform and a shade for facility of passengers are proposed to be constructed at Mani halt in Jaunpur district?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Manikalan halt is situated between Kheta Sarai and Maihrawan stations on Lucknew—Faizabad—Mughal Sarai Section of the Northern Railway. For the convenience of passengers a rail level platform of suitable length and a small waiting shed-cum-booking office already exist, which are considered adequate.

बरसठी स्टेशन से भदोही तक रेलवे लाइन का विस्तार

2605. श्री यादवेन्द्र दत्त :: क्या रेल मंत्री यह बताने की कृपा करेंगे कि जौनपुर जिले में मड़ियाहू तहसील के कालीन उद्योग को बढ़ाने की द्रष्टि से बरसठी स्टेशन से भदोही तक रेलवे लाइन का विस्तार करने का कार्य कब तक प्रारम्भ किया जाएगा ?

रेल मंत्री (प्रो० मधु दण्डवते) : विगत में इस रेल सम्पर्क के सम्बन्ध में कोई जांच-पड़ताल नहीं की गयी है । संसाधनों की भारी तंगी के कारण इस समय इस लाइन के निर्माण पर विचार करना सम्भव नहीं हो पायेगा ।

Derailment of Tiruchendur Passanger Train

2606. SHRI R. V. SWAMINATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether recently 100 passengers received serious injuries when the engine and two adjoining coaches of Tiruchendur passenger train bound for Tirunelveli derailed between Seydunganilur and Palayankottai;

(b) if so, the facts of the accident;

(c) whether any enquiry has been conducted in to the derailment; and

(d) if so, the action taken against those held responsible?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). At about 19.47 hours on 6-6-77, while No. 756 Up Tiruchendur-Tirunelveli passenger train was running between Seyduganallur and Palayankottai stations on Madurai Divisions of Southern Railway, the engine alongwith two coaches next to it derailed. As a result of this accident, six persons sustained injuries, of whom one was grievous.

(c) and (d). Yes, According to the finding of the Inquiry Committee, the accident was due to an act of sabotage by some person or persons unkown. Police investgation is in progress.

Request by Shaw Wallace and Company for setting up Fertilizer Plant

2607. SHRI R. V. SWAMINATHAN: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Shaw Wallace and Company has asked Government to allow the company to set up a fertilizer plant and a pesticide plant in the country;

(b) if so, decision of the Government thereon;

(c) when these plants are likely to be set up; and

(d) what will be their total capacities?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) to (d). A letter of intent was issued in December, 1974 in favour of M/s. Nagarjuna Fertilizers Limited, a company proomted by Shaw Wallace for setting up a fertilizer plant in Kakinada, Andhra Pradesh with the following capacities:—

Nitrogen . . .	2,28,000 tpa
P_2O_5 . . .	81,600 tpa
K_2O . . .	69,700 tpa

As the project has not yet been taken up for implementation, it is not possible to say as to when the plant is likely to be completed.

The company has applied for an industrial licence for the setting up of a plant for the manufacture of the following technical grade pesticides at Haldia:—

Malathion . .	300 tpa
Dimethote . .	150 tpa
Fenitrothion . .	300 tpa
Ethion . . .	100 tpa

Their application is under consideraton.

Derailment of a Train near Matheran (Bombay)

2608. SHRI R. V. SWAMINATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether three persons were killed and some passengers injured when five bogies of a train derailed at a place 8 km from Matheran at Bombay on 10th June, 1977;

(b) if so, the causes of the accident;

(c) the total loss suffered by the Railways as a result thereof;

(d) compensation given in respect of those who have been killed; and

(e) whether this was the 20th accident of Railways since March, 1977?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) According to the provisional finding of the Additional Commissioner of Railway Saftey, Bombay, the accident was due to failure of railway staff.

(c) The cost of damage to railway property has been estimated at approximately Rs. 34,805/-.

(d) The time limit for filing the claims with the Claims Commissioner is three months from the date of accident. Three claims for compensation under the Indian Railways Act, 1890 have been received. The claimants have been advised to file their claims with the *ex-officio* Claims Commissioner. On the basis of the verdict of the Court of the Claims Commissioner, payments will be arrange to the parties by the Railway Administration.

(e). No.

Poor performance by Southern Nitro-Chemicals

2609. SHRI R. V. SWAMINATHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Southern Nitro-chemicals has again shown a poor performance in production of Nitric Acid and Sodium Nitrate during 1976;

(b) whether the company has produced these acids only 40 per cent of its installed capacity;

(c) the main reasons for the slow production;

(d) whether the management of the company has approached the Government for approval of foreign collaboration in respect of manufacture of concentrated nitric acid; and

(e) if so, whether Government have given their approval?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). M/s. Southern Nitro Chemicals have improved their performance in 1976 as compared to the previous year. Their production of Nitric Acid and Sodium nitrate in 1976 was 2287 and 513 tonnes respectively as against 1495 and 151 tonnes during 1975. The capacity utilisation of Nitric Acid and Sodium Nitrate was 76 per cent and 17 per cent respectively during 1976 as against 50 per cent and 5 per cent during 1975. The main reason for the low output is shortage of power.

(d) Yes, Sir.

(e). Yes. Sir.

Trains cancelled between Tirupathi and Katpadi and between Pakala and Dharmavaram

2610. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that train Nos. 121 and 122 running between Tirupathi and Katpadi and 247 and 248 between Pakala and Dharmavaram have been cancelled;

(b) whether there are any representation about reviving these trains; and

(c) if so, whether the Government propose to revive them?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) While 121/122 Renigunta-Tiruchirappalli Fast Passenger has been converted into Express with effect from 1-10-76 and re-numbered as 199/200 Express to provide a direct fast service between Tirupathi and Rameswaram connecting 102/101 Ganga-Kaveri (Madras-Rameswaram) at Tiruchirapalli. Nos. 247/248 Pakala-Dharamavaram Passenger were cancelled with effect from 20-5-75 and 97/98 Tirupathi-Secunderabad Venkatadri Express was introduced from 19-5-75.

(b) Yes.

(c) A proposal to provide an additional sectional service on Pakala-Dharmavaram section is under consideration and action as feasible will be taken. There are also proposals to rationalise train service between Tirupathi-Katpadi section.

बम्बई हाई से तेल तथा गैस की सप्लाई के लिए गुजरात राज्य से ज्ञापन

2611. श्री धर्मसिह भाई पटेल : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि गुजरात सरकार ने बम्बई हाई से तेल तथा गैस की सप्लाई के लिए केन्द्र सरकार को कितने ज्ञापन भेजे, वे कब भेजें तथा किस प्रकार के थे ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : गुजरात सरकार ने 26 नवम्बर, 1976 को "बम्बई हाई के राष्ट्रीय सापेक्ष के महत्व" नामक शीर्षक के अन्तर्गत एक ज्ञापन प्रस्तुत किया था। इस विषय पर भारत सरकार और राज्य सरकार के बीच में कुछ पत्र-व्यवहार भी हो चुका है । उक्त ज्ञापन में बम्बई हाई से तट तक कच्चे तेल को लाने-ले-जाने के लिए एक तेल पाईप लाइन के बिछाये जाने की आवश्यकता पर सन्देह व्यक्त किया गया और सुझाव दिया कि सिंगल बुवाय मूरिंग (एम० बी० एम०) पद्धति की सहायता से लोडिंग टैंकरों की वर्तमान व्यवस्था पर्याप्त हो सकती है । ज्ञापन में एसोशिएटिड गैस को अशोधित तेल से तट दूर पर अलग करने; अपतटीय गैस को तारापुर पर ले जाने, गैस को विखंडित करने और इसके उपयुक्त विखंडों को गुजरात में वर्तमान वायदों को पूरा करने के लिए तथा घरेलू इंधन के रूप में इसकी पूर्ति करने हेतु पैट्रो-रसायन एककों और उर्वरक संयंत्रों की स्थापना के लिए प्रयोग में लाने की वकालत की गयी । इसमें और आगे

इसकी सिफारिश की गयी थी कि गैस का प्रयोग विद्युत् उत्पादन के लिए भी किया जाये और उस प्रदेश की बिजली सम्बन्धी बढ़ती हुई मांग को पूरा करने के लिए वहां पर एक सुपरथर्मल बिजली घर स्थापित किया जाये।

Special Checks against Ticketless Travel

2612. SHRI RAMANAND TIWARY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of special checks conducted against ticketless travel on all the zonal railways from 1st April, 1977 to 30th June, 1977; and

(b) the number of persons prosecuted and fine realised from them together with the number of persons sent to jail?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). Figures for the month of June, 1977 are not yet available. However, during the period 1-4-1977 to 31-5-1977, 17,152 special checks were conducted against ticketless travel. During these checks 53,489 persons were prosecuted. Out of these 35,731 were sent to jail. Judicial fine to the tune of Rs. 2,50,432/- was realized.

Laying of New Railway Lines to correct Imbalance between Developed and Underdeveloped Regions

2613. SHRI RAMANAND TIWARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have adopted any strategy to lay new lines in the country to correct the imbalance between developed and underdeveloped regions; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The Public Accounts Committee had recommended in their 191st Report for 1975-76 that a comprehensive long-term and clear cut policy for construction of new railway lines on a systematic basis should be spelt out before Parliament. This recommendation has been accepted by the Government and the matter is under active consideration of the Ministry of Railways. The policy when finalised in consultation with other concerned Ministries will be placed before the Parliament for their consideration.

औषध उद्योग को अधिक उत्पादक बनाने का प्रस्ताव

2614. डा० लक्ष्मी नारायण पाण्डेय : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार औषध उद्योग को और अधिक उत्पादक तथा औषधियों को सस्ता बनाने के किसी प्रस्ताव पर विचार कर रही है; और

(ख) यदि हां, तो तत्सम्बन्धी रूपरेखा क्या है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) और (ख). उन्होंने अपनी रिपोर्ट में, जिसकी प्रतिलिपि 8 मई, 1975 को सभा पटल पर प्रस्तुत की गई थी, औषध और भेषज उद्योग की समिति ने 117 अनिवार्य दवाइयों का पता लगाया है और सिफारिश की है कि प्रशासनिक और लाइसेंसिंग पद्धति में सुधार किया जाये ताकि यह सुनिश्चित हो सके कि ऐसी दवाइयों के उत्पादन पर अधिक जोर दिया गया है। उन्होंने यह भी सिफारिश की है कि यह सुनिश्चित किया जाये कि दवाइयों के मूल्य, उत्पादक और उपभोक्ता के लिए ठीक और उचित है। मूल उत्पादन को सुदृढ़

करने के लिए प्रशासनिक कार्यवाही भी करनी चाहिये ताकि घरेलू और आयातित दोनों कच्चे माल की पर्याप्त सप्लाई को सुनिश्चित किया जाये । 117 अनिवार्य दवाइयों के उत्पादन से सम्बन्धित प्रपुंज औषध सक्रिय संघटकों के उत्पादन को प्राथमिकता के आधार पर बढ़ाना चाहिये ।

इस सिफारिश पर पहले ही कार्यवाही की गई है और एक एक औषध का विश्लेषण करके प्रपुंज औषधों की सूची तैयार की गई है जिसमें सरकारी क्षेत्र भारतीय क्षेत्र और सभी क्षेत्रों में उत्पादन के लिए रखे गए मद, जो सामान्य तौर पर आरक्षित किये जायेंगे । उस सूची में दिखाए गये हैं । सरकार लगातार बड़ी संख्या में औद्योगिक स्वीकृतियों की अनुमति के जरिए अतिरिक्त क्षमताओं की स्थापना के लिए प्रोत्साहन देती रहती है । 1975–76 और 1976–77 के दौरान प्रपुंज औषधों और सूत्रयोगों के लिए अधिक से अधिक 169 लाइसेंस आशयपत्र जारी किये गये हैं । इन योजनाओं के कार्यान्वयन से सरकारी और गैर-सरकारी दोनों क्षेत्रों में प्रपुंज औषधों और सूत्रयोगों का पर्याप्त रूप में उत्पादन बढ़ जाने की सम्भावना है ।

प्रपुंज औषधों और सूत्रयोगों के अधिक उत्पादन के लिए आयातित कच्चे माल की उपलब्धता की सुनिश्चितता को ध्यान में रख कर 1977–78 के लिए आयात नीति में अधिक उदार व्यवस्थायें की गई हैं ।

औषध और भेषज उद्योग की समिति ने प्रपुंज औषधों और सूत्रयोगों के मूल्यों के सुव्यवस्थित नियंत्रण के बारे में कई सिफारिशें की है । ये सिफारिशें सरकार के सक्रिय रूप से, विचाराधीन है और इन पर शीघ्र, निर्णय लेने की सम्भावना है ।

पेट्रोल का उत्पादन

2615. डा० लक्ष्मी नारायण पाण्डेय : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में पैट्रोल का वर्ष-वार, उत्पादन कितना रहा;

(ख) क्या आने वाले वर्षों में पैट्रोल का उत्पादन बढ़ने की सम्भावना है; और

(ग) यदि हां, तो किस प्रकार एवं कितना तथा तत्सम्बन्धी योजनायें क्या हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) पिछले तीन वर्षों के दौरान पेट्रोल (मोटर स्पिरिट) का वर्ष-वार उत्पादन नीचे दिया गया है :—

वर्ष	उत्पादन (आंकड़े हजार मी० टनों में)
1974–75. . .	1247
1975–76. . .	1274
1976–77. . .	1340

(ख) और (ग) तेल संकट के कारण सरकार ने पेट्रोल की खपत को नियन्त्रित करने के लिए कुछ महत्वपूर्ण उपाय किये थे । इन उपायों के परिणाम स्वरूप, पैट्रोल की बढ़ती खपत दर में वर्ष 1973–74 की अपेक्षा वर्ष 1974–75 में 16.1% की कमी आ गयी और उत्तर वर्ती वर्षों में, वृद्धि की यह दर आंशिक मात्र रह गयी । पैट्रोल की मांग में वर्ष 1977–78 से 1980–81 तक की अवधि के दौरान प्रति वर्ष 3.5 प्रतिशत तक वृद्धि होने की सम्भावना है । शोधनशालाओं में देश की मांग के अनुसार पेट्रोल का उत्पादन किया जायेगा ।

रेल विभाग द्वारा अदा की गई क्षतिपूर्ति

2616. **डा० लक्ष्मी नारायण पाण्डेय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रेल विभाग द्वारा वर्ष 1975-76 और 1976-77 में लोगों को क्षतिपूर्ति के रूप में कुल कितनी राशि अदा की गई;

(ख) क्या सरकार का आगामी वर्ष के लिए इस बारे में कोई उपचारात्मक उपाय करने का विचार है; और

(ग) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

रेल मंत्री (प्रो० मधु दण्डवते) : (क) 1975-76 और 1976-77 की अवधि में बुक किये गये परेषणों के खो जाने, क्षतिग्रस्त होने, उनकी विकृति होने, सुपुर्दगी न होने आदि के कारण रेलों द्वारा दावेदारों को भुगतान की गई क्षतिपूर्ति की राशि क्रमशः 15.26 करोड़ और 13.56 करोड़ रुपये थी ।

(ख) क्षतिपूर्ति के दावों को कम करने के लिए सरकार एहतियाती उपाय बरत रही है और ये उपाय जारी रहेंगे तथा इस काम में और तेजी लायी जायेगी ।

(ग) दावों की रोक-थाम के लिए रेलों द्वारा अपनाए गए महत्वपूर्ण उपाय नीचे दिये गए हैं :—

(1) भेद्य खण्डों में लोहा और इस्पात, खाद्यान्न, चीनी, तिलहन आदि ले जाने वाली मालगाड़ियों का रेलवे सुरक्षा दल के सशस्त्र कार्मिकों द्वारा मार्ग रक्षा करना ।

(2) भेद्य यार्डों में रेलवे सुरक्षा दल के सशस्त्र कार्मिकों द्वारा गश्त लगाना ।

(3) अपराध आसूचना एकत्रित करना और रेलों की अपराध आसूचना के कर्मचारियों के साथ-साथ रेलवे बोर्ड के केन्द्रीय अपराध ब्यूरो के कर्मचारियों द्वारा अपराधियों तथा चोरी का सामान लेने वालों का पता लगाने के उद्देश्य से अचानक छापे मारना ।

(4) परेषणों के खोने और क्षतिग्रस्त होने की घटनाओं की रोक-थाम की दिशा में और अधिक जागरूक रहने की भावना उत्पन्न करने के लिए कर्मचारियों का मार्ग दर्शन करना एवं उन्हें शिक्षित करना ।

(5) चीनी, अनाज, दाल, तिलहन, आदि के परेषणों से लदे पूरे माल-डिब्बों के दरवाजों पर सुरक्षा की दृष्टि से निभार की व्यवस्था पर जोर देना ।

(6) परेषणों को खोए जाने से रोकने के लिए उन पर भली प्रकार निशान लगाना, पता लिखना और लेबल लगाना ।

(7) जिन माल-डिब्बों में मूल्यवान सामान लदा हो उनमें रिवट लगाने के लिए ढिबरी और काबले का उपयोग करना ।

(8) माल-डिब्बों का भली-भांति अनुरक्षण करना ताकि माल-डिब्बों के खराब होने की घटनाओं, जिनके परिणामस्वरूप उन्हें रुके रहना पड़ता है और उनका यानान्तरण करना पड़ता है, में कमी हो तथा दरवाजों और सुराखों

से भीगने तथा टिकिया चोरी से होने वाली क्षति को कम किया जा सके ।

(9) खराब माल-डिब्बों का संचरण कम करने के लिए सम्मन लाइनों, यार्डों और माल-गोदामों में माल डिब्बों के पेनल-कट में पैबंद लगाना ।

(10) लदान और उतराई के दौरान पैकेजों का भली-भांति पर्यवेक्षण और सावधानीपूर्वक मिलान करना ।

(11) सामान परिवर्तन यानान्तरण स्थलों और पुनर्पैकिंग स्थलों पर पर्यवेक्षण के काम को तेज करना ।

(12) कर्मचारियों का उत्तरदायित्व शीघ्र नियत करना, और

(13) बरसात के मौसम में सामान गीला होकर क्षतिग्रस्त होने न पाये इसे रोकने के लिए विशेष एहतियात बरतना ।

हिन्दी को प्रोत्साहन

2617. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दी के कार्य को प्रोत्साहन देने के लिए उनके मंत्रालय मे कार्यक्रम आरम्भ किया गया है;

(ख) हिन्दी कार्यक्रमों के लिए पिछले मंत्रियों द्वारा नियुक्त की गई समितियों के सदस्यों के वेतन तथा भत्तों पर कुल कितना व्यय हुआ,

(ग) इस प्रकार के अपव्यय को रोकने के लिए क्या कार्यवाही की गई है,

(घ) क्या हिन्दी के कार्य के लिए केन्द्रीय हिन्दी निदेशालय, जो कि विभिन्न प्रकार की शब्दावली तैयार करने में लगा हुआ है, सहयोग लेने का विचार है;

(ङ) क्या केन्द्रीय हिन्दी निदेशालय के चेयरमैन और वैज्ञानिक शब्दावली आयोग के आयुक्त को रेलवे बोर्ड के हिन्दी कार्य में सम्बद्ध किया जाएगा; और

(च) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

रेल मंत्री (प्रो० मधु दण्डवते) : (क) जी हां । रेलवे में हिन्दी कार्य के प्रोत्साहन के लिए अनेक योजनाएं शुरू की गयी हैं । इनमें अहिन्दी भाषी कर्मचारियों के लिए अखिल भारतीय हिन्दी निबन्ध एवं वाक प्रतियोगिता/सभी कर्मचारियों के लिए हिन्दी टिप्पण एवं लेखन प्रतियोगिता और रेल मंत्री हिन्दी निबन्ध-लेखन प्रतियोगिता तथा क्षेत्रीय रेलों के कार्यालयों में हिन्दी सप्ताह का आयोजन शामिल है । इसके अतिरिक्त रेल मंत्री अन्तर्रेलवे राजभाषा शील्ड और अन्तर्मण्डलीय राजभाषा शील्ड भी प्रचलित की गयी हैं ।

(ख) सदस्यों को वेतन नहीं दिया जाता था, दैनिक भत्ता दिया जाता था, जिसके बारे में सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी ।

(ग) हिन्दी सम्बन्धी समितियों का पुनर्गठन किया जा रहा है ताकि खर्च कम हो ।

(घ) हिन्दी में रेलवे के तकनीकी शब्दों और वाक्यांशों को अन्तिम रूप देने के लिए पहले से ही केन्द्रीय हिन्दी निदेशालय का सहयोग लिया जाता है । अभी हाल ही में हिन्दी में रेलवे के सांख्यिकीय शब्दों की एक पारिभाषिक शब्दावली केन्द्रीय हिन्दी निदेशालय के अनुमोदन से तैयार की गयी है ।

(ङ) जी नहीं ।

(च) प्रश्न नहीं उठता ।

Compensation Claims about Victims of Railway Accidents

2618. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government received claims of compensation from the dependents of the victims of the Railway accidents during the last three months;

(b) if so, the total number of claims received in respect of the persons killed and injured in various accidents;

(c) total number of claims settled so far; and

(d) the reasons for the delay in settling all the claims?

THE MINISTER FOR RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) The total number of claims received so far from the dependents of the passengers killed, and from the passengers injured in train accidents during the last three months from March to May, 1977 is seventy three.

(c) Nil.

(d) The claims can be preferred within a period of 3 months from the date of accident to the Ad-hoc Claims Commissioners/Ex-officio Claims Comissioners. On the basis of the verdict given by the court of the Claims Commissioners, payments are arranged by the Railway Administration.

Survey for Passenger Traffic on Trivandrum-Mangalore and Bombay-Cochin Routes

2619. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have made any survey of passenger traffic between Trivandrum-Mangalore and Bombay-Cochin, in the last three years;

(b) if so, the salient features of the survey; and

(c) the steps taken to improve the traffic facilities in these sectors?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). A periodical census of occupation of non-suburban passenger carrying trains is conducted twice a year. In addition to 9 daily through coaches by 11/12 and 13/14 Express trains, 81/82 Bombay-Ernakulam/Mangalore Jayanti Janata Express has been introduced from 26th January, 1976 and its frequency increased from weekly to bi-weekly from 21st June, 1976 for Cochin-Bombay Passengers. After opening of Trivandrum-Ernakulam broad-gauge line, 29/30 Mangalore Ernakulam-Malabar Express and 47/48 Cannanore-Cochin Express have been extended to run to and from Trivandrum. Analysis of traffic offering on stations on Trivandrum-Ernakulam section to stations on Shoranur-Mangalore and for Raichur-Bombay V.T. and stations via Bombay, during February to April, 1977 has shown that these facilities are by and large adequate. Augmentation of passenger services on these sections will be kept in view.

Running of Free Trains for Railwaymen's Mazdoor Conference

2620. SHRI K. T. KOSALRAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that some special trains were run free to carry the workers for attending Railwaymen's Mazdoor Conference on 2nd June, 1977 convened by the Union Railway Minister during his recent visit to Madras for election propaganda;

(b) whether it is also a fact that diesel engines intended for goods trains were diverted for these workers' special trains on 2nd June, 1977; and

(c) if so, whether it is the policy of the Government to permit all Railway employees to have special free trains for attending their Conferences?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Five pairs of special trains were run to and from Madras for clearance of delegates attending a trade union conference convened by the Southern Railway Mazdoor Union at Madras on 2nd June, 1977.

(b) Since the number of coaches on these specials were as many as 18, which could not be hauled by steam locomotives, diesel engines were utilized.

(c). No. It is however, the practice on the railways that whenever there is an extra rush of traffic which cannot be cleared by normal train services and even by attaching additional bogies to regular trains, special trains are arranged at railways convenience to clear the rush of passengers.

Employment of Persons to look after Unmanned Gates

2621. SHRI K. RAMAMURTHY: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of unmanned gates in Indian Railways; and

(b) whether Government propose to employ some people to look after the unmanned gates on a consolidated pay in order to provide rural employment and to avoid railway accidents t such gates?

THE MINISTER OF RAILWAYS PROF. MADHU DANDAVATE): (a) As on 31st March, 1976, there were 22,449 unmanned level crossings on the Indian Railways.

(b) The Railways undertake periodical census of road and rail traffic at unmanned level crossings to review the need for their manning, taking into account various factors such as density of traffic, visibility, accident proneness, etc. Based on such reviews, a certain number of level crossings is manned every year in consultation with the State Governments. During the five years from 1971-72 to 1975-76, 234 level crossings were manned.

In the interest of safety, gatemen employed for manning level crossings are required to possess some knowledge and experience of using signals, train working, action to be taken in the case of emergency and so on. They are also required to be medically fit as per norms laid down by the Railways.

It would thus be appreciated that employing people without proper training and knowledge of railway working will neither improve matters nor help in reducing accidents at the unmanned level crossings. Moreover, it would be extremely difficult to exercise necessary control to ensure that such people perform their duties effectively.

There is therefore, no proposal to employ people to look after unmanned gates on a consolidated pay in order to provide rural employment and to avoid railway accidents.

Casual Labourers in Darjeeling-Himalayan Railway

2622. SHRI K. B. CHETTRI: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of casual labourers employed year-wise during

the last three years in Darjeeling Himalayan Railway;

(b) total number of casual labourers absorbed in permanent vacancies;

(c) total number of casual labourers retrenched during the last three years; and

(d) the present policy of Government in this regard?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a)

Year	No. of casual labour employed.
1974	90
1975	56
1976	72

(b) None.

(c) 218.

(d) Casual labourers are engaged for short-term, intermittent and sporadic works and are discharged on completion of the works. Wherever possible they are absorbed in regular cadre after screening, subject to the availability of vacancies to the extent of 50 per cent of the posts available (on the N.F. Railway).

आयात किये गये देश में उत्पादित उर्वरकों की मात्रा

2623. श्री सुरेन्द्र विक्रम : क्या पैट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि 1976–77 में उर्वरकों का कितनी मात्रा में आयात किया गया था तथा भारत में उनका कितना उत्पादन हुआ ?

पैट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा) : 1976–77 के दौरान उर्वरकों के उत्पादन तथा आयात के अपेक्षित ब्यौरे निम्न प्रकार है :—

(मात्रा लाख मीटरी टनों में)

	नाइट्रोजन	फास्फेट	पोटाश
(i) देशी उत्पादन	19.00	4.80	पोटाश का कोई देशी उत्पादन नहीं है ।
(ii) आयात .	7.50	0.23	. 2.78

रौजा लोको शेड में गाड़ी का पटरी से उतर जाना

2624. श्री सुरेन्द्र विक्रम : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे में रौजा लोको शेड में मई-जून, 1977 में गाड़ियों के पटरी से उतर जाने की अनेक घटनाओं के क्या कारण हैं ; और

(ख) क्या यह घटनायें इस कारण घटीं क्योंकि ए० पी० डब्ल्यू० आई०, रौजा ने अपनी जिम्मेदारियों को ठीक ढंग से नहीं निभाया और इस कारण रेलवे को भारी हानि उठानी पड़ी ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) मई और जून, 1977 के दौरान रौजा लोको शेड में पटरी से कोई गाड़ी नहीं उतरी थी ।

(ख) प्रश्न नहीं उठता :

कटिहार रेलवे जंकशन

2625. **श्री युवराज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में मीटर गेज का सबसे बड़ा रेलवे जंकशन है ;

(ख) क्या हजारों यात्री विभिन्न रेलगाड़ियों द्वारा प्रति दिन कटिहार जंकशन से होकर गुजरते हैं ;

(ग) क्या दूसरी श्रेणी के यात्रियों के लिए वहां कोई उचित प्रतीक्षालय नहीं है यद्यपि ब्रिटिश शासनकाल की एक पुरानी इमारत वहां है जो टूटी फूटी हालत में है और जहां यात्री ठहर नहीं सकते ; और

(घ) यदि हां, तो वहां पर दूसरी श्रेणी के प्रतीक्षालय के कब तक बन जाने की सम्भावना है जिसमें 500 यात्री ठहर सकें और जिसमें पंखों, शुद्ध पेय जल की व्यवस्था हो और जिसका फर्श मोजारंक का हो ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) से (ग). कटिहार जंकशन पर पुरुषों एवं महिलाओं के लिए दूसरे दर्जे का एक प्रतीक्षालय और ऊंचे दर्जे के दो प्रतीक्षालयों की व्यवस्था की गयी है । इस स्टेशन की इमारत के नवीकरण के कार्य, जिसमें सुविधाओं का आधुनिकीकरण, दूसरे दर्जे के प्रतीक्षालय का विस्तार सम्मिलित है, को पहले से ही प्रारम्भ कर दिया गया है ।

कटिहार गोशाला और मैसर्स आर० बी० एच० एम० जूट मिल्स, कटिहार के बीच फाटक और पुल का निर्माण

2626. **श्री युवराज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि कटिहार-मनीहारी घाट (उत्तर सीमा रेलवे) लाइन पर कटिहार गोशाला और मैसर्स आर० बी० एच० एम० जूट मिल्स, कटिहार के बीच फाटक और पुल न होने के कारण वहां से गुजरने वाले लोगों तथा मिल के मजदूरों और गांव की ओर आने वाली बलगाड़ियों को भारी कठिनाई होती है ;

(ख) क्या गत दस वर्षों में गोशाला और मिल के बीच अनेक लाइनें बिछाई गई हैं और यह स्थान रेलवे यार्ड के बहुत निकट है जहां शंटिग के लिए रेलगाड़ियां आती हैं ;

(ग) वहां इन रेल लाइनों के बिछाए जाने के बाद से अनेक दुर्घटनायें हो चुकी है; और

(घ) यदि हां, तो वहां से गुजरने वाले पैदल यात्रियों के लिए फाटक और पुल का निर्माण कब तक कराया जाएगा ?

रेल मन्त्री (प्रो० मधु दण्डवते) : (क) एक शिकायत जो पहली बार मई, 1977 में मिली थी, को छोड़कर रेलों को इस सम्बन्ध में कोई शिकायत अभ्यावेदन नहीं मिला है ।

(ख) गत 10 वर्षों के दौरान कोई भी अतिरिक्त रेलवे लाइन नहीं बिछाई गई । लेकिन यह स्थान रेलवे स्टेशन यार्ड के निकट है ।

(ग) प्रश्न नहीं उठता ।

(घ) नये समपार की व्यवस्था अथवा इस स्थान पर ऊपरी पैदल पुल की आवश्यकता का प्रश्न अभी रेलवे के विचाराधीन है ।

Restrictions on age of Marriage

2627. SHRI P. RAJAGOPAL NAIDU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are proposing to place restrictions on

the age of marriage to reduce the birth rate; and

(b) if so, the facts thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). A proposal in this regard is under consideration.

Bird and Company Limited and its Allied Units in West Bengal

2628. SHRI SOMNATH CHATTERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government are aware that all efforts to prevent further drawing of the Bird and Co. Ltd. and its allied units in West Bengal, have proved in vain by appointing a set of Directors;

(b) whether the Government have received complaints about that; and

(c) if so, the steps taken to save the company from the gross mismanagement and misappropriations?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). Part (a) of the question is not clear. Government Directors were initially appointed by the Company Law Board on 12th May, 1976 in Bird & Co. Ltd., Calcutta. Thereafter, the management of the company was further strengthened by appointment of a Government nominated Managing Director in November, 1976. Steps are being taken to make the company a viable unit by providing adequate financial assistance. A counter-guarantee is being furnished to M/s. Chartered Bank Ltd., Calcutta for making necessary financial arrangements. An application is also pending with the Industrial Reconstruction Corpn. of India, Calcutta for financial assistance for the rehabilitation of the company. The Government has received some complaints of a general nature against the Government nominated Directors of the company.

सरकारी क्षेत्र तथा गैर सरकारी क्षेत्र में उर्वरक सन्यन्त्रों की संख्या तथा गैर सरकारी क्षेत्र के सन्यन्त्रों का सरकारीकरण

2629. श्री हुकमदेव नारायण यादव : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकारी क्षेत्र तथा गैर-सरकारी क्षेत्र में उर्वरक संयंत्रों की अलग अलग संख्या कितनी है; विगत तीन वर्षों के दौरान गैर-सरकारी क्षेत्र के उर्वरक संयंत्रों के लिए कब और किसको लाइसेंस दिये गये और वर्तमान संयंत्रों के लाइसेंसों की अवधि कब समाप्त हो जाएगी; और

(ख) क्या सरकार का विचार गैर-सरकारी उर्वरक संयंत्रों को अपने नियंत्रण में लेने का है; और यदि हां, तो कब तक ?

पेट्रोलियम, रसायन और उर्वरक मन्त्री (श्री हेमवती नन्दन बहुगुणा): (क) नाइट्रोजनी कम्प्लेक्स उर्वरकों के उत्पादन में लगे हुए 24 यूनिटों में से 4 यूनिट सरकारी क्षेत्र में, 9 गैर-सरकारी क्षेत्र में तथा एक सहकारी क्षेत्र में है। इसके अलावा सिंगल सुपरफास्फेट का उत्पादन करने वाले 29 छोटे एकक हैं जिनमें से 4 सरकारी क्षेत्र में और 25 गैर-सरकारी क्षेत्र में हैं।

गत तीन वर्षों में जारी किये गये लाइसेंसों के अपेक्षित ब्यौरों का विवरण पत्र संलग्न है।

(ख) जी, नहीं।

विवरण

गत तीन वर्षों के दौरान गैर-सरकारी क्षेत्र को जारी किये गये लाइसेंस/आशय-पत्र

पार्टी का नाम	लाइसेंस आशय पत्र जारी करने की तिथि	वैध तिथि
1. श्री राम कैमिकल इंडस्ट्रीज, कोटा (आशय पत्र) (उनके कोटा स्थित विद्यमान एकक के दूसरी बार विस्तार के लिए)	28-1-1974	28-7-1977
2. नागार्जुना फर्टिलाइजर्स लि० (आशय पत्र)	30-1-1974	30-7-1977
3. महाराष्ट्र कोआपरेटिव फर्टिलाइजर एंड कैमिकल्स (औद्योगिक लाइसेंस) . .	31-12-1975	31-12-1977
4. गुजरात नर्मदा वेली फर्टिलाइजर कम्पनी (औद्योगिक लाइसेंस) . .	24-3-1977	24-3-1979
5. कोठारी (मद्रास) लिमिटेड (औद्योगिक लाइसेंस) . .	24-5-1976	24-5-1978
6. कोरोमंडल फर्टिलाईजर लि० (आशय पत्र) . . . (अतिरिक्त अमोनिया उत्पादन के लिए)	21-5-1977	21-5-1978
7. एम० पी० एग्रो-मोरारजी फर्टिलाइजर लिमिटेड . . .	20-6-1975	20-6-1977 (वैधता के विस्तार हेतु प्रार्थना की जांच की जा रही है)
8. एम-पी स्टेट को-आपरेटिवस् मार्कीटिंग फैडरेशन . . .	7-8-1976	7-8-1978
9. मधुबन कैमिकल्स एंड फर्टिलाइजर (सी० ओ० बी० लाइसेंस) .	15-12-1976	यह कम्पनी पहले से ही विद्यमान यूनिट के लिए कारोबार लाइसेंस पर काम कर रही है ।

Complaint against M/s. Blaze Advertising Private Ltd., Bombay

2630. SHRI KANWAR LAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any complaint against M/s. Blaze Advertising Private Ltd., Bombay;

(b) if so, the details thereof and the action taken by the Government thereon;

(c) whether it is a fact that this Agency helped Congress in making advertisement during recent Lok Sabha election; and

(d) what steps Government propose to take to end the Monopoly of this Company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) The complaint was to the effect that no action had been taken by the Government to check the restrictive trade practices indulged in by the Blaze Advertising Private Limited.

(c) It is found that M/s. Blaze Advertising (Delhi) Private Limited, New Delhi entered into an arrangement with the All India Congress Committee, New Delhi for the exhibition of slides and short films and playing of discs in various cinema houses all over the country and carried out the same.

(d) The Monopolies and Restrictive Trade Practices Commission has already instituted an enquiry and the proceedings are pending.

Dharna before the main stall of M/s. A. H. Wheeler and Company by Book-Stall Vendors

2631. SHRI RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the members of Northern Railway Book-Stalls Vendors Association started *dharna* on the 20th May, 1977 before the main Stall of M/s. A. H. Wheeler and Company;

(b) if so, whether their dispute is settled;

(c) if not, whether the Government is aware that it would escalate into mass hunger strike; and

(d) if so, the action Government propose to take to end the dispute?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) Yes.

(c) and (d) Do not arise.

PAPER LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Industry for 1977-78

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1977-78. [*Placed in Library. See* No. LT-604/77].

12.8 hrs.

STATEMENT *RE* REPORTED TAKING OVER OF POWER BY ARMY IN PAKISTAN

श्री यज्ञदत्त शर्मा (गुरदासपुर): हमारे उपमहाद्वीप के एक देश पाकिस्तान में कुछ घटनाएं घटी हैं, उनके सम्बन्ध में मैंने एक स्थगन प्रस्ताव लिया है लेकिन मैंने उसको लौटा भी लिया है। लेकिन विषय अति महत्व का है। मैं प्रार्थना करता हूं कि माननीय विदेश मंत्री इस सम्बन्ध में सदन को जानकारी दें तो अच्छा होगा।

MR. SPEAKER: If the Government wants to make a statement, I have certainly no objection, but I think you should give them time to find out what is happening there. I won't ask him to reply now. If something happens in Pakistan, I don't think we should take very keen interest in it in this House.

SHRI SHYAMNANDAN MISHRA (Begusarai): The Minister agrees.

MR. SPEAKER: If he agrees, I have no objection.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): Mr. Speaker, Sir, Now that the point has been raised in the House, I would like to confirm that a Pakistan Radio announcement today quoted a statement by a military spokesman issued in Rawalpindi that the Armed Forces of Pakistan took over control of the administration of the country this morning. The spokesman stated that top political leaders belonging to the Pakistan Peoples' Party including former Prime Minister Mr. Bhutto and the PNA leaders have been taken into "temporary protective custody". The spokesman said the situation in Pakistan is normal and peace and tranquillity prevail everywhere.

While naturally we follow events in our neighbouring countries with interest, I would like to reiterate that these developments are an internal affairs of Pakistan. India has consistently followed a policy of non-interference in the domestic affairs of other countries. The House is aware that after assuming office, this Government has publicly reaffirmed the policy of seeking good neighbourly relations with all countries in the region so that peace and stability may prevail in the sub-continent.

SHRI SHYAMNANDAN MISHRA: I would like a clarification. The Hon. Minister was pleased to say that they have heard a broadcast from Radio Rawalpindi; has not our High Commission in Pakistan informed us about the developments there?

SHRI ATAL BIHARI VAJPAYEE: Not yet.

SHRI SHYAMNANDAN MISHRA: Have you made any enquiries?

MR. SPEAKER: There will be no discussion now and no questions.

DEMANDS* FOR GRANTS, 1977-78—*Contd.*

MINISTRY OF DEFENCE—*Contd.*

MR. SPEAKER: I want to ask the House if I may ask the Minister of Defence to reply now, because 15 to 20 minutes do not make much difference. I will ask the Defence Minister to reply to the Debate now and the further programme can be sorted out in the Business Advisory Committee in the evening. The number of Demands etc. can be discussed in the afternoon. We will thus save some time.

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): Mr. Speaker, Sir, it is very encouraging for the personnel of the Defence Forces that they have received general support from all sections of he House. It is further encouraging to them that their services have been appreciated very much in this House. Fortunately, we have in our country, one of the finest Armed Forces in the world. Our Armed Forces are uniformly ingrained with a sense of patriotism and no sacrifice is too great for them to protect the prestige and sovereignty of our motherland. Wherever occasion has arisen, they have demonstrated without doubt that they can face any enemy and that they can make any sacrifice in order to protect our borders. Our Defence policy mainly depends on the foreign policy of our country, but the basic Defence policy is to protect the honour, prestige and sovereignty of our motherland, irrespective of the type of Government existing in the country. They are not affected by that consideration. The only consideration is to uphold the honour of the mother-land. Ever since independence, India had the fortune or misfortune of several on slaughts by its neighbours on its borders and every time with the encouragement of the entire nation our armed forces, repelled that aggression. Last time, India had the good fortune of successfully intervening in preventing whatever atrocities were being committed in the erstwhile East Pakistan by Pakistan and it has enhanced the prestige of our armed forces in the entire world. It has further demonstrated that India does not aspire to capture the territory or any other country because India returned the territory that our armed forces had captured in Pakistan and that has been in conformity with the record of India throughout history. Perhaps India is the only country which has never uesd fire and sword to subjugate the people of any other country and if they have intervened any time, they have done so only to encourage and give support to the people struggling for their independence. Even during the days when we ourselves were struggling for our independence, we did not hesitate to extend our moral support to the people who were trying to free themselves from the colonial and imperial rule.

The situation across our borders has always to be taken into consideration in order to determine our attitude towards our neighbours. It has been our endeavour to establish friendly relations with all our neighbouring countries. Though there has been uncharitable criticism off and on from some of our neighbouring countries, we have tried in spite of that to cultivate friendly relations with those countries. And fortunately, we can claim that it has been possible to change the climate so far as our relations with those countries are concerned.

In spite of the fact that Pakistan has made several attacks on us, we have been trying to maintain good relations with them. I will not go into any deail about what has happened in that country this morning. It is, no doubt, their internal matter, but sometimes, the internal matter of the neighbouring country has its repercussions on us also. That has to be taken into consideration.

*Moved with the recommendation of the Vice-President acting as President.

Our relations with Nepal, another neighbour of ours, have been one of intimate friendship. The cultural bonds between the two countries extend over many centuries and that will sustain the friendship between the two countries. Not only that, whenever an occasion has arisen, we have not hesitated to help them as far as possible.

Burma, another friendly neighbour of ours, has uniformally maintained friendly relations with us and so has been the case with Sri Lanka. Whenever some emergency has faced Sri Lanka and a request has been made to us, we have without any hesitation run to their rescue and they have appreciated that very much.

In the case of Bangladesh, we can take pride that we played a decisive role in the emergence of a sovereign, free Bangladesh. There was some uninformed criticism in that country so far as India was concerned, but, in recent times, the relations between the two countries have been improving and our Prime Minister has also played a very significant part in restoring the friendly relations between the two countries and, if the present trend continues, I have no doubt that India and Bangladesh will be very friendly nations.

I am mentioning all these things because the defence policy of the government so far as the neighbours are concerned, also depends upon the nature of relation that we have with those countries. Therefore, I have said that the defence policy, apart from the basic policy, depends upon what relation the External Affairs Ministry establishes with other countries.

It is very heartening that all sections of the House have pleaded for a larger allocation for the Defence Ministry. But we should not forget that the allocation to the Defence Ministry and its expenditure is to be related to the overall resources available to the country. There is some misconception that the defence expenditure is non-developmental. It is not so. A major portion of the defence expenditure is developmental in nature. I need not elaborate that point. The personnel of the Armed Forces play a significant role whenever there are natural calamities in different parts of the country. Whether it is a flood or fire or epidemic or any other natural calamity, our Armed Forces have run to the rescue of the people and that cannot be regarded entirely as a non-developmental expenditure. In regard to maintenance of law and order, though they do not directly intervene, their presence itself is a factor which helps in the maintenance of law and order and you will agree that there cannot be any sustained development work in the country if law and order is disturbed. So, the Defence Forces play a significant role in that direction also.

The ordnance factories and the public sector undertakings of the Defence Ministry play a significant role so far as the industrial development of the country is concerned. They have to be judged in relation to the overall industrial development in the country and there is no denying the fact that some of the work that has been done either in the ordnance factories or in the public sector undertakings are original in nature and has added to the overall production in the country.

A defence force has always to be kept in readiness and also constant modernisation has to be undertaken. That is what we are doing to-day. With the introduction of sophisticated weaponry it has become practicable in all countries to reduce the personnel of the defence forces. We have not done so, but there is no case, with the introduction of more modern weapons, arms and ammunitions, to raise the Armed Forces to the strength of 25 lakhs in number. Perhaps our country will not be able to sustain a number of 25 lakhs, and, I personally feel that it is not necessary to have such a huge armed force.

[Shri Jagjivan Ram]

A question has been raised about the direction at the head of the Armed Forces.

Shri Yagya Datt Sharma raised a question that previously there was a Defence Committee of the Cabinet and now only there is a Political Affairs Committee of the Cabinet. Well, I do not think it makes much difference or any difference at all. Whether it is the Defence Committee of the Cabinet or the Political Affairs Committee of the Cabinet the Minister who will be on those Committees will be more or less the same, and whenever important matters relating to defence are considered, the concerned chief is invited and when it concerns the entire Defence force, all the three chiefs are invited to the meeting. That was the practice followed when the Defence Committee of the Cabinet was in existence. Same is the practice which is followed when the matter comes before the Political Affairs Committee.

A suggestion has also been made that in order to co-ordinate the work of the three chiefs there should be a Super Chief. I do not think there is any necessity for that because we have the Chiefs of Staff Committee which regularly meets and the senior-most among the three chiefs presides over the meeting. At present the Chief of the Army Staff is the Chairman of the Chiefs of Staff Committee. In this way the activities among the three forces are co-ordinated. Apart from that there is a weekly meeting of the Minister with the three Chiefs along with the Cabinet Secretary, the Secretary of the Defence Ministry, Secretary of Defence Production. We meet without agenda. The matters are brought by the three chiefs before the Committee and on many occasions, decisions are taken on the spot because the Secretaries are there, Cabinet Secretary also gives valuable suggestions in the matter. The House should be satisfied that the direction at the top, whether it is at the political level or at the Chiefs of Staff level is quite integrated and it has stood the test of time in very emergent situations and even in urgent situations and, therefore, there is no necessity of changing the structure at present.

This question of having a Super Co-ordinator has been considered several times in the Ministry and it is apprehended that the imposition of a Super Chief among the three chiefs will not serve any useful purpose. It may create certain complications and retard decisions. Therefore. it is not necessary to have the present system changed as it has stood the test of time and it has served the purpose.

You. cannot compare Indian situation with other countries, because their conditions in several matters are quite different from this country. In several countries the direction given to the Armed Forces is only by some personnel of the Army. Here, the direction and orders are not by the Army, Navy or Air Force people. Here the direction at the critical time is by the political leadership. That distinction has to be appreciated. Here the ultimate direction is from a civilian. from a political Head and I think that will have to be maintained.

There is no doubt that there has been some unnecessary secretiveness so far as Armed Forces are concerned. Well, I am trying to relax that. If the Members compare the reports presented to the House by the Defence Ministry for the last eight or ten years, they will find that there has been a gradual relaxation and more of information is being given to the Members of the House. In order that Members of the House may appreciate what is being done in the Research and Production Sector of the Defence Forces, I propose that batches of Members of Parliament who are interested in such matters may be taken to some of our Production Units and Ordnance Factories, HAL, Mishra Dhatu Nigam and others to see what is being done in those places. They may also visit some of our

Research Laboratories where important works are being done. That will be appreciated by hon. Members of the House; and I may start this practice from this session itself and hon. Members who are interested in visiting some such undertakings could write to me about their intentions.

But, certain amount of secrecy has to be maintained,—of course, not from the Members of Parliament and therefore I propose to take them there to see those things. But certainly they cannot be included in the reports. Although we do not intend to have secrecy from the Members of the Parliament, we will have to maintain secrecy from the public, because, once it goes to the public, it can go to the other countries as well.

As I have said, we have to constantly modernise the Army, the Air Force and the Navy.

We have a large coastline of nearly 5700 K.M. The Indian Ocean has assumed greater importance after the development of what is known as Diego Garcia. It is fortunate that many nations which are littoral nations and even others have unreservedly declared that the Indian Ocean should be maintained as a zone of peace.

It is further encouraging that President Carter has made a declaration to that effect and he is trying to have detente with USSR so that big powers may treat the Indian Ocean as a zone of peace.

The Indian Ocean is a vast expanse; and apart from our territorial waters every nation is free to take ships in the Indian Ocean, we have some responsibility of reconnaisance to see what are the vessels which are present in the Indian Ocean. That itself is a big task which has fallen on us.

We are trying to equip our Navy so that it can discharge the duties which have been cast on it. There is no doubt that we have aged ships in our Navy and we are gradually replacing them. We have developed the capacity of manufacturing some war-ships in our Dockyard and we have manufactured them. We are trying to replace the Sea Hawk in *Vikrant* and trying to find a suitable aircraft for that. Similarly in our Army we have introduced new types of weaponry with electronic devices. In the field of electronics we have made good progress and as I have said Members who would like to visit our institutions will find that they are doing useful work and producing useful equipments.

Similarly, in the Air Force, we are trying to modernise it. But, that has to be done within the constraints of the financial resources available in the country and available to the Armed Forces. In our Aeronautics Division which has done useful work, we have produced some aircraft for the use of Air Force as well as for the civilians. Some friends mentioned about the aircraft produced for the agricultural purpose. We have the capacity for Basant which has, for agricultural purposes, been proved to be effective. Our Agriculture Ministry had placed an order for 100 Basant to be produced by the Kanpur Division of the H.A.L. and they had placed an order of hundred more after that. Due to certain difficulties regarding subsidy that was being given to the farmers for spraying and also not adequate funds being available with the State Governments, the Agriculture Ministry has reduced its order from 100 to 57 only. Whether they will place further orders or not they themselves have not been able to decide.

Therefore, unless further orders are placed by the Agriculture Ministry, after one year, the work in the Kanpur Division will be very much reduced. We are anxious that our full capacity may be utilised since our Air Force is an effective part of our Defence Forces as it was demonstrated during the last war. Some friends have mentioned about the Mirage squadron of Pakistan. At that time also there

[Shri Jagjivan Ram]

was the Mirage squadron but, our small Gnats could take care of their Mirage and we are proud of our Gnats. So, Gnats are also there. I have simply mentioned one example. We should not worry because some of our neighbouring countries have acquired some new ship, aircraft or weapons. Pakistan has the advantage of showing something under the Defence Budget, something in the various Civil Departments and some assistance which they have got from other countries, that does not form part of their budget. So, their expenditure is much larger on that.

But, in any developing country like India, one has to be very cautious while diverting its scarce resources to defence. Whether that is absolutely necessary or not, that has been my approach in this matter. At the same time, we have to maintain efficiency and competence of the Armed Forces to tackle any situation that may arise on our borders.

We have the Himalayas which, at one time was regarded unpenetratable. But, with the development of various types of missiles and aircraft, that situation does not exist. Therefore, we have to take care of the Himalayas also and we have trained our soldiers and we have got mountain divisions which can take care of any civil design even at a very high altitude. We have, in order to be self-sufficient on our armed forces, set up a very fine Research and Development Laboratory and our Scientific Adviser is one of the most competent scientists of the country. That is why perhaps, he has many calls upon him. I had been trying whether I can get any top scientist who will be free to devote his entire time and attention to the defence laboratories themselves. But, whenever some outstanding scientist becomes available, I find the same difficulty with him because, any outstanding scientist has calls from foreign countries; he has calls from various laboratories of our own country; he has calls from various institutions in our own country.

But, we will have to see that the scientist devotes adequate attention to the work under him. Defence laboratories have been rationalised and they have been, to some extent, restructured and our scientists are doing a good work in several fields in the development of missile or other ammunitions and arms. But, it takes a long time and, on many occasions, sometimes the expenditure may prove to be ultimately infructuous. But, we have to undertake that.

We have raised the age of retirement at different levels in the Army. Even the jawan's age of retirement has been raised. Pensions have also been liberalised. There has been increase in the salary of the jawans as well as the various facilities that are provided to them.

Mr. Speaker, Sir, we have been taking steps for the re-settlement of the army people when they retire from he Defence service but it is not an easy task. When a large number of people are demobilised every year; when the capacity of the country to create additional jobs is limited and when we are faced with acute unemployment problem in the country as a whole they also have to suffer the same way as others in the society. But we have made some special arrangements for them. Several of the State Governments have laid down rules for the allotment of land to ex-servicemen but as a matter of fact in several States there is no scope for further allotment of land to ex-servicemen. We have made certain reservation of posts in class III and IV jobs in government, by an executive order. We have requested the State governments to make similar reservations. The idea is to have some reservations in the public sector undertakings also. But once we provide them jobs certainly we are depriving others of jobs. It does not add up to the over-all availability of

employment opportunities in the country. The other thing I introduced when I was last incharge of this Ministry was on the point that when they were likely to be demolished they should be government training in certain arts and crafts so that after demobilisation if they do not get any employment they can engage themselves in self-employment with small capital. It was also taken up with the banks that that capital will be provided by the banks if the ex-servicemen start some industries themselves. For the officers also we made arrangements that if after retirement they want to take up certain advanced training in management or accounting etc. which will make them more employable that training will be given and the cost will be met by us. The outcome has been quite encouraging in this matter.

Mr. Speaker, Sir, a study group was set-up to examine the various possibilities of finding more and more self-employment and other avenues for the ex-servicemen. This group's report has been considered by several Secretaries of the Government of India. I think, after we receive the final Report of that Study Group it will be possible to take some further action for the resettlement of the ex-servicemen. In view of this, I do not think, it is necessary to have another Committee.

Mr. Speaker, Sir, there is no doubt that during the Emergency actions were taken against several employees mostly in the public sector undertakings and ordnance factories--maybe there are some cases in the Armed Forces as well as civilian employees. As soon as I assumed charge of this Ministry, I issued orders that all cases of suspension, dismissal or discharge should be quickly reviewed and the process has started.

Now, regarding pension payments, it is correct that in some areas pensioners have to walk a long-distance to the Treasury to get their pensions. It has been decided that from April this year—and it has been in force, to some extent, earlier also—those who want their pensions to be sent to them by money order will be sent to them by money order and upto Rs. 100, money order commission will not be charged from the pensioners. It will be met by the Government.

Some friends spoke about the disability pension. I may explain that where disability pension is being paid to an ex-Armed Force man, because he has lost one of his limbs, the pension granted to him is for his life and it is not reviewed. But when it is a case of partial disability where there is a possibility that the disability may further reduce or may disappear after sometime, a two-yearly review is done and again it is not done after two years, but it is done after 10 years if after that review it is found that disability is unlikely to change. The disability may, however, either mitigate or it may deteriorate. But if it deteriorates, the pension amount is increasd; if it mitigates, the pension amount will have to be decreased and if it is totally disappears, the pension will have to be stopped. And, if disability remains incapable of improvement when review is undertaken after 10 years there is no further review. I thought I should explain this so that the House may know the actual position.

चौधरी बलबीर सिंह (होशियारपुर) : पिछले वालों को पेंशन कम मिलती है और उसी कैटेगरी के नये रिटायर्ड लोगों को पेंशन ज्यादा मिलती है ।

श्री जगजीवन राम : वह तो आप देख लेंगे डिटेल दी हुई है । यह तो होता है कि जो पहले रिटायर कर गये हैं उनको और भी कम पेंशन है ।

चौधरी बलबीर सिंह : मैं तो एक ही कैटेगरी के रिटायर्ड लोगों के बारे में कह रहा हूं ।

श्री जगजीवन राम : आप ठीक से अध्ययन कीजिये तो मालूम होगा । लेकिन सैनिक और अफ़सर को एक तो नहीं बना सकते हैं । अगर आपकी राय हो तो उस पर भी विचार किया जा सकता है । लेकिन हम समझते हैं कि अगर सोच कर कहेंगे तो ऐसी राय नहीं देंगे ।

Sainik Schools were started with a view to prepare boys who may go to Khadakvasla and get into the armed forces. Well, the Sainik schools are run by societies and if their pay scales are determined by the society, which runs it, I personally feel that there is a case for reviewing and revising the pay-scales that are being paid by the Sainik Schools. But again that has to be made by the scholarship or stipend that is to be given by the State Governments or the students. Several State Governments have not agreed to any increase in their stipend to the boys in the Sainik Schools. So, it has not been possible to revise the scale or the salary of the employees in the Sainik Schools. A High Power Committee was set up in 1973 and they have made recommendations for 47 reforms. They are being examined and we will take action on that. Somebody complained about the authoritarian behaviour in the Sainik Schools. Well, if anything specific is brought to my notice, I will certainly ask the society to take appropriate action in the matter.

Recruitment to our Armed Forces is voluntary. In many countries it is compulsory. In our country it is voluntary and only those who offer themselves at the recruitment centres are recruited provided they fulfil the standard laid down for recruitment. Shri Chand Ramji raised the question of discrimination against Scheduled Castes and Tribes. I may mention there is no discrimination against anybody in the Armed Forces. The distinction of martial race and non-martial race has been buried deep down; there is no martial race and non-martial race in the Armed Services. But due to historical reasons there are certain regiments where hundred per cent recruitment is reserved for certain classes and communities. For example in the Sikh regiment, if there is any vacancy among the jawans it will be filled only by a Sikh; it is the same thing in the Jat regiment and also in the Dogra regiment. If Chand Ramji thinks that Scheduled Castes can be recruited to the Sikh Regiment, it cannot be done because only a Sikh will be recruited. Last time I tried whether I could abolish the class composition from the Army. I came up against very stiff resistance from several quarters....

AN HON. MEMBER: There are Scheduled Castes among Sikhs also.

SHRI JAGJIVAN RAM: For the Scheduled Caste Sikhs there is the Sikh light infantry. Chand Ramji said that Ramdasias and Majabias Sikh are taken while non-Sikh Scheduled Castes are not taken. As I said earlier, in other regiments, there is no reservation for the communities. For example, the Bihar regiment is open to all communities. This reservation, class composition exists only in the Army. Not in the Navy or in the Air Force. There it is open to all without any class composition. In the Army also this class composition exists only so far as jawans or soldiers are concerned; for officers there is no class composition.

Last time when I was in charge of this ministry, because it was brought to my notice that there were many irregularities in the recruitment of officers, second lieuts. I entrusted the preliminary selection of the candidates to the Public Service Commission. There is no reservation for anybody. Every Indian, subject to certain standards prescribed, is free to offer himself and apply to the Union Public Service Commission for recruitment as second lieut. in the Army. As I said

due to historical reasons recruitment in several regiments is done entirely on the basis of castes and communities and persons belonging to other castes or other communities are not recruited to those regiments.

About the NCC, I should say it is a useful organisation. It is voluntary. Sometime earlier it was made compulsory and it was found that there was a great resistance from the students. In order to restructure the NCC, a committee under Dr. Mahajani, Vice-Chancellor of the Pune University was set up. They submitted a report and their recommendation was that in order to make the NCC more effective and more useful it was necessary to reorganise and in the process of reorganisation certain reduction was to be effected. As a matter of fact when I assumed charge of the Ministry, notices had been issued to retrench a large number of people in every State. As soon as I came, I received complaints and so I have stopped their retrenchment till I have myself further examined the whole case.

There are several questions raised by hon. Members. I think I need not go into details of all of them. But I will get them examined and wherever it is found possible and feasible to implement them, I will implement them. But in many cases perhaps it may not be possible to implement them.

I think I have covered most of the important points raised by hon. Members. I would like to say something about the Devil Project which was mentioned by Dr. Murli Manohar Joshi. This was undertaken primarily with a view to develop the competence in the area of the missile system. When we enter into a new scientific field, the progress is not always as satisfactory as one would expect it to be. However, this project was reviewed by a committee, chaired by Dr. Brahma Prakash, Director of the Vikram Sarabhai Space Centre, Trivandrum. It came to the conclusion that the progress being satisfactory, the project should be allowed to be completed. Dr. Joshi also referred to the importance of research and development in the field of defence. This is receiving our sustained attention.

As I have said, the all-round appreciation of the efficiency and the work of the defence forces will greatly encourage our defence forces. I shall communicate it to them that the whole House has uniformly appreciated their work. The monetary consideration is not the main consideration with our armed forces. Whenever there is any danger on the borders of the motherland, there is a competition between the different regiments of the armed forces as to who will first face the danger and protect the motherland. On behalf of the armed forces, I express my gratitude and thanks to all the Members of the House.

श्री भानुकुमार शास्त्री (उदयपुर) : क्या मंत्री महोदय बतायेंगे कि पाकिस्तान और चीन के अधिकार में हमारी जो भूमि चली गई है, उसके बारे में सरकार की क्या नीति है ?

MR. SPEAKER: He will have to make a speech for one hour again about China and Pakistan. I do not think it will be possible now.

I shall put all the cut motions to the vote of the House now.

Cut Motions Nos. 1, 21 to 38 and 49 to 58 were put and negatived.

MR. SPEAKER: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment

during the year ending the 31st day of March, 1978 in respect of the heads of demands entered in the second column thereof against Demands Nos. 22 to 27 relating to the Ministry of Defence."

The motion was adopted.

Demands for Grants 1977-78 in respect of the Ministry of Defence voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 30-3-1977		Amount of Demand for Grant voted by the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
	MINISTRY OF DEFENCE				
22.	Ministry of Defence .	24,05,94,000	17,08,68,000	48,69,19,000	28,41,37,000
23.	Defence Services—Army	598,83.47,000	..	1184,09,95,000	..
24.	Defence Services—Navy	62,58,65,000	..	124,96,29,000	..
25.	Defence Services—Air Force . . .	191,84,23,000	..	374,20.47,000	..
26.	Defence Services—Pensions	37,15,02,000	..	74,30,03,000	..
27.	Capital Outlay on Defence Services. .	..	102,10,01,000	..	172,98,02,000

12.58 hrs.

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF CULTURE

MR. SPEAKER: The House will now take up discussion and voting on Demand Nos. 28 to 30 relating to the Ministry of Education and Social Welfare and Demand Nos. 102 and 103 relating to the Department of Culture, for which 7 hours have been allotted.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978 in respect of the heads of demands entered in the second column thereof against Demands Nos. 28 to 30 relating to the Ministry of Education and Social Welfare".

"That the respective sums not exceeding the amounts on Revenue Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the

sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 102 and 103 relating to the Department of Culture."

Demands for grants, 1977-78 in respect of Ministry of Education and Social Welfare and Department of Culture Submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 30-3-1977		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
	MINISTRY OF EDUCATION AND SOCIAL WELFARE				
28	Department of Education	52,53,000	..	1,05,06,000	..
29	Education . .	62,46,11,000	26,90,000	120,21,23,000	53,81,000
3	Department of Social Welfare	6,76,70,000	..	10,91,39,000	..
	DEPARTMENT OF CULTURE				
102.	Department of Culture	3,03,99,000	..	5,91,99,000	..
103.	Archaeology . .	2,26,66,000	..	4,53,33,000	..

MR. SPEAKER: Hon. Members whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

Shri Hitendra Desai.

SHRI HITENDRA DESAI (Godhra): Sir, while initiating the debate on the Demands relating to the important subject of education, I may inform the House at the very outset that we look upon this issue not from any political or partisan point of view, but just as in the case of external affairs and defence, we would like to have a consensus on the broad policies and programmes which pertain to this important subject. It is important because education touches every child; every parent and every home. Therefore, it becomes very sensitive also when certain mistakes are committed. Another peculiarity of this important subject is that while the effect of a particular policy in certain respects is felt immediately in certain cases, so far as education is concerned, its policies have effect after years. Therefore, it will be possible for us to discuss what exactly happened years before.

[Shri Hitendra Desai]

13.00 hrs.

In a way, it is true that we are not starting on a clean slate. Since independence, there have been committees and commissions which have submitted various recommendations on one subject or the other. The last was the Education Commission headed by Mr. Kothari. That commission has gone into all aspects of education and has made certain recommendations. Fortunately for us in 1968 Parliament also passed a resolution on the national policy of education dealing right from pre-primary education to the higher and research education. I have also had the privilege of taking part in discussions on education at a national level right from 1957 when I was Education Minister in Bombay. Even today the problems are not very dissimilar. As was said in another context about socio-economic change, philosophers have merely interpreted the world in various ways; the thing is to change it. This will apply to education because we have been talking a lot about it. The real need of the hour is really to implement what policies we have pronounced and to evolve an education pattern to subserve the needs of the nation. It is not merely a rhetoric to say that the destiny of India is being shaped in schools, colleges and educational institutions. In our country we are witnessing the advance of science and technology. It is all the more important for us to realise it, i.e., we have to reap the fruits of this advanced knowledge in science and technology. We will have to see that it goes to every nook and corner of this country, and even to distant villages. Therefore, in that context education becomes very important.

13.01 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

In another aspect also education has its significance. In a country wedded to democratic values the only instrument of change in socio-economic structure is education. Therefore, from both these points of view education is very important. So my first submission so far as this Demand is concerned is that the Minister of Education should press for more funds and so far as we are concerned, we will fully support if he asks for more and more money in respect of education.

I am glad that at the initial stages of discussion of the Sixth Plan a reference was made even to education as one of the important matters which will be dealt with by the new Planning Commission. But it is not enough that more funds are available for education. Even *inter se* I would submit with all the emphasis at my command that very little is spent on elementary education. I have seen some of the figures in the Fourth Plan and the Fifth Plan. In the Fourth Plan out of the total allocation for education only 31 per cent was spent on elementary education. Fortunately in the Fifth Plan that was rectified and it went from 31 per cent to 41 per cent. But in my opinion even that is not adequate and more and more money should be spent on elementary education to which I will come later. In the Fourth Plan 18 per cent was spent on Secondary education and 25 per cent on university education and in the Fifth Plan 14 per cent and 20 per cent respectively in this field. Therefore, my submission would be that more and more money should be available to be spent on elementary education.

Secondly, I will take up the aspect of eradication of illiteracy. As the new Government was formed, I was happy to learn that the new hon. Education Minister was saying something about a massive programme for adult education. In the House itself the other day there was a discussion on a Private Member's Resolution about education and except that the Minister said that the Government is con-

sidering to have a National Board on adult education, nothing beyond that seems to have been announced by the Government. As far as adult education is concerned, it is really unfortunate that after 30 years of independence, we still have more than 70 per cent of illiterate persons in the country. No doubt the per centage of literacy which was 16.6 per cent in 1941 has risen to 29.45 per cent in 1971; but as far as girls' literacy is concerned, it is hardly 18.69 per cent; and the hon. Minister knows that in important States like Bihar, U.P and Rajasthan, the literacy of girls is even less than 10 per cent. I will not give details as to how to meet that situation. I would only suggest a few strategic approaches to attack this problem. For instance, the population below the age of 19 is more than 50 per cent; population below the age of 29 is two-thirds; and below the age of 35, it is a little less than 80 per cent. Therefore, government should try to see that more and more effort is made towards younger persons, persons below the age of 29, or even 39; and for that purpose, we will have to strengthen the elementary education, i.e. of people between ages 6—11 and 11—14 and impart education even to people upto 29 years of age. We will have to create an atmosphere on a massive scale and try to involve the various universities, teachers and students to take up this work of mass literacy drive. Only then will it be possible for us to tackle this problem. I shall be happy if the hon. Minister gives some idea of how he wants to tackle this important problem. I understand that the Janata government is very keen to tackle this problem almost on a priority basis.

I will now come to the question of elementary education which, according to me, is the most important aspect of education. The village school is the sun round which the other planets move. And from whatever little experience we have of the administration of education, we can say that it is very important to see that we strengthen the village school. Article 45 of the Constitution of India lays down that all States shall endeavour to give free and compulsory education to all children below the age of 14, within a period of ten years That period is over. Most of the State did try to implement the scheme of free and compulsory education to all children below the age of 14 years. I will not give details; but I know that today in this country education for children between 6 and 11 years is free in all the States. Education for boys between 11 and 14 is free in all the States, except Orissa, U.P. and West Bengal. And the States have made it compulsory for children between 6 and 14; but that is not the question. It is also true that there has been much progress in regard to the enrolment in schools. For instance in 1951, the enrolment of children between 6 and 11 years, was 42.6 per cent, which has risen to 83.5 per cent; and the target for 1978-79 is 96 per cent. The per centage of enrolment of children between 11 and 14 is 12.7 in 1950-51; and in 1978-79 it will be 46 per cent. I am glad to note that unlike other Ministries, this Ministry acknowledges what could have been done during all these years. I am referring to the following remarks in the performance Budget of the Department of Education and Department of Culture, at page 4:

> "It should be mentioned that some significant strides have been made in the universalisation of education in the age-group 6—11. As against the enrolment of 42.6 per cent in this age-group in 1950-51, the enrolment realised in 1975-76 is 83.9 per cent. The target for 1978-79 is 96 per cent. Similarly, in the age-group 11—14 the target envisaged as 46 per cent. By 1983-84 it is expected that the target of universal elementary education will be realised."

But I must utter a word of caution against this also. We should not be merely satisfied with enrolment of

[Shri Hitendra Desai]

children because we know that enrolment is not the same as attendance. During our experience of administration, we found that many village schools were hardly attended. Again, there is the question of drop-outs. The enrolment of say students in class I is reduced to 50—60 when they come to the second class. Therefore, we have to be careful about that also. But when we want to strengthen the village school, I would urge the Education Minister to provide more for the buildings of the schools, give more status, more security, to the elementary teachers and also introduce reforms for improving the content of education.

If I understand the policy of this Government correctly, they are for basic education. Some experiments have been made in States like Maharashtra and Gujarat on this, and I would request the hon. Minister to allow this House to know how Government proposes to strengthen the village school in this respect.

The village school, the village panchayat and the village service co-operative are the three pillars on which the whole edifice is built, and if we really want to reform education, to have an integrated plan for education, it is very necessary that elementary education should get priority and the village school should be strengthened.

I will then come to the question of secondary education. Just as the hon. Minister made certain pronouncements with regard to a massive adult education programme, he also, immediately on his taking over as Education Minister, dwelt on the question of the new pattern of 10+2+3. From what I know, this pattern was recommended by the Education Commission and was even accepted by Parliament. I understand from the Report that this pattern has been already introduced in 19 States and Union Territories and that 10 more States have accepted it. Therefore, I do not know what there is to consider. Is the Ministry considering changing that pattern or is the Ministry considering the introduction of some new reforms, because I understand a fresh committee has also been appointed to examine the syllabi, and that committee is headed by the Vice-Chancellor of the Gujarat University if I mistake not. Therefore, we would also like to know what the Ministry proposes to do now with the new pattern of 10+2+3 because that, according to me, is very important.

On the question of University education, we know very well what are the state of affairs in the universities. Universities instead of being centres of knowledge, being centres of progress, have almost become centres of strikes and gheraos. There have been lot of complaints about the university administration and the students find lot of difficulties when they want to migrate from one university to another. The Vice-Chancellor of one University once told me—he was in the Education Ministry for a number of years—that not a day passes in the University when there is not a scuffle among the students. Even the students live in hostels with knives and weapons. Some murders have taken place of the students by the students. I know the case of a Vice-Chancellor in Gujarat. He was a retired High Court Judge. Above all, he was a man of high culture and a man of integrity. He was popular with the students. But during the Nav Nirman movement some students broke open his bungalow and set it on fire. There was a photo of his dead wife on the sidewall. They even broke that photograph. The Vice-Chancellor was so much shocked that ultimately he died. I am narrating this incident only to show that the affairs of the university are far from satisfactory. It should be our endeavour not only to satisfy ourselves by saying that we believe in the autonomy of the university, but we have to find out ways by which the universities have some manner of their existence.

Now, I come to an incident recently occurred in Gujarat. As everybody knows, Gujarat Vidyapith which was founded by Mahatma Gandhi, gets grants from the Government of India. It gets maintenance grants on its deficit and it also gets development grant. When I read the demands, I noticed that whereas in 1976-77 it was Rs. 12.53 lakhs of grant, that grant has been doubled in 1977-78. Vidyapith as is well known in this country, was founded to evolve an alternative system of education against the British. But I do not think that work is being done in that University. They want to have more and more grants and more and more buildings. I want to bring to the notice of the Minister that for the last 20 to 25 days there has been some movement going on by the teachers and the students in that Vidyapith and only three or four days ago, the management of the Vidyapith have closed the Vidyapith. I have received a number of reports from the students and from the teachers and from latest report which I received today, I find that even policemen are posted in the Vidyapith. In my opinion this is a very serious matter and the seriousness becomes more grave by the fact that the present Prime Minister is the Chancellor of that University. We do not want to say something which might damage the reputation of the Vidyapith. We also hold it in great esteem. But the fact remains that the future of 450 students in that University—it is deemed to be a University by the Government of India—and 200 families is at stake.

Their only demand is to have arbitration. They want internal democracy to function. They have said that this Vidyapith has been closed only second time after 1932. It was during the British regime in 1932 that the Britishers closed the Vidyapith. After 1932, it is for the first time—nothing had happened even during Emergency—that the management themselves have declared the closure of the university—three colleges, the hostel and the office. Their demand is that the management have committed breach of promises which they had made before; they have levelled serious charges about the inefficiency of the administration and they have also alleged corruption and nepotism by some members of the management. We are all proud of that Vidyapith. At the same time, it is a sorry state of affairs that two or three policemen have been posted there and called by the persons who have been giving sermons of fearlessness. Therefore, I would request the hon. Minister to let us know exactly what is being done about the Vidyapith.

What I read from the papers is that agitators are giving some time. Otherwise, they will march to Delhi and offer *satyagrah* on the Gandhian lines. If this is the state of affairs in an institution like the Gujarat Vidyapith, we can imagine what must be the state of affairs in other universities. Therefore, this requires great care and concern by the Ministry of Education.

Lastly, I would refer to another point. If they really want to universalise education, not only upto the elementary education but even with regard to others not only the secondary education should be free but education must be available free to all persons of the weaker sections of the society. We all know that there are many persons living below the poverty line. I would request the hon. Minister of Education to announce straightway that henceforth all education in any sphere of life would be free so far as the persons belonging to weaker sections or living below the poverty line are concerned. Today, it is the Scheduled Castes and the Scheduled Tribes who are enjoying free education. A step was taken by the then Government of Bombay before it bifurcation that persons belonging to economically backward classes having an income of say, below Rs 3000 per year were getting free education. I would request the hon. Minister to announce that decision so far as giving of educational facilities is concerned.

[Shri Hitendra Desai]

I have toucher some of the aspects of education which I consider important. There is already a national policy on education laid down by Parliament itself. I would also like to know what are the views of the Government on this policy. But more important than the policy is the question of implementation. I have no doubt that the hon. Minister with his new enthusiasm will try his utmost to see that education finds its proper place and that we are able to evolve what little work is done to push forward other aspects of education.

With these remarks, I urge upon the hon. Minister to clarify certain points which I have made.

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move:

"That the demand under the head 'Education' be reduced by Rs. 100."

[Unnecessarily changing the system of education frequently causing inconvenience to the people (17).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to give sufficient financial assistance to the States to appoint Telugu and Hindi Pandits in Upper Primary Schools (18).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to fill up the vacancies of lecturers in the universities for longer periods (19).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to publish low-cost text books (20).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for concentrating on non-formal education (Adult Education) (21).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for giving sufficient financial assistance to voluntary organisations working in the field of Hindi in the State of Andhra Pradesh (22).]

PROF. SHIBBAN LAL SAKSENA (Maharajganj): I beg to move:

"That the demand under the head 'Education' be reduced by Re. 1."

[Inadequacy of Funds under the Head Education (11).]

"That the demand under the head 'Education' be reduced by Re. 1."

[Insufficient grant for students in universities and in affiliated colleges. (12).]

SHRI G. M. BANATWALLA (Ponnani): I beg to move:

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to restore the minority charater of Aligarh Muslim University (13).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to persuade the Government of Maharashtra to provide U. G. C. scales to University teachers in the State without the inhuman conditions it seeks to impose and thus to settle its dispute with the teachers (14).]

SHRI P. RAJAGOPAL NAIDU: I beg to move:

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for increasing the scholarships to the students from non-Hindi speaking States for post-matric studies in Hindi (23).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for giving enough financial assistance to the universities in Andhra Pradesh (24).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for settting up a technical university in Andhra Pradesh (25).]

"That the demand under the head 'Education' be reduced by Re. 1."

[Need for starting industrial schools in rural areas to train the students for re-winding of motors, repairing of pumpsets, power crushers, agricultural implements and other rural industries (26).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for appointing youth coordinators in many Nehru Yuvak Kendras (27).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for developing sports in the country (28).]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure of our sports teams in international contests (29).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100".

[Failure to increase the institutes for blind, deaf and mentally retarded and orthopaedically handicapped (30).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to increase assitance to voluntary organisations for hotels for working women (31).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100".

[Need for allotting more a meagre sums for family and child welfare (32).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100".

[Need to increase grant for Bal-Wadi Nutrition Programme (33).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100".

[Failure in supplying artificial limbs to physically handicapped (34).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100".

[Need to assist destitute women all over the country (35).]

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move:

"That the demand under the head 'Department of Education' be rereduced to Re. 1."

[Failure in taking steps to abolish the notorius "public schools", a legacy of a colonial past (36).]

"That the demand under the head 'Department of Education' be rereduced to Re. 1."

[Failure in protecting the interests of the students and teachers in private educational institutions (37).]

"That the demand under the head 'Department of Education' be rereduced to Re. 1."

[Failure in providing complete academic freedom to teachers and democratic rights to students (38).]

[Shri C. K. Chandrapan]

"That the demand under the head 'Department of Education' be reduced to Rs. 1.

[Failure in bringing about a scientific and meaningful reforms in examination system (39).]

"That the demand under the head 'Department of Education' be reduced to Re. 1.

[Failure in writing textbooks with a view to help in creating a new generation of young people who will be devoted to socialism, secularism and democracy (40).]

"That the demand under the head 'Department of Education' be reduced to Re. 1.

[Failure in stopping the imperialist penetration in our education with a view to influencing our youth ideologically and politically 41).]

"That the demand under the head 'Department of Education' be reduced to Re. 1.

[Failure in stopping the CIA operation in Universities in India (42).]

"That the demand under the head 'Department of Education' be reduced to Re. 1.

[Failure in fixing definite priorities in education (43).]

"That the demand under the head 'Department of Education' be reduced to Re. 1.

[Failure in making arrangements for translating books from various Indian languages to make our people aware of our rich heritage in literature (44).]

"That the demand under the head 'Department of Education' be reduced to Re. 1.

[Failure in stopping the penetration of R. S. S. in our University campuses and other educational institutions (45).]

"That the demand under the head 'Department of Education' be reduced by Re. 100"

[Need for implementation of U. G. C. payment to university teachers in every State (46).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for providing better working conditions to the non-teaching staff in the Central Universities (47).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to nationalise private staff from the exploitation and harassment of the management of "public schools" (48).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to nationalise private educational institutions in the country (49).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to fully involve the people in a scheme to fight and eradicate illitracy (50).]

"That the demand under the head 'Department of Social Welfare' be reduced to Re. 1."

[Failure in implementing speedily, the various recommendations made in the report on "Status of Women" (51).]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need for providing a better deal to the students who are physically handicapped (52).]

SHRI A. E. T. BARROW (Nominated Anglo-Indians): I beg to move:

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to review the 10+2 pattern of education with special reference to vocationalization (56).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Differential curriculum, syllabuses and examination for rural and urban schools (57).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Prescription of lower educational qualifications and age limit for recruitment to Government posts (58).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Central Government's decision asking the Central Board of Secondary Education, New Delhi, to issue results of its examination in marks and not in grades (59).]

PROF. P. G. MAVALANKAR (Gandhinagar): I beg to move:

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for a substantial increase in the budget and plan allocations for effective spread and proper development of education in our country (68).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for involving the Minister of Education in all major policy-formulating and decision-making authorities of the Cabinet and of the Government so that the constant requirement of catering to the building up of the human factor in economic and material development of the nation is well met (69).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for accelerating the pace of providing compulsory, free and universal education to every boy and girl from the ages 5 to 14, as per constitutional obligation (70).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for strengthening the educational efforts and activities, keeping in view the recommendations of the Report of the Kothari Commission on Education (71).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for a bold, imaginative, dynamic national policy of education promoting all round maximum educational endeavour, with massive financial support but minimum administrative interference from the federal and State Governments (72).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for encouraging spontaneous and voluntary educational activities by individuals and institutions, thereby strengthening the roots of the democratic polity of India (73).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Prof. Shibban Lal Saksena]

[Need to pay decent minimum wage to every primary school teacher in the country (74).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for a regular assessment of the secondary schools functioning including their programmes and experiments at improving the quality of education (75).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for a sensible and honest implementation of the 10+2 school pattern in the whole country (76).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for proper and just pay scales for the secondary school teachers (77).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for implementing the Sen Committee's pay scales for College and University teachers (78).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for healthy, vigorous, free, open, critical academic campuses in the country (79).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for increasing the pay scales of the non-teaching staff at Colleges and Universities (80).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to end the continuing and even intriguing Ad Hocism in admissions to various types of higher and advanced educational institutions in the country (81).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to put an end to all kinds of political interference in and control of the educational bodies in India (82).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for increasing merit and general scholarships so that the economically poor but educationally rich students do not suffer in the matter of pursuits of learning (83).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to jealously guard and constantly uphold the right of academic freedom for the teachers as well as the students (84).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need to do away with all clumsy and complex regulations and conventions binding the teachers and the scholars to a rigid and artificial code of conduct and discipline (85).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for a significant increase in financial grants and assistance to reputed voluntary agencies and activities involved in the overall development of social education and upliftment of the people (86).]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Need for paying greater attention to physical education programmes and facilities (87).]

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move:

"That the demand under the head 'Department of Culture' be reduced to Re. 1."

[Failure in providing sufficient scope for the promotion of the talents of the young artists (1).]

PROF. P. G. MAVALANKAR: I beg to move:

"That the demand under the head 'Department of Culture' be reduced by Rs. 100."

[Need to give concrete financial help to individual artists as well as recognised good institutions for the development of art and culture (5).]

प्रो० शिब्बनलाल सक्सेना (महाराजगंज): उपाध्यक्ष महोदय, मैं मंत्री महोदय को बधाई देता हूं कि वह 10+2+3 सिस्टम की जगह 10+2+2 सिस्टम चलाने की कोशिश कर रहे हैं। वह यह जान कर खुश होंगे कि जो कुछ वह कर रहे हैं, वही रूस और चीन में भी किया गया और सफलता से किया गया। मैं इस बारे में कुछ क्वोटेशन पढ़ कर सुनाना चाहता हूं:

"In the same breath in which he noted the decline in mathematics standards, Lu also mentioned a lowering of standards in foreign language training in the middle schools. This criticism is especially striking since both Lu and Yang refer to mathematics and languages as the key subjects in the elementary and secondary curriculum."

"The Minister of Education's flat statement that much of the mathematics, physics, and chemistry now taught in secondary schools is badly outdated points up a critically serious problem in a country struggling to build itself into a modern industrialized nation. 'The problem is accentuated when one considers that in a brief section of his speech devoted to current tasks in the field of higher education. Yang said that "we should quickly include the most advanced sciences and technology needed by our country in the curricula of our full-time higher education institutions." The implication is that the present system is backward in science and technology at the college level as well as in the middle schools."

(pp. 160-161—"Education and Communism in China")

"The basic problem that must be faced, however, is that of devising a system in which 12 or 13 years' work can be successfully compressed into 10 while the student's hours of "productive labour" are increased and his class hours are reduced."

(page 162—"Education and Communism in China")

Now, they have also reduced it from 13 years to 10 years. Instead of teaching all these useless subjects, it is better if you teach subjects like Mathematics, Science and so on. I hope the Ministry of Education will follow this. In the Soviet Union, upto seventh year, they have got free pre-school education. The pattern is like this:

Nrsery: From three months to three years.

Kindergarten: From fourth year to seventh year.

School: From eighth year to seventeenth year.

This is a very scientific system and it builds up the character of their children. I am reading from page 25 of

[Prof. Shibban Lal Saksena]

their book called "Education in The USSR". It says:

"The Soviet system of pre-school education has developed on a very large scale. Today, there is no city, district, large enterprise, collective or state farm that does not have its own nurseries and kindergartens. There are over 75,000 such establishments in the Soviet Union today. They have become a part of family life, having gained a sound reputation. The people value the pre-school establishments not merely because they are a place where one can leave a child while the mother is at work, but, chiefly, for the educational goals they achieve, since the aim of these establishments is to see to the child's all-round development and education."

We have got our primary Zila Parishad schools where children sit on the mat and the teachers instead of teaching children ask them to massage their thighs and to bring *sauda*—flour and pulses for day's food—and to give *pass karai*, that is money for promotion to the next class.

These things must go. It is a waste of children's precious time and money. About USSR, the booklet further says on page 26 as follows:

"All pre-school establishments are run by the State, which allocates special funds for the construction and equipment of these establishments."

It further says on the same page as follows:

"Various types of pre-school establishments are run by various departments."

Every farm and factory runs its own nursery and kindergarten.

Then it is said:

"Much has been done for the development of pre-school establishments in rural areas. There were none at all in Tsarist Russia. At present, there are 25,200 nursery schools and kindergartens in the rural areas of the Soviet Union, attended by over one million children."

"Nurseries are intended for infants from 2-3 months to 3 years of age."

"Children from 3 to 7 years of age attend kindergarten."

Similarly, I hope, you will change our curriculum to one consisting of nurseries from three months to three years, kindergarten from four years to seven years—and then nine years at school—in place of the present system. The present primary education is a waste of time and energy and it destroys the future growth of the children. It must be revised on USSR pattern. After completing the pre-school course at the age of seven, the present primary and secondary school course from class I to class XII must be compressed into 9 years and when the child leaves the school at 16 years of age he must be fully equipped with knowledge about all modern developments by a complete revolution of the present curriculum and by compression of 12 years work in nine years by weeding out the less important subjects from curriculum and by including the most modern subjects, so that the students, when they come out of school at 16 years of age are fully informed of all modern developments.

About the importance given to various disciplines in the Soviet Union, I would like to quote their monthly timetable. The total number of hours devoted to study per month are 260 which are distributed as follows:—Russian Grammar 53 hours, Literature 18 hours, Mathematics 58 hours, History 18 hours, Social Sciences 2 hours, Nature Study 6 hrs., Geography 11 hours, Biology 11 hours, Physics 16 hrs., Astronomy 1 hour, Mechanical Drawing 3 hours, Chemistry 10 hours, Foreign language 16 hours, Art 6 hours, Singing

and Music appreciation 7 hours, Physical Training 20 hours and Shop 20 hours. This shows the emphasis they place on mathematics and Russian grammar. This is because mathematics is the foundation of all sciences and they want the students to be fully capable of becoming scientists. I hope, you will see that, in our curriculum, mathematics and science are given proper importance.

I had pointed out last time that the funds allotted for education are very small; the amount of present education budget of Rs. 180 crores is a drop in the ocean. Education is the foundation of character-building and nation-building. I had pleaded in my last speech that it must be at least ten times more if you want education to become really meaningful. If you want education to be given on a proper basis, it must be fully financed; it cannot be done with this small amount of Rs. 180 crores. They have allocated out of this Rs. 70 crores to the UGC. Here, the affiliated colleges which cater for 90 per cent of the students get only Rs. 4 crores and the universities get Rs. 36 crores. There must be equitable distribution. The affiliated colleges must get more amenities and facilities, more funds for development. Funds have to be raised and it should be ensured that the funds are spent on proper things, so that education becomes really meaningful and worthwhile.

Our universities are not centres of research. They are centres of political intrigue and political competition. This is not proper. Very stringent measures have to be taken to see that the universities do not become centres of political rivalry. Research should be the passport to promotion and further advancement. That is more important. Otherwise, our universities will become useless, the money spent there will become a waste. I hope, necessary action will be taken in this regard.

In the Soviet Union, in the ten years of education, from the seventh year to the sixteenth year of age, the boy is made competent to take up any profession in life; he is taught all modern sciences, algebra, geometry, calculus, etc. I hope the curriculum of the schools will be fully revised. It is wrong to think that the boys cannot understand all these things: it is only because the teachers do not want to take the trouble of teaching them. (There are very few present teachers who can teach these things). I hope the Minister will take care to see that proper teachers are appointed to teach in schools all the subjects which are trained and appointed necessary so as to make the education of the students more meaningful.

The Finance Minister is not here; otherwise, I would have appealed to him that the Budget for Education should be increased by ten times if he wants it to be worthwhile. With Rs. 180 crores nothing can be done. I hope the Education Minister will fight for it for, after all, education is the foundation of all nation-building: yet, nothing has been done to spend enough money upon this important subject. I hope the budget will be increased.

From the UGC Report I find that the number of teachers in schools and affiliated colleges is very small as compared to the Universities. The UGC Report for 1975-76 in Appendices VI, VIII and IX shows that there are 3,67,581 students and 31,624 teachers in 111 Universities in the country and 20,58,528 students and 1,35,999 teachers in 4508 affiliated colleges. The teacher-student ratio is 1:11.6 in the Universities while it is 1:15 in the affiliated colleges. This is not correct and something must be done to remedy the situation. I hope the Minister will examine this thoroughly and see that the distribution of teachers is more rational so that money is not wasted. There should be more uniformity in this regard.

With these words, I conclude.

श्री ओम प्रकाश त्यागी (बहराइच) : उपाध्यक्ष महोदय, मुझे बड़े खेद के साथ एक बात कहनी पड़ती है—यद्यपि शिक्षा मंत्री से यह बात सीधा सम्बन्ध नहीं रखती है, देश की सरकारी पालिसी से इसका सम्बन्ध है। अब तक पिछले तीस वर्षों में जो लोग देश का प्लानिंग करते रहे, उस के मूलाधार में एक भारी दोष रहा है और वह यह कि वे राष्ट्र निर्माण की दिशा में केवल फैक्ट्रियों के बनाने, सड़कों का निर्माण करने, अर्थात् देश की भौतिक उन्नति को ही देश का निर्माण मानते रहे। इसी कारण देश में बहुत सारी बुराइयां आ गई हैं जो हमारे लिए एक समस्या बन कर खड़ी हो गई है। मैं कहना चाहता हूं—भौतिक उन्नति से भी बहुत आवश्यक इस देश की आत्मा का निर्माण किया जाना है, जो कि आज तक नहीं हुआ। राष्ट्र में भौतिक उन्नति के साथ साथ राष्ट्र की आत्मा भी है। भौतिक उन्नति के साथ-साथ यदि शरीर और आत्मा की उन्नति पर एक समान बल नहीं दिया जायेगा तो देश कठिनाई में पड़ सकता है। आज तक देश में यही होता रहा कि बैल और घोड़ों की नस्ल सुधार पर ध्यान दिया जाता रहा, लेकिन मानव को मानव कैसे बनाया जाये, इस ओर ध्यान नहीं दिया गया। परिणाम यह हुआ कि हमारा राष्ट्रीय चरित्र दिन-प्रति-दिन नीचे गिरता चला गया। देश में भ्रष्टाचार, अनाचार, जातिवाद, संकीर्ण साम्प्रदायिकता, न जाने कितनी बीमारियां पैदा हो गई।

वर्तमान शिक्षा पद्धति के सम्बन्ध में अपनी सरकार से मैं इतना जरूर कहना चाहूंगा—खास कर वित्त मंत्री जी से और इस उम्मीद के साथ कि वे इसको प्रधान मंत्री जी तक पहुंचायेंगे कि जो प्लानिंग करते हैं वे शिक्षा को महत्वपूर्ण मान कर नहीं चलते, वे यह सोच कर प्लानिंग नहीं करते कि मानव-राष्ट्र, जिन के लिये कि ये तमाम वस्तुएं बनती है, भौतिक पदार्थ बनते हैं, अगर उसका निर्माण नहीं किया गया तो इस देश में बड़ा खतरा पैदा हो जायेगा। इस लिये जब बजट बनाया जाये तो शिक्षा को विशेष रूप से महत्व दिया जाना चाहिये ताकि यह देश एक सही दिशा में प्रगति कर सके और देश का सही निर्माण हो सके।

वर्तमान शिक्षा पद्धति मानव को मानव नहीं बनाती। ये जो तमाम स्कूल-कालिजिज् चल रहे हैं, क्षमा कीजिए, इन में मानव को मानव बनाने का दृष्टिकोण व्याप्त नहीं है। ये शिक्षा संस्थाएं अच्छे प्रोफेसर, इंजीनियर्स, और डाक्टर्स पैदा कर रही हैं लेकिन देश को इससे भी बहुत बड़ी आवश्यकता है उनके दिल-दिमाग में देशभक्ति की भावना पैदा करना, उन में दया, प्रेम और परोपकार की भावना जगाना, विश्वबन्धुत्व और राष्ट्रीय भावना का विकास करना। परन्तु ऐसा न होकर के वहां केवल भौतिकविकास चल रहा है। हमें फर्स्ट क्लास डाक्टर और इंजीनियर्स मिल रहे है लेकिन मैं एक बात कहना चाहूंगा, हमारे शास्त्र में कहा गया है—

साक्षरा: विपरीता राक्षसा भवन्ति

यदि साक्षर व्यक्ति विपरीत दिशा में चलता है तो वह राक्षस बन जाता है। मुझे क्षमा कीजिये यह कहने के लिए कि आज यही अवस्था हमें अपने देश में दिखायी देती है। हमारे देश में शिक्षा की उन्नति तो हुई लेकिन वह भौतिक उन्नति ही हुई है। इससे हमें इंजीनियर्स और डाक्टर्स तो मिले लेकिन इसका कुपरिणाम यह भी हुआ कि जहां पहले चोरी, डाके रात्रि में हुआ करते थे अब वे दिन-दहाड़े दफ्तर खोल कर, बाजारों में खुलेआम हो रहे हैं। पहले एक-दो वस्तुओं की चोरी हुआ करती थी अब लाखों-करोड़ों के डाके पड़ रहे हैं। इसका परिणाम आज देश के सामने है कि ओवर-करेन्सी और अण्डर करेन्सी इस देश में पैदा हुई। यह इसीलिए पैदा हुई कि हमारी शिक्षा संस्थाओं में फर्स्ट क्लास डाक्टर और इंजीनियर तैयार करने के प्लान तो तैयार किये गये लेकिन मानव

को मानवीय गुणों से ओतप्रोत करने की उपेक्षा की गई । यह अवस्था हमारी शिक्षा संस्थाओं में पिछले तीस वर्षों से चली आ रही है । आज पुलिस के सामने अनपढ़ गुण्डों की इतनी समस्या नहीं है जितनी कि पढ़े-लिखे लोग जो समस्या पैदा कर रहे हैं उसकी है कि इनका नियन्त्रण कैसे हो ।

मैं सार रूप में कहना चाहता हूं कि हमारे देश में हमारी शिक्षा संस्थाओं में मानव में मानवीय गुणों का विकास करना आवश्यक है । प्रेम, दया, देशभक्ति ये गुण बुद्धि के नहीं हैं, अपितु आत्मा के हैं । जहां हमारी शिक्षा पद्धति में बौद्धिक विकास का स्थान हो वहां आत्मिक विकास के लिए भी स्थान होना चाहिए । आज यह कहीं दिखाई नहीं देता जिसका कि मुझे हार्दिक खेद है । मैं आशा करता हूं कि हमारे शिक्षा मन्त्री महोदय इस ओर विशेष रूप से ध्यान देंगे । हमारी शिक्षा पद्धति में यदि नैतिक शिक्षा को आप अनिवार्य बना दें तो इस दिशा में जो अब तक अत्यधिक कमी रही है, उसकी पूर्ति हो सकती है । इससे सही रूप में मानव का विकास होगा और जहां हमारा भी भौतिक विकास होगा वहां आत्मिक विकास भी होगा । जैसा मैंने कहा कि हमारी शिक्षा संस्थाओं में आज मानव मानव नहीं बन रहा है परन्तु मानव दानव बन कर निकल रहा है । शिक्षा संस्थाओं से बाहर निकल कर वे देश के सामने एक समस्या पैदा कर रहे हैं । यह ठीक है कि यह बात हमारी सभी शिक्षा संस्थाओं पर लागू नहीं होती है लेकिन अधिकांश शिक्षा संस्थाओं पर लागू होती है । अभी श्री देसाई भी कह रहे थे कि हमारी यूनिवर्सिटीज और कालिजिज में हर जगह बड़ी समस्याएं हैं । रोज वहां मारधाड़ होती है । यह सब क्यों होता है ? क्योंकि उनमें उन मानवीय गुणों का विकास नहीं हुआ जो कि होना चाहिए था । जिन गुणों से अनुशासन आता है, चरित्र का निर्माण होता है, वह गुण इन शिक्षा संस्थाओं में नहीं मिलते, इसीलिए यह समस्या होती है । वर्तमान शिक्षा पद्धति का दोष यह है कि अंग्रेज ने अपनी आवश्यकताओं को ध्यान में रखते हुए इसको चालू किया था परन्तु दुख इस बात का है कि अंग्रेज ने तो अपनी आवश्यकताओं का अनुभव किया, उन्हें क्लर्कों की आवश्यकता थी, बाबुओं की आवश्यकता थी इसलिए उन्होंने नौकरी दिलाऊ शिक्षा पद्धति अपनाई ताकि ऐसे नौकर उनको मिल जाएं कार्यालयों में काम करने के लिए जो कि उनकी सहायता कर सकें देश को चलाने के लिये लेकिन आजादी प्राप्त करने के बाद तीस बरस हो गए हैं उस शिक्षा पद्धति में परिवर्तन का अब आ कर कुछ विचार चला है श्रद्धेय बाबू जय प्रकाश नारायण के आन्दोलन की वजह से जो उन्होंने इसके लिए किया था कि देश की शिक्षा पद्धति को बदला जाये, हमें नौकरी दिलाऊ शिक्षा पद्धति नहीं चाहिये, हम को काम दिलाऊ शिक्षा पद्धति चाहिये ताकि लोग शिक्षा संस्थाओं से निकल कर अपने पैरों पर खड़े हो सकें ।

आप आज यूनिवर्सिटियों में, कालेजों में, शिक्षा संस्थाओं में चले जाएं किसी भी विद्यार्थी से प्रश्न कर लें कि उसका जीवन का ध्येय क्या है, वह क्यों पढ़ रहा है, आपको यही उत्तर मिलेगा कुछ नहीं, बस पढ़ रहा हूं । ध्येयहीन शिक्षा आज बनी हुई है । नौकरी सब को मिलती नहीं है । परिणाम यह है कि इस शिक्षा पद्धति ने इस देश में बेकारों की सेना पैदा कर दी है और करीब चार करोड़ ऐसे पढ़े लिखे हैं, मैट्रिक ग्रेजुएट जिन को हम नौकरी नहीं दे पा रहे हैं और यह तादाद बेकारों की बढ़ती जा रही है । बेकारों का टोला बढ़ता जा रहा है । ये शिक्षा संस्थायें बेकारों की सेना निकालती चली जा रही हैं । यह स्थिति सरकार के सामने सिर दर्द बनेगी । इसके कुपरिणामों से आप मुक्त रह सकेंगे इसमें मुझे सन्देह है । पहली सरकार असफल रही उनको काम देने में क्योंकि जड़ में ही खराबी थी । उसने इस जड़ को ठीक नहीं किया इसलिए इस समस्या का समाधान नहीं हुआ । आपने भी इस ओर ध्यान

[श्री ओम प्रकाश त्यागी]

नहीं दिया तो यह समस्या और भी टेढ़ी बनती चली जाएगी ।

आपने नई शिक्षा पद्धति अपनाई है टन प्लस टू प्लस थ्री इस दिशा में । इसके बारे में मैं इतना ही कह सकता हूं कि सरकार ने काम दिलाऊ शिक्षा पद्धति की दिशा में पग उठाया है लेकिन इस पद्धति पर अच्छी तरह से विचार नहीं किया गया है, ऐसा मैं अनुभव करता हू । टैंथ क्लास तक आपने सबजैक्टों की भरमार कर रखी है :

> The first course leading to the examination at the end of 10th class corresponding to the present Matriculation Examination will include three languages, Mathematics, Physical Science or Life Sciences, Social Sciences and also work experience and health and physical education and in general diversifying education for all.

इसका परिणाम यह है कि एक विद्यार्थी पर इतनी किताबों का बोझा हो गया है कि उसका अपना वजन कम होगा, किताबों का वजन ज्यादा होगा । उस बेचारे पर इतना बोझा आपने लाद दिया है । इससे जो उसके मस्तिष्क का थोड़ा बहुत विकास हो सकता था वह भी उलझ कर रह जाएगा और उसका सही दिशा में विकास नहीं हो पाएगा । आप उस पर दया करें । अपनी हविस को ही मिटाने की कोशिश आप न करें । कमरों में बैठ कर सरकार अब तक नक्शे बनाती रही है । प्रैक्टिकल फील्ड में विद्यार्थियों के ऊपर क्या आफतें आती हैं इसको सरकार को अनुभव करना चाहिये । सब्जैक्ट्स को सरकार कम करे ताकि विद्यार्थी का शारीरिक, मानसिक और बौद्धिक विकास साथ साथ होता हुआ चला जाए । आज विद्यार्थी इतना किताबों के बीच में उलझ कर रह गया है कि उसको अपना शारीरिक विकास करने का अवसर ही नहीं मिलता है ।

उपाध्यक्ष महोदय : अब आप अपना भाषण समाप्त कीजिये ।

श्री ओम प्रकाश त्यागी : मुझे थोड़ा सा समय और दे दें ।

मैं कहना चाहता हूं कि आपने इस योजना को चालू तो कर दिया लेकिन शिक्षा मंत्री जी को मैं जानकारी देना चाहता हूं कि दिल्ली में जो 10 वीं पास कर के बच्चे आ गये हैं उनको आज प्लस 2 फौरमूले वाले कालेज ही दिल्ली में नहीं हैं । कोई कालेज तैयार ही नहीं है । इस समस्या का समाधान आप कैसे करेंगे । प्लस 2 के द्वारा आप विशेष रूप से ट्रेनिंग देंगे जिससे विद्यार्थी किसी दिशा में जा सके । लेकिन उन विद्यार्थियों का क्या होगा जो थोड़े पढ़े लिखे हैं? उनको काम पर कैसे लगायेंगे ? मेरी प्रार्थना है कि आप किसी विद्यार्थी को ग्रेड के ऊपर न छाटें, आज लोएस्ट ग्रेड वाले विद्यार्थी के लिये कोई स्थान नहीं है । वह किधर जायेगा ? उनको भी कोई दिशा दीजिये कि यह काम वह करे ।

एन० सी० ई० आर० टी० ने कहा है कि जो विद्यार्थी 3 से 5 वर्ष तक देहाती क्षेत्र में 10 प्लस 2 के अनुसार कार्य कर लें उन्ही को मेडिकल कालेज, इंजीनियरिंग कालेज आदि शिक्षा संस्थाओं में स्थान मिलना चाहिये । मैं पूछना चाहूंगा कि शहरी बच्चों को देहात में ट्रेनिंग लेने के लिये कोई आपने योजना बनायी है ? जब नहीं बनायी है तो इस प्रकार का प्रतिबन्ध लगाना आपके लिये कहां तक उचित होगा ?

शिक्षा योजना अकेले रूप में चल रही है, दूसरे मंत्रालयों के साथ इसका कोई तारतम्य नहीं है । देश की आवश्यकतानुसार अपने यहां स्कूल और कालेजों में विद्यार्थी तैयार करने चाहियें । देश की आवश्यकता क्या है इसको देखिये । मैं उदाहरण देता हूं कि सरकार इंजीनियरिंग कालेज खोलती चली गई जिसका

[श्री ओम प्रकाश त्यागी]

परिणाम यह हुआ कि 1974 में देश में 84 हजार इंजीनियर बेकार थे जो बढ़कर 1975 में 93 हजार बेकार हो गये । आपने क्यों इतने इंजीनियर पैदा किये ? इससे पता लगता है कि मंत्रालयों में आपस में कोई तारतम्य नहीं है ।

दूसरी बात यह है कि आज तमाम शिक्षा "क्लास ऐजूकेशन" पर चल रही है । देश विशाल है इसलिये "क्लास ऐजूकेशन" से आप इस देश की शिक्षा की मांग की पूर्ति नहीं कर सकेंगे । इसके लिये आपको "मास ऐजूकेशन" की योजना बनानी चाहिये ताकि तमाम देश को शिक्षित बनाया जा सके । उदाहरण के लिये इग्लैंड में इस चीज को चालू किया गया है । 21 वर्ष से ऊपर के 25,000 विद्यार्थियों ने बी० बी० सी०, टी० वी० द्वारा शिक्षा ग्रहण की है और केवल एक सप्ताह के लिये कालेज अटेंड किया । अमरीका में एक कमीशन ने सुझाव दिया है कि कैम्पस से बाहर शिक्षा देने से करोड़ों डालर्स की बचत होगी । आज उन्होंने अपने यहां क्लास रूम में रेडियो, फिल्म, टी० वी० और लाइट तथा साउन्ड के सहारे शिक्षा देनी शुरू कर दी है । इसलिये आपको भी इन चीजों का सहारा लेना चाहिये ।

अडल्ट ऐजूकेशन के बारे में कहना चाहूंगा कि 70 फीसदी आदमी देश में साक्षर नहीं हैं । जब तक निरक्षर आदमी हैं तब तक इस देश का सुधार नहीं हो सकेगा । उदाहरण के लिये बेपढ़ा होने के कारण से राजनीति से बिल्कुल दूर हैं । इस बार थोड़ा सा जागरण आया है जिसके लिये मैं धन्यवाद देता हूं इन्दिरा गांधी को और खासतौर से संजय गांधी को जिन्होंने देश को 20 महीने में ही अनुभव करा दिया कि देश की स्वतंत्रता क्या होती है । हमारे कर्त्तव्य और अधिकार क्या हैं । लेकिन आज तक इस देश में जो चुनाव होते रहे वह जातिवाद के नाम पर, धर्म के नाम पर और शराब की बोतलों तथा चांदी के टुकड़ों पर होते रहे हैं । सही रूप में इस देश में प्रजातंत्र का विकास हुआ ही नहीं । और उसका मूल कारण यह है कि हमने शिक्षा पद्धति को नहीं बदला, लोगों को साक्षर नहीं बनाया । मुझे ऐसा सन्देह है कि 30 साल में कांग्रेस यही चाहती रही कि देश में बेपढ़ा तबका यदि ज्यादा रहेगा तो आजादी के पुराने गीत गाता रहेगा और हमको वोट मिलता रहेगा । निरक्षरता दूर करने के लिये आपको पूरी सेना तैयार करनी होगी । वैतनिक नहीं, अवैतनिक चाहिए । यदि एक आदमी एक को शिक्षा दे तो इसी में देश में साक्षरता हो सकती है ।

14 hrs.

इस देश में व्यापारिक शिक्षण संस्थाएं बहुत चल रही हैं । जिन विद्यार्थियों को कहीं दाखिला नहीं मिल पाता, बेचारे रह जाते हैं, वह वहां जाते हैं और ये लोग मनमाना पैसा उनसे लेते हैं । मैं आपकी जानकारी के लिये यह कहना चाहूंगा कि ये लोग ऊपर के लोगों से मिलकर झूठे सर्टिफिकेट्स बना-बनाकर बांट देते हैं । मेरा निवेदन है कि इन शिक्षण संस्थाओं को आप रोकिये, ये उन विद्यार्थियों का आर्थिक शोषण कर रही हैं ।

पब्लिक स्कूल जो चल रहे हैं, इनकी वजह से गरीब और मालदार लोगों में डिवीजन हुआ है । समाजवाद का नारा लगाया जाता है । मैं कहना चाहता हूं कि ऐसी शिक्षा पद्धति को आप मिटाइये, जो अमीर और गरीब का अन्तर करती हो, जहां अमीर के बच्चे जा सकते हों और गरीब के बच्चे न जा सकते हों । अमीर और गरीब के बच्चे सब एक साथ पढ़ सकें, ऐसी व्यवस्था कीजिये, नहीं तो यह समाजवाद कभी सफल नहीं हो सकेगा । यह समाजवाद का नारा, एवं गांधी जी आपकी किताबों और भाषणों में ही रह जायेंगे ।

हमारा विश्वविद्यालय अनुदान आयोग, यू० जी० सी०, किस को कितना अनुदान देता

[श्री ओम प्रकाश त्यागी]

है, इस पर मैं चर्चा नहीं करता। मैं प्रार्थना करता हूं कि सरकार का सैकुलरिज्म में विश्वास है, और हमारी पहली सरकार भी सैकुलरिज्म का नारा लगाती रही है, मुझे खेद के साथ कहना पड़ता है कि विश्वविद्यालय अनुदान आयोग ऐसी संस्थाओं को सहायता देता रहा है, जिनकी आधारशिला धर्म के आधार पर है, जाति के नाम पर है, जिनमें साम्प्रदायिकता का वातावरण नाम से ही प्रवेश करता है। मेरा अनुरोध है कि आप नियम बना डालिये कि यह सरकार उन्हीं शिक्षा संस्थाओं को सहायता देगी जिनका ढांचा संकीर्ण साम्प्रदायिकता के आधार पर नहीं है। उनके नाम से भी गंध नहीं आनी चाहिये, ताकि लोगों के दिल और दिमाग में कोई शक न आये। मैं बहुत सी संस्थाओं को जानता हूं, जहां विशेष जाति के विद्यार्थी दाखिल होते हैं। फिर इस प्रकार की संस्थाओं को सरकार द्वारा रिकग्नाइज भी नहीं करना चाहिये।

समाज कल्याण के बारे में एक विशेष बात है। आज इस देश में सबसे बड़ी समस्या जातिवाद, छूतछात, संकीर्ण साम्प्रदायिकता की है। यह आर्थिक समस्या से भी ज्यादा जटिल समस्या है। जब तक यह समस्या है, तब तक देश में राष्ट्रीय एकता नहीं होगी।

मैं जानना चाहता हूं कि छूतछात, संकीर्ण साम्प्रदायिकता, नशीली वस्तुओं का प्रयोग आदि इन सब सामाजिक बुराइयों को दूर करने की दिशा में अब तक क्या किया गया है? मुझे माफ कीजिये, अब तक इस दिशा में कोई विशेष कार्य नहीं हुआ है। केवल नाम हो रहा है समाजकल्याण और संस्कृति।

सरकार ने बाल-विवाह और दहेज की कुप्रथाओं को दूर करने के लिए कानून बनाये। मैं शिक्षा मंत्री से पूछना चाहता हूं कि सरकार ने अभी तक कितने बाल-विवाह कराने वालों को गिरफ्तार किया और कितने दहेज के केसिज को पकड़ा। एक भी नहीं, क्योंकि इन कानूनों को बनाने वालों ने अपने दिलो-दिमाग से इन बुराइयों को बुराइयां नहीं समझा था। उन्होंने जान-बूझ कर लंगड़े कानून बनाये, और जब तक ये लंगड़े कानून रहेंगे, तब तक ये बुराइयां दूर नहीं होंगी। मेरा अनुरोध है कि गृह मंत्री से मिल कर शिक्षा मंत्री इस बारे में नये कानून बनाये, ताकि ये अपराध काग्निजेबल आफेंस बनें और पुलिस अपने आप ऐसे मामलों में हस्तक्षेप कर सके।

जहां तक शराब का सम्बन्ध है, महात्मा गांधी ने शराबबन्दी को आजादी के आन्दोलन का प्रमुख अंग बनाया था। शराबबन्दी के प्रश्न पर धरने दिये गये थे। कांग्रेस पार्टी का मूल ध्येय था कि हम आजादी मिलने के बाद शराब पर पूर्ण प्रतिबन्ध लगायगे। खेद के साथ कहना पड़ता है कि आज देश में शराब दस बीस गुना ज्यादा तेजी से बन रही है, और उस का पान चाय की तरह हो गया है। किसी भी सड़क पर चले जाइये, चाय की दुकान के साथ साथ शराब की दुकान भी मिलेगी। यह भी देखने में आया है कि शराब का प्रयोग गरीब आदमी ज्यादा कर रहे हैं और उन्हीं पर इस का कुप्रभाव पड़ रहा है। मद्रास में शराब पीने से दो ढाई सौ आदमी मर गये। इन्दौर और दिल्ली में भी इस प्रकार की घटनायें हुई हैं। इसलिए यह आवश्यक है कि शराबबन्दी को एक केन्द्रीय विषय बनाया जाये—इस देश में शराबबन्दी किस सीमा तक लागू हो सकती है, यह तो मंत्री महोदय जानें—और तमाम राज्यों में शराबबन्दी का कानून लागू किया जाये; तभी देश का कल्याण हो सकेगा।

SHRI O. V. ALAGESAN (Arkonam): Mr. Deputy-Speaker, Sir, I would like to say something by way of general remarks. It does not apply to this Ministry alone. We have been passing Demands of the various ministries in this House. Of course, we have been

doing it for a long number of years; we discuss the demands of a particular ministry for a few hours and then speeches are made from both sides of the House and replies are given and then the House is called upon to vote huge sums of money and then the financial control of Parliament over the Government of India ends. Perhaps, next year too, we shall discuss the same Demands in the same way.

Of course, as I said, we have been doing it for a long time. But, I think the time has arrived now that the Parliament should now exercise real financial control over the expenditure of the various ministries and the Committees of Parliament can be constituted which will go minutely into the various estimates that the Ministry may present, scrutinise them, approve them and then, they may be placed before the full Parliament. Perhaps, that may be a way by which we can ensure greater Parliamentary control over the expenditure of the various Department/Ministries of the Government of India.

As I said, it does not apply to the Ministry of Education alone; it applies to every ministry/department of the Government of India.

Now, Sir, coming to the Department of Education, it is very frequently said that those who are in charge of education often meddle with the system and they do not allow anything to settle down and that causes a great confusion and also hardship to the pupils as well as the parents. This is a criticism which we hear quite often. Recently, you may also be aware that what is called new mathematics was introduced and it worked for a few years and we see that there are some second thoughts on the question. I am told that it is going to be taken away from the syllabus. This criticism has been there. I would like to submit that education has to change according to the changing needs of the society. It cannot be static. The pattern of education and content of education has to change. I hope the hon'ble Minister will bring a very balanced approach to the problems relating to education. Education is a field where we have to hasten slowly and when changes are introduced we have to see that the thread of continuity does not snap.

Mr. Deputy Speaker, Sir, the new government has taken over and the new Minister is presenting the Demands of his Ministry to the House. We should like to know the education policy of the government. Earlier there have been various commissions and committees and many of their recommendations have been implemented. I would like to know whether this government will go in for a change of the education policy of the previous government in material respects or are they going to continue with the same policy with minor changes here and there?

Further, Sir, I should like the hon'ble Minister to tell the House as to what is the policy of the Government in respect of 42nd amendment in so far as that amendment provides for education being put in the Concurrent List. Sir, this is a thing which has been very devoutly wished for by successive Education Ministers. Shri M.C. Chagla when he was Education Minister tried his best and he also tried to persuade the State governments to agree to this healthy change. It was not possible for him to achieve this. Through this 42nd amendment we have been able to bring this subject in the Concurrent List which help not only coordinate the various activities of the State governments but also the Centre will be able to effectively coordinate the whole thing. So, Sir, I would like to know whether in their zeal to completely cancel the 42nd amendment are they going to throw the baby also along with the bath water?

Mr. Deputy Speaker, Sir, there was some effort—not a very sustained effort—to form an All India Education Service. It is not a new thing. There was an effort to review this service. Is

[Shri O. V. Alagesan]

the hon'ble Minister thinking of having an All India Education Service as it binds the country and helps in bringing about integration in the country? If the hon'ble Minister thinks in terms of forming an All India Education Service from that point of view, it will be a welcome step. Now, I would like to know whether he is thinking in this direction.

Again, Sir, we are talking of the 3-language formula. Now, this is embeded in the National Education Policy Resolution of the Government of India. It has come to the fore recently also in the context of our trying to introduce the 10+2+3 education system. The resolution provides for a review of what has been done every five years. I was going through the National Education Policy Resolution. It says that every five years, the Government will set up a committee or set some machinery by which a review of what has been done how far the resolution has been implemented, etc. can be done by the Committee. Now, what is the present Government's thinking on the 3-language formula? Do they want to continue this formula? If so, I would like to tell the House how this is being carried out in practice. Whether anybody carries it out at all. Only lip sympathy is paid to the 3-language formula. At the secondary stage, students are called upon to study along with the mother-tongue a language which will be Hindi in non-Hindi speaking State and it should be one of the other languages in the Hindi speaking States, preferably a South-Indian language and also English which is the third language. What is happening? Does anybody know of this? Tamilnadu has come for an adverse comment in this matter. I would like to know whether any other State is honestly implementing this policy of 3-language system. You find that education is mostly being imparted in the mother-tongue and some place is given English. So, in actual practice, *de facto* being taught very indifferently. If you look into the matter, you will find that English is not being taught with proper standards. So, the 3-language formula is a thing which everybody talks about and which nobody agrees to implement. For instance, there were questions earlier also as to what the Uttar Pradesh is doing, whether they are teaching any other Indian language preferably South-Indian language, the reply came that they are not doing any thing of the sort It is true that Tamil Nadu declared that it would only follow the 2-language formula. The new Chief Minister also said that. While that is so, other States are not saying anything on this matter and they are just keeping mum. They have not given effect to this policy. This is how it is actually being implemented in practice. Actually what is being done is that the mother-tongue is given full recognition and then comes English. So, in actual practice, *de facto* mother-tongue is the first language that is being taught and then English is the second language, not Hindi or any other Indian language is the second language, though you talk much about it. This is the thing which has to be taken into account. But if you are going to follow the 3-language formula, please see whether it is being carried out anywhere, by any State and then try to evolve a realistic policy. I do not find fault with U.P. or Bihar Governments, because they do not teach one of the South-Indian languages to their children. Why should they burden their boys and girls with a South-Indian language with which they very rarely come into contact? There is no motivation. You may say there is motivation in non-Hindi speaking States to learn Hindi as Hindi has been adopted as our national language and link language, etc. But, there is resistance to Hindi. So, while framing the policy regarding the 3-language formula, I would ask you to look into the fact and see what is happening and then think of a realistic formula that will work.

As it is only the two language formula is being given effect to not only by Tamil Nadu but by all the States.

With reference to the introduction of 10 plus 2, you have appointed a review committee. My friend Shri Hitendra Desai asked whether you should have a committee when everything has been done. I feel that you should hasten slowly in the matter. it is better to have a review of that; no harm will result from that. It is being given effect to, very slowly; people are just starting to give effect to it. The terms of reference of that committee include: to review stagewise, and subjectwise objectives identified in NCERT document—"The curriculum for the 10 year school" and so on. I have something to say about the curriculum for the 10 year school. On an earlier occasion I criticised some of the things that were found in the curriculum and as a result of my critcism some changes have been made in a subsequent paper that had been brought out by the NCERT. The report of the ministry very proudly declares that NCERT is the technical wing of the department of education. I find in the documents produced so many faults because in the earlier documents they did not define the second language. They said that the second language would be Hindi with reference to non-Hindi speaking states. They failed to state with reference to the Hindi speaking states that it would be one of the other Indian languages, preferably South Indian language; they have not said it. I did not want to go into details about it. I had occasion to point out this discrepancy and I am glad that they have made it up in the subsequent document that they have published. Here also they say that English can be taught from clauses 6 but they have not provided for it in the allocation of periods. What they say earlier is not followed up by their later statements and recommendations. I welcome the appointment of the committee to review the syllabii and other things that have been prepared by the NCERT for enforcing 10+2 system because I remember the hon. Minister saying soon after he took over that he would like to reduce the burden of the syllabii, etc. and provide for more extra curricular activities and more work experience and not load academic things on the heads of small children. I entirely agree with him. You will see young children bent with huge loads of books, how many kilos I can not say. You are allowed to sarry only 20 kg when you travel by air; the children are made to carry more books and notebooks. What they cost is another matter. If you could do something to reduce this physical burden it will be a welcome step.

I now come to a subject matter which may not be very popular. We have got mixed economy. Private effort is welcome. A man setting up an industry in private sector is not only permitted to do so but is very generously helped by the government; the present government, if any, will err more on the generous side. I do not want any discrimination should be made in the educational field. If parents get together and want to set up an institution and teach their children by themselves why should not the Government permit it? I am talking about the capitation fee levying institutions. Some of them might not have behaved properly. For that matter everybody can misbehave. For instance, you issued licences worth hundreds of crores of rupees to import edible oil and we find that most of the licences were sold abroad and very little oil was purchased and brought into the country. Similarly, if any institution goes wrong, we have got the inspection personnel who can certainly pull it up and rectify the defects.

You should have know that my friend, Mr. T. A. Pai and his family members have built a beautiful and glorious campus in Manipal, which is in the South Canara district of the Karnataka State. There is self-help in education. Parents get together, they subscribe ten thousand rupees or fifteen thousand rupees. It earns a lot of foreign exchange also. Similarly, why don't you allow this private effort in the field of education, for instance in the matter of Polytechnics and En-

[Shri O. V. Alagesan]

gineering colleges. Though medical education does not come under your control, this can be done there also. What is the position in Tamil Nadu this year? About 8000 boys applied for entranc into Engineering Colleges and only 1300 are going to get admission. Same is the case for admission into polytechnics. Most of the students are not able to get admission. So, if you can allow private effort in this field, it will be a very desirable thing.

We are talking about vocationalisation in plus 2 stage. Here I want to say something by way of a warning. There are boys who come from families with educational background and there are others who come from families without any educational background. Now there is suspicion in the minds of those pupils whose families are without educational background that by this they will be pushed on to the vocational Stream and that they would not be able to have college education, etc. This suspicion should be banished from their minds by the way in which you implement this plus 2 education.

I would like to say something about the Saraswathi Mahal Library in Tanjore in Tamil Nadu. Steps have been taken to see that this is declared as one of national importance on the modle of Khuda Bakhs Library. I understand that the initial hurdles have been cleared. There is a lot of valuable manuscripts in all languages and there are very rare manuscripts of even those languages which have gone out of existence. So, it remains for the Minister to bring forward legislation. I do not know whether he will have time to bring forward the legislation in this session itself. I would request the hon. Minister to bring forward legislation for declaring this very valuable institution as one of national importance, if not in this session, at least in next session. I hope you will soon bring forward a Bill and see that this library is declared as one of national importance.

श्रीमती मृणाल गोरे (बम्बई उत्तर) : उपाध्यक्ष महोदय, इस विषय पर बोलते हुए सबसे पहले हमें यह देखना चाहिये कि शिक्षा का उद्देश्य क्या है ? मैं समझती हूं कि पहले की सरकार और शायद यह सरकार भी यह कहेगी कि अगर इस देश में आर्थिक प्रगति और सामाजिक परिवर्तन लाना है, तो इन दोनों दृष्टियों से शिक्षा का प्रसार करना बहुत ही आवश्यक है। मैं यह भी कहूंगी कि ड्राफ्ट थर्ड फ़ाइव ईयर प्लान में जो उद्देश्य करके उन्होंने बताया था :

"It has been specially mentioned that to bring about rapid economic and technological progress and create a social system based on human freedom and social justice and equal opportunities, the development of education is of utmost necessity."

तो इस दृष्टि से इस देश में शिक्षा का फैलाव होना चाहिए। यह एक बार अगर हम स्वीकार कर लेते हैं तो हम लोगों को जरूर विचार करना चाहिये कि किस हद तक वह उद्देश्य हम पूरा कर सके हैं। गये पिछले 20 साल में जो पहले शिक्षा के ऊपर कुल बजट का 1.2 परसेंट खर्च होना रहा आज वह 3.3 परसेंट हो गया है। लेकिन 1950 से 1975 तक प्राथमिक शिक्षा पाने वाले विद्यार्थियों की संख्या तिगुनी हो गई, माध्यमिक शिक्षा पाने वालों की 5 गुनी, उच्च माध्यमिक शिक्षा पाने वालों की 7 गुनी और कालेजों में संख्या 10 गुनी हो गई है। तो 1950 में अलग अलग स्तरों पर शिक्षा पाने वाले जो विद्यार्थी थे इनमें कितनी बढ़ोत्तरी हो गई है अगर यह देखा जाये तो पता लगेगा कि जिस तरह प्राथमिक शिक्षा पर हमें ध्यान देना चाहिये था वह नहीं दिया गया है। अगर उस वक्त प्राथमिक शिक्षा के लिये कुल शिक्षा बजट का 32 परसेंट खर्च होता था तो वह आज घटकर 20 परसेंट रह गया है। यह आंकड़े 1950-51 से 1965-66 के हैं। तो 15 साल में प्राथमिक शिक्षा

के ऊपर होने वाले खर्च में कटौती हुई हैं। 32 परसेंट से 20 परसेंट पर आ गये हैं। माध्यमिक और उच्च माध्यमिक शिक्षा पर 15 से 20 परसेंट तक बढ़ोत्तरी हुई है। इससे पता लगता है कि 15, 20 साल में माध्यमिक शिक्षा, उच्च माध्यमिक शिक्षा और कालेज की शिक्षा पर ज्यादा ध्यान दिया गया और प्राथमिक शिक्षा की तरफ़ जो ध्यान देना चाहिये था वह नहीं दिया गया और इसीलिये हम देख रहे हैं कि प्राथमिक शिक्षा जो सभी स्तरों पर पहुंचनी चाहिये वह हमारी कल्पना पूरी नहीं हुई है।

प्राथमिक शिक्षा में आज भी जितने 6 से 11 साल के बच्चे हैं उनमें में 75 प्रतिशत लड़के जो स्कूल में जाते हैं रजिस्टर पर हैं उनमें से 60 प्रतिशत के करीब असल में क्लास में रहते हैं, बाकी सब बच्चे आज भी स्कूल के बाहर हैं। और 11 से 14 साल के बच्चे, दो तिहाई बच्चे आज स्कूल के बाहर हैं। जो छोटी उम्र के बच्चे स्कूल के बाहर रहते हैं वह कौन हैं। यह आप की ही 1976-77 की जो रिपोर्ट है उसके पेज 173 पर लिखा हुआ है :

"The bulk of the children now out of school consist of girls, children of the scheduled castes and tribes and the children of the weaker sections like landless labour."

यह सब जानते हैं और शिक्षा मंत्रालय भी यह कबूल करता हैं कि जो बच्चे बाहर रहते हैं, खासकर देहातों की लड़कियां, पिछड़े हुए समाज के लड़के-लड़कियां और लैंडलैस लेबरर्स यानी खेतिहर मजदूरों के बच्चे, ये सब स्कूलों में नहीं जाते हैं। ये हजारों साल से शिक्षा से वंचित रहे है, और इस वर्ग के लिये शिक्षा देने में हम असमर्थ रहे हैं, यशस्वी नहीं हुए हैं। मैं समझती हूं कि यह सबसे बड़ी कमी शिक्षा मंत्रालय की है और इसको हम कैसे पूरा करें, यह हमें देखना बहुत जरूरी है।]

मैं यह भी कहूं कि जो प्रौढ़ शिक्षा हमें देनी है, इस देश की आबादी को पूरी तरह से शिक्षित करने का जो काम हमको करना चाहिये था, हम पिछले 30 सालों में इसको पूरा नहीं कर सके हैं। हमें देखना है कि अडल्ट एजूकेशन में हम कितना बढ़ावा कर सके हैं। सन् 1951 से 1971 तक साक्षरता को हम 16.6 से 29.3 तक बढ़ा सके हैं। आज भी बहुत बड़े पैमाने पर लोग निरक्षर हैं। इतना ही नहीं, दुनिया में जितने निरक्षर हैं, उनमें से 50 फीसदी निरक्षर लोगों की संख्या इस देश में हैं। 40 करोड़ के लगभग लोग इस देश में निरक्षर हैं। उनके लिये हम कुछ नहीं कर सके पिछले 30 साल में।

दूसरी तरफ चीन ने साक्षरता का काम अपने हाथ में लिया और बहुत यशस्वी रूप से निरक्षता का सामना किया और देश को साक्षर करने में सफल हुए। हम लोग कामयाब नहीं हुए हैं। हमने इस प्रकार की दृष्टि नहीं रखी है। ऐसा लगता है कि हमारी दृष्टि हमेशा ऊपर के मध्यम वर्ग के बच्चों को शिक्षा किस प्रकार से दी जाये, इस पर ज्यादा रही। इसी कारण, जैसा कि अभी बताया गया है, माध्यमिक शिक्षा कालेज की शिक्षा और उसके आगे की भी जो शिक्षा है, उस पर ज्यादा खर्चा हो, इसकी तरफ ज्यादा ध्यान रहा और निरक्षरता दूर करने के बारे में बहुत कम ध्यान दिया गया। मैं यह समझती हूं कि इस मंत्रालय को बहुत गहराई से इस पर सोचना चाहिये।

आज तक यही होता आया है कि जो अच्छी आर्थिक स्थिति में हैं, वह अपने बच्चों को आक्सफोर्ड और कैम्ब्रिज स्कूलों में भेजते रहे। इन लोगों के बच्चे अंग्रेजी माध्यम के स्कूलों में जाते रहे और उसके जरिये वे फिर आई० आई० टी० और आई० आई० एम० में पहुंचते रहे। इन इंस्टीट्यूट्स में अंग्रेजी माध्यम से पढ़ने वाले लड़के ही जाते हैं। यहां

[श्रीमती मृणाल गोरे]

एक ऐसा सिलसिला बन गया है कि अच्छे वर्ग के लोगों के बच्चे पहले अंगेजी माध्यम के स्कूलों में जायेंगे, वहां से इन इंस्टीट्यूट्स में जायेंगे और इनके जरिये फिर अच्छी नौकरी और अच्छा मार्ग प्राप्त करने में उनका साधन बन जाता है। हम देख रहे हैं कि 70 फीसदी लोग, जो गरीबी की सीमा रेखा से भी नीचे हैं, उनको प्राथमिक शिक्षा देने का भी हम इंतजाम नहीं कर पाये, हमें इस बारे में गहराई से सोचना चाहिये।

मुझे याद, है, कुछ दिन पहले मैंने अखबार में पढ़ा था, हमारे मंत्री महोदय ने एक जगह कर दिया था कि पबलिक स्कूलों से जो लड़के पढ़कर आते हैं, वह बहुत होशियार होते हैं और समाज के लिये उपयोगी हो जाते हैं। मैं यह कहना चाहूंगी कि आखिर पब्लिक स्कूलों में कौन जाते हैं? अगर हम यह कहते है कि हमारी शिक्षा का उद्देश्य सामाजिक परिवर्तन लाना है, स्वतंत्रता और सामाजिक समता के आधार पर समाज रचना करना हमारी शिक्षा का उद्देश्य हैं, और इस उद्देश्य को पूरा करना है, तो इन पब्लिक स्कलों को रद्द करना पड़गा, ये पब्लिक स्कूल नहीं चल सकते। हमारे स्कूल ऐसे होने चाहिएं, जो समानता की शिक्षा दे सकें। अगर हम अपने बच्चों में समाजिक न्याय और देशभक्ति की भावना पैदा करना चाहते हैं, जिस की आज हम बहुत कमी महसूस कर रहे हैं, तो फिर हमारे लिए प्राथमिक शिक्षा पर जोर देना बहुत जरूरी है। और प्राथमिक शिक्षा समान प्रकार के स्कूलों के द्वारा दी जाये, ताकि हमारे बच्चों के जीवन की बुनियाद अच्छी पड़ सके, और जो गुण हम इन में लाना चाहते है, उन्हें लाने में हम सफल हो सकें।

अगर हम अपनी शिक्षा के जरियें यह कार्य कर पाते, तो आज जो चित्र हम देख रहे हैं, वह हमारे सामने न होता। अगर हमारी शिक्षा का उद्देश्य यह था कि समाज में व्याप्त विभिन्न प्रकार के भेद-भावों और खाइयों को समाप्त किया जाये, तो जैसे जैसे हम लोगों को शिक्षा देने की कोशिश करते है, वैसे वैसे यह खाई कम होनी चाहिए थी, लेकिन आज हम देख रहे हैं कि शिक्षितों और अशिक्षितों में, तथा-कथित बड़ी जाति वालों और नीची जाति वालों में और आर्थिक दृष्टि से समृद्ध लोगों तथा ग़रीबी की सीमा-रेखा से नीचे के लोगों में भेदभाव बढ रहा है, कम नहीं हो रहा है।

आज हम देख रहे हैं कि गांवों में भी बहुत से कालेज खुल गये हैं। महाराष्ट्र में जो शुगर लाबी है, उस के बहुत कालेज खुल गये हैं। कालेज की जरूरत हो या न हो, लेकिन फिर भी कालेज खुल जाते हैं। कहीं दादा का कालेज चलता है और कहीं बापू का कालेज चलता है। महाराष्ट्र में यह सिलसिला बहुत चल रहा है। हम नये नये कालेज खोलने पर ज़ोर दे रहे हैं, लेकिन उमसे शिक्षा का सवाल हल नहीं होगा।

श्री वसन्त साठे (अकोला) : एक नाई का भी कालेज है।

श्रीमती मृणाल गोरे : उसके बारे में माननीय सदस्य को ज्यादा मालूम होगा। विदर्भ में है ताई का कालेज।

शिक्षा का सही उद्देश्य पूरा करने में हम बिल्कुल असमर्थ रहे हैं। शिक्षा के बारे में विचार करने के लिए काफ़ी कमीशन और कमेटियां बैठ चुकी हैं। शायद कोई कहे कि 10+2+3 फ़ार्मूले और सिलेबस पर बिचार करने के लिए एक कमेटी बिठाई जाये। लेकिन मैं कहूंगी कि अब हम लोगों को कुछ काम करना चाहिए। 1948-49 में राधाकृष्णन कमीशन बैठा, 1951 में खेर कमीशन बैठा, फिर कोठारी कमीशन बैठा। सभी कमीशनों ने अपनी अपनी-अपनी रिपोर्ट दी—किसी ने उच्च माध्यमिक शिक्षा के बारे में, किसी ने प्राथमिक शिक्षा

के बारे में, और कोठारी कमीशन ने सम्पूर्ण शिक्षा के बारे में रिपोर्ट दी। विचार तो हम बहुत करते रहे, लेकिन व्यवहार में हम कुछ नहीं कर सके हैं। और इसलिए आज जरूरत इस बात की है कि जो बातें हम कहते रहे हैं, उन्हें व्यवहार में लाया जाये।

10+2+3 फ़ार्मूले के पीछे मूल कल्पना यह थी कि सभी बच्चे केवल कालेज की शिक्षा की तरफ़ न जायें, बल्कि वोकेशनल कोर्सिज शुरू किय जायें, जिन के ज़रिये प्राथमिक ज्ञान प्राप्त करने के बाद बच्चा अपने जीवन का उपयुक्त मार्ग ढूंढ सके। मुझे याद है कि 1974 में महाराष्ट्र में डा० ए० यू० शेख़ की अध्यक्षता मे जो कमेटी मुकर्रर हुई थी, उस ने अपनी रिपोर्ट में कहा था कि इस फ़ार्मूले के बाद 139 वोकेशनल कोर्सिज शुरू किये जायेंगे। वन विभाग के पास स्कूल रहेगा तो वन विभाग में जो चीजें मिलती हैं उस के ऊपर कौन सा उद्योग धन्धा चला सकते हैं यह देखना होगा और उस उद्योग धन्धे को चलाने के लिए कौन सी वोकेशनल ट्रेनिंग देनी पड़ेगी यह समझ कर उस प्रकार की ट्रेनिंग का प्रबन्ध करना पड़ेगा। अगर कोस्ट लाइन है तो फिशरीज़ को लेकर कोशिश करनी होगी। इस तरह से 139 अलग अलग कोर्सिज दिए हुए हैं। लेकिन जब 10 प्लस 2 प्लस 3 का फारमूला महाराष्ट्र में शुरू हुआ और अमल में आया तो मैं समझती हूं पांच भी ऐसें कोर्सिज शुरू नहीं हुए। सिर्फ दिखाने के लिए बड़ी सी रिपोर्ट पेश कर दी और यह बता दिया कागज पर कि बहुत बड़े पैमाने पर हम यह करने जा रहे हैं, वह करने जा रहे है, जब कि असल में किया कुछ भी नहीं। 10 प्लस 2 का फरमूला लाए लेकिन उस की जो मूलभूत कल्पना थी उस को हम ने छोड़ दिया और इसीलिए आज यह सवाल उपस्थित हो गया है कि आखिर इस 10 प्लस 2 के फारमूले से स्कूल से जो लोग विद्यार्थी बाहर निकलेंगे उन के लिए हम ने क्या रास्ता खोल रखा है। इसलिए मैं यह कहूंगी कि आज जब हम लोग माध्यमिक शिक्षा के ऊपर विचार करेंगे तो हमें उन की जीविका के लिए भी सोचना होगा, आगे किस प्रकार का रोजगार हम उन्हें दे सकते हैं इस का भी विचार करना होगा।

इसीलिए जैसा मैं अभी बता रही थी रीजनल प्लानिंग जब होगी, तो जो योजना इस पूरे विभाग की होगी वह इस प्रकार की योजना से जुड़ी हुई होगी जिस में उन्हें रोजगार मिल सकता है। इस प्रकार से उन्हे रोजगार देने की योजना जब होगी और वह रोजगार लेने के लिए वे तैयार हों, ऐसे स्नातक तैयार करने के लिए विद्यालय की शिक्षा होगी, इस प्रकार की प्लानिंग की हमारी दृष्टि रही तो यह सवाल हल हो सकता है। वरना एक तरफ सुशिक्षित बेरोजगारों की सेना खड़ी रहेगी जो आज भी है और अभी परसों हम ने यह पढ़ा, सिक्सथ प्लान बनाने के लिए जो प्लानिंग कमीशन की मीटिंग हुई उसमें यह चीज आई कि दो करोड़ से ऊपर बेरोजगार आज हैं, इस प्रकार के आंकड़े उन्होंने दिए। बेरोजगारों की इतनी बड़ी संख्या के लिए जब तक हम कोई मार्ग ओपेन नहीं करेंगे तब तक सिर्फ 10 प्लस 2 का पैटर्न ला कर या कोई और पैटर्न लाकर इस सवाल को हम हल नही कर पाएंगे। इसीलिए मैं तो यह कहूंगी कि हम लोगों को उच्च शिक्षा की तरफ देखते हुए भी इन सब बातों को ध्यान में रखना होगा।

शिक्षा मंत्रालय की ओर से इंडियन कौंसिल आफ हिस्टारिकल रिसर्च, इंडियन कौंसिल आफ सोशल साइन्स रिसर्च, नेशनल कौंसिल आफ एजूकेशनल रिसर्च एण्ड ट्रेनिंग और नेशनल बुक ट्रस्ट की संस्थाएं चल रही हैं। अभी चार दिन पहले काल पात्र या टाइम कैपसूल की बात आई। ऐसा कहा जाता है कि जो नोट उस टाइम कैपसूल में रखा गया था वह शिक्षा विभाग के काउंसिल आफ हिस्टारिकल रिसर्च ने तैयार कि

[श्रीमती मृणाल गोरे]

था। अगर इस प्रकार का काम काउंसिल आफ हिस्टारिकल रिसर्च से होता हैं तो मंत्री महोदय को इससे बहुत ही खबरदार रहना होगा। मैं जानती हूं कि डा० ताराचन्द के जो हिस्ट्री के वाल्यूम आये हैं उनमें भी काफी कमियां हैं। काफी लोगों के नाम छोड़ दिये गये हैं। तो यह सब देखना बहुत जरूरी है क्योंकि इतिहास एक ऐसा क्षेत्र है जिसमें किसी तरीके से भी किसी प्रकार की कोई कमी हमारी तरफ में नहीं रहनी चाहिए। इसीलिए यह जो काउंसिल्स और रिसर्च सेन्टर चल रहे हैं इनका कामकाज ठीक चल रहा है या नहीं इसको देखना बहुत जरूरी हैं। मुझे लगता हैं कि पिछले 30 सालों में जितना ध्यान इन पर देना चाहिए था वह नहीं दिया गया है। इसीलिए मंत्री महोदय को यह काम भी करना है।

अब मैं यह कहूंगी कि कालेजेज में हम कहते हैं कि नेशनल इंटीग्रेशन का काम हमें शिक्षा के जरिये करना है। इसके लिए एन० एस० एस० का कार्यक्रम लाया जाये जिसमें यूथ अगेंस्ट पवर्टी और यूथ अगेंस्ट डर्ट आदि के कार्यक्रम लिये गये हैं। मैं तो यह कहूंगी कि इस साल एन०एस०एस० के लिए कुछ कार्यक्रम लेना है तो यूथ अगेंस्ट सोशल डिस्क्रिमिनेशन लें। हम अपने युवकों को जगह जगह भेज दें और उनसे यह कहें जिस गांव में आज भी एक कुंएं पर सब लोग पानी नहीं भर सकते हैं वहां एक ही कुंआ सारे गांव के लिए रहेगा जिसको हम लोग मराठी में कहते हैं: एक गांव एक पाणवठा—एक गांव, एक कुंआ, इस चीज को कार्यान्वित करें। इस प्रकार की कोई योजना बना कर उन को इस काम में लगाते हैं तब कुछ हो सकेगा। मैं इस बात को जानती हूं कि बहुत जगहों पर यह काम ठीक से नहीं चल रहा है। जिन कालिजिज में टीचर्स इस काम में रस ले कर स्वयं उस को कराते हैं, वहां तो अच्छे ढंग से चल रहा हैं, लेकिन ऐसे बहुत से कालिजिज हैं जहां एन०एस०एस० के नाम पर बस में बैठ कर ट्रिप पर जाने का काम होता है, दूसरा कोई काम नहीं होता है।

नेशनल इंटीग्रशन के लिये, एकता की भावना के निर्माण के लिये बहुत जरूरी है कि हम एक-दूसरे की भाषा को सीखें। हम अंग्रेजी सीखने के लिये तो तैयार हैं, लेकिन अपने देश की दूसरी भाषा सीखने के लिये तैयार नहीं हैं। यदि सही रूप में इस देश को एक बनाना है तो बहुत जरूरी है कि हम एक-दूसरे की भाषा को सीखने की कोशिश करें। मैं जानती हूं आप के मंत्रालय की तरफ से कुछ टीचर्स हैं जो भाषा सिखाने का काम करते हैं। मैं एक सुझाव देना चाहती हूं—जब वेकेशन होती हैं तो बच्चों के लिये 6 हफ्ते का कोर्स भाषा सिखाने का कोर्स रखना चाहिये। दिल्ली में तो शायद 3 महीने के लगभग छुट्टी होती है, वहां पर आप दो महीने का कोर्स रख सकते हैं। इस कोर्स में देश की दूसरी भाषाओं के सिखाने की व्यवस्था हो और उस के बाद बच्चों को उन राज्यों में भेजा जाय जहां की भाषा का प्रशिक्षण उन को दिया गया है। उनको वहां होस्टल्ज में न रखा जाय, बल्कि फैमिलीज में रखने की व्यवस्था करें, जिस से कि उन को भाषा का व्यावहारिक ज्ञान हो सके।

हमारे यहां पूना में पूज्य साने गुरुजी की संस्था—"अन्तभरितीय" इस प्रकार का प्रयोग कर रही है। उन का यह प्रयोग बहुत सफलतापूर्वक चल रहा है—क्यों न आप अन्तभरितीय के द्वारा न केवल महाराष्ट्र में, बल्कि पूरे देश में इस प्रकार का प्रयोग करें, जिस से देश में एकात्मता बढ़ाने में मदद मिले।

आज हम देख रहे हैं कि विद्यार्थियों के मन में बहुत असन्तोष है। हम रोज पढ़ते हैं कि जगह-जगह पर स्ट्राइक्स हो रही हैं;

घेराव हो रहे हैं, यूनीवर्सिटीज के वाइस-चान्सलर का घेराव हो रहा है—इस से हम काफ़ी परेशान हो जाते हैं। मैं तो नहीं बल्कि कई लोग परेशान हो जाते हैं। मैं यह कहना चाहूंगी कि विद्यार्थियों की जो तकलीफ़ है उस को देखने की व्यवस्था होनी चाहिये। मंत्रालय को इस दृष्टि से नहीं देखना चाहिये कि जो स्ट्राइक करता हैं उस से बात नहीं करेंगे। उन की जो तकलीफ़ है उस को समझने के लिये उन को बुला कर उन से बात करनी चाहिये और उन की दिक्कतों को दूर करने का प्रयास होना चाहिये।

मिसाल के तौर पर दिल्ली में एक "इंस्टीट्यूट आफ़ फिजिकल हैण्डीकैंप्ड" है, उम के विद्यार्थियों का डेढ़ महीने से लगातार अनशन चल रहा है। मैं जानना चाहती हू कि मंत्रालय इस तरफ़ क्यों नहीं देख रहा है? मंत्रालय को इम मामले को निपटाने का प्रयाम करना चाहिये।

विद्यार्थियों में असन्तोष का एक दूसरा कारण यह है कि यूनीवर्सिटीज में बड़े पैमाने पर भ्रष्टाचार फैल गया है। यह भ्रष्टाचार किस हद तक पहुंच चुका है उस को बताने के लिये इस समय मेरे पास समय की कमी है। मै यह कहना चाहती हूं—बम्बई यूनीवर्सिटी के बारे में हम आज तक यह समझते रहे कि यह देश की उच्च कोटि की यूनिवर्सिटी है, लेकिन उस के बारे में कुछ ऐसी बातें हमें मालूम हुई हैं, जिन की चान्सलर के पास शिकायतें भी हम करते आये हैं। पिछले दिनों उसी के आधार पर डा० वी०एस० झा की अध्यक्षता में एक कमेटी भी बैठाई गई थी। लेकिन हर यूनिवर्सिटी में इस प्रकार की बातें आज चल रही है। ऐसी स्थिति में किसी भी विद्यार्थी के मन में यह विश्वास कैसे रहेगा कि वह मेहनत करे, सही रूप से पढाई करे, उस मेहनत का उस को सही फल मिलेगा। आज यह हो रहा है कि जिस के पास पैसा है, 15 हजार रुपया देने से इन्टरसायंस में फर्स्ट क्लास मिल जायेगा। और फर्स्ट कलास मिलेगा तो उसको मेडिकल में एडमिशन मिलेगा, अगर यही सिलसिला चलता रहा तो कोई भी विद्यार्थी मन से मेहनत नहीं करेगा, ज्ञान प्राप्त नहीं करेगा। शिक्षा एक ऐसा क्षेत्र है जिसमें भ्रष्टाचार नहीं होना चाहिए। अगर कोई विद्यार्थी बीस-तीस हजार रुपये देकर फर्स्ट क्लास लेले और बाद में उसे इंजीनियरिंग में एडमिशन भी मिल जाए तो जब वह इंजीनियर बन कर निकलेगा तो कैसा इंजीनियर बन कर निकलेगा। बम्बई में उरण से समद्र में जो पुल बनने वाला है, उस पुल को ऐसे इंजीनियर बनायेंगे तो किस प्रकार का पुल बनेगा इसकी हम कल्पना कर सकते हैं। इसीलिए मैं चाहूंगी कि हमारे मंत्री जी इस ओर ध्यान दें कि शिक्षा में इस प्रकार का भ्रष्टाचार न चले। जहां कहीं भी वे इस प्रकार का भ्रष्टाचार पायें या भ्रष्टाचार की उन्हें शिकायतें की मिलें वे उसे दूर करें और भ्रष्टाचार करने वाले को सख्त से सख्त सजा दें।

महिलाओं की शिक्षा की तरफ भी हमने ध्यान नहीं दिया है। प्राइमरी स्टेज से ऊपर बड़े पैमाने पर हमें महिलाओं को शिक्षित करना है। जब तक हम महिलाओं को शिक्षित नहीं करते तब तक बच्चों में जो संस्कार हम बचपन में ही डालना चाहते हैं वे उनमें नहीं आ पायेंगे। इस सम्बन्ध में कहा जाता है कि हमने इतने स्कूल और संस्थाएं महिलाओं के लिए खोल दिये हैं। लेकिन इन संस्थाओं का तब तक उपयोग नहीं होगा जब तक हम लड़कियों की शिक्षा का प्रबंध न करें। इसके अलावा हमें यह भी देखना चाहिए कि जो शिक्षित महिलाएं हैं उन के ऊपर भी शिक्षित होने के बाद आपत्तियां आ जाती हैं। ऐसी महिलाओं को अपनी जीविका चलाने के लिए मदद दी जाये और ऐसे रास्ते खोले रखे जाएं जिससे महिलाओं में यह भावना पैदा हो कि शिक्षा

[श्रीमती मृणाल गोरे]

लेने के बाद उनको रोजगार मिल जाएगा। यह रोजगार आज नहीं मिलता है इसीलिए वे शिक्षा की तरफ नहीं जाती हैं। इसलिए मैं चाहूंगी कि मंत्री महोदय इस तरफ ध्यान दें और सोशल वेल्फेयर में उनके लिए कुछ करें। मैं इस विषय में और भी कहना चाहती थी लेकिन समय नहीं रहा, इसलिए आप का धन्यवाद।

श्री भगत राम (फिल्लौर) : आदरणीय स्पीकर साहब, हमारा शिक्षा प्रबंध अति गंभीर संकट का शिकार हो चुका है। इसकी पूरी जिम्मेदारी कांग्रेस सरकार की है जिस ने पिछले तीस सालों में भारत को पूंजीवादी विकास के रास्ते पर चलाया और हर क्षेत्र में भ्रष्टाचार को बढ़ावा दिया। खास कर के आपात स्थिति के दौरान शिक्षण संस्थाओं की रही सही पवित्रता को भी भंग किया गया। हर तरफ से हमारे शिक्षा प्रबंध मे दखलंदाजी करके उसे अपने वर्ग स्वार्थों के लिए बड़ी तीव्र गति से इस्तेमाल किया गया।

यह जान कर हर एक को बड़ी हैरानी तथा दुःख होता है कि पिछले तीससाल जिन लोगों का सेंटर तथा राज्य सरकारों मे बोलबाला रहा है उन्होंने शिक्षा सुधार के पक्ष में ढेरों के ढेर पुस्तकों के लिखे हैं परन्तु यह विषय आज भी इतना गुंझलदार बना हुआ है कि स्पष्ट नहीं हो पाया और ज्यों का त्यों तिरस्कृत पड़ा है। हमारे शिक्षा प्रबंध का आज भी मुख्य उद्देश्य अंग्रजों के जमाने की तरह सस्ते मजदूर और निम्न दर्जे के क्लर्क पैदा करना है। शिक्षा का पाठयक्रम, प्रबंध, परीक्षा आदि के बारे में जो भी सुधार पेश किये या नये तजुर्बे पेश किये गये सभी फेल हो गये। बहुत से आर्थिक उपाय और प्रपत्र फिजूल साबित हुए। इसका बुनियादी कारण है कि पिछले तीस साल के दौरान जो भी शिक्षा सुधार प्रोपोज किये गये और अमल में लाये गये वे नौकरशाही ढंग से किये गये। अध्यापकों और छात्रों को न ही कोई योजना बनाते समय और न ही लागू करते समय साथ लिया जाना है। योजना की असफलता का मूल मुद्दा यही है। इसलिए सारे ही शिक्षण प्रबंध को हमें प्रजातंत्रात्मक बनाना होगा। अध्यापकों तथा छात्रों की यूनियनों का साथ लिए बगैर न पहले कोई अच्छा परिणाम निकला है और न आगे निकलेगा। इसलिए जरूरी है कि शिक्षण के प्रबंध में नौकरशाही की पहुंच तुरन्त ही बंद कर दी जाये।

15 hrs.

[SHRI M. SATYANARAYAN RAO *in the Chair*].

मैं आपसे यह कभी आशा नहीं कर सकता कि आप तीस साल की खराबियों को तीन महीने में दूर कर देंगे। परन्तु इन अनुदानों की मांगों से अच्छे भविष्य की दिशा जरूर मिलनी चाहिये। आपने अपने जनता पार्टी के मेनीफेस्टों में भी शिक्षा में क्रांतिकारी सुधार लाने की बात की है। परन्तु अफसोस है कि हमें ऐसी कोई भी झलक नजर नहीं आती। 1976—77 में शिक्षा पर कुल बजट का 1.19 प्रतिशत रखा गया था तो 1977—78 के बजट में कुल बजट का सिर्फ 1.15 प्रतिशत ही रखा गया है। इस तरह 0.04 प्रतिशत की कमी कर दी गयी है। शिक्षा मंत्री को कैबिनेट स्तर का दर्जा देकर सरकार ने अच्छा काम किया है परन्तु बजट में शिक्षा पर खर्च कम से कम 10—12 प्रतिशत होना चाहिए। 10 प्रतिशत के लिए तो केन्द्रीय सलाहकार शिक्षा बोर्ड भी प्रस्ताव पास कर चुका है।

शिक्षा सरकार की ही एक मात्र जिम्मेदारी होनी चाहिए। स्टाफ समेत सभी प्राइवेट इदारों का राष्ट्रीयकरण तुरन्त ही करने की आवश्यकता है। प्राइवेट मैनेजमेंटों

ने शिक्षा संस्थाओं को अपनी दुकानें समझ रखा है और भ्रष्टाचार के गढ़ बना दिये हैं। वे छात्रों और अध्यापकों के साथ मनमाने ढंग से व्यवहार करते हैं। यह संस्थायें तंग फिरकापरस्ती, अस्वस्थ राजनैतिक स्वार्थ के लिए प्रसिद्ध हैं। छात्रों को अपनी कुत्सित जरूरतों के अनुसार ढालने की कोशिश करते हैं। इसलिए यह कौम के लिए अति घातक और हानिकारक हैं।

यह पब्लिक तथाकथित माडल स्कूल धनी वर्ग के लिए खोले गये हैं। ये स्कूल हमारे देश में भिन्न स्टैंडर्ड और भिन्न प्रकार का उच्च वर्ग पैदा कर रहे हैं। यह हमारे देश के लिए एक बड़ी लानत है और कलंक है। आई०ए०एस०; आई०पी०एस०, आई० एफ० एस० आदि उच्च स्तर की सर्विसेज में इन्हीं स्कूलों के पढ़े हुए आम तौर पर आते है। क्या शिक्षा मंत्री बतायेंगे कि इन स्कूलों मे से पढ़े हुए उच्च स्तर के अफसरों की कितनी प्रतिशत है और आय स्कूलों से पढ़े हुए अफसरों की कितनी है? ये पब्लिक तथा माडल स्कूल आजाद भारत के नाम पर कलंक के धब्बे हैं। क्या आप इन धब्बों को मिटाने की हिम्मत रखते हैं? यदि रखते हैं तो आप आज ही इन को बंद करने की घोषणा कीजिये। नहीं तो यह समझा जायेगा कि शिक्षा के बराबर का मौका प्रदान करने की बातें करके आप भी कांग्रेस की तरह ढोंग कर रहे हैं।

असली शिक्षा से हम उसी को कह सकते हैं जो व्यक्ति को रोटी-रोजी, कपड़ा कमाने के योग्य बनाये। इस बात का पता कांग्रेस वालों को भी था और पता आपको भी है। परन्तु जानबूझकर पिछले तीस वर्षों में इस तरफ ठोस कदम नहीं उठाए गए। शिक्षा की अनुदानों की मांगों से ऐसा लगता है कि नयी सरकार भी बातों के बिना कुछ नहीं करना चाहती। यदि ऐसा न होता तो वोकेशनलाइजेशन के लिए सिर्फ 20 लाख रुपये रख कर ननसीरियसनैस न दिखाई गई होती। मुझे कृपा करके यह बताने की कोशिश करें कि इतनी रकम से कितने छात्रों को रोजगार की शिक्षा मिलेगी। यदि आप गंभीर हैं तो आपको इस मद में कई गुणा ज्यादा रकम बढ़ानी होगी। साथ ही पहली स्टेज में कम से कम रोजगार प्राप्त छात्रों को काम की गारंटी देनी होगी।

पिछले तीस सालों में 6–11 वर्ष की आयु–ग्रुप के बच्चों के लिए सारे भारत में कागजी कार्यवाही के बिना सार्वभौम, अनिवार्य और निशुल्क शिक्षा प्रदान नहीं की जा सकती। प्रथम कक्षा में दाखिल होने वाले हरेक सौ बच्चों में से 40 से अधिक पांचवीं कक्षा तक और 25 से अधिक आठवीं कक्षा तक नहीं पहुंचते। स्कूल छोड़ने वालों में या स्कूल में दाखिल न होने वालों में से लगभग 90 प्रतिशत बच्चे गरीब, बेजमीने हरिजन मां-बाप के होते हैं। 70 प्रतिशत से अधिक हमारे देश की जनसंख्या गरीबी रेखा से नीचे रह रही है। इसलिए वे अपने बच्चों को पढ़ा नहीं सकते। इसलिए यह जरूरी है कि गरीब बच्चों को पुस्तकें, स्टेशनरी, भोजन, कपड़े आदि जरूरी वस्तुयें मुफ्त दीजिये। साथ ही प्रौढ़ शिक्षा को प्राथमिकता दीजिये। इस समस्या को हम तब तक बुनियादी तौर पर हल नहीं कर सकते जब तक कि देश में जमीन का मसला हल नहीं हो जाता। जागीरदारों की सारी जमीन छीन कर बेजमीन खेत-मजदूरों और छोटे किसानों में बांटनी होगी तभी गरीबी दूर हो सकती है और स्कूल छोड़ने वालों की संख्या कम हो सकती है। इस मद में भी पैसे का प्रबंध बहुत कम किया गया है। इसको और बढ़ाना चाहिए।

पिछली सरकार ने शिक्षा में कथित क्रांतिकारी तबदीली लाने के लिए एक 10+2+3 की स्कीम पेश की और इसे कई प्रांतों में लागू की गई है और बाकियों में लागू करने की योजना थी जो अब प्रांतों पर छोड़ दी गई है। वास्तव में यह स्कीम

[श्री भगत राम]

भारत की पीड़ित जनता के साथ खिलवाड़ था तथा एक बड़ा धोखा था। इस स्कीम का मुख्य मकसद ग्राम लोगों के बच्चों पर कालिज में प्रवेश पाने के लिए पाबंदी लगाना और शिक्षित लोगों की बेरोजगारी को एक साल और आगे पाने की साजिश है। यदि आप इस स्कीम को काम पाने के अधिकार के साथ जोड़ नहीं सकते तो आपको इस नाम पर शिक्षा को एक साल बढ़ाने और कालिजों में प्रवेश पर पाबंदी लगा कर धोखा करने का कोई अधिकार नहीं। मैं मंत्री महोदय से अपील करूंगा कि इस धोखे भरी स्कीम को तुरन्त ही बंद करके देश के लाखों छात्रों तथा उनके मां-बाप के साथ न्याय किया जाये।

शिक्षा का माध्यम हर स्तर पर मातृभाषा हो। अंग्रेजी को अनिवार्य के स्थान पर सिर्फ ऐच्छिक विषय ही रखा जाय। देश के कोने-कोने में शिक्षण संस्थाओं में दाखिला रोका जा रहा है और यूनियन में काम करने वाले या राजनैतिक मतभेद रखने वाले लड़कों की ब्लैक-लिस्टें बनाई जा रही हैं। इनको समाप्त करना चाहिए।

आपातकालीन स्थिति के दौरान बढ़ी हुई फीसों को कम कर दिया जाय और गरीब बच्चों की तो माफ ही कर दी जाये।

यू०पी० में हरिजन होस्टलों की दशा बहुत ही दयनीय है इसकी तरफ ध्यान दीजिये। हरिजन छात्रों की छात्रवृत्तियां भी कम है। बढ़ी हुई महंगाई के अनुसार उसे बढ़ाने के लिये अधिक धन रखिये।

यू०जी०सी० कालेजों के विकास के लिये 5 लाख रुपये अनुदान उन लड़कों या लड़कियों के कालेजों को देता है जिनकी बी०ए० कक्षाओं की छात्र संख्या क्रमश: 300, 400 हो। यह अनुदान कालेज की कुल छात्र संख्या 300 पर देना चाहिये। लड़कियों के कालेजों की हालत में इस संख्या को और कम किया जाये। इस से ग्रामीण कालेज बहुत प्रभावित हो रहे हैं।

प्राइमरी तथा सेकेन्डरी स्कूलों के अध्यापकों तथा दूसरे [illegible]ों के वेतममान देश के भिन्न भिन्न प्रांतों में भिन्न भिन्न है। कई प्रांतों में तो बहुत ही कम है और उन्होंने कोठारी कमीशन की सिफारिशों को अभी तक लागू नहीं किया। केन्द्रीय शिक्षा कमीशन तथा यू०जी०सी० के नये ग्रेडों को ध्यान में रख कर और अध्यापकों की यूनियनों को विश्वास में ले कर उनके वेतनमान तुरन्त ही बढ़ाने की जरूरत है। इसी तरह यू०जी०सी० ने लाइब्रेरियनों और फिजिकल ऐजूकेशन इंस्ट्रक्टरों, डायरेक्टरों के ग्रेड पुनरीक्षित करते समय अन्याय किया है। उनके ग्रेड लैक्चरार के बराबर पहले थे तो अब भी होने चाहियें। प्राइमरी अध्यापक के लिये पदोन्नति के अवसर हमारे वर्तमान शिक्षा प्रबंध में नहीं है। प्राइमरी शिक्षा के प्रबंध के लिये उनमें से ज्यादा से ज्यादा पदोन्नति चाहिये।

पिछली सरकार ने आपात स्थिति से पहले और उसके दौरान उनकी सेवा शर्तों में बहुत से अध्यापक विरोधी संशोधन किये हैं। वे सब तुरन्त ही खत्म किये जायें। जिनको इस दौरान सजायें मिली हैं उनके साथ न्याय हो। अन्याचारों के लिये कोई भी जिम्मेदार व्यक्ति बचने न पाये। अध्यापकों को राजनीति में भाग लेने की स्वतंत्रता होनी चाहिये।

शिक्षा के जितने भी इदारे हैं उन सब को प्रजातंत्रात्मक ढंग से चलाने का प्रबंध कीजिये। पिछले तीस सालों में नौकरशाही ने इन संस्थाओं को मनमाने ढंग से चलाया है।

स्कूल शिक्षा बोर्ड, यूनिवर्सिटी सीनेट और सिंडीकेट, यू०जी०सी० आदि जितनी भी शिक्षा के साथ संबंधित संस्थायें हैं उनको

प्रजातांत्रिक बनाइये । उनमें अध्यापकों और छात्रों के नुमाइंदों का प्रभावी ढंग से बोलबाला होना चाहिये। बहुत सी यूनिवर्सिटीज के वाइस-चांसलरों के विरुद्ध भ्रष्टाचार के आरोप लग चुके हैं । पंजाब के वी०सी० के विरुद्ध सीनेट के मैम्बरों, पार्लियामेंट के मैम्बरों और विधान सभा के मैम्बरों द्वारा भ्रष्टाचार के आरोप लग चुके ह । तथा उसकी इन्क्वायरी की मांग जोर पकड़ती जा रही है, परन्तु वहां के वाइस चांसलर की एक्सटेंशन आगे जारी रखी जा रही है । इसी तरह राजस्थान यूनिवर्सिटी, नेहरू यूनिवर्सिटी, हैदराबाद यूनिवर्सिटी, बनारस यूनिवर्सिटी, कुरुक्षेत्र यूनिवर्सिटी आदि के वाइस चांसलरों के विरुद्ध बड़े गम्भीर आरोप लगाए गए हैं, इनकी जल्दी से जल्दी जांच पड़ताल होनी चाहिये ।

मैं अपील करूंगा कि वाइस चांसलर को नौकरशाह बनने से रोकने के लिए उनकी या तो अध्यापकों में से प्रमोशन होनी चाहिये या इस पोस्ट की प्रजातांत्रिक ढंग से चुनाव द्वारा पूर्ति करनी चाहिये ।

क्या मैं आशा करूं कि आप पिछले तीस साल की गंदगी को साफ करेंगे ? साथ ही मैं आपको चेतावनी देता हूं कि यदि आप लोगों से किये हुए वायदे पूरे न कर सके तो जनता आपको कांग्रेस से अधिक और जल्दी सजा देगी ।

श्री जनेश्वर मिश्र (इलाहाबाद) : सभापति जी, वर्तमान शिक्षापद्धति सन् 1947 के पहले ही बांझपन की शिकार हो गई थी और पिछले 30 सालों में बांझपन के साथ-साथ उसे बुढ़ापे का रोग भी लग गया । मैं नहीं जानता कि वर्तमान जनता पार्टी की सरकार इन दोनों रोगों से इसे मुक्त कराने में कहां तक सफल हो पायेगी, लेकिन शिक्षा मंत्री जी ने जो रपट दी है, उसको देखने के बाद, जनता पार्टी के प्रति बहुत आस्था होते हुए भी मेरे मन में थोड़ी निराशा हुई है ।

गांधी जी के नेतृत्व में भी जब आजादी की लड़ाई चल रही थी, तब देश के नौजवानों के सामने यही कहा जाता था कि जब अंग्रेज चले जायेंगे, और हिन्दुस्तान आजाद हो जायेगा, तो तुम्हारी तालीम में आमूल-चूल परिवर्तन कर दिया जायेगा । श्री जय प्रकाश नारायण के नेतृत्व में भी जो कांग्रेस पार्टी के खिलाफ आन्दोलन चले, उस समय भी देश के नौजवानों से यही कहा गया कि शिक्षा पद्धति में आमूल परिवर्तन कर दिया जायेगा ।

यह आमूल परिवर्तन है क्या ? इसे अभी तक न तो वे लड़के, जो अन्दोलनों में हिस्सा लेते रहे, वे समझ पाये और न वे लोग जो उनके बीच में कहते रहे और न वे लोग जो इस समय तालीम चला रहे हैं, वे स्पष्ट हो पाये ? यह हकीकत है ।

पूरी की पूरी रपट पढ़ जाने के बाद भी इसमें यह साफ नहीं हो रहा है कि आज देश में कितने अपढ़ हैं, कितने अध-पढ़ हैं, अध-पढ़ से मतलब आल्हा-ऊदल तक पढ़ लेते हैं और कितने पढ़-अशिक्षित हैं । पढ़-अशिक्षित का मतलब है कि अपने देश की तालीम पिछले 30 साल में किस तरह से विदेशी भाषा के माध्यम से चल रही है और वे विषय की जानकारी से अछूते रहे हैं, हिज्जे और व्याकरण में ही लड़कों और पढ़ने वालों का दिमाग फंसा रह गया । आज भी अंग्रेजी और अंग्रेजी माध्यम के स्कूलों का देश भर की तालीम में बोलबाला है । लड़का जिसका मन सुकुमार होता है, विदेशी भाषा को पकड़ने में उसका दिमाग बहुत ही दिक्कत महसूस करता है । अक्सर यह कहा जाता है, मुझे याद है, जब कभी भी अंग्रेजी के खिलाफ कुछ कहा गया तो यह बात आई कि जोर से बोलोगे तो देश टूट जायेगा । मुझे याद है, कुछ साल पहले जब

[श्री जनेश्वर मिश्र]

अंग्रेजी के खिलाफ आन्दोलन चला तो उत्तर भारत में यह चर्चा चलने लगी कि अंग्रेजी रह गई तो देश टूट जायेगा और दक्षिण भारत में यह आन्दोलन था कि अंग्रेजी हट गई तो देश टूट जायेगा। इस तरह से देश में अंग्रेजी के नाम पर दो भूत चलाये जा रहे थे।

लेकिन हकीकत यह है, मैंने कांग्रेस पार्टी के लोगों और दूसरों को भी सुना है, वे अब भी चाहते हैं और जवाहर लाल नेहरू के जमाने से चाहते हैं। मैं चाहता हूं कि जनता पार्टी की सरकार इस बात की खोज करे कि जब हिन्दुस्तान को आजादी मिली क्या उस समय कोई जबानी या लिखित इकरारनामा हुआ कि हिन्दुस्तान में अंग्रेजी अनन्तकाल तक चलती रहेगी? इसकी खोज होनी चाहिये। क्योंकि यह बहुत शर्मनाक स्थिति है कि 30 साल तक मुल्क आजाद होने के बाद भी हम अपने देश की स्वतंत्र भाषा नहीं बना सके हैं। यह शिक्षा पद्धति की सबसे बड़ी नाकामयाबी रही है।

जहां तक प्रारम्भिक शिक्षा का सम्बन्ध है, एक तरफ़ फ़ैंसी स्कूल चलते हैं, जिन में बड़े बाप के लड़के पढ़ने जाते हैं। जब हम लोग इस सदन में उस तरफ़ बैठा करते थे तो हमने तत्कालीन शिक्षा मंत्री, डा० वी० के० आर० वी० राव, से यह मांग की थी कि इन फ़ैंसी स्कूलों को तोड़ दिया जाये। उन्होंने जवाब दिया था कि अगर ऐसा किया जायेगा, तो लायक लड़के कहां से आयेंगे। यानी, देहरादून, नैनीताल और ऊटी आदि के स्कूलों में पढ़ने वाले लड़के तो लायक होते है, और दिल्ली तथा ग़ाज़ियाबाद म्यूनिसिपैलिटी के स्कूलों या मेरठ डिस्ट्रिक्ट बोर्ड के स्कूल में पढ़ने वाले लड़के नालायक होते हैं। सच तो यह है कि लायक और नालायक की लाइन अलग अलग होती है।

जो लड़का दिल्ली तथा ग़ाज़ियाबाद की म्यूनिसिपैलीटी या मेरठ डिस्ट्रिक्ट बोर्ड के स्कूल में पढ़ता है, उसे प्राइमरी स्कूल में टाट-पट्टी नहीं दी जाती है, बल्कि वह अपने घर से बोरा लेकर जाता है, और जब वह दिल्ली में नौकरी के लिए आता है, तो वह जामा मस्जिद या चांदनी चौक के आस-पास बोरा ढोने की नौकरी पाता है—बोरा उसकी तकदीर के साथ हमेशा के लिए जुड़ जाता है।

देहरादून और ऊटी के स्कूल में पढ़ने वाले लड़के को स्कूल में कुर्सी मिलती है, और जब वह नई दिल्ली में नौकरी के लिए आता है, तो विज्ञान भवन या सेक्रेटेरिएट या साउथ ब्लाक के दफ़तर में भी उसे कुर्सी मिलती है—कुर्सी उस की तकदीर के साथ चिपक जाती है।

पुरानी सरकार की तरफ़ से यह दलील दी जाती थी कि अगर अच्छे लड़कों के लिए अलग स्कूल नहीं रखे जायेंगे, तो दूसरे लड़कों के साथ मिल कर वे ख़राब हो जायेंगे। और दूसरे लड़कों की ख़राबी यह है कि वे थूकते हैं, गाली देते है और तड़ी मारते हैं, इसलिए बड़े लोगों के बच्चों को उनसे अलग कर दिया जाये। अगर साधारण आदमी, रिक्शा वाले, टैक्सी वाले या किसान का बेटा कलेक्टर, पार्लियामेंट के मेम्बर, मुख्य मंत्री या प्रधान मंत्री के बेटे या उन के पोते राहुल के साथ बैठता और रिक्शा वाले का बेटा तड़ी मार देता, तो वह लड़का शाम को अपनी दादी-मां, प्रधान मंत्री की गोद में बैठ कर उन्हें तड़ी मारता या अपने बाप, पार्लियामेंट के मेम्बर, की गोद में जाता और उन्हें गाली देता, तो हिन्दुस्तान के प्रधान मंत्री से लेकर ज़िले के कलेक्टर तक यह सोचने के लिए मजबूर होते कि सारे देश के बच्चों की तालीम दुरुस्त करनी चाहिए, वर्ना हमारा बेटा भी बिगड़ जायेगा। और तब सब की तालीम दुरुस्त हो जाती। लेकिन जब तक इस तरह अलग अलग तालीम की व्यवस्था रहेगी, तब तक यह तालीम ठीक नहीं हो सकती है।

लड़का जब जवान होता है, तो वह देश के कामों में हिस्सा लेना चाहता है । हमारा देश एक गर्म देश है । जब हमारा संविधान बनने लगा, तो थोड़ी बहुत ठंडे देशों के संविधानों की नकल की गई और बालिग़ मताधिकार की उम्र 21 साल रखी गई । हमारे देश में शादी की उम्र 18 साल है और पल्टन में भर्ती होने की उम्र भी 18 साल है । अर्थात् अगर मुझे बच्चा पैदा करना है, तो 18 साल की उम्र पर मुझे उस की इजाजत है और अगर मुझे देश के लिए गर्दन कटाना है, तो 18 साल की उम्र पर मुझे इस की इजाजत है, लेकिन अगर देश की सरकार बनाने के लिये वोट देना हो, तो मेरी उम्र 21 साल होनी चाहिए । इस स्थिति को खत्म करना चाहिए । हिन्दुस्तान के विरोध पक्ष ने, जो आज जनता पार्टी के रूप में सरकारी पक्ष में बैठा है, लगातार यह मांग की है कि बालिग मताधिकार की उम्र 21 साल से घटा कर 18 साल कर दी जाये ।

इस के साथ-साथ हम लोगों ने लगातार यह मांग की है कि इस मुल्क के हर एक बालिग को संविधान में मूलाधिकार के रूप में काम का हक दिया जाये । जब तक सरकार इन दोनों बातों को नहीं जोड़ पायेगी, तब तक मुल्क के नोजवानों के लिए सत्ता में तब्दीली भले ही आ गई हो, लेकिन उन के हक और तरक्की के रास्ते के सम्बन्ध में कोई तब्दीली नहीं होगी ।

अब मैं थोड़ा बहुत विश्वविद्यालय की शिक्षा पर आ रहा हूं । सबसे पहले में अलीगढ़ विश्वविद्यालय को लूंगा । मैं रिपोर्ट देख रहा था । इसमें था कि विश्वविद्यालय ने बहुत तरक्की की है, उसको अनुदान मिला है, शान्त वातावरण में चल रहा है, यह सब लिखा हुआ है । लेकिन कांग्रेस पार्टी की सरकार के जमाने में अलीगढ़ यूनीवर्सिटी में तब्दीली लाने के लिए, उसके जम्हूरी [illegible] करने के [illegible] एक कानून बनाया गया था । सारे देश के मुसलमानों के जज़बात को इस कानून से धक्का लगा था । उन्होंने आन्दोलन किया था । आज भी वे समझते है अलीगढ़ यूनीवर्सिटी एक्ट के जरिये मुसलमानों के हक को छीना गया है । मैं जनता पार्टी की सरकार से एक मित्र के नाते यह गुजारिश करूंगा कि उस कानून को मुसलमानों के जज़बात की हिफाजत करते हुए समाप्त किया जाय या जहां तक जरूरी मालूम पड़े उसमें तब्दीली की जाये । इसमें अलीगढ़ यूनीवर्सिटी के जो प्रोफेसर्स या दूसरे लोग होंगे, मुस्लिम सम्प्रदाय के जो नेता या अगवा लोग होंगे उनसे भी सलाह लेना जरूरी हो जायेगा ।

काशी विश्वविद्यालय की बात लीजिये । इमर्जेन्सी के दौरान में बनारस जेल में था । वहां एक लड़के ने इम्तहान दिया जिसका नाम चंचल कुमार था । उसने पर्चा भरा तो काशी विश्वविद्यालय लिख दिया । तो बनारस के कलेक्टर ने उसके इम्तहान के फार्म को इन्कार करते हुए लिख दिया कि काशी विश्वविद्यालय नाम की कोई संस्था नहीं है । इस संसद में काशी विश्वविद्यालय बनाम बनारस हिन्दू विश्वविद्यालय पर कई बार बहस हो चुकी है । मैं नहीं चाहता कि उस बहस को और आगे बढ़ाया जाये । लेकिन श्री कालूलाल श्रीमाली ने काशी विश्वविद्यालय को इस दुर्गति की हालत में पहुंचाया है, जिस तरह से सरेआम छुरे-पिस्तौल और शराब की बोतलें वहां होस्टलों में मिलती थीं, जिस तरह से श्री जयप्रकाश नारायण की मीटिंगों पर वहां हमले कराये जाते थे कांग्रेस और कम्युनिस्ट पार्टी के गठजोड़ से, यह बातें लोगों को मालूम है तो हम चाहते है कि काशी विश्वविद्यालय जिस दुर्गति की हाल में पहुंचा है उसकी जांच करवाई जाये ।

मैंने अभी शिक्षा के बारे में बताते हुए प्रारम्भिक विद्यालयों में दो तरह की शिक्षा की बात कही थी—एक फैन्सी स्कूल वाली

[श्री जनेश्वर मिश्र]

और दूसरी डिस्ट्रिक्ट बोर्ड और म्यूनिसिपल बोर्ड के स्कूलों वाली। ठीक उसी तरह विश्वविद्यालयों की तालीम भी दो तरह की शिक्षा में बांटी गई है। जब दूसरी जगहों के विश्वविद्यालयों के लड़के आन्दोलन करने लगे तो बड़े बाप लोगों को इस बात की फिक्र हुई कि उनके बच्चे अब कैसे पढ़ पायेंगे। तो हिन्दुस्तान में एक नये किस्म की यूनिवर्सिटी खुलने की बात सोची गई जो खूबसूरत हो, पहाड़ी पर खुले, उसका सीन बढ़िया हो और तब यह तजबीज की गई कि जवाहरलाल नेहरू विश्वविद्यालय के नाम से दिल्ली के समीप एक यूनीवर्सिटी पहाड़ी पर खोली जाये। पहाड़ी पर खोलने में ही यह दिक्कत पड़ गई कि दीवार जब बनने लगी तो पहाड़ तोड़ने में सरकार का बजट पानी की तरह बहा। जवाहरलाल नेहरू विश्वविद्यालय खुला। आप उससे वाकिफ हैं। कई बार छपता रहता है कि वह विश्वविद्यालय चल कैसे रहा है। हमने भी उस विश्वविद्यालय की कई खराबियों को जानने की कोशिश की। अभी श्रीमती मृणाल गोरे ने कालपात्र के बारे में बताया। कालपात्र हिन्दुस्तान के स्वतंत्रता संग्राम के लिए एक शर्मनाक चीज है। इसको तैयार करने वाले जवाहरलाल नेहरू विश्वविद्यालय के ही डा० गोपाल और कृष्णामूर्ति साहब हैं। डा० गोपाल राधाकृष्णन् साहब के पुत्र हैं। इन लोगों ने जानबूझ कर गलत इतिहास बनाया। उसके लिए क्या सजा दी जा रही है? शिक्षा मंत्री जी को साफ-साफ बताना पड़ेगा कि वह कालपात्र किस निश्चित मियाद तक उखाड़ कर फेंक दिया जायेगा। इस तरह की गंदी चीज हिन्दुस्तान की मिट्टी पर इतिहास के नाम पर नहीं रखी जा सकती है। अंग्रेजों ने हिन्दुस्तान का इतिहास गलत ढंग से लिखवाया। कांग्रेस पार्टी तीस साल तक हुकूमत करने के बाद हिन्दुस्तान के इतिहास के पन्ने को गंदलाने की कोशिश करेगी तो वह सारा का सारा पन्ना समूल नष्ट कर दिया जाना चाहिए, यह नीति वर्तमान सरकार को बनानी चाहिए।

जवाहरलाल नेहरू विश्वविद्यालय जो एक तरह से बड़े बाप के बेटों के पढ़ने के लिए बना है आज भी उस की चांसलर श्रीमती इंदिरा गांधी हैं। विश्वविद्यालय का चांसलर होने के लिए कुछ शैक्षणिक योग्यता की जरूरत होती है या नहीं। मैंने शिक्षा मंत्री जी का बयान एक दिन पढ़ा कि अब विश्वविद्यालय में प्रोफेसर या लेक्चरार होने के लिए पी० एच० डी० की डिग्री की जरूरत नहीं रह गई। नये सिरे से इनका फरमान निकला। नयी नीति बनी है सरकार की कि अब पी० एच० डी० या डी० लिट्० की जरूरत नहीं रह गई है लेक्चरार बनने के लिए। कोई एम० ए० पास है तो वह लेक्चरर बन सकता है। लेकिन चांसलर बनने के लिए कोई पढ़ाई लिखाई की योग्यता है या नहीं? मैं नहीं जानता कि श्रीमती इंदिरा गांधी किसी विश्वविद्यालय की चांसलर बनने के लायक हैं, किसी विश्वविद्यालय में कभी पढ़ने के लिए वह गई हैं या नहीं? इतनी आसानी से चांसलर के पद का दुरुपयोग नहीं किया जाना चाहिए। कल को कोई भी हिन्दुस्तान की कुर्सी पर बैठना है और शिक्षा पद्धति को अपनी कुर्सी के बल पर प्रभावित करने की कोशिश करता है, तो वह शर्मनाक बात है। जवाहरलाल नेहरू यूनीवर्सिटी के चांसलर के पद पर वह आज भी बैठी हुई हैं। इस पद पर से उनको हटाना चाहिये था। यहां की कुर्सी चली गई, लेकिन अभी विश्वविद्यालय की कुर्सी पर वह जैसी-की-तैसी बैठी हैं, इसी तरह से पता नहीं कितनी संस्थाओं में वे अभी भी जमी हैं।

इस यूनीवर्सिटी को पांचवीं पंचवर्षीय योजना के दौरान 6 करोड़ 5 लाख रुपया एलाट किया गया। इसमें केवल 1500 लड़के पढ़ते हैं और 250 शिक्षक हैं। अब एक शिक्षक पर कितने लड़के पड़े? शायद 6 भी

नहीं पढ़ते हैं । देश में अन्य विश्वविद्यालय भी हैं—बनारस हिन्दू विश्वविद्यालय है, काशी विश्वविद्यालय कहिये, दिल्ली विश्वविद्यालय है—जहां 1 लाख 25 हजार विद्यार्थी पढ़ते हैं—लेकिन इतना पैसा योजनाओं में इन विश्वविद्यालयों को नहीं दिया गया । काशी विश्वविद्यालय में जहां 14 हजार छात्र हैं—वहां भी पैसा इससे कम दिया गया । हमको पता लगा है—जवाहरलाल नेहरू यूनीवर्सिटी को बनाने के लिये जो इंजीनियर काम करता है, उसका पटेल नगर में बहुत आलीशान मकान बन गया है, इसमें विश्वविद्यालय के अधिकारियों का भी हाथ होता है । मैं चाहूंगा कि इन सारी बातों की जांच कर के शिक्षा मंत्री जी उनके खिलाफ कोई कार्यवाही करें ।

जवाहरलाल यूनीवर्सिटी के स्टेचूट में एक क्लाज 28 है, जिसके मुताबिक वाइस-चांसलर को हक है कि 200 से अधिक लोगों को रीडर या इससे ऊपर की नौकरी अपने मन से दे सकता है । उसको डिस्क्रीशनरी पावर्स मिली हुई हैं कि जिस किसी को चाहे काम दे सकता है । मैं समझता हूं —दुनिया के किसी भी विश्वविद्यालय में वाइस-चांसलर को इस तरह का हक नहीं दिया गया होगा । इसका नतीजा यह हुआ है कि कांग्रेस और कम्यूनिस्ट पार्टी के लोगों को ज्यादा से ज्यादा भरा गया । ये लोग उन अध्यापकों के खिलाफ जिन्होंने एमर्जेन्सी के दौरान श्रीमती इंदिरा गांधी और कम्यूनिस्ट पार्टी के जनतन्त्र विरोधी कामों का सरे-आम प्रचार किया, जिन्होंने हिन्दुस्तान की जनता की स्वतंत्रता की थोड़ी-बहुत वकालत की, उनके खिलाफ खुफियागीरी करते थे । इतना ही नहीं इन लोगों ने जो अपने आप को शिक्षाविद कहते हैं या वाइस चांसलर हैं, जान-बूझ कर एमर्जेन्सी की वकालत की दलाली की, स्वतन्त्र विचारों के लोगों को गिरफ्तार कराने का काम किया । इस तरह के तमाम तत्वों का विश्वविद्यालय से सफाया किया जाना चाहिये । यह हालत केवल इसी यूनीवर्सिटी की नहीं थी—इलाहाबाद यूनीवर्सिटी के कई अध्यापकों के बारे में मैं जानता हूं—मैं नाम नहीं लूंगा । वहां एक डा० रघुवंश हैं, जो हिन्दी विभाग के अध्यक्ष हैं, दोनों हाथ के लूले हैं, उनके खिलाफ वहां के अध्यापकों ने रिपोर्ट दी—वाइस चांसलर को—कि यह तार काटने का काम कर रहे थे । दोनों हाथ लूले हैं डा० रघवंश के । जब वे जेल गये तो उनको नहलाने तथा पाखाने में उन्हें लौटा पहुंचाने का काम हम लोग किया करते थे लेकिन उन पर आरोप लगाया गया कि ये तार काटने का काम कर रहे थे । इस बात की गवाही देने वाले थे वाइस चांसलर और अध्यापकगण । यह हालत थी ।

अन्त में अपनी बात समाप्त करते हुए मैं गुजारिश करूंगा कि एमर्जेंसी के दौरान विद्यार्थियों के जो जनतांत्रिक अधिकार खत्म किये गये थे, वे उन्हें वापस दिये जायें । पहले विद्यार्थियों को यूनियन बनाने का अधिकार था जो उन्हें वापस दिया जाए । मैंने इस सम्बन्ध में शिक्षा मंत्री जी से बातचीत की थी और उन्होंने मुझे कहा था कि इस विषय में सभी जगह आदेश भेज दिये गये हैं लेकिन सभी विश्वविद्यालयों में अभी ये यूनियनें नहीं बन पाई हैं । कुछ राज्य सरकारें इसमें बाधा डाल रही थीं लेकिन अब तो मैं समझता हूं कि ज्यादातर सूबों में जनता पार्टी की सरकारें हैं । अब तो विश्वविद्यायों में यूनियन बनाने का अधिकार वापस होना चाहिए जो कि एमर्जेंसी के दौरान छिन गया था ।

इसके साथ-साथ जब विद्यार्थी विश्वविद्यालयों में पढ़ने के लिए जाता है तो जुलाई की 10 या 12 तारीख से रजिस्ट्रार आफिस के बाहर एक तख्ती टांग दी जाती है कि दाखिला बंद । यह तो इस तरह से टांग दिया जाता है जैसे कि कोई सिनेमा हाल हो और उसका हाऊस फुल हो । किसी तानाशाही

[श्री जनेश्वर मिश्र]

मुल्क में तो यह हो सकता है कि शिक्षा रेस्ट्रिक्टिव हो, सिकुड़नवादी हो, लेकिन जनतंत्र में तो शिक्षा का फैलाव होता है, वह फैलाव-वादी होती है । इसलिए मैं गुजारिश करूंगा कि जो विश्वविद्यालयों में तख्ती लगा दी जाती है कि दाखला बन्द है, यह तख्ती नहीं लगनी चाहिए । आज के शिक्षा विभाग की यह नीति होनी चाहिए कि विश्वविद्यालयों में खुले रूप से भर्ती की जाए । अगर लड़का नीचे का इम्तिहान पास कर चुका है तो उसे ऊपर का इम्तिहान पास करने के लिए पढ़ने की पूरी-पूरी सुविधा दी जाए । मुझे याद है, आज से सात-आठ साल पहले दिल्ली विश्वविद्यालय शिक्षक संघ ने मांग की थी कि अनिवार्य हाजिरी की प्रथा समाप्त की जाए । क्योंकि अनिवार्य हाजिरी के जरिये विद्यार्थी और शिक्षक के बीच भेड़ और गड़रिये का रिश्ता बन जाता है । गड़रिया भेड़ को डंडा लेकर हांका करता है अनिवार्य हाजिरी के जरिये उसमें भेड़वृत्ति की जहनियत विकसित हो जाया करती है । यह अनिवार्य हाजिरी क्यों हो ? लड़का आये, पढ़े और उसके बाद इम्तिहान पास कर ले ।

श्री जगदम्बी प्रसाद यादव (गोड्डा : इम्तिहान भी क्यों ?

श्री जनेश्वर मिश्र : माननीय सदस्य ने मुझे याद दिलाया, ये इम्तिहान भी खत्म किये जा सकते हैं । एम० ए०, बी० ए०, की डिग्री लेने के बाद दारोगा, कलैक्टर बनने के लिए जो इम्तिहान देना पड़ता है इसकी कोई जरूरत नहीं है । यह हमारा गरीब मुल्क है । हमें इम्तिहान में बिठा दीजिए, एम० ए०, बी० ए० के इम्तिहान में बिठा दीजिए, हमारी काबलियत के आधार पर हमें जो नम्बर मिले हैं, उन्हीं में से ऊपर से हमें ले लीजिए । या फिर अगर आप कलैक्टरी के लिए, दारोगा के लिए, बी० डी० ओ० के लिए इम्तिहान लेना चाहते हैं, यूनियन पब्लिक सर्विस कमीशन के इम्तिहान लेना चाहते हैं तो बी० ए०, एम० ए० के इम्तिहान को हटा दीजिए । यह जो लार्ड मेकाले के जमाने से पद्धति चल रही है इसको हटाइये । बी० ए०, एम० ए० का अगर आप, इम्तिहान लेते हैं तो हम समाज की सिविल सर्विसिज के लिए, कलैक्टर के लिए, दारोगा के लिए, तहसीलदार के लिए, बी० डी० ओ० के आप के यहां दरख्वास्त दें तो इन्हीं इम्तिहानों के आधार पर आप हमें नम्बर देकर छांट लीजिए । इस तरह से जो जगह जगह इम्तिहान की प्रथा चल रही है यह समाप्त होनी चाहिए । हमारा अमूर्त ज्ञान की पढ़ाई का ही इम्तिहान ले लें जो कि विश्वविद्यालयों में हुआ करता है या फिर मूर्त ज्ञान की पढ़ाई का इम्तिहान ले लें । मूर्त ज्ञान का रिश्ता पब्लिक सर्विस कमीशन, रेलवे सर्विस कमीशन से है, अमूर्त ज्ञान का रिश्ता विश्वविद्यालयों से हुआ करता है । अमूर्त ज्ञान का रिश्ता खोपड़ी से हुआ करता है और मूर्त ज्ञान का रिश्ता पेट से । हमारा वर्तमान शिक्षा विभाग इस प्रश्न को समझे और ऐसी व्यवस्था करे कि हमारे देश का मन खिले और बुद्धि चमके, इन बातों के साथ मैं अपनी बात समाप्त करता हूं ।

मैं अपने शिक्षा मंत्री को बधाई देता हूं और उनसे यह आशा करता हूं कि वे देश के नौजवानों की आकांक्षाओं और आशाओं के अनुरूप शिक्षा को चलायेंगे और शिक्षा को उसके बांझपन और बुढ़ापे के दोहरे रोग से मुक्त करेंगे ।

SHRI V. ARUNACHALAM (Tirunelveli) : Mr. Chairman, I thank you for giving me this opportunity to say a few words on the demand for grants of Education and Social Welfare.

Education was primarily a state subject. Under the Constitution, as orginally enacted, the centre is invested with adequate powers for

maintenance of central universities and institution of national improtance, all union agencies and institutions for professional, vocational or technical training and promotion of special studies or research.

Article 350A of the Constitution places special responsibility on the Central Government to safeguard the rights of the minorities. According to the Concurrent List, under the entry 20, the Central Government and the State Governments have to work together in preparing and implementing the national plans for the reconstruction of our education. To put it in a nutshell, the Constitution places the necessary educational matters within the exclusive jurisdiction of the Central Government. Even though the Central Government is armed with all these powers, the previous Government, without any justification deleted the entry 'education' in the State List undemocratically and unjustifiably transferred its contents to the Concurrent List. The act of the previous Government is against the federal principle and against the democratic principles. The Government which had faith in democracy and federalism should not have done this. This act is unnecessary and unwarranted and it is a patent inroad in the limited jurisdiction of the State Governments. At the time of discussion of the Bill our party had registered its protest for the inclusion of the subject 'education' in the Concurrent List. Unfortunately, it was passed but I know the policy of the present Government.

So far as the 42nd amendment is concerned, I do not know whether the Government is going to repeal the entire Amending Act or to bring in suitable amendments to the amending Act. But, instead of repealing that, if this Government wants to give effect to the 42nd Amendment Act, the foundation of the long standing educational system and its growth will be affected seriously so as to create confrontations and conflicts between the Centre and State Governments. Therefore, my humble submission is that the subject 'education' which had undemocratically been transferred from the State List to Concurrent List, must be restored to the State List as early as possible.

According to our Directive Principles, under Article 45 of our Constitution, the State Government must give free and compulsory education to all children upto the age of fourteen within ten years. Unfortunately, some of the leading States are still lagging behind in implementing the principle. But, I am proud to state in this House that when our respectable leader, Thiru Kamraj was the Chief Minister of Madras, he introduced free education upto S.S.L.C. This facility as extended upto P.U.C. when our beloved leader, Dr. Anna became the Chief Minister of our State.

But, Sir, we hear that even now some of the leading States like U.P., Orissa and West Bengal have not come forward to implement this constitutional obligation in the field of education.

Sir, the aim of education is enlightenment of the people and enshrining their thought and enlargement of their employment opportunity. Therefore education in early stage becomes important. If we go through the record of enrolment of our children, we see that the Education Department has no right to claim any merit. The enrolment of age group 6—11 is 96 per cent but the age group 11—14 is 46 per cent and the age group 14--17 is only 21 per cent. So, my point is that there is a steep fall from one age group to another age group. Of course, we cannot expect all the children to continue their study upto the age of 17 years. Nearly 782.07 lakhs of children go to primary school. But the strength is abnormally decreased to 215.80 lakhs in the middle schools. Further it is reduced to 87 lakhs in high schools. If I put it, in other words,

[Shri V, Arunachalam]

nearly 5.50 crores of students discontinued their study after primary school.

Mere primary education is not going to be useful or helpful in this modern world. Therefore, I request the Government to take more drastic steps for the implementation of compulsory free education upto S.S.L.C., if this is not possible, at least upto 8th standard.

Sir, our Education Department is noted for its lack of clarity, definite philosophy and determined action. The problem of medium of instruction in colleges and universities is hanging fire for the past 15 years. In order to improve the standard of education and develop the knowledge in various branches of study, it is an accepted fact that medium of instruction in the colleges and universities must be the regional language. Even at the time of freedom struggle our national poet Rabindra Nath Tagore pointed out in a convocation address at Calcutta with a painful feeling:

"In no country in the world except India, is to be seen this divorce of the languages of education from the languages of the people."

After the dawn of Independence the national leaders realised the vital role of regional languages for promoting the quality of education and national integration. The National Integration Council formed in 1962 favoured the change in the medium of instruction from English to regional languages. It said:

"The development of latent talent in the country will also—in view of the Council—be retarded unless regional languages are employed as a medium of instruction at the university stage."

Sir, we all know that the Kothari Commission enquired into and examined the educational matters in detail. The Commission had a definite view in support of regional languages for medium of instruction. In its Report it has clearly pointed out:

"It would, therefore, be unwise to strive to reverse the present trend for the adoption of the regional languages as medium of education at the university stage and to insist on the use of a common medium in higher education throughout the country."

Sir, in 1968 this House has passed a Resolution about national policy on education. I quote:

"The regional languages are already in use as medium of education at primary and secondary stages. Urgent steps should be taken to adopt them as medium of education at the university stage."

The Kothari Commission had fixed a time limit of ten years for changing the medium of instruction. We have taken another ten years and still we are unable to implement the scheme successfully. Unless we examine this matter with due care and sense of responsibility and take prompt steps for the implementation of this scheme, the wheel of progress will be put in reverse gear and it will take another 25 years to improve our position in the field of education.

Sir, I know that some of the States have adopted regional language as a medium of instruction. Some books in science and technology have been published in regional languages. So far as our State is concerned it has granted special scholarships for those who have preferred to take Tamil medium. Inspite of all these earnest steps most of the students are not willing to favour regional medium but prefer English as the medium of instruction. Why is it so? We must look into it. Our students and their parents prefer English medium not because of any affection towards English or on account of realisation of its rich literature value but because of its advantageous position in Gov-

ernment and Administration. Regional languages have not been elevated to that level. So, the Government must be very sincere in its policy. This government must take necessary steps to introduce regional languages not only in the administration of all the States but also in the offices of the Central Government located in the States. Sir, in my constituency, that is Tirunelveli, we have got Central Government offices in which work is being carried on either in Hindi or in English language. Both the languages are foreign to us. Therefore, my plea is that all the work in the Central Government offices located in the States must be carried on in the regional languages.

Another reason for the non-fulfilment of the policy is the attitude of the Hindi fanatics. They want to replace English by Hindi in Universities and colleges. Of course, it is not the policy of the Centre, but the manner in which the Central Government approaches the language problem is full of double dealing and deceit. This Government must remove the fear in the minds of the people, not by assurances, not by promises, not by declarations but by deed and action. You must create the confidence. Confidence is a plant of slow growth in an aged bosom. Therefore, the new Government must try to create the confidence among the people.

Sir, the unemployment problem among the educated people is becoming serious and bewildering. Now, if you look at the growth of enrolment in colleges, you will find that the factual position is painful. The growth of enrolment in colleges in 1960-61, was 15.6 per cent. In 1961-62, it had increased to 19.2 per cent. Then there was a decline. Again it picked up. In 1969-70, it was 14.5 per cent. In 1975-76, it was only 2.5 per cent. If this position is allowed to continue, then the prosperity of our nation in future will be bleak and our future will be doomed to darkness of ignorance and under-development. Sir, the first sentence of the Kothari Commission's report reads like this:

"The destiny of India is being shaped in her class-rooms".

In fact, it is not shaped but crippled not by the students, but by the politicians, not in the class-room but by the law-making bodies. Thank you.

श्री मनोहर लाल (कानपुर) : सभापति महोदय,

बड़े गौर से सुन रहा था जमाना,

तुम्ही सो गये, दास्तां कहते कहते।

यह 30 साल की कहानी है। 30 साल से हमारे हिन्दुस्तान के नौजवान दोस्त सुनते रहे कि शिक्षा के पाठ्यक्रम में या शिक्षा में आमूल परिवर्तन करने के बाद शिक्षा पद्धति को सुधारेंगे लेकिन वह नहीं हो पाया। आज हमारे शिक्षा मंत्री जी ने जो डिमांड्ज यहां प्रस्तुत किये हैं, मैं उनका समर्थन करने के लिये खड़ा हुआ हूं।

पिछले 30 सालों में जिस तरह से हम नौजवान लोगों ने, हिन्दुस्तान के पढ़ने वाले लड़कों ने यह उम्मीद की थी कि अब तक शिक्षा नहीं मिली है तो क्या अब आने वाली शिक्षा के माध्यम से हम इस तरह की शिक्षा प्राप्त करेंगे जिससे हम आगे आने वाले जीवन को सुधार सकेंगे और तमाम कुरीतियों, बुराइयों को दूर कर सकेंगे उस तरह की शिक्षा नहीं मिल पाई है।

मेरा शिक्षा मंत्री जी से निवेदन है कि जो अब तक इतने समय में नहीं हो पाया, हमें जनता पार्टी की सरकार से आज जो उमीद है, उसे वह पूरा करें।

साहित्य समाज का दर्पण है, यह बिल्कुल सही बात है। किसी भी समाज के बारे में अगर मालूम करना है कि उस समाज की क्या हालत है, उस समाज के जरिये से देश की

[श्री मनोहर लाल]

क्या हालत है, तो उसके साहित्य की तरफ देखना होगा और साहित्य के माध्यम से हम आगे तरक्की कर सकते हैं। शिक्षा के माध्यम से ही हम अपने देश की तरक्की कर सकते हैं। हमें यह कहने में जरा भी संकोच नहीं है कि 30 सालों में जो पंचवर्षीय योजनाएं बनीं, पांचवीं या छठी पंचवर्षीय योजना रही, उसके बाद भी हर साल देखा तो पढ़े-लिखे बेरोजगारों की संख्या बराबर बढ़ती चली गई है। सरकारी आंकड़ों के अनुसार हिन्दुस्तान में हर साल 7 करोड़ पढ़े-लिखे नौजवान बेकारों की लाइन में खड़े हो जाते हैं, और इस तरह यहां बेकारों की फ़ोर्स बराबर बढ़ती जा रही है। भारत में प्रथम पंच-वर्षीय योजना के अन्त में 5.3 करोड़, द्वितीय पंच वर्षीय योजना के अन्त में 7.1 करोड़, तृतीय पंच-वर्षीय योजना के अन्त में 9.6 करोड़, 1969 के अन्त में 13.2 करोड़ और चतुर्थ पंच-वर्षीय योजना के बाद 14 करोड़ से ऊपर पढ़े-लिखे लोग बेकार हो गये। ये सरकारी आंकड़े बिल्कुल सही नहीं हैं, क्योंकि देहात में अभी भी बहुत से नौजवान हाई स्कूल, इन्टर या बी० ए० पास करने के बाद एम्पलायमेंट एक्सचेंज में नाम नहीं लिखाते हैं।

हम देखते हैं कि हमारे नौजवान बी० ए०, एम० ए० या एम०एस०सी० आदि पास करने के बाद बेकारों की लाइन में खड़े हो जाते हैं। जिस तरह हमारे मजदूर भाई सुबह फ़ैक्टरी के अन्दर जाते हैं और शाम को वहां से निकलते हैं, उसी तरह हमारे नौजवान कालेजों या यूनीवर्सिटी में प्रवेश पाते हैं और वहां से डिग्री या डिप्लोमा लेने के बाद बेकारों की सेना में शामिल हो जाते हैं। वे दर-दर ठोकर खाते हैं, लेकिन उन्हें रोजगार नहीं मिलता है।

आई० टी० आई०या आई० आई० टी० जैसी संस्थाओं द्वारा जो डिग्री या डिप्लोमा दिया जाता है, उन की कोई बुक्कत नहीं है। प्राइवेट सैक्टर के लोग उन्हें सर्विस या एप्रेनटिसशिप देने के लिए तैयार नहीं होते हैं, क्योंकि उन्हें कोई प्रैक्टिकल ज्ञान नहीं होता है। इसकी तुलना में अगर किसी ने प्राइवेट सैक्टर में ट्रेनिंग ली है या एप्रेनटिसशिप की है, तो प्राइवेट सैक्टर के लोग उसे फ़ौरन ले लेते हैं। मेरे कहने का मतलब यह है कि सरकारी संस्थाओं द्वारा जो ट्रेनिंग दी जाती है, या डिग्री या डिप्लोमा दिया जाता है, प्राइवेट सैक्टर में उनकी कोई बुक्कत नहीं है। इस का कारण यह है कि हमारी शिक्षा जाब-ओरियेंटिड नहीं है, उस में प्रैक्टिकल नालेज नहीं दिया जाता है।

इस समय जो शिक्षा पद्धति चल रही है, उस में आज तक कोई परिवर्तन नहीं किया गया है। कोठारी आयोग ने यह सिफ़ारिश की थी कि शिक्षा में आमूल परिवर्तन किया जाना चाहिए, लेकिन ऐसा नहीं किया गया। हमारे नौजवानों को ऐसी शिक्षा दी जानी चाहिए, जिस से डिग्री या डिप्लोमा आदि प्राप्त करने के बाद उन्हें रोजगार मिल सके, या वे कोई अपना काम कर सकें।

आज एक तरफ़ म्युनिसिपलिटी और डिस्ट्रिक्ट बोर्ड के स्कूल हैं और दूसरी तरफ़ बड़े-बड़े अंग्रेजी माध्यम के स्कूल चल रहे हैं, जिन में बड़े पैसे वालों और अफ़सरों के बच्चे पढ़ते हैं। श्री जनेश्वर मिश्र ने ठीक कहा है कि आज हिन्दुस्तान में जो दो तरह की शिक्षा चल रही है, उस के कारण आज गरीबी और अमीरी के बीच की खाई बढ़ती जा रही है। वह खत्म नहीं हो सकी है और न खत्म हो सकती है अगर यह दो तरह की शिक्षा हिन्दुस्तान के अंदर चलती रही। हम चाहते हैं कि आप इस तरफ़ देखें। वे भी हिन्दुस्तान के बच्चे हैं जिन को बैठने के लिए टाट पट्टी नहीं मिलती है, जिन के बैठने के लिए कोई इमारत नहीं है। हमें अच्छी तरह से मालूम है हमारे गांवों के अंदर बिल्डिंगों में नहीं बल्कि पेड़ों के नीचे स्कूल लगते हैं। मास्टरों के बैठने के लिए कुर्सी की बात छोड़ दीजिए बच्चों के बैठने

के लिए टाट पट्टी भी नसीब नहीं होती है इस तरह की शिक्षा हमारे हिन्दुस्तान में दी जा रही है और हम उम्मीद करते हैं क देश तरक्की करेगा, यह नामुमकिन है। जब तक हिन्दुस्तान के अंदर दो तरह की शिक्षा रहेगी तब तक हमारा देश तरक्की नही कर पाएगा।

जैसा कि अभी कांग्रेस के एक भाई कह रहे थे कि जनता पार्टी क्या करने जा रही है या क्या करेगी तो मैं बताना चाहता हूं कि इस तरह की शिक्षा पद्धति हमारे देश में होनी चाहिए जिस में हम अपने नोजवानों को इस तरह की शिक्षा दे सकें जिससे कि वे हाई स्कूल या इंटर कालेज से निकलें तो उन को नौकरी के लिए या रोजगार के लिए दर-दर की ठोकर न खानी पड़े। उन को उसके बाद नौकरी मिल सके या वे अपना काम कोई कर सकें, ऐसी शिक्षा उनको मिलनी चाहिए।

आज हिन्दुस्तान में 43 हजार से ज्यादा हायर सेकेंडरी या हाई स्कूल है और दस हजार से ज्यादा इंटर कालेज हैं। करोड़ों विद्यार्थी इन में पढ़ते हैं। डिग्री कालेजों की बात छोड़ दीजिए, हाई स्कूल और इंटर कालेजों को बात मैं कहता हूं। इन में सुधार किया जाय तो बहुत कुछ हम अपने विद्यार्थियों के जीवन को सुधार सकते हैं।

जहां तक कालेजों में भ्रष्टाचार की बात है, आज हम यह देखते हैं कि स्कूल और कालेजों के नाम पर लोगों ने अपनी अपनी दूकानें खोल रखी हैं। कालेज और स्कूल खोल कर लोग उसे अपनी आमदनी का जरिया बनाए हुए हैं। उन को यह ख्याल नहीं है कि शिक्षा के माध्यम से अपने देश के नौजवानों का भविष्य सुधर सकता है, उन को हम ऐसी शिक्षा दें जिससे वे अपने देश की किस्मत सुधार सकें और देश को आगे बढ़ा सकें, इसकी परवाह उनको नहीं है। सिर्फ एक दूकान की तरह इन शिक्षा संस्थाओं को ये लोग चलाते हैं। इस तरह के स्कूलों को हम चाहते हैं कि तुरंत बंद कर दिया जाय।

जो मान्यता प्राप्त स्कल नहीं हैं उनको भी तुरंत बंद कर देना चाहिए। उन स्कूलों में जो बच्चा आठवीं कक्षा तक पढ़ कर निकलता है, उसके बाद वहां से सर्टिफिकेट लेकर दूसरी जगह ऐडमीशन के लिए जाता है तो उसका ऐडमिशन नहीं हो पाता है इसलिए कि जो सर्टिफिकेट वे देते हैं उसकी कहीं मान्यता नहीं होती है। इस तरह उसका जीवन खराब होता है। उस को आगे ऐडमिशन नही मिल पाता है। इसलिए इस तरह के स्कूलों को तुरंत बंद कर देना चाहिए। सरकार को इस बात के ऊपर ध्यान देना चाहिए कि हम अपने बच्चों को और युवकों को इस प्रकार की शिक्षा दें जिससे आगे उनको ऐडमिशन मिल सके और वे यूनिवर्सिटीज और कालेजों में जा कर पढ़ सकें।

हिन्दुस्तान के अंदर अलग अलग-प्रदेश हैं और उनमें अलग-अलग पाठयक्रम हैं। अगर एक यू० पी० का विद्यार्थी इंटर या बी० ए० पास करने के बाद चाहता है कि दिल्ली में आ कर ऐडमिशन ले सके तो उसको ऐडमिशन नहीं मिलती है क्यों कि यहां का पाटयक्रम दूसरा है और वहां का दूसरा है। हम चाहते हैं कि हिन्दुस्तान के अंदर सभी प्रदेशों में एक तरह का पाठयक्रम हो जिस से किसी को इस तरह की दिक्कत न हो। मान लीजिए आज एक आदमी सर्विस में है, वह किसी दूसरी स्टेट में ट्रांसफर हो कर आ जाता है तो दूसरी स्टेट में उस के सामने यह दिक्कत न आए कि उस के बच्चे का ऐडमिशन वहां पर नहीं हो सकता है इसलिए कि वह दूसरे प्रदेश से आया है जहां पाठयक्रम दूसरा है। यह दिक्कत नहीं रहनी चाहिए। एक तरह का पाठयक्रम पूरे हिन्दुस्तान में लागू होना चाहिए। एक तरह का पाटयक्रम होने से एक युनिफार्मिटी आएगी और जो तमाम तरह की कठिनाइयां सामने आती हैं वह खत्म हो जायेंगी।

अभी एक भाई बोल रहे थे कि जिस तरह से सिनेमा में हाउस फुल का नोटिस बोर्ड

[श्री मनोहर लाल]

लगा दिया जाता है इसी तरह से आज कालेजों और विश्वविद्यालयों में कह दिया जाता है कि अब ऐडमिशन नहीं होंगे। इस की तरफ भी ध्यान दिया जाये।

कोठारी आयोग जो बना था उसकी रेकमेंडेशंस जब आई तो कांग्रेस सरकार ने कहा था कि हम कोठारी आयोग की रेकमेंडेशंस को पूर्णतया लागू कर रहे हैं और पूरी तरह उनके ऊपर अमल करेंगे। लेकिन वह काम आज तक नहीं हुआ है। 10 प्लस टू प्लस थ्री की स्कीम लागू की गई और कहा गया कि इससे बहुत बड़ा फायदा विद्यार्थी वर्ग को होगा। लेकिन मैं यह कहना चाहता हूं कि इस 10 प्लस 2 प्लस 3 की स्कीम से कोई भी फायदा होने वाला नहीं है। उसमें इतना बड़ा पाठयक्रम है, इतने ज्यादा सब्जैक्टस है कि विद्यार्थी की समझ में ही नहीं आता कि वह क्या करे, कैसे उन सब विषयों को ले कर आगे बढ़े। मेरा यह मतलब नहीं है कि हम पुरानी पद्धति को चालू करें, लेकिन जरूरत इस बात की है कि जो हमारे नौजवान विद्यार्थी है, जिनके सामने बेरोज़गारी की समस्या है, पहले ही इतनी बड़ी लाइन लगी हुई है कि उनको नौकरी देना कठिन हो रहा है, उनकी समस्या का समाधान हो। हमारे कालिजिज़ और यूनीवर्सिटीज़ से जो विद्यार्थी निकलें उनको बेकारों की लाइन में खड़ा होना न पड़े, बल्कि उनको ऐसी शिक्षा दी जाय जिससे वे अपनी जीविका कमा सकें, नौकरी करना चाहें तो नौकरी मिल सके, अपना रोज़गार करना चाहें तो रोज़गार मिल सके।

16 hrs.

आइ० आइ० टीज़ का जहां तक ताल्लुक है, वहां बहुत बड़ा करप्शन है। आइ० आइ० टीज़ के जो चेअरमैन एपाइंट किये जाते हैं उनको पोलिटिकल बेसिज़ पर एपाइंट किया जाता है, चाहे उनके अंदर उस पद की गरिमा के अनुसार क्वालिफिकेशन हो या न हो। मेरा निवेदन है कि आइ० आइ० टी० का जो भी चेअरमैन बनाया जाये, उसकी क्वालिफिकेशन को देख कर बनाया जाये। जो उस संस्था की समस्याओं को समझता हो, वहां के पाठयक्रम के बारे में उस को पूरी जानकारी हो और वहां पर फैले करप्शन को सुधारने की क्षमता रखता हो।

आप समाज कल्याण बोर्ड के माध्यम से छोटे-छोटे गरीब बच्चों को बाल-आहार देते हैं, मुफ्त किताबें बांटते हैं। लेकिन इसमें इतना करप्शन है कि जो पौष्टिक आहार बच्चों को मिलना चाहिए, वह नहीं मिल पाता है। जो आहार बच्चों के लिये हिन्दुस्तान की सरकार दे रही है या बाहर से आ रहा है, वह सही मायनों में बच्चों तक नहीं पहुंच पाता है। इस की जांच होनी चाहिए और जो आहार दिया जाता है वह बच्चों तक पहुंचाना चाहिए।

सभापति महोदय, मैं शिक्षा मंत्रालय की अनुदानों का समर्थन करते हुए शिक्षा मंत्री महोदय से यह उम्मीद करता हूं कि अपने कार्यकाल में वे अवश्य ऐसी बात करेंगे जिससे शिक्षा पद्धति में परिवर्तन आये। हमारे कांग्रेस के दोस्त पूछ रहे थे कि जनता सरकार क्या करना चाहती है? आप का प्रयास ऐसा हो कि उन को मालूम हो जाये—पिछले तीस सालों में उन्होंने जो कुछ किया है, उसके दोष उन पर हैं, लेकिन जनता पार्टी ने जो वचन जनता को दिया है, हमारे विद्यार्थियों को जनता पार्टी से जो उम्मीदें हैं, उन को हम अवश्य पूरा करेंगे।

SHRI A. E. T. BARROW (Nominated-Anglo-Indian) : Mr. Chairman, it was indeed heartening to read that the Planning Commission in formulating its 6th plan will ensure among other things the basic requirement of public services including the education of a substantial number of people below the poverty line. This promises, I hope, a larger outlay on

education. A remark under the demands for grants reads as follows:

> "An increase of Rs. 20.73 crores in 1977-78 is to be provided largely for grants to institutions."

As one connected with education for almost five decades, may I be permitted to offer the Minister a little advice in the form of a modern fable. Once upon a time a man bought a horse; he kept it in a small field at the back of his house where it enjoyed grazing and a winter ration of hay. Times were hard, and often the horse went short of fodder but, though thin, survived. In course of time the man improved the stable, built better barns to keep the hay, doubled the number of stable lads, and brought in an army of administrators to manage the horse. This led to the horse to expect some improvement in its diet But with a bigger establishment to maintain, bigger barns to sweep out more ancillary and administrative staff to pay, the man became still more hard up and, as an economy measure, ordered the supply of hay to be cut by 10 per cent.

My appeal to the hon. Minister is that when he gets a larger outlay for education, he should see that the horse of education gets its hay and that we do not spend money on more institutions, better buildings and all the facade and paraphernalia of education except education qua education.

With these general remarks I will come to specify issues One of the issues is with regard to the 10+2 pattern of education. I am connected with a large number of schools and many parents asked me the question: what is going to be the future of the 10+2 pattern of education? The Minister has thrown a mantle of uncertainty over the implementation of his plan. I was a member of the Committee of Parliament which formulated the National Policy on Education in 1967. We had before us the recommendations of the Kothari Commission on education. I believe that the 10+2 pattern is more suitable to the country. It is the logical outcome of our Constitution. Article 45 of our Constitution enjoins that there shall be free and compulsory education up to the age of 14. It is accepted as a matter of convention that children will be admitted to school at the age of six. Therfore, is follows that the first stage of free and compulsory education must be of 8 years duration. This period of 8 years is the minimum. At the next stage the duration for any course, be it an academic course or be it vocational course should be about two years. Therefore, you get 8+2. At the end of this stage many of the pupils will leave schools. They become typists or clerks or nurses. Some people may go for employment as ticket collectors, guards and so on so that it is the natural end of the first stage of secondary education. For the 10+2 stage the minimum period for either vocational education or for academic education will be about 2 years. I would ask the Minister to make a clear unequivocal statement about the pattern of school education. Many of the schools are opening shortly and parents do not know what is going to happen. If this is going to be changed in the middle of the term, it will interfere with the lives and the future of our children. It is an important matter and I think we should get a clear statement from the Minister on this question.

Now, I raise the question of the content of secondary education. I agree with the Minister that our secondary education is too heavy. I have found another apt quotation :

> "Cromwell described the laws of England as a "tortuous and ungodly jumble". That seems to me an excellent description of our education —at least of our secondary education. What an amazing and chaotic

[Shri A. E. T. Barrow]

thing it is. One subject after another is pressed into this bursting portmanteam which ought to be confined to the necessary clothes for a journey through life, but becomes a wardrobe of bits of costumes like the property box of a theatrical company. And to make the chaos more chaotic, we mix the clothes together indiscriminately in our curriculum putting on a costume and pulling it off before we have time to button it up."

This is what happened to the class X curriculum and the content of the course. Suddenly the schools were told to withdraw 3 sections from the Chemistry syllabus. Even before they had buttoned up the coat of chemistry, they were asked to delete portions of the History Syllabus. I agree with the Minister that it is much too overloaded a curriculum. I would ask the Minister to accept this as a basic policy, that school education should be a full, sufficient and complete organic whole, complete in itself and not a means or an instrument of the next stage of education. At present our school education is controlled by university education; it is oriented to university education. Don't let school education be used as an instrument for sending people to the university. As soon as you make education an instrument, it defeats the very purpose of education. It must be complete and sufficient in itself, so that you can journey through life without a degree.

May I say a word on university education? What is it that our universities are doing? University education is an instrument; It is instrument for employment. Most of our jobs, whether in the government at the Centre or in the States or in the public sector, require a university degree as the entrance requirement, and so our university education is attuned to and directed towards providing degrees for the purpose of employment;

I would like to draw the attention of the Minister to a paragraph in the National Policy on Education:

"Education at this stage should be largely terminal, so that a majority of students who complete Class XII can enter different walks of life. From this point of view, the recruitment to lower administrative services and posts should ultimately be made from amongst those who have completed the higher secondary stage, and the recruitment of graduates to these posts should be discouraged, by prescribing a lower age for appointment. It is desirable to select the personnel even for the superior posts under government or in the public sector at the end of the higher secondary stage itself, and then train them further at State expense."

As long as we make university education an instrument, we will be defeating the purpose of education. If school education is an instrument for university education, and university education becomes an instrument for finding jobs, we defeat the whole purpose of education.

I wanted to say something about vocationalization. I am glad that the 6th Plan envisages rural industrial development. The Minister is right in saying that job-oriented education is not the panacea for unemployment. The history of advanced countries will show that it is a piece of folklore to believe that technical education or vocational education can charge the economic bases of society. In Japan and America, vocational education did not build industry; industry has promoted and supported technical education. Educational Sociologists have proved quite clearly that the only way to develop technical training is to first change the basic economic structure of society. Only then will we be able to provide enough jobs for persons who go through the training necessary for such industry.

Finally, I want to say something on examinations. The Central Board of Secondary Education quite rightly announced that it was going to issue its results in grades and not in marks. There was a committee appointed by the Central Advisory Board of Education. Shri V. K. Malhotra, Shri Narasimha Rao and myself, among others, were on this Committee, and we recommended that grades should be used and not marks. The University Grants Commission held meetings and they also came to the conclusion that grades and not marks should be used. A seven-point scale was considered and it was accepted. But suddenly there was a newspaper announcement that the Central Government had decided that the Central Board should not use grades, but marks. Firstly, the Central Board is an autonomous body, and I do not know why the Central Government should have taken upon itself to decide that the Central Board should not use grades but marks. But to make matters worse still, we find that the Delhi University, which is a Central University, is still thinking in terms of making admissions in terms of marks. It will lead to an absurd and ridiculous situation. According to the newspapers, the position is this. "The number of candidates obtaining marks between 33 and 39.9 per cent is 5,904, and those obtaining between 40 and 44.9 per cent is 8,990." The University lays down 40 per cent as the admission mark. We as teachers and examiners take it upon ourselves to be able to distinguish between one candidate and another by 0.1 per cent and to say that one candidate is 0.1 per cent better than another, therefore, he will be admitted, and the other will not be admitted. This is something that the Central Ministry should urge the universities to do away with. This is not my criticism only.

The other criticism I have to make is that we add up the marks for the different subjects and say that it is 33.9 per cent. It is like adding up the pressure, temperature and rainfall of a place like Delhi or Bombay and saying that it is the climate of that place.

To support any criticism, I quote from the Kothari Commission:

> "For instance, the present situation where a debate often takes place whether a student with 39.6 per cent marks should or should not be admitted (the prescribed marks for admission being 40 per cent) and where such student may be admitted in one college or faculty but not in another, is Pickwickian, if not absurd."

I would ask the hon. Minister to please look into this; this reform in examinations has been accepted. I request him to see that something is done about it at least before next session, next year.

श्री कल्याण जैन (इंदौर) : सभापति महोदय, मांगों का समर्थन करते हुए मैं मंत्री जी से निवेदन करूंगा कि वे जनता की आकांक्षा को पूरी करें। ऐसे तो 30 साल की विरासत का नतीजा जनता पार्टी को मिला है। आजादी के वक्त 20 करोड़ के करीब निरक्षर व्यक्ति देश में थे, आज 30 साल के कांग्रेस शासन के बाद निरक्षर लोगों की संख्या 40 करोड़ के करीब है। इसको दूर करना है। उसको दूर करने के लिये मैं चाहूंगा कि जनता पार्टी की सरकार आमूलचूल परिवर्तन करे और अगर यह नहीं कर सकेगी तो जनता को कोई फायदा नहीं मिलेगा। जो जनता पार्टी से आशाएं थीं वह 4 महीने में अभी तनिक भी पूरी नहीं हुई है, लेकिन फिर भी उम्मीद है कि शायद वह पूरी करे। क्योंकि न तो रेलवे का प्रथम दर्जा खत्म हुआ है, न पब्लिक स्कूल खत्म हुए, न उपभोग में कमी हुई और न मोटर की फिजूलखर्ची समाप्त हुई। इसलिये मैं जनता पार्टी की सरकार से निवेदन करना चाहता हूं कि वह सबसे पहले पब्लिक स्कूल समाप्त करने की घोषणा करे, यह समाज पर

[श्री कल्याण जैन]

सबसे बड़ा कोढ़ है । क्योंकि एक ओर आम लोगों के स्कूल हैं, जहां किसी प्रकार की व्यवस्था नहीं है और दूसरी ओर वह स्कूल हैं जहां कि बड़े लोगों के बच्चे पढ़ते हैं जिन पर 200, 300, 400 रुपये महीना खर्चा होता है जब कि हिन्दुस्तान के आम बच्चों पर 2, ढाई रुपये महीना खर्च होता है । सबसे बड़ा रोग इस समस्या के कारण यह हुआ है कि बच्चों के मन में शुरु से ही हीनता की भावना पैदा होती हैं ।

एक बच्चा अपने घर में आकर माता पिता से कहता है कि हमारे पास में जो बच्चा रहता है वह टाई और जूता पहन कर स्कूल जाता है, मोटर में स्कूल जाता है और हमारे पास कुछ नहीं है । इस तरह की तमाम चीजों से बच्चों में शुरू से ही हीनता की भावना घर करती है । मैं जनता पार्टी की सरकार से यह कहना चाहता हूं कि वह बच्चों के मनो-विज्ञान को समझते हुए इस बात की घोषणा करे कि जनता पार्टी की सरकार इतने दिनों में कम-से-कम तमाम पब्लिक स्कूल न भी कर सके तो प्राथमिक शिक्षा में कम-से-कम समानता कर दे, और गणवेश में समानता कर दे । आज यनिफार्म एक तरह की नहीं है । एक बच्चा 50 रुपये गज के कपड़े की यूनिफार्म बनवाता है और साधारण मजदूर का बच्चा 2 रुपये मीटर का कपड़ा पहनता है । इसमें बच्चों के मन पर बहुत असर पड़ता है ।

सबसे बड़ा भयंकर रोग निरक्षरता है और लोगों को शिक्षा न दे सकने का कारण त्रिभाषा फार्मूला है । हिन्दुस्तान को छोड़कर दुनिया में कोई ऐसा मुल्क नहीं है जहां त्रिभाषा फार्मूला लागू हो । एक छोटी कक्षा के विद्यार्थी को 3 भाषाएं पढ़नी पढ़ती हैं जो कि सबसे बड़ी बाधा है ।

मैं शिक्षा मंत्री जी से कहना चाहता हूं कि इसके बारे में विचार करते समय वह आई० सी० एस० और आई० ए० एस० अधिकारियों को नहीं, बल्कि जो किसान, मजदूर और मास्टर हैं, उनको पास में बिठाएं और उससे डिस्कशन करें कि क्या वास्तव में त्रिभाषा फार्मूला सही है, या गलत है ? कम से-कम 8वीं और 10वीं कक्षा तक तो त्रिभाषा फार्मूला लागू नहीं होना चाहिये । जो मातृभाषा है, उसमें शिक्षा देनी चाहिये, वह उसको पढ़ाई जानी चाहिये । शिक्षा का सबसे बड़ा काम होता है, उसको सामान्य ज्ञान देना । लेकिन हमारे यहां राष्ट्रीय एकता के नाम पर, एक-दूसरे के झगड़े को दूर करने के नाम पर बच्चों पर इतना बोझ डाला जाता है । वह बिल्कुल नहीं समझता है, लेकिन उसको तीन भाषाएं पढ़ाई जानी है ।

मैं सभी संसद-सदस्यों से निवेदन करना चाहता हूं कि जरा बारीकी से देखें कि इस प्रकार से 40 करोड़ निरक्षरों को कैसे साक्षर बनाया जा सकेगा ? हिन्दुस्तान के आम बच्चों की पढ़ाई एक भाषा में होनी चाहिये और कम-से-कम दसवीं कक्षा तक तो एक भाषा की ही पढ़ाई होनी चाहिये । उसके बाद जो बच्चे दूसरी भाषा पढ़ना चाहें, उनको वह पढ़ाई जायें ।

सभापति महोदय, अगर हिन्दुस्तान की यह संसद, जो कि सबसे बड़ी पंचायत है, यह फैसला कर ले कि हम यहां पर अंग्रेजी का उपयोग नहीं करेंगे, क्योंकि तमाम लोग जो चुनकर आये हैं, सब ने जनता से वोट अपनी मातृभाषा में मांगे हैं, हो सकता है एक आध संसद्-सदस्य ने अंग्रेजी में वोट मांगे हों । लेकिन आज जो सब लोग अंग्रेजी की ओर जा रहे हैं, उसका असर यह हो रहा है है कि सारे हिन्दुस्तान की अवनति हो रही है । हो सकता है कि कुछ इससे सहमत नहीं होंगे, लेकिन मैं इस बात को सही मानता हूं कि

हिन्दुस्तान की गरीबी, भ्रष्टाचार और गैर-बराबरी का कारण अंग्रेजी प्रभुत्व ही है । हिन्दुस्तान के 2 प्रतिशत लोग अंग्रेजी जानते हैं, लेकिन आज हिन्दुस्तान पर अंग्रेजी छाई हुई है । इसलिये मैं अपने संसद्-सदस्यों से निवेदन करना चाहता हूं, कांग्रेस पार्टी के संसद-सदस्यों से भी कि वे लोग जहां से भी चुनकर आये हैं, चाहे दक्षिण में कहीं से हों उन्होंने वहां की जनता से वोट अपनी मातृभाषा, तमिल, तेलुगु, मलयालम में मांगें हैं, अंग्रेजी में कोई वोट मांगते नहीं है। (व्यवधान)

संसद्-सदस्यों को हिन्दी सिखाने की बात कही जाती है । कितनी खुशी की बात हो, अगर वे इस सदन के वाद-विवाद में अपनी मातृभाषा का प्रयोग करें, जिस में उन्होंने जनता से वोट मांगे थे । यहां अनुवाद की व्यवस्था है और दूसरे भाषा-भाषी लोग उन के भाषण का हिन्दी या अंग्रेजी अनुवाद सुन सकते है । रूस की पालियामेंट में वहां की सभी भाषाओं का अनुवाद होता है । अच्छा होता, अगर विज्ञान भवन की तरह अनुवाद की व्यवस्था इस सदन में भी होती । ऐसा करने पर हिन्दुस्तान तरक्की करेगा और यहा की गरीबी, भ्रष्टाचार और गैर-बराबरी समाप्त होगी ।

मेरा सुझाव है कि प्रौढ़ शिक्षा में प्रगति के लिए 18 वर्ष से 45 वर्ष के सभी सरकारी कर्मचारियों को अपनी नौकरी के अलावा एक घटे के लिए निरक्षर लोगों को शिक्षा देने के लिए कहा जाये । इसी प्रकार देश के 18 वर्ष से 45 वर्ष तक के सभी नागरिकों से एक एक घंटे का समय लिया जाये, जिस में वे बांध बनाने, लोगों को पढ़ाने और रेलवे की लाइन बिछाने आदि का कार्य करें । अगर इस तरह के कदम नहीं उठाये जायेंगे, तो हिन्दुस्तान तरक्की नहीं कर सकेगा, और देश जो परिवर्तन चाहता है, वह नहीं हो पायेगा । दुनिया के निरक्षरों की आधी आबादी हिन्दुस्तान में हो, इस से ज्यादा शर्मनाक बात और क्या हो सकती है? 40 करोड़ निरक्षर लोगों को साक्षर बनाने के लिए यह जरूरी है कि सरकारी कर्मचारियों से एक घंटा निःशुल्क सेवा ली जाये ।

ज्यादा बच्चों को प्राथमिक शिक्षा देने के लिए स्कूल के घंटे पांच के बजाये ढाई कर दिये जायें । उस समय में बच्चों को सामान्य ज्ञान दिया जा सकता है । ऐसा करने पर दो शिफ्ट लगा कर उतने ही पैसों से दुगने विद्यार्थियों को शिक्षा दी जा सकती है ।

हमारे देश में एक बहुत बड़ी साजिश चल रही है । दुनिया के किसी मुल्क में इतना खराब परीक्षा-फल नहीं निकलता है, जितना कि हिन्दुस्तान में। जहां 100 में से केवल 25, 30 या 40 विद्यार्थी पास किये जाते हैं, जबकि अमरीका में 95 या 96 प्रतिशत परीक्षा-फल निकलता है, और अगर उस में 1 या 2 प्रतिशत कमी हो जाये, तो उस को जांच के लिए कमीशन बिठा दिया जाता है । मैं समझता हूं कि इस के पीछे आई० सी० एस०, आई० ए० एस० अफसरों और पिछली सरकार की साजिश रही है कि हिन्दुस्तान के नौजवानों की जवानी को बर्बाद किया जाये और वे पढ़-लिख न पायें, क्योंकि अगर वे पास हो कर अपनी शिक्षा पूरी कर लेंगे, तो वे नौकरी और काम मांगेंगे । शिक्षा मंत्री को इस साजिश को तोड़ने का प्रयास करना चाहिए ।

मेरा सुझाव है कि शिक्षा मंत्री प्रदेशों के मुख्य मंत्रियों और शिक्षाविदों से परामर्श कर के देश में वोकेशनल एजूकेशन के प्रसार की व्यवस्था करें । वर्तमान कालेजों को वोकेशनल कालेजों में बदल दिया जाये, ताकि वहां पर लड़के रिक्शा चलाने और सुधारने, कलर्क बनने, कृषि तथा अन्य पेशों के बारे में शिक्षा प्राप्त कर सकें, ताकि आगे चल कर वे अच्छे नागरिक बन सकें । 6ठी कक्षा

[श्री कल्याण जैन]

से कृषि की शिक्षा पर जोर देना चाहिये, जो हिन्दुस्तान के अन्दर बहुत कम है। चीन की तरक्की का कारण है 6ठी कक्षा से कृषि की शिक्षा देना। हिन्दुस्तान की अवनति का कारण है, कृषि की शिक्षा न देना। आज एग्रीकल्चर कालिजों में वे लड़के जाते हैं, जो सिर्फ नौकरी की इच्छा रखते हैं, 6टी कक्षा से कृषि की शिक्षा प्रारम्भ की जानी चाहिये और उन लोगों को यह शिक्षा दी जाय जो खेतों में जा कर काम करें, जिस की व्यवस्था यहां नहीं है।

हिन्दुस्तान की गरीब जनता का पैसा हम डाक्टर और इंजीनियर बनाने में खर्च करते हैं। एक डाक्टर को बनाने में सवा लाख रुपये के करीब खर्च होता है। वह डाक्टर हमारे पैसे से शिक्षा लेता है लेकिन वह अपना ज्ञान विदेशों को देता है। हिन्दुस्तान के हजारों डाक्टर, हजारो इंजीनियर विदेशों में गये हुए हैं, जिन के ऊपर हम ने पैसा खर्च किया है। अमरीका, कैनाडा और इग्लैंड अरबों डालर की बचत करते है। हिन्दुस्तान और दक्षिण पूर्वी एशिया के देशों से डाक्टर और इंजीनियरों का आयात करते हैं। तो कम से कम यह नीति होनी चाहिये कि जिस के पैसे से शिक्षा ग्रहण करते हो, दस साल या पांच साल उस देश की सेवा करो।...(व्यवधान).... अमरीका में डाक्टर को तैयार करने में चार लाख रुपये से ज्यादा खर्च होता है।

समय नहीं है, इस लिये मैं कुछ सुझाव संक्षेप में बता देता हूं। विश्वविद्यालय में शिक्षकों और विद्यार्थियों को प्रशासन में हिस्सा लेने के लिए अधिकार मिलना चाहिये। हमारे वाइस चांस्लर की तनख्वाह अमरीका के वाइस चांस्लर के समान है, लेकिन अमरीका के मास्टर की तनख्वाह और हिन्दुस्तान के मास्टर की तनख्वाह में जमीन आसमान का अन्तर है। मास्टर और वाइस चांस्लर की तनख्वाह में भी समानता होनी चाहिये। अनिवार्य हाजरी विश्वविद्यालय में खत्म होनी चाहिये। 18 वर्ष की आयु वालों को मत दान का अधिकार देना चाहिये। दुनिया के और मुल्कों ने इस प्रजातान्त्रिक प्रणाली को अपना लिया है। शिक्षा मंत्री और जनता पार्टी की सरकार इस बात के ऊपर ध्यान देगी जो कि हमारे घोषणा-पत्रों में भी कही गई है। छात्र संघों का चुनाव प्रत्यक्ष प्रणाली के द्वारा होना चाहिये। वाइस चांस्लर आई० ए० एस० और आइ० सी० एस० आफिसर्ज न हों। हिन्दुस्तान के बहुत सारे विश्वविद्यालयों में आइ० सी० एस० और आइ० ए० एस० वाइस चांस्लर बने हुए हैं।

एक बुनियादी प्रश्न के ऊपर सारे संसद सदस्यों को ध्यान देना चाहिये और वह यह है कि अध्यापकों और सरकारी कर्मचारियो को राजनीति के अन्दर भाग लेने की खुली छूट होनी चाहिये। इंग्लैड की राजनीति को वहां के अध्यापक डामिनेट करते हैं। लेकिन हमारे यहां एक अध्यापक प्रोफेसर सड़क पर निकलता है तो सीटी बजाई जाती है। जब कि जर्मनी और जकोस्लोवेकिया के अन्दर प्रोफेसर निकलता है तो लड़का अदब के साथ सड़क पर खड़ा हो जाता है। मेरा निवेदन है कि अध्यापकों को राजनीति में भाग लेने की खुली छूट दी जाय। बहुत में ऐसे प्रदेश हैं जहां पर सरकार के द्वारा जिन स्कूलों और कालिजों को सहायता दी जाती है उन के अध्यापक राजनीति में भाग नहीं ले सकते हैं। हमारे मध्य प्रदेश के अन्दर ऐसा है। उत्तर प्रदेश के अन्दर ले सकते हैं, लेकिन मध्य प्रदेश में नही ले सकते हैं।

इसी प्रकार से यह कानून बनाना चाहिये कि टयूशन करने वाले को सजा मिले। एक

ट्यूशन करे तो उसको एक महीने की सजा हो, इससे छोटी सजा भी दी जा सकती है, बाद में बड़ी सजा दी जा सकती है । यह भी भ्रष्टाचार का एक बहुत बड़ा कारण बना हुआ है । जाति और सम्प्रदाय के नाम से जो स्कूल और कालिज खुले हुए हैं, वे समाप्त होने चाहिये । विश्व-विद्यालय अनुदान आयोग पैसा सीधे राज्य सरकारों को दें । किसी कालिज को सीधे पैसा न दे, जो अभी तक दिया जा रहा है ।

इसी प्रकर संसद् सदस्यों से मेरा निवेदन है कि हिन्दुस्तान के अन्दर लोग साक्षर बनें, यहां की गरीबी मिटे और यहां पर व्याप्त भ्रष्टाचार मिटे और गैर-बराबरी मिटे । वह तब मिटेगी जब तमाम संसद् सदस्य अपनी-अपनी मातृभाषा की वकालत करेंगे और अंग्रेजी का विरोध करेंगे । हिन्दुस्तान की तमाम बुराइयों का कारण अंग्रेजी है । अंग्रेजी को समाप्त कीजिये । अंग्रेजी उसीको पढ़ने का मौका दीजिये जो पढ़ने की इच्छा रखता है । इस अंग्रेजी ने आज हिन्दुस्तान के करोड़ों नौजवानों को बुद्धू बना दिया है । उसमें हम में से भी बहुत सारे लोग हो सकते हैं । इन शब्दों के साथ मैं इन अनुदानों का समर्थन करता हूं ।

श्री गेव एम० अवारी (नागपुर) : सभापति महोदय, अब तो यह निर्विवाद बात हो गई है और सब लोग यह मानने लगे हैं कि शिक्षा का महत्व देश के विकास में बहुत ज्यादा है। जब सभी इस बात को मानते हैं तो इस बात पर इस दृष्टि से विचार करना बहुत आवश्यक है। जिस तरह से देश के आगे आने के लिये, उस का विकास करने के लिये हमें संरक्षण की जरूरत होती है और इण्डस्ट्रीज को बढ़ाने की जरूरत होती है, उसी तरह से उसी दृष्टिकोण से शिक्षा को भी लिया जाये, तो मैं समझूंगा कि इस बारे में एक राय सारे राष्ट्र में है कि दलगत नीतियों से इसे न देख कर पूरे देश के फायदे की दृष्टि से देखा जाये और उस तरह देखेंगे तो यह पता चलेगा कि इस में आमूल बदल आना बहुत आवश्यक है। मैं मानता हूं कि पिछले तीस वर्षों में जितनी जोरदार बदल आनी चाहिए, वह नहीं आ सकी। इसके लिये बहुत सारे कारण भी रहे हैं, उन में मैं नहीं जाऊंगा लेकिन यह मैं जरूर कहूंगा, जो कि नितान्त आवश्यक है, कि हम पूरे शिक्षा क्षेत्र में आमूल परिवर्तन लाने की कोशिश करें। आप इस बात को जानते हैं कि जब से छोटे बच्चों की शिक्षा आरम्भ होती है, तभी से वह देश का नागरिक बनना शुरू होता है, लेकिन हमारे यहां प्राइमरी, माध्यमिक और उच्च-माध्यमिक क्षेत्र में उतना ध्यान शिक्षा पर नहीं दिय जाता है, जितना देना चाहिये। आज जो बच्चा स्कूल में जाता है उस को केवल तीन घन्टे शिक्षा दी जाती है, उसका बाकी का समय व्यर्थ जाता है, बाकी के समय में उसको देश का अच्छा नागरिक बनने की शिक्षा नहीं मिलती है, जो संस्कार उसमें पड़ने चाहियें, वे नहीं पड़ पाते हैं और वह दूसरी बुराइयों की तरफ़ चला जाता है। मेरा सुझाव है कि हमारा हर बच्चा 8 घन्टे तक स्कूल में रहे और शिक्षा प्राप्त करे। मैं इस बात को जानता हूं कि इस तरह की शिक्षा प्रणाली लाने के लिये बहुत खर्चा करना पड़ेगा। सरकार तो पहले ही कह रही है कि हमारे पास इतना पैसा नहीं है कि शिक्षा की तमाम जरूरतो को पूरा कर सकें। लेकिन इसके बारे में हम को सोचना चाहिए—जो छोटा बच्चा सुबह स्कूल जाये, उस को दोपहर का खाना दिया जाये, नाश्ता दिया जाये, 8–9 घन्टे स्कूल में पढ़ने के बाद वह शाम को लौटे—मैं समझता हूं इस से बच्चे पर बहुत अच्छे संस्कार पड़ेंगे और वह एक अच्छा नागरिक बन सकेगा।

16.35 hrs.

[SHRI SONU SINGH PATIL *in the Chair*]

हमारे गरीब और निर्धन लोग बड़ी मेहनत करके अपने बच्चों को स्कूल और

[श्री गेब एम० अवारी]

कालेजों में पढ़ने के लिये भेजते हैं—तीन घन्टे की इस पढ़ाई के बाद जब बच्चा बाहर निकले और उसे नौकरी न मिल सके, तब मां-बाप के हृदय पर चोट लगती है। इसका कारण यही है कि उसको शिक्षा ठीक ढंग से नहीं दी गई, ऐसी शिक्षा नहीं दी गई, जिसके बल पर वह अपने पैरों पर खड़ा हो सके। इस देश की शिक्षा का सीधा सम्बन्ध रोजगार से न होने के कारण आज बेकारों की लाइन लगी हुई है। मेरा सब से पहला सुझाव है कि इस का राष्ट्रीयकरण किया जाये। राष्ट्रीयकरण से मेरा यह मतलब नहीं है, जैसा दूसरी चीज़ों में राष्ट्रीयकरण हुआ और राष्ट्रीयकरण के बाद उन की स्थिति और ज्यादा बिगड़ गई। मेरा मतलब यह है कि शिक्षण संस्थाओं में प्राइवेट मैनेजमेन्ट नहीं होना चाहिए। कई जगहों पर राज्य सरकारों ने मैनेजमेन्ट अपने हाथ में लिया, लेकिन उस में भी उन्होंने प्राइवेट मैनेजर्ज़ को रखा—जिनके कारण वहां बहुत भ्रष्टाचार पैदा हुआ, गड़बड़ी पैदा हुई। इन मैनेजर्ज़ की गड़बड़ी को दूर करने के लिये इन का राष्ट्रीयकरण होना चाहिए।

एक जगह यह भी मांग आई कि हमारा शिक्षण क्षेत्र पूरा स्वायत्त होना चाहिए, जैसा बड़े-बड़े देशों में, अमरीका और दूसरे देशों में है, यह पूरी तरह से स्वायत्त शिक्षा क्षेत्र होना चाहिए।

एक बार पूज्य विनोबा जी ने राष्ट्रीय शिक्षण सम्मेलन बुलाया था—उसमें उन्होंने बहुत अच्छे सुझाव दिये थे। उनका पहला सुझाव था कि सारे राष्ट्र का शिक्षण एक होना चाहिए, अलग-अलग राज्यों में अलग-अलग नहीं होना चाहिए। इसके लिये शायद हमें संविधान में संशोधन करना पड़ेगा। हमारे संविधान में शिक्षा के क्षेत्र को कानकरेन्ट लिस्ट में रखा गया है, इसको सीधे सेन्ट्रल लिस्ट में रखा जाना चाहिए, स्टेट के हाथ से इस को निकाल देना चाहिए। इससे राष्ट्रीय इन्टीग्रेशन में बहुत फायदा होगा।

दूसरा महत्वपूर्ण सुझाव उन्होंने यह दिया था कि एक बार शिक्षा के सेन्ट्रल लिस्ट में आने के बाद जैसे जुडीशियरी में व्यवस्था है, वैसी व्यवस्था यहां भी होनी चाहिए। जैसे जजों की पगार, उनका मैनेजमेन्ट, बिल्डिंग फण्ड—ये सब सरकार देती है, लेकिन जज लोग जज्मेन्ट देने में स्वतन्त्र होते हैं, उसी तरह की व्यवस्था शिक्षा क्षेत्र में होनी चाहिये। शिक्षकों की पगार, उन के बाल-बच्चों की शिक्षा, स्कूल का मैनेजमेन्ट सरकार के अपने अनुदान से, अपने पैसे से होना चाहिए, लेकिन जहां तक पाठ्यक्रम और पुस्तकें बनाने की बात है, तीन या चार साल का डिग्री कोर्स बनाने की बात है, इन सब बातों के लिये स्वायत्त बोर्ड हो, वह बोर्ड सरकार के हाथ में न हो, स्वायत्त हो, जिस में शिक्षा-विद हों, सरकार के प्रतिनिधि हों, विद्यार्थियों के प्रतिनिधि हों, शिक्षकों के प्रतिनिधि हों, बालकों के अभिभावकों के प्रतिनिधि हों और यह बोर्ड जो निर्णय करे, वह सरकार को मान्य हो।

यह बहुत सुन्दर योजना है—जब तक ऐसी व्यवस्था हम इस देश में नहीं कर पायेंगे, शिक्षा के क्षेत्र में उन्नति नहीं होगी। इस काम को करने में बहुत सी तकलीफें आयेंगी—सब से पहली तकलीफ़ तो पैसे की है, हमारे पास पैसा नहीं है। मैं इसके लिए भी एक सुझाव देना चाहता हूं—हम पैसे के लिये टैक्सेज बढ़ाते हैं—यहां भी हम इस तरह से कर सकते हैं—जो लोग सालाना पांच हजार रुपये कमाते हैं हम उन से विनती करें कि बच्चों की शिक्षा बढ़ाने के लिए हमें पैसा दीजिए। जैसा कि महात्मा गांधी ने कहा कि अमीरों को अपने अपने पैसे का ट्रस्टी होना चाहिए जिससे कि गरीबों का फायदा हो सके। अगर क पुअर स्ट्युडेन्ट्स फण्ड निकाल सकें

तो उससे बहुत फायदा हो सकता है। प्राथमिक, माध्यमिक और उच्चतर माध्यमिक स्कूल के बच्चों को खाना भी स्कूलों में ही मिलना चाहिए ताकि गरीब बच्चे भी पैसे वालों के बच्चों की तरह शिक्षा ले सकें। यह हमारा गोल होना चाहिए। हम यह नहीं कहते कि यह अभी करो या एक साल के अन्दर करो लेकिन आप इसकी शुरुआत तो ठीक से करो।

हम अपने मंत्री महोदय से कहना चाहते हैं कि जो हमारी शिक्षा पद्धति है, यह ऐसी होनी चाहिए जिससे नौकरी में फायदा हो। नौकरी के लिए वोकेशनल गाइडेंस सेन्टर खोलने की आवश्यकता है जिससे कि शिक्षा प्राप्त करने के बाद वे छोटे-मोटे उद्योग धंधों में लग सकें। आप जानते हैं कि आजकल हमारे देश में उद्योगों का विकास हो रहा है, आर्थिक विकास हो रहा है। इंडस्ट्रीज़ बढ़ रही हैं। इस बजट में शिक्षा के लिए जो अनुदान दिखाया गया है वह बहुत कम हैं। इसको बढ़ा कर सारे राष्ट्र में वोकेशनल गाइडेंस सेन्टर्स खोले जाने चाहिएं। यह हमारी मांग है। टेन प्लस टू एजूकेशन सिस्टम आया है। यह ठीक है। लेकिन आज हमारे बच्चों को गांवों में खाना नहीं मिलता है फिर वे कैसे इस शिक्षा पद्धति से फायदा उठा सकते हैं। उनके मां बाप के पास पहले उनके खाने की समस्या है। ये सारी बातें आज हमारे सामने हैं। कुछ बच्चे बहुत होशियार होते हैं, वे काम करना जानते हैं। उन्हें बताया जाए कि मेट्रिक तक पढ़ कर तुम्हें यह फायदा होने वाला है। अगर आप उनको मिडिल तक ही ज्ञान दिलवा दें, अंग्रेजी, मेथेमेटिक्स वगैरह वगैरह पढ़ा दें और उसके बाद छोटे-मोटे उद्योग धंधे में डाल दें तो इससे उनको बहुत फायदा होने वाला है। अगर किसी बच्चे को आगे बढ़ना है तो जरूर वह आगे बढ़े और उसको उसकी शिक्षा दी जाए।

अध्यक्ष महोदय, अन्त में मैं इतना ही कहूंगा सोशल वेल्फेयर में बहुत सारी बातें आती हैं। इसके बारे हमारी राय यह है कि महिलाओं की शिक्षा पर अपर्याप्त मात्रा में ध्यान दिया जा रहा है। इस पर और ध्यान दिया जाना चाहिए।

आखिरी मांग मेरी यह है कि सोशल वेल्फेयर, एजुकेशन, कल्चर के बजट पर आठ-सात घंटे का ही समय रखा गया है जब कि यह इतने महत्व का विषय है कि इस पर 15 दिन चर्चा होनी चाहिए थी। इतने महत्व के विषय पर इतना कम समय दिया जा रहा है तो आगे चल कर क्या होगा। यह बहुत महत्व का विषय है और इसके लिए मैं समझता हूं कि बजट में प्राविजन डबल होना चाहिए तभी इस देश की शिक्षा में कुछ प्रगति हो सकेगी।

इतना कह कर मैं अपना स्थान लेता हूं।

श्री राम प्रकाश त्रिपाठी (कन्नौज) : अधिष्ठाता महोदय, मैं, शिक्षा मंत्री महोदय द्वारा जो शिक्षा की मांगें रखी गयी हैं, उनका समर्थन करने क लिए खड़ा हुआ हूं। सब से पहले मैं आपको धन्यवाद देना चाहता हू कि आपने मुझे अपने विचार प्रकट करने का अवसर दिया।

अधिष्ठाता महोदय, शिक्षा के बारे में, देश में राष्ट्रपति से लेकर सार्वजनिक और राजनीतिक कार्यकर्ता तक सभी लोग बराबर कहते रहे हैं, बड़े जोर से चिल्लाते रहे हैं कि शिक्षा में क्रान्तिकारी परिवर्तन होना चाहिए, शिक्षा में आमूलचूल परिवर्तन होना चाहिए। जितने भी शिक्षा मंत्री आये सभी ने एक ही बात कही लेकिन आज तक शिक्षा के क्षेत्र में परिवर्तन नहीं हुआ। वर्तमान जनता सरकार के शिक्षा मंत्री ने भी अपना दृष्टिकोण स्पष्ट किया है लेकिन ऐसा महसूस नहीं होता कि शिक्षा में आमूलचूल परिवर्तन आएगा। किन्तु मैं आशा करता हूं कि हमारे

[श्री राम प्रकाश त्रिपाठी]

माननीय शिक्षा मंत्री जी आने वाले समय में इस दिशा में कुछ विचार करेंगे ।

शिक्षा के क्षेत्र में किस तरह से काम हुआ है, उस के बारे में राष्ट्रपति जी भी कहते रहे और दूसरे मंत्रीगण भी कहते रहे । अध्यक्ष महोदय, मैं अपने उत्तर प्रदेश के ग्रामीण इलाके की एक छोटी सी कहानी कहना चाहता हूं । ग्रामीण इलाके में तेली अपना कोल्हू चलाते हैं । कोल्हू से सरसों से तेल निकाला जाता है । कोल्हू को बैल से चलाया जाता है और कोल्हू के पीछे एक पत्थर रख देते हैं जिससे बैल को या लगे कि पीछे ड्राइवर बैठा हुआ है । एक गांव में हमारे एक कांग्रेसी मंत्री गये । उन्होंने देखा कि तेली आराम से बैठा हुआ है और कोल्हू चल रहा है । तेली से मंत्री जी ने पूछा कि तुम्हारे पास कोई काम नहीं है, उसने कहा कि काम तो मेरा हो रहा है । हमारा कोल्हू चल रहा है। मंत्री जी ने पूछा यह बताओ कि तुम्हें यह किस तरह अंदाज है कि तुम्हारा यह बैल चलता ही रहेगा । उसने बताया कि हमने बैल की गर्दन में एक घंटी बांध रखी है और जब बैल चलता है तो घंटी बजती है और मैं समझ लेता हूं कि बैल चल रहा है । कांग्रेसी मंत्री ने कहा कि तुम यह बताओ कि तुम्हारा बैल अगर खड़े खड़े ही गर्दन हिलाने लगे और घंटी बजने लगे तो क्या करोगे ? हाथ पर हाथ धरे बैठे रहेंगे यही जवाब हो सकता है । तीस साल तक खड़े खड़े बैल ने घंटी बजाई है और विकास कुछ नहीं हुआ । शिक्षा के बारे में बराबर एक ही बात कही गई है कि शिक्षा में परिवर्तन होगा, आमूलचूल परिवर्तन होगा, क्रान्तिकारी परिवर्तन होगा । किन्तु वे परिवर्तन तो दूर कुछ भी परिवर्तन अभी तक शिक्षा के क्षेत्र में हुआ हो यह दिखाई नहीं देता है । छोटा मोटा परिवर्तन जिसमें ई की मात्रा को इधर से उधर और उधर से इधर कर दिया गया, विषय बदल दिया गया और कोई भी मूलभूत परिवर्तन जो शिक्षा में होना चाहिये था नहीं हुआ । यही कारण है कि देश में जो योजनायें बनी, पुल, उद्योग धंधे, नक्शे बनाने की वे तो बनाई गईं लेकिन दुर्भाग्य की बात है कि देश में मनुष्य को मनुष्य बनाने की जो फैक्ट्री थी जिसमें मनुष्य बनता है उस की ओर वास्तव में सरकार बिल्कुल भी ध्यान नहीं दे पाई । कांग्रेस के एक माननीय सदस्य बड़ी तेजी से कह रहे थे कि आखिर जनता सरकार की कोई योजना है ? मैं उनसे कहना चाहता हूं कि तीस साल तक एक डाक्टर ने इस मर्ज का इलाज किया है, यह देश बुरी तरह मर्ज से पीड़ित था, आपने तीस साल इसका इलाज किया और मर्ज ठीक होने के बजाय और भी गम्भीर हो गया और आपने उस मरीज को इस स्थिति में ला कर खड़ा कर दिया कि रोग ठीक होने के बजाय पिछले उन्नीस महीने में मरीज को पागल बना दिया है और देश को ही पागल आपने बना दिया था । मरीज ने आज डाक्टर बदला है । एक डाक्टर ने तीस साल तक दवा दी मर्ज ठीक नहीं हुआ । अब दूसरे डाटर को तीस महीने तो दवा करने दें । मैं आशा करता हूं कि वर्तमान शिक्षा मंत्री और सरकार इस दिशा में निश्चित रूप से कोई ठोस कदम उठाएंगे ।

आज सब से बड़ी आवश्यकता मैं यह महसूस कर रहा हूं कि– हमारी शिक्षा जाब ओरिएंटिड होनी चाहिये, उद्योग धंधों के साथ उसका जुड़ा हुआ होना चाहिये । प्राइमरी से ले कर हायर सैकेंडरी तक निश्चित विषयों के साथ कोई छोटा धंधा लगा हुआ होना चाहिये और बच्चे को अपने पाठ्यक्रम के साथ साथ हाथ का कोई कार्य सिखाया जाना चाहिये । इस प्रकार की शिक्षा जब तक आप विद्यालयों में और विश्वविद्यालयों में शिक्षा के साथ साथ विद्यार्थी को नहीं देंगे तब तक देश का कल्याण नहीं हो सकेगा ।

एक बीमारी की शिकायत माननीय सदस्यों ने की है । उन्होंने कहा है कि शिक्षण संस्थाओं में अनुशासनहीनता है । एक माननीय सदस्य ने कहा कि वहां पर मानव की जगह दानव बन रहे हैं । दानव बनने के एक-दो मूल कारण हैं । सबसे बड़ी चीज बेकारी है । शिक्षण संस्थाओं से जब नौजवान विद्यार्थी अपने माता-पिता की गाढ़ी कमाई का सौ दो सौ रुपया माहवार खर्च करके बाहर निकलता है और बाहर निकल कर उसे जब कोई नौकरी नहीं मिलती है तो उसे बड़ी निराशा होती है । विद्यार्थियों को चूंकि भविष्य अन्धकारमय नजर आता है इन कारणों से भी उनमें असन्तोष पैदा होता है । इस असन्तोष को दबाने के लिए अभी तक की सरकार पुलिस का, पी ए सी का और लाठी डंडे का, हिंसा का सहारा लेती रही और इसी तरह से इस असन्तोष को दबाने की चेष्टा की । विद्यालयों और विश्वविद्यालयों के अन्दर पुलिस के घुसने को मैं उतना ही गलत मानता हूं जितना मंदिर के अन्दर गोश्त के जाने को । मंदिर में जिस प्रकार से गोश्त जैसी पैशाचिक प्रवृत्तियां निषिद्ध हैं इसी प्रकार से वहां अगर पुलिस के जरिये कंट्रोल करने की कोशिश की जाएगी तो छात्र जगत और भी अधिक उद्वेलित और आन्दोलित होता जाएगा । सबसे बड़ी आवश्यकता इस वास्ते यह है कि हम शिक्षा को किसी उद्योग के साथ जोड़ें, और जैसा मेरे मित्र बता रहे थे और उनके सुझाव के साथ मैं भी सहमत हूं कि शिक्षा के साथ खिलवाड़ न की जाए और शिक्षा के लिए एक स्वायत शासी बोर्ड बनाया जाए जिसमें देश के उच्च शिक्षाविद, शिक्षा शास्त्री, विद्यार्थियों के प्रतिनिधि, शिक्षकों के प्रतिनिधि रखे जाएं और शिक्षा प्रणाली पर गम्भीरता के साथ उनके विचारों को सुना जाए और सुन कर सरकार उन्हें देश के अन्दर लागू करे ।

विद्यालयों में भ्रष्टाचार के सम्बन्ध में कई माननीय सदस्यों ने शिकायत की है। उसका मूल कारण वर्तमान प्रबन्ध तन्त्र है जिसके जिम्मे हमने शिक्षा की जिम्मेदारी सौंप रखी है। एक छोटी सी बात मैं कहना चाहता हूं कि जब बच्चा छोटा होता है तो उसको जब साइकिल सीखनी होती है तो उसको तीन पहिये की साइकिल दी जाती है। उस पर वह सीख तो सकता है लेकिन गति नहीं पकड़ सकता। इसी प्रकार इस शिक्षा पद्धति में तीन पहिये लगे हुए हैं—एक मैनेजमेंट, दूसरी सरकार और तीसरा टीचर्स स्टाफ और अन्य कर्मचारी। अगर शिक्षा जगत की साइकिल को स्पीड देनी हैं तो सरकार शिक्षण संस्थाओं को सीधे अपने हाथ में ले और बीच में जो मैनेजमेंट के लोग हैं इनको खत्म किया जाय। कुछ संस्थायें हो सकता है अच्छी हों जिनको हमारे देश के महान व्यक्तियों ने बड़े अरमान से शुरू किया, पुराने ऋषियों और राजनीतिक नेताओं ने उनको स्थापित किया। लेकिन आजकल जो शिक्षा के नाम पर तमाम दुकानें जगह जगह पर खोल कर लोग बैठे हुए हैं उनको सरकार को सीधे अपने हाथ में ले कर चलाना चाहिये। उत्तर प्रदेश में मैं जानता हूं कि ज्यादातर विद्यालयों में सरकार शिक्षकों को वेतन के लिये पूरा पैसा देने लग गई है, लेकिन मैनेजमेंट वाले टीचर्ज को तनख्वाह कम देते हैं और दस्तखत उनसे ज्यादा रुपये के लिये जाते हैं। नीचे की श्रेणी के कर्मचारियों के फर्जी नाम लिख कर उसका पैसा खा जाते हैं। इस सब का एकमात्र सुझाव यही है कि शिक्षा को सीधे अपने कण्ट्रोल में लिया जाये।

चूंकि शिक्षा और समाज कल्याण दोनों एक ही गाड़ी के दो पहिये हैं, शिक्षा को मानव जीवन के साथ हम वह गम्भीरता अब तक नहीं दे पाये हैं जो कि देनी चाहिये। महाभारत की एक कथा मुझे याद आती है कि जिस समय युधिष्ठर पढ़ने गये तो उनके गुरू जी ने तीन पाठ दिये थे पूरी कक्षा को याद करने के लिये। दूसरे दिन सब विद्यार्थी आये, गुरू जी ने पूछा

[श्री राम प्रकाश त्रिपाठी]

कि किसने कितने पाठ याद किये। तमाम से कहा कि हमने तीनों याद किये। लेकिन युधिष्ठर महाराज खड़े हुए और कहने लगे कि हमने केवल दो पाठ ही याद किये। गुरू जी ने पूछा कि कौन से याद किये और तीसरा पाठ क्यों नहीं याद किया? जब उनको दण्ड दिया गया तो युधिष्ठर कहने लगे कि हमने डेढ़ पाठ ही याद किये गुरू जी ने कारण पूछा तो युधिष्ठर महाराज ने कहा कि आपने कहा था कि सदा सच बोलो, इसलिये वह तो मैंने जीवन भर के लिये याद कर लिया कि कभी झूठ नहीं बोलूंगा। और दूसरा जो पाठ बताया था कि किसी पर क्रोध न करो तो जब निर्दोष होने पर आपने मुझे दण्ड दिया तो आधा ही मुझे याद रहा और आधा भूल गया क्योंकि मुझे क्रोध आने लगा था। तो शिक्षा मनुष्य के निर्माण की जो चीज है उसको ऊपर से जिस प्रकार थोपने का प्रयास किया गया है वह नही होना चाहिये।

इस देश के अन्दर जो मूक क्रांति हुई है लोक सभा चुनाव में, खास तौर से विद्यार्थियों ने बड़ी लालसा से अपना खून बहाया जिसके कारण सत्ता बदली है। वह आशा लगाये हैं कि हमारी सरकार हमारे उज्जवल भविष्य के बारे में जरूर कुछ करेगी, और जो बेकारी के अन्धकार में बुरी तरह भटक रहे हैं, कितनो के माता पिता परेशान हैं जिनका कोई भविष्य नहीं है ऐसे बच्चों की ओर गम्भीरता से हमारी सरकार सोच कर जिस आमूलचूल परिवर्तन करने की घोषणा कांग्रेस सरकार करती रही है उसे एक साल के अन्दर कर के दिखायेगी।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं और शिक्षा अनुदान का समर्थन करता हूं।

श्री नाथू सिंह (दौसा) : माननीय सभापति जी, शिक्षा समाज के लिये बहुत ही महत्वपूर्ण आवश्यकता है। इसलिये शिक्षा पर होना तो यह चाहिये था कि सब से अधिक बहस इसी पर होती। लेकिन इसे केवल आज का दिन ही दिया गया। शिक्षा जिससे समाज और देश बनता है, चाहे कोई भी देश हो, यदि कोई देश विकास करता है तो पहले वह उस देश की शिक्षा को सुधारता है। चाहे वह जापान हो, अमरीका हो, रूस हो या चीन हो, सबने पहले शिक्षा पर ध्यान दिया। लेकिन दुख की बात है कि हमारे देश में 1947 से ले कर आज तक शिक्षा के बारे में कहा गया कि इस पर ध्यान दिया जा रहा है, इसमें सुधार होना चाहिये, लेकिन कुछ नहीं किया गया। गांधी जी की जो बात कहते हैं, उनका नाम केवल वोट लेने के लिये तो याद रखा गया लेनिक उन्होंने जो काम बताये थे उनको नहीं किया गया। गांधी जी ने शिक्षा के बारे में कहा था कि यहां पर तीन एच टाइप शिक्षा चाहिये—हैड, हैंड और हार्ट क्योंकि सब लोग, संसद सदस्य शिक्षा के बारे में एक बात कह रहे हैं कि शिक्षा जाब-ओरिएण्टेड होनी चाहिये। मैं इसका विरोध नहीं करता, वह शिक्षा किस काम की जिसका कल निश्चित न हो। जाब-ओरिएरण्टेड के साथ साथ आपने डाक्टर और इंजीनियर बना दिये, डाक्टर अस्पताल में काम कर रहा है, इंजीनियर अपने फील्ड में काम कर रहा है, टैक्नीशियन काम कर रहे हैं। पिछले दिनों आपने कहानी सुनी होंगी कि नवाओं में मिलावट हुई। क्यों हुई? क्योंकि जाब-ओरिएंटेण्ड को जाब तो मिल गये, लेकिन जो कमी है वह यह कि उसे मोरल की शिक्षा नहीं मिली है।

इसलिये शिक्षा में "हैड" से हमारा मतलब है कि व्यक्ति का मानसिक विकास होना चाहिये, "हैंड" से मतलब है व्यक्तियों का हाथों का और शारीरिक विकास पूरा होना चाहिये और "हार्ट" का मतलब है हृदय यानी बच्चों को मोरल की भी शिक्षा होनी चाहिये कि उसका चरित्र कैसा हो।

पुराने जमाने में जो शिक्षा दी जाती थी, उससे अनुशासन अपने आप उन लोगों में

आता था। कौन अनुशासनहीनता करता था? लेकिन आज अनुशासनहीनता हो रही है। अनुशासनहीनता पुलिस के डण्डे या जोर-जबर्दस्ती से समाप्त नहीं की जा सकती है। लेकिन मोरल उनका होना चाहिये, चरित्र बनना चाहियें। इसकी सबसे ज्यादा जरूरत है।

पिछले दिनों आपातकालीन स्थिति लागू हो गई, इसका कारण और कुछ नहीं, इस देश में शिक्षा की कमी को मैं इसका कारण मानता हूं। इन लोगों में मोरल नहीं था, जिन्होंने आपात कालीन स्थिति की घोषणा की और उसका समर्थन किया। उन लोगों में अगर नैतिकता होती तो जो अत्याचार हम पर हुए वह न होते। इस देश में जो डैमोक्रेसी का गला घोंटने की कोशिश की गई थी, वह लोग डैमोक्रेसी का अर्थ नहीं समझते थे, यानी उन्हें शिक्षा मिली ही नहीं कि डैमोक्रेसी क्या होती है। इसलिए हर विद्यार्थी को आज मोरल की शिक्षा दी जानी चाहिये। बल्कि मैं तो यह कहूंगा कि देश के हर व्यक्ति को शिक्षा दिये जाने की आवश्यकता है।

मेरा मतलब यह है कि शिक्षा केवल विश्वविद्यालय तक ही सीमित न रहे, शिक्षा हर जगह, खेत, इंडस्ट्री, गांव, दुकान हर क्षेत्र में हर स्थान पर शिक्षा मिले। विश्वविद्यालय में दो घंटे शिक्षा प्राप्त करने की जरूरत है, बाकी शिक्षा खेत और इंडस्ट्री में मिलनी चाहिये।

गांधी जी ने भी कहा था कि एक जगह, एक कमरे में बन्द होकर शिक्षा देने की आवश्यकता, नहीं है। जो पढ़ाया जाये, उसे फील्ड में करके दिखाया जाए इस बात की आवश्यकता है।

संविधान में यह रखा गया था कि 14 वर्ष तक के बच्चों को 10 वर्ष में निशुल्क शिक्षा पूरी मिल जायेगी, लेकिन आज 27 बरस तक भी निःशुल्क शिक्षा इस देश के बच्चों को नहीं मिलती है।

शहर के लोग तो अपने बच्चों को पढ़ा लेते है लेकिन गांव वाले इसलिए अपने बच्चों को शिक्षा नहीं देते कि थोड़ी शिक्षा बच्चे को दी जायेगी तो वह खेत में काम करने लायक नहीं रहेगा। इसलिए न तो वह उन्हें पढ़ा पाते है और न वह खेती ठीक ढंग से कर पाता है यह विचार किसान के मन में रहता है। इसलिए गांव में स्कूल खोलने चाहियें, हर गांव में एक स्कूल होना चाहिये। आज इस देश को स्वतन्त्रता प्राप्त किये इतने दिन हो गये, लेकिन आज भी इस देश में 60 प्रतिशत लोग अशिक्षित है। इतने अशिक्षित लोग होते हुये हमारे देश में डैमोक्रेसी कैसे चल सकती है और कैसे उसका विकास हो सकता है?

17.00 hrs.

हमारे देश में शहरों में कालेजों और विश्वविद्यालयों की तरफ ही अधिक ध्यान दिया जाता है और गांवों में शिक्षा की उपेक्षा की जाती है। मैंने गांवों में देखा है कि लोगों ने पैसा इकट्ठा कर के स्कूल-भवन बना दिये हैं, विद्यार्थी तैयार हैं, लेकिन दुर्भाग्य की बात हैं कि सरकार उन्हें अध्यापक नहीं दे सकती है। जहां स्कूल-भवन है, अध्यापक और विद्यार्थी भी हैं, वहां आवश्यक सामान नहीं है। इसलिए आज सरकार को यह निर्णय लेना चाहिये कि हर गांव में एक स्कूल खोला जाये।

हमारे देश में महिलाओं की शिक्षा पर ध्यान नहीं दिया जाता है। हमारे देश में महिलायें बहुत अधिक सख्या में अशिक्षित है। इसी का परिणाम ये है कि अधिकतर मातायें यह नहीं जानती कि अपने बच्चों को क्या सिखायें। इस स्थिति में

[श्री नाथू सिंह]

हमारे बच्चों का भविष्य कैसे बन सकता है ? बच्चा अपनी पहली शिक्षा घर से लेता है । इसलिए सबसे पहले महिलाओं को शिक्षा देना बहुत जरूरी है । शहरों में तो लड़कियां स्कूलों में जाती है, लेकिन गांवों में नारी-शिक्षा की ओर अधिक ध्यान नहीं दिया गया है ।

हमारे गांवों में शिक्षा हिन्दी में दी जाती है । लेकिन नौकरी के लिए परीक्षा अंग्रेजी में होती है । इसलिए गांव का एक विद्यार्थी इंगलिश स्कूलों के लड़कों के साथ काम्पीटीशन में नहीं बैठ सकता है । भले ही उसका मानसिक विकास और शारीरिक क्षमता अधिक हो, लेकिन चूंकि वह अंग्रेजी नहीं बोल सकता है, इसलिए वह आई० ए० एस० या आई० एफ० एस० अफसर नही बन-सकता है । समझ में नहीं आता है कि हिन्दुस्तान में आज भी अंग्रेजी की आवश्य-कता क्यों महसूस की जा रही है । क्यों नहीं पूरी शिक्षा हिन्दी में दी जाती है ? इसकी व्यवस्था की जानी चाहिये ।

मैट्रिक तक की शिक्षा बिल्कुल निः-शुल्क होनी चाहिये, और उस शिक्षा में सामान्य ज्ञान, विभिन्न भाषाओं की शिक्षा और मारल्ज की शिक्षा का समावेश होना चाहिये । उसके बाद हायर सेकेंडरी की शिक्षा जाब-ओरिएंटिड होनी चाहिये । जापान में इंडस्ट्री वहां के विश्वविद्यालयों से मांग करती है कि हमें इस तरह के टेकनीशन या इंजीनियर चाहिये, या इस प्रकार के अफसर चाहिये । विश्वविद्यालय उसी के अनुसार विद्यार्थी तैयार करते है और इसका पूरा खर्चा इडस्ट्री वहन करती है, सर-कार नहीं । उसके बाद वे व्यक्ति इंडस्ट्री में जाकर अच्छा काम कर सकते है । इसी प्रकार यहां भी शिक्षा को जाब-ओरिएंटिड बनाया जाना चाहिये ।

शिक्षा में जो असमानता है, उसको दूर करना चाहिये । आज राजस्थान विश्व-विद्यालय में एक ही विषय में एक चीज पढ़ाई जाती है, और बिहार विश्वविद्यालय तथा दिल्ली विश्वविद्यालय में दूसरी चीज । एक ही देश में ऐसा नहीं होना चाहिए । विभिन्न राज्यों में हिन्दी या वहां की स्था-नीय भाषाओं में शिक्षा दी जाये, लेकिन सभी विश्वविद्यालयों में एक विषय का पाठ्यक्रम समान होना चाहिये । आज लोक अनुशासन की बात करते हैं । अनुशासन के बारे में विद्यार्थियों को दोषी ठहराया जाता है कि वे अनुशासन-हीन है । लेकिन मैं कहूंगा कि अनुशासन-हीनता की जड़ विद्यार्थी नहीं है । इस की जड़ इस से पहले वाली सरकार रही है । ये विद्यार्थी कितनी बड़ी संख्या में बेरोजगार हैं । मैं आंकड़ों के चक्कर में ज्यादा न जा कर सिर्फ यही आपको बताना चाहता हूं कि देश में शिक्षित बेरोजगारों की अपेक्षा अशिक्षित बेरोज-गार तिगुने हैं । जब उन के कन्धों पर कोई जिम्मेदारी नहीं, कोई भार नही, तो वे ठाले बैठे क्या करें ? उन के अन्दर अनु-शासनहीनता की भावना पैदा होगी । कोई काम वे लोग नहीं कर सकते । उन को न कोई रोजगार दिया गया, न उनके लिये और कुछ किया गया । बातें बहुत की गई कि शिक्षा में सुधार कर रहे हैं, शिक्षा को जाबओरियन्टड बना रहे हैं बड़ बड़े परिवर्तन की बात कहीं गई, लकिन केवल एक परिवर्तन किया गया कि पहले मैट्रिक पास कर के विद्यार्थी दफतरों के चक्कर काटते थे आज वे एम० ए० की डिग्री लेकर दफतरों के चक्कर काटते हैं । आपात काल के पहले श्री जय प्रकाश नारायण ने जब क्रान्ति का आह्वान किया तो बहुत सारे विद्यार्थी कालेज और यूनी-वर्सिटी की पढ़ाई छोड़ कर उसके अन्दर आये क्योंकि वे जानते थे कि इस पढ़ाई का कोई मतलब नहीं है । इस पढ़ाई को

पूरा करने के बाद हमें अपने पेट की भूख मिटाने के लिये रोटी के स्थान पर पुलिस की गोली खानी पड़ेगी। यह वे जानते थे--इसलिये उन्होंने इस क्रान्ति के आन्दोलन में कालिजों को छोड़ कर भाग लिया। उन्होंने शिक्षा को जरुरी नहीं समझा, बल्कि इस देश की परिस्थिति और इस देश की काया को बदलना जरूरी समझा। उन्होंने अपने मन में संकल्प किया और फिर इस सरकार का तख्ता पलट दिया।

विश्वविद्यालयों में जो भ्रष्टाचार है, उस के संबंध में मैं निवेदन करूंगा कि आपातकाल के अंदर विश्वविद्यालय में विद्यार्थी नहीं पढ़ते थे बल्कि आधे विद्यार्थी और आधे पुलिस के सिपाही और सी० आई० डी० के लोग कलास में जाकर बैठा करते थे। राजस्थान विश्वविद्यालय का मैं उदाहरण देता हूं जिस समय मैं जेल से छूट कर गया और मेरे साथी छूट कर गये तो उन्होंने बताया कि जिस कलास में भी जाते थे, उस में अधिक से अधिक पुलिस और सी० आई० डी० के लोग बैठें रहते थे लडकों के बीच पुलिस घूमती रहती थी। वहां पर नियुक्तियों में धांधली होती थी। लडकों को एडमीशन नहीं दिये गये और ऐसे गुण्डों को विश्वविद्यालय के नियम तोड़ कर एडमीशन दिये गये जो विद्यार्थी नहीं थे। वाइस चान्सलर ने उन को इस लिये प्रवेश दिया ताकि वे वहां दादागीरी का आतंक फैला कर रखे और विद्यार्थियों को सही चीज के लिये बोलने न दें।

आपातकाल का एक और उदाहरण देता हूं संजय गांधी राजस्थान विश्व विद्यालय में जाने को थे। उन का भाषण वहां पर रखा गया, तो वाइस चांस्लर के पास छात्र गये और उन्होंने कहा कि पहले हम और मांगें लेकर आप के पास आते थे इस समय एक ही मांग ले कर आये हैं कि राजस्थान विश्वविद्यालय या और विश्वविद्यालयों का यह नियम है कि कोई व्यक्ति पहले कालिज में पढ़ने के लिये जाय और फिर विश्वविद्यालय में आये। क्योंकि संजय गांधी पहले किसी कालिज में नहीं गये है इसलिये हम उन को इस विश्व विद्यालय में नहीं आने देगें तो राजनीति का दखल विश्वविद्यालय, में इतना अधिक रखा गया था कि एकेडेमिक प्वाइन्ट आफ व्यू वहां कोई काम नहीं होता था। योग्य व्यक्ति वहां से हटा दिये गये और राजनीति से प्रेरित लोगों को वहां जगह दी गई।

साक्षरता अभियान का नाम लेकर करोड़ों रुपया बरबाद किया गया। यह राजस्थान की बात मैं कह रहा हूं। साक्षरता अभियान में एक व्यक्ति को साक्षर बनाने के लिये उस को क,ख,ग,घ सिखाने के लिये एक हजार रुपय खर्च किया गया और वह व्यक्ति नाम लिखना भी नहीं सीख सका। तो यह अव्यवस्थायें रही हैं, जो राजनीति से प्रेरित थीं। इसलिये मेरा निश्चित मत है और मैं सरकार से मांग करता हूं कि पिछली सरकार ने जिस प्रकार से राजनीतिक हस्तक्षेप किया है और जो धान्धलियां विश्वविद्यालय में की हैं, उन धांधलियों को खत्म करें। पिछली सरकार न विश्व विद्यालयों में अपने एजेन्टों को वाइस चांस्लर बना कर बैठा रखा था, जो पढ़ाई का काम नहीं देखते थे, बल्कि यह देखते थे कि कौन विद्यार्थी सरकार के खिलाफ बोलता है, किस विद्यार्थी को मीसा में बन्द करवाया जाये, किस को यूनिवर्सिटी से निकलवाया जाय इस का ध्यान रखते थे, न कि शिक्षा का स्टैण्डर्ड कैसे ऊंचा उठाया जाये।

श्री डी० जी० गवई (बुलडाना): माननीय सभापति महोदय, शिक्षा मंत्रालय ने शिक्षण के उच्च माध्यम के हिसाब से जो प्रस्ताव रखे हैं, उन का मैं समर्थन

[श्री डा० जी० गाई]

करता हूं अब तक हमारे बहुत से सदस्यों ने यह बतलाया कि शिक्षा कैसी होनी चाहिये उस का माध्यम कितना ऊंचा होना चाहिये। लेकिन असलियत यह है कि हमारे ग्रामों में जो शिक्षक हैं जिन के द्वारा हमारे समाज का परिवर्तन होता है, जो बच्चों को पढ़ाते हैं उन के अन्त: करण में, हृदय में राष्ट्र प्रेम की भावना जगाते हैं, उस की नस-नस में, हड्डी-हड्डी में अच्छे संस्कारों की मोहर लगाते हैं, उन के बारे में किसी सदस्य न कोई सवाल नहीं उठाया इस लिये मैं शिक्षा मंत्री जी का ध्यान इस ओर आकर्षित करना चाहता हूं इन शिक्षकों के निवास के लिये ग्रामों में कोई व्यवस्था नहीं है उन को रहने के लिये घर नहीं मिलता है। इस तरह की तकलीफ ज्यादातर हमारे शेड्यूल्ड कास्टस के शिक्षकों को है। जब वे खेड़े में बच्चों को पढ़ाने के लिये जाते हैं तो वहां उन को घर नहीं मिलता है। कोई भी सवर्ण आदमी उन को रहने के लिये घर नहीं देता है। मेरा सुझाव है कि आप के शिक्षण-व्यवस्था के बजट में उन के घरों के लिये प्रावीजन होना चाहिये सरकार की ओर से उन लोगों के लिये मकान बनाये जाये।

दूसरी बात यहां बहुत सारे सवाल उठाये जाते हैं कोई कहता है कि ऐसा होना चाहिये कोई कहता हैं कि वैसा होना चाहिये। कई सदस्यो ने कहा कि अंग्रेजी बंद होनी चाहिये, किसी ने कहा कि त्रि शिक्षण पद्धति बंद होनी चाहिये। मैं यह कहूंगा कि अंग्रेजी एक ऐसा माध्यम है—शिक्षण की दृष्टि से—जिस को हर समाज के साथ जोड़ा जा सकता है। हिंदी हमारी राष्ट्र भाषा है। मैं स्वंय महाराष्ट्रीयन हूं, हमारी मातृभाषा मराठी है, म यह कहूंगा कि मराठी के साथ हिन्दी को भी शामिल करना चाहिये, हिन्दी भी हमारा माध्यम हो, क्योंकि इस सदन में हिन्दी में बोलने का हमें अवसर मिले तो हम हिन्दी में बोल सकें। लेकिन इन दोनों के साथ अंग्रेजी को भी पढ़ाया जाना चाहिये, क्योंकि अंग्रेजी के बिना हमारा काम नहीं चल सकेगा। जितने भी हमारे बड़े-बड़े नेता हुए हैं अगर अंग्रेजी न होती तो डा० अम्बेदकर न होते, महात्मा फूल न होते, लोकमान्य तिलक न होते, महात्मा गांधी न होते, अंग्रेजी के माध्यम से ही वे सब हुए हैं। इसके बावजूद भी मैं यह कहता हूं कि हमारा हिन्दुस्तान पाश्चात्य राष्ट्रों के मुकाबले में कम से कम 250 साल पीछे है। क्यों पीछे है? इसलिये पीछे है कि हमने अपनी शिक्षण पद्धति के बारे में ठीक ढंग से विचार नहीं किया कि इसमे क्या-क्या सुधार होना चाहिए। हमारे गांव में आज भी जातीयता का सवाल उठाया जाता है। मैं यह कहूंगा कि हमारा शिक्षण क्षेत्र इतनाप वित्र क्षेत्र है इतना विशाल क्षेत्र कि वहां पर धर्म-निरपेक्षता होनी चाहिए। उससे इस देश में जातिरहित समाज व्यवस्था का निर्माण होगा। इस तरह की व्यवस्था से इस देश का सही ढंग से कल्याण होगा। मेरे पास एक लेटर आया है, यह लैटर पूना से आया है कि एक देहात में एक शेड्यूल्ड कास्ट के शिक्षक का मर्डर कर दिया गया। लेकिन इस ओर कोई नहीं देखता। दिल्ली में एक दो दिन पहले संजय गांधी को हवाई अड्डे पर रोका गया था इस बात को हमारे महाराष्ट्र के मित्र श्री साठे जी ने पालियामेंट में एक सवाल खड़ा कर दिया। इसे कोई नहीं देखता कि हरिजन शिक्षकों के साथ अन्याय हो रहे हैं उनका मर्डर हो रहा है। इसके बारे में श्री साठे जी ने इस सदन में प्रश्न नहीं पूछे। मैं अपने मंत्री जी से विनती करूंगा कि वे हरिजनों की समस्याओं की ओर ध्यान दें और इस बात की व्यवस्था करें कि ग्रामीण इलाकों में जो शिक्षक काम करने के लिये जाते है उनके मकान की वहां व्यवस्था हो।

दूसरी बात यह है कि बहुत सी निजी शिक्षण संस्थाएं चलती है। ऐसी संस्थाओं को

छोड़ दीजिये जैसी कि हमारे महाराष्ट्र में कर्मवीर भाऊराव पाटिल शिक्षण संस्था है। लेकिन जो धर्म वाले शिक्षण संस्था बनाते है, कोई धर्म का नाम लेकर चलाते है, कोई भगवान का नाम लेकर चलाते है, उनमें बहुत गन्दा शिक्षण चलता है, बहुत गन्दी पढ़ाई होती है। उन शिक्षण सस्थाओं में शिक्षक के रूप में ऐसे बेकार लोगों को रख लिया जाता है—जैसे कि अभी एक माननीय सदस्य ने कहा था कि शिक्षा हमारे देश में एक कारखाना बन गयी है जिससे हर साल बहुत से लोग बाहर निकल कर प्राब्लम खड़ी करते है, इससे बेकारी बढ़ती है, शिक्षित बेकारी बढ़ती है, ये शिक्षित बेकार आज बहुत ज्यादा तादाद में घूमते मिलते है—इन्हीं में से बेकार लोगों को इन प्राइवेट शिक्षण संस्थाओं में शिक्षक के तौर पर रख लिया जाता है और उनसे रसीद पर तीन सौ, साढ़े तीन सौ रुपये पर दस्तखत करा लिये जाते है और उन्हें सौ रुपया महीने का दिया जाता है। शेड्यूल्ड कास्ट के लोगों को जो फेलोशिप मिलता है उसमें से भी ये संस्थाए चालीस परसेंट ले लेती है। मंत्री जी इस तर . ध्यान दें औ : ऐसी जो भ्रष्ट शिक्षण संस्थाए है उनको बन्द करें या उन को सरकार चलाये। मैं इन पैसे खाने वालों को मुर्दे के उपर का कफन बेचने वाला मानता हूं।

एक बात मैं कहूंगा कि शिक्षा के क्षेत्र में महात्मा गांधी के विचारों की प्रस्थापना होनी चाहिए। शिक्षा एक महत्वपूर्ण क्षेत्र है इसमें हमें ऊंचे आदर्शों की स्थापना करनी चाहिए। यह ठीक है कि बच्चे में जो संस्कार पड़ते है वे खाली स्कूल से नहीं पड़ सकते। इसके लिए घरों में मां-बापों को भी बहुत कुछ करना है। अपने बच्चों के लिए मां-बाप की भी पूरी जिम्मेदारी है।

अभी शिक्षा में पोलिटिक्स के बारे में कहा गया। मैं कहता हू कि पोलिटिक्स को शिक्षा के क्षेत्र से बाहर रखा जाए। प्राध्यापकों और विद्यार्थियों पर पोलिटिक्स में भाग लेने का बन्धन होना चाहिए। अगर वे पालिटिक्स में आयें तो शिक्षा खत्म। प्राध्यापक तो फिर पोलिटिक्स में ही लगा रहेगा, वह पढ़ाना छोड़ देगा।

एक बात और जो कि मैं महाराष्ट्र की दृष्टि से कहना चाहता हू। महाराष्ट्र में जिला परिषद प्रशासन में शिक्षण का सारा कारोबार आता है। एक जिला परिषद में 12, 13, 14 पंचायत समितियां होती हैं। पंचायत समितियों में जो सभापति होता है, उप सभापति होता है या सदस्य होते है वे शिक्षकों को निजी नौकर की तरह रखते हैं निजी नौकर की तरह से उनके साथ व्यवहार करते है, बरताव करते है और पालिटिक्स में अपने स्वार्थों की सिद्धि के लिए उनका उपयोग करते हैं। हैड मास्टरों और दूसरे शिक्षकों से अपने काम करवाते है। इसका नतीजा यह होता है कि वे शिक्षा देने का काम ठीक से नहीं कर पाते है, उसकी उपेक्षा क ते हैं। जिस काम के लिए उन्हें रखा जाता है वह काम उन से न करवा कर निजी काम उनसे करवाए जाते हैं। इस ओर आपको ध्यान देना होगा। शिक्षा का क्षेत्र पालिटिक्स से मुक्त रहना चाहिए। अंग्रेजी वहां पर पढ़ाई जानी चाहिए लेकिन उसके साथ हिन्दी भी अनिवार्य रूप से पढ़ाई जानी चाहिये क्योंकि यह हमारी राष्ट्र भाषा है। जब तक सभी लोग हिन्दी न पढ़ें वे आपस में बातचीत नहीं कर सकेंगे, विचारों का आदान प्रदान नहीं कर सकेंगे। मेरा यह दुर्भाग्य है कि मैं हिन्दी नहीं पढ़ा इसलिए मैं जो हिन्दी बोल रहा हूं उसमें थोड़ी बहुत गलतियां होंगी। मेरी मातृ भाषा मराठी है। मैं समझता हूं कि हिन्दी कम्पलसरी होनी चाहिये। मैं ने आपको शुरू में कहा था कि मैं आपको घंटी बजाने का मौका नहीं दूंगा। लेकिन आपने घंटी बजा दी है। मैं समाप्त करता हूं और अन्त में यही कहना चाहता हूं कि शिक्षकों के लिए मकान की, रहने के लिए हाउस की व्यवस्था की जानी चाहिये।

SHRI DHIRENDRANATH BASU (Katwa): Sir, the otherday there was a lot of discussion on adult education on a motion moved by Shri Chandrappan. While replying, the minister said that the implementation of the suggestions would require Rs. 25000 crores which is not possible for the government to do. I would therefore suggest to Dr. Chunder, who is an educationist of high repute and who is known throughout India for a long time that adult education be expanded through corporation and Municipal schools, primary schools, industries, Social organisations, factories, mines, etc. I have seen in western countries like UK, USA and Canada and also in USSR that many workers, gentlemen and ladies, assemble in the evening and study in the institutes and factory premises. There are schools and colleges there and the authorities of those institutions impart education to them almost free of charge. Some nominal allowance is given to those who impart the education. In a tractor factory in Moscow, which is perhaps the largest in the world, which although modernised employs about 22,000 workmen, imparts education to the workmen in the evening through schools located in the factory premises. The management impart education through their staff, who are paid an extra allowance for that.

In the Calcutta Corporation, when I was Chairman of the Standing Education Committee, I started about 100 adult education centres. At least 90 to 100 adult students go to each centre almost daily, with the result that I have been able to impart education to about 8000 adults. I have also seen in several factories in Liverpool, Rochester, Chatham, and other places in U.K. the workmen assembling and studying in the factory premises. The problem of adult education is not only in India, but in other countries also. However, our problem is no doubt vast. The problem is there in Western countries like UK and USA. I have seen in different States like Cleveland, Maryland, Pittsburg and Chicago. There are adult education centres. There are also problems of this sort although the magnitude of our problem is vast. I would suggest that this adult education scheme be expanded—this scheme should not be abandoned—through the medium of these institutions, corporation and municipal schools, primary schools and through different factories and industries where there are institutes and classes. I would request the hon. Minister to consult the Minister of Industries and other Ministers concerned and ask them to circularise to the different units to impart adult education to the workmen there. This will help to a great extent in solving the problem of illiteracy.

Our hon. Minister was afraid as to how he could spend Rs. 2,500 crores. I agree with him that it is not possible for the Government to do so. But I would request him to provide in the Budget an additional sum of Rs. 25 crores to impart adult education through the medium of these organisations and through voluntary organisations. This he can do certainly. He could persuade the Finance Minister to finance. With these words, I would request the hon. Education Minister to consider my proposal and give it effect to.

SHRI R. MOHANARANGAM (Chengalpattu): Mr. Chairman, Sir, I am really very glad for the opportunity being given to me to express some of my feelings on this subject. So many members have expressed their opinions on the subject for the past six hours. As far as my portion is concerned, I have to say that the amount allotted for this is not so sufficient considering the fact that we are spending crores and crores of rupees for purposes like police and defence. Education is the backbone of our country. But the amount allotted for this is not sufficient.

I would like to say something about primary education. So many members

have spoken about primary education. As the Chairman of one of the Municipalities of Tamil Nadu and a Senate Member of the Madras University, I can tell you something here. Almost all the schools in Municipalities are controlled by the Municipalities. We are not in a position to construct even small houses for the schools. In each and every school, hundreds of students are studying. If we ask the State Government to give so much of grant for the construction of buildings for accommodating the students, they say we have not got sufficient funds and we are expecting funds from the Centre. When such is the position in Madras State, I personally believe, that the same will be the case in the entire country. If that is the state of affairs, I would request the concerned authorities to allot more and more funds for the development and improvement of education. There is a lack of determination and will to improve the educational system of our country.

I have been reading the various speeches delivered in the past 20 to 25 years during the budget debates.

The same type of speeches are delivered over the years. If that be the case, I do not know how we are going to improve our educational system.

I understand that nearly 30 per cent of our people are considered to be literate. Here I should say that of persons who are able to put their signatures alone are also considered to be literate. More than 60 per cent of the people are unable to read even any one of the Indian languages.

The framers of the Indian Constitution wanted to give much importance to primary education. In fact, they wanted to give compulsory education to the children in the age group of 6 to 14. In my constituency, when I had been there just to ask their votes, I asked a number of persons there "What are you doing?" They replied "I am not studying. I am just looking after my cattle." That is the position of small boys between the ages of 6 and 14. If that is so, how are we going to fulfil the aspirations and ambitions of the founding fathers of the Constitution? The percentage of literacy among our women is only 18. If you exclude those who can only write their names, the actual literacy percentage among women will be only 9 to 10, not more.

Coming to sports education, most of the villages have schools without playgrounds. Such a negligence in the primary schools will only lead to our poor performance in international forums.

Coming to the language issue, so many persons have talked against English. They say that the regional languages should be given importance. I would like to ask a sensitive question. I come from deep south and my mother tongue is Telugu. I have studied Tamil and I am speaking in English. I can speak in very good Tamil, but most of the members will not understand what I say. Even the interpreter will not be able to interpret it perfectly into English or Hindi. Some say that English should be removed. What is the alternative? Is English to be replaced by Telugu, Tamil, Malayalam or any other language? Which language can replace English? Can Hindi replace it? We will not accept it. You have accepted Anglo-Indians as one of the communities of our country and their mother-tongue is English. Why not accept English as the national language of our country? English is also an international language. It can be the sole official language for the whole nation. When you accept a particular language as the sole official language, the advantages and disadvantages have to be equally distributed among the people. The people of Tamilnadu have to read not only Tamil but also Hindi to get employment. In addition, a man like me has to learn his mother-tongue, i.e. Telugu. Therefore, I am

[Shri R. Mohanarangam]

forced to read three languages whereas a person who knows Hindi only can go throughout the length and breadth of the country. If I read only Tamil, can I travel throughout the nation? In the Parliament House post office, everything is written in Hindi. In the post offices in Tamilnadu, will you allow the notices to be in Tamil? In the post offices in other States, will you allow it to been the regional language of that State? You will not agree to that being done in the Central Government offices. You will say, it should be only in English and Hindi. My language—Tamil is a hoary language which was born before the birth of the sands and stones of the world. It is a very ancient language and our sermons and scriptures are written in that language. I am not asking for that particular language to be the sole official language. Hindi is a language hardly 200 years old. It was started by a few persons on the banks of the Ganges. How can we accept that to be the sole official language? Our party is going up in Tamilnadu because we are fighting for Tamil and other parties which are fighting for Hindi are going down. Unless and until the langauge problem is solved to the satisfaction of all, we are not going to have unification of the country. You may ask, what is the solution? But my answer to that is, do you mean to say that we are the last generation of this world? Why should we decide the langauge issue now? We are not the last generation? Let us leave the problem to posterity. We are not the proper authority to decide it. Thare are so many other more important things to be decided by us like the welfare of the people, education of the people, economic development of the country, starting industries all over the country and so on. Let us attend to these things. I find that persons who are experts in English are speaking in Hindi here. When they say something in Hindi, others laugh, but I am not able to understand it. If such is the case, I may tell you that this is a very sensitive question and unless and until this particular problem is solved, we, Tamilians, will not work for the development and the unification of the country, I may also tell you that the langaug problem will definitely lead to bad consequences. So I request our Chairman to request our hon. Education Minister to allot more funds for constructing buildings not only in Delhi circle not only in North India, but also throughout the country.

SHRI NIHAR LASKAR (Karimganj): The Education Minister is not a Hindi man.

SHRI R. MOHANARANGAM: I am not aware of which State he belongs to. I belong to a constituency which is situated in Tamil Nadu. I find that in the Central Schools they are not allowing admission to anybody except the children of Government employees. I would request the Education Minister to ensure that the children of other members of the public are also allowed admission in these Central Schools.

Finally, I would say one thing. If at all we want to improve the education system in our country, more funds should be allotted for that.

श्री राजे विश्वेश्वर राव (चन्द्रपुर) : सभापति महोदय, देश में, और खास तौर से महाराष्ट्र में, सोशल वैलफेयर पर जो खर्चा हो रहा है, उस के बारे में मैं कुछ बातें आपके सामने रखना चाहता हूं ।

महाराष्ट्र में सोशल वैलफ़ेयर और ट्राइबल वैलफ़ेयर का काम अलग अलग था । लेकिन जब से यह सब काम सोशल वलफ़ेयर विभाग के द्वारा होने लगा है, तब से बहुत सा पैसा आदिवासियों तक नहीं पहुंच पा रहा है । जब तक सोशल वैलफ़ेयर और ट्राइबल वैलफ़ेयर के काम को अलग नहीं किया जाता है, तब तक आदिवासी लोग ऊपर नहीं उठ सकेंगे । केन्द्र और राज्यों में ट्राइबल वेलफ़ेयर के नये विभाग खोले जाने चाहिए, ताकि खास तौर से

आदिवासियों के कल्याण की ओर ज्यादा तवज्जह दी जा सके। इसके अतिरिक्त केन्द्र और राज्यों दोनों जगहों में ट्राइबल्स का ही कोई व्यक्ति मिनिस्टर बनाया जाना चाहिए, ताकि इस महकमे का काम अच्छी तरह चल सके।

ट्राइबल वैलफ़ेयर के सम्बन्ध में जो कर्मचारी काम करने के लिए जाते हैं, वे दूसरे समाज के होते हैं, वे शहरों के रहने वाले पढ़े-लिखे लोग होते हैं। वे आदिवासियों में मिक्स नहीं होते हैं और इसलिए हम से दूर होते हैं। इस कारण वे हमारी समस्याओं को समझ नहीं पाते हैं और हमारे काम अच्छी तरह नहीं होते हैं। इसलिए अगर आदिवासी कार्यकर्ताओं और संस्थाओं के माध्यम से यह काम किया जाए, तो काम निश्चित हो अच्छी तरह से हो सकेगा।

जहां तक प्राहिबिशन का सवाल है, जब तक आदिवासियों के बीच में प्राहिबिशन नहीं लागू किया जाता है, तब तक चाहे जितना भी पैसा लगाया जाये, उससे आदिवासियों को कोई लाभ नहीं होगा या उनको उसकी पूरी मदद नहीं मिल सकती क्योंकि जो भी पैसा उनको सरकार की ओर से मिलता है या मदद मिलती है वह सब वे अपने पीने में ही उड़ा देते हैं। इसलिए सब से अच्छा यह होगा कि ट्राइबल एरिया में प्राहिबिशन सब से पहले शुरू किया जाता ताकि वहां पर यह धांधली न होती कि पैसा जो उनके पास जाता है स्टेट की ओर से वह इस तरह व्यर्थ जाये। आज वह पैसा उनकी झोपड़ी के अन्दर नहीं जाता है, झोपड़ी तक तो जाता है, उसके अन्दर नहीं जाता, बाहर ही बाहर चला जाता है। इसका हमें बहुत दुख है।

ट्राइबल एरिया के अन्दर कम्युनिकेशन बिलकुल नहीं है। सब से पहले कम्युनिकेशन की वहां जरूरत है। अगर आप सचमुच में चाहते हैं कि आदिवासी लोग सुधरें, वे दूसरे लोगों के साथ बराबरी में आएं तो कम्युनिकेशन सब से जरूरी उनके लिए है। उसके बाद आप देखेंगे कि बाकी लोगों के साथ मेल मिलाप उन का होगा और उससे वे लोग सुधरेंगे। कम्युनिकेशन हो, सड़कें हों और उसके साथ साथ आल वेदर पुल हो ताकि बरसात के दिनों में भी वे लोग अड़े न रह जायें, इस की भी खबरदारी सरकार को करनी चाहिए।

दूसरी बात है शिक्षा। हमारे आदिवासी क्षेत्रों में शिक्षा निल है। आप देखेंगे कि हर गांव में स्कूल हैं। स्कूल तो हर जगह हैं लेकिन मास्टर एक भी नहीं है। मैं इस तरह कहता हूं तो आप लोग ताज्जुब करेंगे कि मैं क्या कह रहा हूं लेकिन बात सच है। मास्टर आदिवासी क्षेत्रों में जो भेजे जाते हैं वह शहरों के होते हैं। जिला परिषद् की ओर से शिक्षण का काम वहां चलाया जाता है। सारे स्कूल वहां पर जिला परिषद् के हैं। जो मास्टर वहां पर जिला परिषद् की ओर से भेजे जाते हैं वे वही होते है जो जिला परिषद् के अध्यक्ष के पिट्ठू होते हैं। वे सिर्फ उनकी भाटगिरी करने वाले होते हैं और वहां पर वे केवल उनका प्रचार करते रहते हैं। जिस काम के लिए वे भेजे जाते हैं वह काम वे नहीं करते हैं।

मैं एक उदाहरण दूं। एक नये लड़के को वहां अप्वाइंटमैंट दिया गया। लेकिन वह वहां पर पहुंच ही नहीं पाया। बीच में एक बड़ी नदी पार करने का मौका आया। वह बड़ी नदी देखते ही वह वहां से वापस भाग गया। वह अपाइन्टमैंट के लिए गांव तक नहीं पहुंचा। हमारे उन आदिवासी क्षेत्रों में बड़े बड़े नाले और नदियां पड़ती हैं, बड़े बड़े जंगल पड़ते हैं। अब उन्होंने जंगल कभी देखा नहीं, नदियां और नाले इस तरह के कभी देखे नहीं, और उनको वहां भेजा जाता है तो वे वहां जाने से घबड़ाते हैं और जाते हैं तो वे वहां रह नहीं सकते। वे वहां की भाषा नहीं समझते। वहां के बच्चे उनसे कुछ सीखना नहीं चाहते। क्योंकि वे सिखा नहीं

[श्री राजे विश्वेश्वर राव]

नहीं सकते इसलिए बच्चे भी वहां नहीं आते और अक्सर ऐसा होता है कि एक मास्टर और एक बच्चा दोनों बैठे होते हैं और एक दूसरे का मुंह देखते रहते हैं। कभी कभी तो एक भी बच्चा नहीं होता। इस तरह से वहां के स्कूलों में पढ़ाई होती है। कभी कभी ऐसा होता है कि मास्टर साहब महीना खत्म होने के एक या दो दिन पहले आते हैं और पूरे महीने भर के विद्यार्थियों के नाम रजिस्टर में भर देते हैं। कुछ लड़कों को प्रेजेंट दिखा देते हैं, कुछ को ऐबसेंट दिखा देते हैं और महीने भर की तनख्वाह लेकर अपने गांव मे जाकर बैठ जाते हैं। फिर दूसरे महीने के आखिर में फिर से आते हैं। इस प्रकार से हमारे यहां शिक्षण का काम होता रहा है।

वर्कर्स की कहानी मैं बता दूं कि हमारे यहां जिला परिषद् के जो अध्यक्ष थे उन्होंने क्या किया कि तेलगू जानने वाले तेलगू भाषा में जो लड़के मैट्रिक में पास हुए वे उनके कार्यकर्ताओं के बच्चे होने के नाते उन्होंने उनको मास्टरों की नौकरी दी और उनको हमारे आदिवासी क्षेत्रों में 10 वर्षों तक भेजा और उनको वहां मराठी भाषा में पढ़ाने के लिए भेजा। अब आप सोचिए कि जो तेलगू भाषा में पास किए हुए लोग हैं वे मराठी भाषा में किस तरह पढ़ा सकते हैं? यह बात मेरी समझ में नहीं आती। लेकिन इस तरह से यह होता रहा। अब आप बतलाइये—इन परिस्थितियों में हमारे आदिवासी जो आज तक इतने पिछड़े हुए हैं, वे कैसे आगे बढ़ सकते हैं?

एक चीज मैं और कहना चाहता हूं—हम हरिजनों का नाम रोज सुनते आ रहे हैं, लेकिन अब हरिजन इतना पिछड़ा नहीं रहा, जितना पहले था। यह ठीक है कि हरिजन अभी भी बाकी दूसरों के मुकाबले में पिछड़ा है। वे अगर बाकी लोगों से 100 साल पीछे हैं तो हमारे आदिवासी बाकी लोगों से 1000 साल पीछे हैं। इसलिये मैं चाहता हूं कि आदिवासियों की तरफ़ ज्यादा ध्यान देना चाहिये। अगर सरकार ने इनकी तरफ़ ध्यान नहीं दिया तो न जाने कितने सालों तक ये और ज्यादा पिछड़ जायेंगे।

हमारे शिक्षा मन्त्री जी शिक्षा के अतिरिक्त सोशल वेलफेयर के भी मन्त्री हैं। मेरा सुझाव है कि इस महकमे को अलग किया जाये। जब तक यह महकमा अलग नहीं होगा हम बहुत ज्यादा परिवर्तन की आशा नहीं कर सकते हैं। पिछले 30 वर्षों में हमने देखा कि शिक्षण के क्षेत्र में हरिजनों में कई डाक्टर बन चुके हैं, कई वकील बन चुके हैं, कई बड़े-बड़े सरकारी आफिसर्ज बन चुके हैं, लेकिन मैं पूछना चाहता हूं—आदिवासियों में से हमारे महाराष्ट्र में कितने डाक्टर बने हैं, कितने वकील बने हैं, कितने ऐसे हैं जो बड़े-बड़े स्थानों पर जाकर बैठे हैं, अफसर बने हैं? एक भी नहीं बन पाये है। इसलिये, हमको दुख होता है —30 वर्षों में कांग्रेस के राज्य में हमारे यहां आदिवासियों में कोई फर्क नही पड़ा।

मैं आशा करता हूं कि आज जो जनता पार्टी की सरकार आई है, वह इन आदिवासियों के लिये कुछ करेगी, उनकी तरक्की होगी, उनकी तरफ़ ज्यादा ध्यान दिया जायेगा। इतनी ही आशा करते हुए मैं अपना भाषण समाप्त करता हूं।

श्री शम्भू नाथ चतुर्वेदी (आगरा): सभापति महोदय, किसी वृक्ष की उपयोगिता किसी वृक्ष का मूल्यांकन हम उसके फलों से करते हैं। इस दृष्टि से देखा जाये तो शिक्षा के क्षेत्र में हमें सर्वथा निराशा ही मिली है। प्राइमरी शिक्षा से लेकर यूनिवर्सिटी शिक्षा तक आज जो दुर्दशा है, वह बड़ी दुखदायी है। प्राइमरी शिक्षा की यह हालत है, जैसा अभी एक माननीय सदस्य कह रहे थे कि वहां जो शिक्षक हैं, वे अधिकांश अपनी जगह पर काम

पर नहीं आते हैं, केवल तनख्वाह लेने आते हैं । हाजरी भरने के बाद वे वहां से गायब हो जाते हैं, अपने घर के धंधे करते हैं । बहुत कम ऐसे शिक्षक हैं जो समय से आते हैं और बच्चों को पढ़ाते हैं । इसका कारण यह है कि जो जिला परिषद् के शिक्षक हैं वे ज्यादातर पोलिटिक्स में काम करते हैं, उनका चुनावों में उपयोग होता है, इसलिये खास-खास आदमियों को फेवरिट समझा जाता है, उसी तरह से उन की नियुक्तियां होती हैं । जब परीक्षा होती है तो एक एच० डी० आई० जिले से जाता है और 10 रुपये में पांचवीं क्लास का सर्टिफिकेट मिल जाता है, चाहे वह लड़का कुछ जानता हो या न जानता हो, लेकिन इस तरह से वह 6ठे दर्जे में भरती के लिये योग्य समझा जाता है । यह तो हमारी प्राइमरी शिक्षा की हालत है । उसके बाद हायर सेकेण्डरी के बारे में यह मांग होती रहती है कि उसे नेशनेलाइज्ड किया जाए । इसकी तरफ बहुत कुछ कदम बढ़ाये भी जा चुके हैं । मैं समझता हूं कि प्राइवेट मैनेजमैंट के लोगों में जिस भ्रष्टाचार की बात की जाती है, उससे कम भ्रष्टाचार हमारे डिस्ट्रिक्ट इंसपेक्टर आफ स्कूल्स में नहीं है, बल्कि ज्यादा ही है । किसी भी शिक्षक की नियुक्ति का अनुमोदन इंसपेक्टर आफ स्कूल्स के यहां से होता है । वह अनुमोदन तब तक नहीं होता जब तक कि वहां पैसा नहीं दिया जाता । इस सम्बन्ध में अगर किसी भ्रष्ट या अयोग्य अध्यापक या कर्मचारी के खिलाफ शिकायत की जाती है तो जो लोग कार्यवाही करने वाले होते हैं, उनके पास पैसा पहुंच जाता है और इस तरह से अयोग्य और भ्रष्ट लोगों को निकालने में कोई मदद नहीं मिलती । बल्कि संरक्षण ही मिलता है । कागज का काम इतना बढ़ गया है कि जिसका कोई ठिकाना नहीं । इससे शिक्षा प्रायः नष्ट होती जा रही है ।

आजकल प्राइवेट मैनेजमैंट की भी बड़ी दुर्दशा है । यह ठीक है कि शिक्षकों को सेलेरी डायरेक्ट मिले लेकिन जितनी फीस से आमदनी होती है, उसका 85 परसेंट सरकार ले लेती है और वह टीचर सैलरी अकाउंट में जमा कर देती है । अब केवल 15 परसेंट फीस संस्था के पास बचती है जिससे बिल्डिंग का रख-रखाव करना है, सफाई आदि करवानी है । लेबोरेटरीज के उपकरण, साइन्स के सामान जो हैं वे भी इस तरह से उपलब्ध नहीं हो पाते । इसका नतीजा यह होता है कि शिक्षा का स्तर दिन-प्रतिदिन गिरता जाता है ।

पहले जब नौरमल स्कूलों में आठवीं तक शिक्षा दी जाती थी तो बच्चा हिन्दी के माध्यम से पढ़ता था और आठवीं के बाद वह कोई काम करने में दक्ष हो जाता था । यह ठीक है कि वह अंग्रेजी नहीं जानता था । वह अंग्रेजी को छोड़ कर अन्य सब विषयों में दक्ष होता था । आजकल आठवीं कक्षा का बच्चा न हिन्दी में दक्ष होता है, न अर्थमेटिक्स में दक्ष होता है । इस तरह से शिक्षा का स्तर निरन्तर गिरता जा रहा है । पांचवीं, छठी कक्षा के बच्चे जब हायर सेकेण्डरी तक पहुंचते हैं और वहां से पास करके निकलते हैं तो हिन्दी और अंग्रेजी का सवाल खड़ा हो जाता है । यूनिवर्सिटीज में बहुत से सबजेक्ट्स हिन्दी के माध्यम से पढ़ाये जाते हैं और बहुत से सबजेक्ट्स अंग्रेजी के माध्यम से पढ़ाये जाते हैं । जो बच्चा कानून पढ़ना चाहता है उसे अंग्रेजी के माध्यम से पढ़ने में बहुत दिक्कत होती है । यूनिवर्सिटीज में भ्रष्टाचार का बोलबाला है । तरह तरह के वहां फ्राड होते हैं । किसी विद्यार्थी को विश्वास नहीं होता कि उसकी परीक्षा में सही मूल्यांकन होगा । अगर पढ़ेगा, मेहनत करेगा उसको उसी हिसाब से मार्क्स मिलेंगे लेकिन आज बहुत बार ऐसा नहीं होता है । ऐसी ऐसी बातें होती हैं जिन को सुन कर हैरत होती है । आज यह चीज किस तरह से विश्वविद्यालयों में हो रही हैं, इसको देखने की जरूरत है । जो शिक्षा के मन्दिर हैं उन में ऐसी बातहो तो आश्चर्य हुए बगैर नहीं रहा जा सकता है । एक एग्जेमिनी है । उसको बजाये एक सेन्टर के चार चार सैंटर्स

[श्री शम्भु नाथ चतुर्वेदी]

पर बैठने को सुविधा दी जाती है। ताकि उसकी उत्तर पुस्तिकायें अपने परिचित एग्जामिनर्स के पास पहुंचे। उसको टाप क्लास मार्क्स मिल सकें। टाप क्लास मार्क्स दिलाने के लिए जान पहचान वाले के पास उसके पेपर भेजे जाते हैं। ऐसा इसलिए किया जाता है ताकि उसकी बाद में ऊंचे पद पर नियुक्ति हो सके।

इस तरह की बहुत सी बातें सिनेट में, एग्जेक्यूटिव काऊंसिल में होती हैं। हमारे यहां आगरा यूनिवर्सिटी में तो एक सज्जन का बहुत बोल-बाला था, लोग उन से बहुत परेशान थे लेकिन उनके खिलाफ कोई कार्रवाई नहीं हुई। अभी हाल में जब लोग उनके खिलाफ बहुत उत्तेजित हुए तो थोड़े दिन हुए उनकी हत्या कर दी गई। जो टीचर पालिटिशियन है सच पूछा जाए तो उसने शिक्षा का बिल्कुल नाश कर दिया है।

शिक्षा के राष्ट्रीयकरण की बात कही जाती है। मैं समझता हूं कि शिक्षा का राष्ट्रीयकरण बहुत घातक होगा। अगर हम सारे राष्ट्र को एक सांचे में ढालना चाहते हैं तो इसमे मानसिक विकास रुक जाएगा, ज्यादा इसमे तरक्की नहीं हो सकेगी। गांधी जी, विनोबा भावे जी ने कभी नहीं कहा कि शिक्षा का राष्ट्रीयकरण होना चाहिए। उन्होंने तो कहा था कि लेट ए हन्ड्रेड फ्लावर्स ब्लूम। जब चारों तरफ से हमारी प्रतिभाओं के ऊपर राज्य का नियन्त्रण स्थापित कर दिया जाएगा तो यह उसी तरह से होगा जैसे डिक्टेटरशिप में होता है। मैं नहीं समझता किसी भी डेमोक्रेटिक कन्ट्री के लिए यह ज्यादा हितकर हो सकता है।

शिक्षा के कन्टेंट का सवाल भी है। मन्त्री जी ने यह कहा कि बच्चों पर लोड कम होना चाहिए। प्राइमरी स्टेज पर यह जरूरी है कि हम बच्चों की उन फेकल्टीज का विकास करें जिससे ज्ञान प्राप्त होता है। इसके लिए पहले है भाषा का ज्ञान जो मातृ-भाषा ही हो सकती है। दूसरे मैथेमैटिक्स है। आजकल बहुत कोशिश हो रही है कि इसको पाठ्यक्रम में से निकाल दिया जाए। मैं समझता हूं कि मस्तिष्क के विकास के लिए, इंटेलिजेंस के डेवेलेपमेंट के लिए इससे बेहतर कोई दूसरी चीज नहीं है। तीसरे क्राफ्ट है ताकि हम अपने हाथ का सहारा ले कर क्राफ्ट के जरिये उद्योगों की तरफ बढ़े और कामकाज भी सीख सकें और दूसरी बात यह है कि हाथ जितने दक्ष होते जाएंगे हमारी इन्टेलीजेंस भी उतनी बढ़ती जाएगी। चौथे म्यूजिक है जिससे हमारे हृदय का परिष्कार होता है, भावनाओं का परिष्कार होता है। ये चार एलीमेंट्स होने चाहिये और प्राइमरी स्टेज में ही हम को इनके लिए स्थान देने की व्यवस्था करनी चाहिये।

18.00 hrs.

सैकेण्डरी स्टेज में शिक्षा को जाब ओरिएण्टेशन की तरफ हमें मोड़ना होगा। अगर लैंगुएज में दक्षता नहीं आई, अगर हमने उसको थोड़ा सा मैथेमैटिक्स में डेवेलेप नहीं किया, क्राफ्ट वगैरह उसको नहीं सिखाया तो मैं समझता हूं कि आगे उसका विकास बहुत कुछ रुक जाएगा। यह चीज आठवीं या दसवीं क्लास तक जानी चाहिए। जाब ओरिएण्टेशन का सवाल इसके बाद आता है। जैसा बताया गया है और मैं भी उससे सहमत हूं कि जाब ओरिएंटेशन एकेडेमिक बल्कि प्रैक्टीकल होना चाहिए। हर इण्डस्ट्री, या जो उद्योग धंधे हैं, उनके साथ उनका लगाव और प्रशिक्षण चाहिये। और इसी तरह से जो बड़े बड़े ट्रस्ट हैं, मठ और मन्दिर हैं जो लर्निंग और कल्चर के सेण्टर्स थे उनमे बहुत फंड्स मिल सकते हैं अगर उनका उपयोग हो और हमारी शिक्षा का विस्तार हो सकता है। मैं इतना ही कहूंगा कि हमारी शिक्षा का जो उद्देश्य है वह यह कि बालक में जो भी प्रतिभा हो उसका पूर्ण विकास हो और उसका चरित्र बने तथा इसके साथ साथ देश और समाज के प्रति

उस बालक के अन्दर कर्तव्य की भावना जागृत हो। यह दृष्टिकोण अगर होगा तभी देश में अच्छे नागरिक उत्पन्न कर सकेंगे और शिक्षा के उद्देश्य की पूर्ति हो सकेगी। केवल जोब ओरियेण्टेड एजूकेशन हो, यह एक लक्ष्य हो सकता है, लेकिन सबसे बड़ा लक्ष्य हमारा यह होना चाहिये कि अच्छे मानव और नागरिक देश में पैदा करें।

इन शब्दों के साथ में अनुदान का समर्थन करता हूं।

SHRI D. B. PATIL (Kolaba): Mr. Chairman, Sir, while offering my remarks on the Demands for education, I do not intend to go into the niceties and ultimate end of education, as time is very short at my disposal. But I want to be plain and practical so far as the presesnt system of education is concerned. I would like to know from the hon. Minister whether the present Government intend taking education to the door-steps of the socially, economically and educationally backward classes?

MR. CHAIRMAN: Mr. Patil, I think you will take more time. You continue tomorrow.

18.02 hrs.

The House stands adjourned to meet tomorrow.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 6, 1977/Asadha 15, 1899 (Saka).

GMGIPND—M—1178 LS—